MINISTRY OF FINANCE

(Department Of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 10th February, 2023

G.S.R 91(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. Short title and commencement.— (1) These rules may be called the Income-tax (First Amendment) Rules, 2023.

(2) They shall come into force with effect from the 1st day of April, 2023.

2. In the Income-tax Rules, 1962 (hereinafter referred to as the principal rules), in rule 12,-

(a) in sub-rule (1), in the opening portion, for the figures "2022", the figures "2023" shall be substituted.

(b) in sub-rule (5), for the figures "2021", the figures "2022" shall be substituted.

3. In the principal rules, in Appendix-II, for Forms ITR-1 SAHAJ, ITR-2, ITR-3, ITR-4 SUGAM, ITR-5, ITR-6, ITR-V and Indian Income Tax Return Acknowledgement, the following Forms shall, respectively, be substituted, namely:—

	INDIAN IN	COME TAX F	RETURN						Asse	ssme	nt Yea	ır		
SAHAJ X (ITR-1)	Income from Salar thousand] [Not for an individ where TDS has bee	ing a resident (other than ries, one house property, lual who is either Directo n deducted u/s 194N or if	, other sources (Interes or in a company or has	st etc.), and	l agricultu	ral inco	ome up to	Rs.5	2	2	3	-	2	4
H	(Refer instructions	for eligibility)												
PART A GENER	AL INFORMA	ATION												
		(A2) First Name	(A4) Date of Birtl				Number or Aadhaar		ligits)/	Aadha	aar Ei	irolmo	ent Ic	1 (28
(A1)PAN		(A2a) Middle Name (A3) Last name	D D M M Y	Y Y Y										
(A6) Mobile No.		(A7) E-mail Addr	ess		ses/Buildin Town/City	g/Villa	Flat/Doo age (A10) ct (A		l/Stree	t/Post	Office Countr	Ar)Name ea/Lo (
(A15) Filed u/s (Tick [Please see instruction]	·	□ 139(1)-On or bef □ 119(2)(b)- After			ed, □139	9(5)-R		Ce	entral	Govt	emplo	State (Govt.	
(A16) Or Filed in notice u/s	n response to	□ 139(9), □ 142(1), □ 148, □ 153C					Pensi Pensi Other	oners oners rs E	-CG -PSU Oth	Unde Pe ers D sion et	nsione □ Po Not A	ers-SC ensior	ners-
(A18) If revised/de (DD/MM/YYYY)	efective, then en	ter Receipt No. an	d Date of filing o	original re	eturn							/	/	
		otice u/s 139(9)/14 umber (DIN) & Dat			ı/s 119(2	2)(b)-	enter	Uniqu	e				/ /	
(A20) Are you optim	ng for new tax re	gime u/s 115BAC ?	🗆 Yes 🗖 No								1 1 1			
(A21) Are you filing Yes □ No	g return of incon	ne under Seventh pr	oviso to section 13	9(1) but ot	therwise	not re	equired t	o furn	ish ro	eturn	of inco	ome? -	(Ticl	k) 🗖
If yes, please furnis	h following infor	mation												
•	v 1	is not required to fu n the seventh provise			der sectio	on 139	9(1) but f	iling i	retur	ı of ir	icome	due to) fulfi	lling
		xpenditure of an am antry for yourself or				ing R	s. 2 lakh	s for	Amo	unt (l	Rs) (If	Yes)		

(ii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh or consumption of electricity during the previous year? (Yes/No)	Amount (Rs) (If Yes)
(iii)	Are you required to file a return as per other conditions prescribed under clause (iv) of sevent proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)	(Tick) 🗖 Yes 🗖 No
PART B	GROSS TOTAL INCOME	Whole- Rupee(🖏 only
B1 i G	ross Salary (ia + ib + ic+id+ie) i	

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			be filled in t	he			fille	d in the														be f	îlle	d in	the	e		
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Total	dedu	ctions																				Tota	al I	nco	me			
										С	1											(B4-	·C1)		C2		
			For reportin						o be p	orc	ovided	in e	e-filing	g utili	ty m	ention	ing nature	e of exe	mpt inc	come, r	elevan	t cla	use	and	sect	ion		
PAR	T D -	- COM	IPUTATIO	ON O	FTA	X PA	YA	BLE																				
D1		ax pay come	able on	total			D2	F	Rebat	e	u/s 87.	A					D3	T	ax afte	er Reb	ate							
D4		ealth		tion			D5	Г	`otal	T	ax and	d C	ess				D6			u/s 89	· ·		+					
	C	ess @ 4	% on D3																	o subi aim th								
D7	1.	teret .	ı/s 234A				D8	<u>т</u> ,	ntore	et.	u/s 23	340	2				D9			u/s 23)	+					_
																				u/s 23	7U							
D10	F	ee u/s 23	34F				D1	1 T	otal	T	ax, Fe	e a	nd In	teres	t (D	5+D7	+D8+D9	+D10 -	- D6)									
D12	Т	otal Tax	kes Paid				D1	3 A	mou	nt	payal	ble					D14	Refu	ınd				+		-			
									D11-D				(if					(D12	-D11)	(if D12	>D11)						
								D	11>D	12	2)																	
PAR	T E -	- OTH	ER INFO	RMA	TION	N																						
Detail	ls of a	ll Bank	Accounts he	eld in l	India a	it any t	ime	during	the p	re	evious	yea	ar (ex	cludi	ing o	dorm	ant accou	ınts)										
SI.	IFS	Code of	f the Bank		Nam	e of th	e Ba	ınk					Acco	ount I	Nun	nber				Sele Cre	ct A dit	ccoi	ınt	fo	r l	Refu	nd	
I																												-
1. Min	nimum	one acc	ount should	be sele	cted fo	or refun	d cre	edit.																				-
2. In c retur		Refund	, multiple ac	counts	are sel	lected f	or re	fund cro	edit, t	he	en refu	ınd	will I	be cre	dite	d to o	ne of the	accoun	ıts deci	ded by	CPC	afte	r p	roce	essi	ng ti	he	
Sche	dule-	IT Det	ails of Adv	vance	Tax	and S	elf-/	Assessi	men	t '	Tax p	bay	men	nts														
	BSR	Code					Da	te of De	posit		DD/MM		YYY)		Se	rial N	umber of	Challa	ın		Tay	c paie	d					
	Col							1 (2)		`			,			ol (3)					Col	•						
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R1																							\downarrow		\square			
R2				Dar					14	10														C			())	
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T1																			+									
T2																												

		VERIFICATIO	N	
Stamp Receipt No., Seal,	I,	son/ daughter of	solemnly declare that to th	e best of my knowledge and belief, the information
Date & Sign of Receiving	given in the return is c	orrect and complete and is in accordance	e with the provisions of the	e Income-tax Act, 1961. I further declare that I am
Official	making this return in m	y capacity as(drop down	to be provided in e-filing i	utility) and I am also competent to make this return
	and verify it. I am hold	ng permanent account number	(Please see instruct	ion).
	Date:		Signature:	
If the return has been pre	pared by a Tax Return Pr	eparer (TRP) give further details belo	ow:	
Identification No. of TRP		Name of TRP		Counter Signature of TRP
If TRP is entitled for any	reimbursement from the O	Government, amount thereof		

(biv)	to section 139(1)	to file a return as per o (If yes, please select the p	relevant cond	lition fro	m the o	lrop-do	own me	enu)			(1)	ск) о	Yes o No	D	
(c)		ive/Modified, then enter original return (DD/MM											/ /		
(d)		se to a notice u/s 139(9)/1 mber (DIN) and date of											(Unique Number)		/
(e)	Residential	A. Resident	□ You were	in India	for 182	days of	r more	during	the previo	ous yea	ır [sect	ion 6	(1)(a)]		
	Status in India (for individuals)		☐ You were or more with												
	(Tick applicable option)		☐ You are a an Indian sh within the p	ip and w	ere in	ndia fo	r 182 d	lays or	more dur	ing the	e previ				
			□ You are a previous yea				erson c	of India	n origin a	nd hav	ve com	ie on	a visit to	India	durir
			a) 182 days	or more d	luring t	he prev	ious ye	ar and	365 days	or mor	e with	in the	precedin	g 4 ye	ars; o
			b) 120 days total income (6)(1)(c)]												
		B. Resident but not	□ You have	e been a n	on-resi	dent in	India ir	n 9 out	of 10 prec	eding	years	secti	on 6(6)(a))]	
		Ordinarily Resident	□ You have	been in I	India fo	or 729 d	ays or l	less dui	ring the 7	preced	ling ye	ars [s	ection 6(6)(a)]	
			☐ You are income, oth 120 days or	er than th	e incoi	ne fron	n foreig	n sourc	ces, excee	ding F	Rs. 15	lakh a	and have		
			□ You are exceeding R reason of yo	s. 15 lak	h durin	g the pr	revious	year ar	nd not liab	ole to t	ax in a	ny ot	her count	ry or t	errito
		C. Non-resident	□ You were	e a non-re	sident	during t	he prev	vious ye	ear.						
			(i)Please spo	ecify the j	urisdic	tion(s)	of resid	ence du	uring the p	oreviou	us year	-			
				sdiction(s lence)	of	Тахра	iyer Ide	entificatio	n Nur	nber(s)				
			1												
			2												
			(ii) In case y							Ũ		•	1 2		
			Total period during the p				Total	period	of stay in	India	during	the 4	precedin	g year	s (in c
	Residential Status in India (for HUF)	D. 🗖 Resident	□ Resident	out not C	rdinaı	ily Res	ident		□ Noi	n-resic	lent				
	(Tick applicable option)														
(f)	Do you want to cla	aim the benefit under se	ction 115H?	(applicab	le in ca	se of re	rsident))					□ Yes	[⊐ No
(g)	Are you governed	by Portuguese Civil Co	de as per sec	tion 5A?	Tick)		les □	No (If	"YES" pl	ease fi	ill Sch	edule	5A)		
(h)	Whether you are	an FII / FPI? Yes/No	If yes, please	e provide	SEBI	Regn. I	No								
(i)	Whether this retu	rn is being filed by a Re	presentative	Assessee	? (Tick) 🗹 [⊐ Yes		D No It	f yes, j	please	furni	ish follow	ing in	form
	(1) Name of th	ne Representative													
		of the Representative (dre	op down to be	providea	l)										
		f the Representative													
		t Account Number (PAN)/ Aadhaar N	No. of the	Repre	sentati	ve								
		e Director in a company	,		-			ck) 🗹 [⊐ Yes		No				
(j)		ish following informatio	-	~						-					
	Name of Company	Type of company	PAN		Whet unlist		share	es are	listed or	Dir	ector	[dent	ification	Numb	er (D
		1								1					

THE GAZETTE OF INDIA : EXTRAORDINARY

				(Droj provi		to	be								
(k)				-	-	•	e during the p equity shares	orevious	year? (Tio	<i>ck)</i> ☑ □ Yes		D No	· · · ·	<u> </u>	
	Name of company	Type of Company	PAN	Openin	ıg balance	Shares	acquired du	ring the y	vear		Shares during			Closin	g balance
		(Drop down to be provided)		No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale conside	eration	No. of shares	Cost of acquisition
	1a	1b	2	3	4	5	6	7	8	9	10	11		12	13

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S

Details of Income from Salary

	3	Pass through income/loss if any *	3	
	4	Income under the head "Income from House Property" (1k + 2k + 3) (if negative take the figure to 2i of schedule CYLA)	4	
NO	TE 🕨	Please include the income of the specified persons referred to in Schedule SPI and Pass through income reference the income under this head.	rred to	in schedule PTI while computing
NO	TE 🕨	Furnishing of PAN/ Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB.		
1101		Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Sche	dule CG	Capital Gains
A	Short-term Capital (Gains (STCG) (Sub-items 3 and 4 are not applicable for residents)

a	i In case securities sold inclu the following details	de shares of a company other	r than quoted shares, ent	ter	
	the following details				
	a Full value of consid shares	eration received/receivable in	a respect of unquotedia	ı	
	b Fair market value o manner	of unquoted shares determin	ed in the prescribedib	,	
		ration in respect of unquoted ourpose of Capital Gains (high			
	ii Full value of consideration iii Total (ic + ii)	in respect of securities other th	an unquoted shares ai		
b	Deductions under section 48				
	i Cost of acquisition without	indexation	bi	i	
	ii Cost of improvement witho	ut indexation	bi	ii	
	iii Expenditure wholly and exe	clusively in connection with tra	unsfer bi	iii	
	iv Total (i + ii + iii)	•	bi	iv	
c	Balance (4aiii – biv)		40		
·	, <i>, ,</i>	an 04(9) fan anamula if asar			
d	Loss to be disallowed u/s 94(7) within 3 months prior to record then loss arising out of sale of su	date and dividend/income/bor	us units are received, 4d	d	
e	Short-term capital gain on sale o	of securities by an FII (other th	an those at A2) (4c +4d)	- I	A4e
From	sale of assets other than at A1 or A	A2 or A3 or A4 above			
a	In case assets sold include following details	shares of a company other that	an quoted shares, enter t	he	
	a Full value of consid shares	eration received/receivable in	n respect of unquotedia	1	
	manner	of unquoted shares determin			
	section 50CA for the J	ration in respect of unquoted ourpose of Capital Gains (high	er of a or b)		
	ii Full value of consideration	in respect of assets other than	unquoted shares ai	ii	
	iii Total (ic + ii)		ai	iii	
b	Deductions under section 48				
	i Cost of acquisition without	indexation	bi	i	
	ii Cost of Improvement witho	ut indexation	bi	ii	
	iii Expenditure wholly and ex	clusively in connection with tra	unsfer bi	iii	
	iv Total (i + ii + iii)		bi	iv	
c	Balance (5aiii – biv)		50	<u>, </u>	
d	In case of asset (security/unit) lo	ss to be disellowed u/s 94(7) o			
u	asset bought/acquired withi dividend/income/bonus units ar- to be ignored (Enter positive val	n 3 months prior to e received, then loss arising ou	record date and	u	
e	STCG on assets other than at A	l or A2 or A3 or A4 above (5c	+ 5d)	1	A5e
Amou	I deemed to be short-term capita	l gains			
Whetl	er any amount of unutilised ca	pital gain on asset transferr	ed during the previous	years shown below was	
deposi	ted in the Capital Gains Accounts	Scheme within due date for th	nat year?	•	
Sl. No	Previous Section under	whichNew asset acquired/co		mount not used for new	
	year in deduction clair which asset that year	Year in which asset	Amount utilised out	sset or remained nutilised in Capital gains	
	transferred	acquired/constructed	of Capital Gains _{ac} account	ccount (X)	
i	2020-21 54B				

				•	0	ns, other than at 'a'						
	l otal a	mount dee	med to be s	short tern	n capita	l gains (aXi + b)					A6	
7	Pass Tl	nrough Inc	ome/ Loss	in the nat	ure of S	Short-Term Capital Gai	n, (Fill up s	chedule PTI)	(A7a +	A7b + A7c)	A7	
	a Pass	Through I	ncome/ Lo	ss in the 1	nature o	of Short-Term Capital G	ain, charge	able @ 15%	A	7a		
	b Pass	Through I	ncome/ Lo	ss in the 1	nature o	f Short-Term Capital G	ain, charge	able @ 30%	A	7b		
	c Pass rates	Through I	ncome/ Lo	ss in the I	nature o	of Short-Term Capital C	Gain, charge	eable at appl	icable _A	7c		
8	Amoun	t of STCG	included in	n A1 – A	7 but no	ot chargeable to tax or c	hargeable a	t special rate	es in Inc	lia as per DTAA		
	Sl. No.	Amount of income	Item No A1 to A' above in which included	7Country	: of	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section o I.T. Act	Rate as per I.T. Act	Applicable rate <i>[lowe</i> of (6) or (9)]	r	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	1	
	I										_	
	п											
	a	Total amo	ount of STC	CG not ch	argeabl	e to tax in India as per l	DTAA				A8a	
	b	Total amo	ount of STC	CG charge	eable to	tax at special rates in I	ndia as per l	DTAA			A8b	
0	Total S	hort-term	Canital Ga	in (A1e+	$\Delta 2e + \Delta$	3a+ A3b+ A4e+ A5e+A	6 + A7 - A8	a)			A9	

1	ii Cost of improvement without indexation	bii			
	*	biii			
				_	
		biv		_	
с	· · · · ·	2c		_	
d		2d			
e	LTCG on bonds or debenture (2c – 2d)			B2e	
	le of, (i) listed securities (other than a unit) or zero coupon bonds where proble (ii) GDR of an Indian company referred in sec. 115ACA	oviso un	ider section 112(1)	is	
a	Full value of consideration	3a			
b	Deductions under section 48				
	i Cost of acquisition without indexation	bi			
	ii Cost of improvement without indexation	bii			
	iii Expenditure wholly and exclusively in connection with transfer	biii		_	
	iv Total (bi + bii +biii)	biv		_	
c	Balance (3a – biv)	3c		_	
d	Deduction under sections 54F (Specify details in item D below)	3d		_	
e	Long-term Capital Gains on assets at B3 above (3c – 3d)			B3e	
From sal	le of equity share in a company or unit of equity oriented fund or unit of a busir	ess trus	t on which STT is	paid	
	ction 112Å		,		
a L	LTCG u/s 112A (column 14 of Schedule 112A)	4a			
b D	Deduction under sections 54F (Specify details in item D below)	4b			
-	Long-term Capital Gains on sale of capital assets at B4 above (4a – 4b)			B4c	
For NON	N-RESIDENTS- from sale of shares or debenture of Indian company (to be co ent under first proviso to section 48)	mputed	with foreign excha	ange	
For NON adjustme a L	ent under first proviso to section 48) LTCG computed without indexation benefit	- 5a	with foreign excha		
For NON adjustme a L b D c L	ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b)	5a 5b			
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) boo (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up)	5a 5b nds or C d to in s	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) boo (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) In case securities sold include shares of a company other than quoted enter the following details	5a 5b nds or C d to in s	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares	5a 5b nds or C d to in s	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner	5a 5b nds or C d to in s	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed	5a 5b nds or C d to in s l shares, ia	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a	5a 5b d to in s I shares, ia ib	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted	5a 5b d to in s l shares, ia ib ic	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares	5a 5b 1ds or C d to in s l shares, ia ib ic aii	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii)	5a 5b 1ds or C d to in s l shares, ia ib ic aii	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48	5a 5b 5b 1ds or C d to in s 1 shares, ia ib ic aii aiii	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bon (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation	5a 5b 5b 1 shares, 1 share	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bod (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation ii Cost of improvement without indexation	5a 5b d to in s l shares, ia ib ic aii aiii aiii bi	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) boo (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation ii Expenditure wholly and exclusively in connection with transfer iv Total (bi + bii +biii)	5a 5b 1ds or C d to in s l shares, ia ib ic aii aiii aiii bii bii	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bod (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation iii Expenditure wholly and exclusively in connection with transfer iv Total (bi + bii +biii) Balance (6aiii – biv)	5a 5b 5b 1ds or C d to in s 1 shares, ia ib ic aii aiii aiii bi bii bii bii bii bii bi	GDR as referred in section 112A for w	B5c sec.	
For NON adjustme a L b D c L For NON 115AC, (ent under first proviso to section 48) LTCG computed without indexation benefit Deduction under sections 54F (Specify details in item D below) LTCG on share or debenture (5a-5b) N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) boo (iii) securities by FII as referred to in sec. 115AD (other than securities referre B7 is to be filled up) i In case securities sold include shares of a company other than quoted enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ii Full value of consideration in respect of securities other than unquoted shares iii Total (ic + ii) Deductions under section 48 i Cost of acquisition without indexation ii Expenditure wholly and exclusively in connection with transfer iv Total (bi + bii +biii)	5a 5b 5b d to in s l shares, ia ib ic aii aii aiii bi bii bii bii bii bii bii	GDR as referred in section 112A for w	B5c sec.	

a	LTCG u/s 112A (column 14 of Schedule 115AD(1)(b)(iii))	7a		
b	Deduction under section 54F (Specify details in item D below)	7b		
c	Long-term Capital Gains on sale of capital assets at B7 above (7a – 7b)	<u> </u>		B7c
From s	le of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter	XII-A)		
a	LTCG on sale of specified asset (computed without indexation)	8a		—
h	Less deduction under section 115F (Specify details in item D below)	8b		
		00		
c	Balance LTCG on sale of specified asset (8a – 8b)		1	B8c
d	LTCG on sale of asset, other than specified asset (computed without indexation)	8d		
e	Less deduction under section 115F (Specify details in item D below)	8e		
f	Balance LTCG on sale of asset, other than specified asset (8d- 8e)		I	B8f
From s	ale of assets where B1 to B8 above are not applicable			
a	In case assets sold include shares of a company other than quoted shares.	, enter th	e	
	following details			
	a Full value of consideration received/receivable in respect of unquot shares	ed ia		
	b Fair market value of unquoted shares determined in the prescrib manner	ed ib		
	c Full value of consideration in respect of unquoted shares adopted as p section 50CA for the purpose of Capital Gains (higher of a or b)	er ic		
	ii Full value of consideration in respect of assets other than unquoted shares	aii		
	iii Total (ic + ii)	aiii		
b	Deductions under section 48		1	
	i Cost of acquisition with indexation	bi		
	ii Cost of improvement with indexation	bii		
	iii Expenditure wholly and exclusively in connection with transfer	biii		
	iv Total (bi + bii +biii)	biv		
с	Balance (9aiii – biv)	9c		
d	Deduction under sections 54F (Specify details in item D below)	9d		
e	Long-term Capital Gains on assets at B9 above ((9c – 9d)	B9e		
10Amou	nt deemed to be long-term capital gains		·	
	Whether any amount of unutilised capital gain on asset transferred during	the prev	vious year shown	 1
a	below was deposited in the Capital Gains Accounts Scheme within due date for	that year	r?	
	□ Yes □ No □ Not applicable. If yes, then provide the details below			
	Yes; No; Not applicable. (If yes, then provide the details below)			-
SI.	Previous year inSection under which New asset acquired/constructed			
51.	which assetdeduction claimed in	for	nount not used · new asset or	
	transferred that year Year in which assetAmount utilise acquired/ of Capital		mained	
	constructed account	Gains _{un} Ca	utilised in pital gains	
			count (X)	
	2019-20 54/54F/ 54GB			
[
ii	2020-21 54B			
	ount deemed to be long-term capital gains, other than at 'a'			
Tot	al amount deemed to be long-term capital gains (aXi + aXii + b)			B10
11 Pas B11	s Through Income/ Loss in the nature of Long-Term Capital Gain, (Fill up sched b)	ule PTI)	(B11a1+ B11a2 +	B11
a1	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, charges u/s 112A			
a2	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargea under sections other than u/s 112A	ble @ 10	0% B11 a2	
b	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeabl	e @ 20%	B11b	

		SI. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article o DTAA	Rate as per f Treaty <i>(Enter NIL, if not charge</i>	c	Whether obtained <i>Y/N)</i>	TRC	Section of I.T. Act	Rate as I.T. Act	per	Applicable rate [lower of (6) or (9)]	
		(1) I	(2)	(3)		(5)	(6)	((7)		(8)	(9)		(10)	
		II a b				-	e to tax as per DTA tax at special rates		A						B12a B12b
	13	Tota B12	al Long-t		6	·	inder I.T. Act (Blo	•		c+B6	e+B7c+	B8c+B8	f+B9	D + D 10 + D 11	B120 B13
21 22			•				9vii + 9viii of table . 7 of Schedule VD	,							C1 C2
3					8		$\frac{1}{\text{AINS"}(\text{C1} + \text{C2})}$	A)							C2 C3
)				deduction cl											
	1 I					C/54F/54	GB/115F give follo	owing detail	\$						
	8	ı D		claimed u/s : of transfer		lassat			ai	dd/r	nm/yyyy				
		ii		t of new resid					aii	uu/n	am/yyyy	, 			
		ii					ew residential hous	e	aiii	dd/n	nm/yyyy	,			
		iv	Ame	ount deposite			s Accounts Scheme								
		v		ount of dedu		ned			av						
) D i		claimed u/s : of transfer		lasset			bi	dd/n	nm/yyyy	,			
		ii		t of new agri					bii						
		ii		of purchase			al land		biii	dd/n	nm/yyyy	,			
		iv	date				s Accounts Scheme	e before due							
		v D		claimed u/s		nea			bv						
		i		of transfer		l asset			ci	dd/m	m/yyyy				
		ii	Not	ount invested	ty lakh m		ed bonds		cii		,				
		ii iv		e of investme ount of dedu		ned			ciii civ	dd/m	m/yyyy				
	d			claimed u/s		ncu									
		i		e of transfer	Ų				di	dd/m	m/yyyy				
		ii		t of new resid					dii diii	dd/m					
		ii iv		ount deposite			ew residential hous s Accounts Scheme			<i>uu/m</i>	m/yyyy				
		v	Amo	ount of dedu		ned			dv						
	e	: D		claimed u/s		1	(* -)			11/					
		1					tial property		ei	aa/m	m/yyyy				
		ii ii	i Amo	of the eligil ount utilised pany			of equity shares		eii eiii						
		iv v	Cost	e of subscrip t of new pl pany			ry purchased by		eiv ev	dd/m	m/yyyy				
		vi vi	i Date	of purchase			hinery s Accounts Scheme		evi evii	dd/m	m/yyyy				
			date	-	î				eviii						
	f						dent Indians)								
		i					exchange asset		fi fii	dd/m	m/yyyy				
		ii ii		ount invested		pecified	asset or savings cer		fii fiii	dd/m	m/yyyy				
		iv		ount of dedu		ned			fiv						
	g	; T	otal dedu	uction claim	ed (1a + 1	lb + 1c +	1d + 1e + 1f)		g						
	Set-off DTAA)		urrent y	ear capital l	osses wit	h curren	t year capital gains	s (excluding	amounts	inclu	ided in	A8a & B	312a	which is not ch	argeable

				current yea column computed positive)	ar (Fill this only if figure is		30%	applicable rate	DTAA rates	10%	20%	DTAA rates		ing after set off 3-4-5-6-7-8)
				1		2	3	4	5	6	7	8	9	
	i	Capital Loss off (Fill this rov computed f negative)				(A2e *+ A3a* + A7a*)	A4e* +A7b *	(A1e*+A3 b*+A5e*+ A6* + A7c*)	A8b	(B3e*+ B4c* + B6e* + B7c* + B8c* + B11a1*+B 11a2*)	(B1e*+B 2e*+B5c *+ B8f*+B9 e*+B10* +B11b*)	B12b		
	ii	15%	6	(A2e*+A3a*	* + A7a *)						<u> </u>			
	iii	Short 30% term capital	6	A4e* + A7b	*									
	iv	gain app rate		(A1e*+A3b* A5e*+A6* +										
	v	DT.	AA rates	A8b				-						
	vi	10% Long-	6		* + B6e* + + B8c* 811a2*)									
	vii	term capital gain 20%	6	(B1e*+B2e* B8f*+B9e*- B11b*)										
	viii		AA rates											
		Total loss set o	,		i + vii + viii)								_	
		Loss remainin	0											
	ST(The	CG not charges	able to tax CG in thi	or chargea s table (B1c	ble at specia e* etc.) are t	l rate	s as pe	er DTAA, w	hich is	included th ted in respe	erein, if a	ny. mn (B1-	,	reduced by the amount of reduced by the amount of
F		CG not charge			-	il rate	es as po	er DIAA, v	which is	included th	ierein, if a	ny.		
				eccipt of cu	bron Bron		T	pto 15/6	16/6	to 15/916	/0 to 15/1	216/12	to 15/3	16/3 to 31/3
		Type of Capita	al gain / Da	ate			(i)		(ii)	(ii		(iv)		(v)
		Short-term ca Enter value fro					15%							
1		Short-term ca Enter value fro					30%							
		Short-term ca Enter value fro					ates							
	4	Short-term ca Enter value fro												
		Long- term c Enter value fro					10%							
		Long- term c Enter value fro					20%							
	/	Long- term ca Enter value fro	om item 3is	c of schedul	e BFLA, if a	ny.								
	Q	Capital gains (at the rate of 3 <i>Enter value fro</i>	0%		-	et tax	able							
NOTE 🕨	ŀ	lease include ti	he income	of the specif	ied persons (spous	e, mino	or child etc.)	referre	ed to in Sche	dule SPI w	hile com	puting th	he income under this head

Sched	ule 112A		From s	ale of equity sha	re in a compa	ny or unit of equ	iity-oriented	fund or unit (of a business	trust on which	STT is paid	under section	112A	
SI. No.	Share/ Unit Acquir ed	ISIN Cod e	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	Full Value of Consideratio n -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) - If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideratio n	Cost of acquisiti on without indexati on Higher of 8 and 9	Cost of acquisiti on	If the long- term capital asset was acquired before 01.02.20 18, - Lower of 6 and 11	Fair Market Value per share/unit as on 31st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(a c)- (4*10)	Expenditu re wholly and exclusivel y in connectio n with transfer	Total deductio ns (7+12)	Balanc e (6-13) Item 4 (a) of LTCG Schedu le of ITR2
Col.1)	(Col. 1a)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
1														
2														
3														
4														
Add R	ows	1	1	1	1	1	1	1	1	<u> </u>	I	<u> </u>	I	1
Total														

SI. No.	Share/ Unit Acquire d	ISIN Code	Name of the Share / Unit	No. of Shares / Units	Sale- price per Share / Unit	Full Value of Consideratio n -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideratio n	Cost of acquisitio n without indexatio n Higher of 8 and 9	Cost of acquisitio n	If the long-term capital asset was acquired before 01.02.201 8, Lower of 6 and 11	Fair Market Value per share/unit as on 31st January,201 8	Total Fair Market Value of capital asset as per section 55(2)(ac) - (4*10)	Expenditur e wholly and exclusively in connection with transfer	Total deduction s (7+12)	Balance (6-13) Item (a) o LTCG Schedu e o ITR2
(Col.1)	(Col. 1a)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)

THE GAZETTE OF INDIA : EXTRAORDINARY

2								
3								
4								
Add Row	vs							
Total								

Schedule VDA	Income from tran	sfer of virtual digital	assets			
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
Total (Sum of all	Positive Incomes of	Capital Gain in Col.	7)			(Item No. C2 of Schedule CG)

G	oss i	ncome chargeable to tax at normal applicable rat	tes (1a+ 1b-	+ 1c+ 1d + 1e)	1	
a	Divi	dends, Gross (ai+aii)			1a	
	i	Dividend income other than (ii)	i			
	ii	Dividend income u/s 2(22)(e) ai	ii		1	
b	Inte	rest, Gross (bi + bii + biii + biv+ bv + bvi + bvii +	+ bviii + bix		1b	
	i	From Savings Bank b	9i			
	ii	From Deposits (Bank/ Post Office/ Co- operative) Society/)	oii			
	iii	From Income-tax Refund b	oiii		1	
	iv	In the nature of Pass through income/ loss b	oiv			
	v	Interest accrued on contributions to provident fund to the extent taxable as perb first proviso to section 10(11))V			
	vi	Interest accrued on contributions to provident fund to the extent taxable as perb second proviso to section 10(11)	wi		-	
	vii	Interest accrued on contributions to provident fund to the extent taxable as perb first proviso to section 10(12)	ovii		-	
	viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	ovii			
	ix	Others h	oix			
c		tal income from machinery, plants, buildings, et			1c	
d	Inco + di	ome of the nature referred to in section 56(2)(x) i + diii + div + dv)	which is ch	argeable to tax (d	i 1d	
	i	Aggregate value of sum of money received wir	thout ^{di}			

	ii	In case immovable prope consideration, stamp duty	rty is received w value of property	ithout ^{dii}			
	iii	In case immovable pro inadequate consideration property in excess of such o	stamp duty val	d for lue ofdiii			
	iv	In case any other proper consideration, fair market	ty is received w value of property	ithout ^{div}			
	v	In case any other pro inadequate consideration, property in excess of such o	fair market va				
e	Any	other income (please specify	nature)			1e	
SI. No.	Natu	re					Amount
1	Fami	ly Pension					
2		ne from retirement benefit se country from drop down		d in a notif	ïed country	' u/s 89A	
3	notifi	ne from retirement benefi ed country u/s 89A"			-		
4		ne taxable during the previ arlier previous year.	ous year on which	n relief u/s	89A was cla	aimed in	
Ro	ws cai	n be added as required					
Inc No		chargeable at special rates	(2a+2b+2c+2d+	- 2e +2f ele	ments relat	ed to Sl. ₂	
a	, í	ings from lotteries, crosswo	nd nuzzlas ata _ab	angoabla u/	115DD	2a	
		ne chargeable u/s 115BBE (_	-	S 113DD	2a 2b	
b	incoi		DI + DII + DIII + DIV			20	
	l 	Cash credits u/s 68		bi			
	ii	Unexplained investments u		bii			
	iii	Unexplained money etc. u/		biii			
	iv	Undisclosed investments en		biv			
	v	Unexplained expenditure of		bv			
	vi	Amount borrowed or repa	id on hundi u/s 69	D bvi			-
c	Accu	mulated balance of recognis	ed provident fund	taxable u/s	111	2c	
	S.No.	Assessment Year	benefit	benefit			
	(i)	(ii)	(iii) (iv)				
d	Any o	other income chargeable at	1	,		2d	
	i	Dividends received by company) or foreign 115A(1)(a)(i)	non-resident (n company charge		li		
	ii	Interest received from Go on foreign currency 115A(1)(a)(ii)	vernment or India debts charge:		lii		
	iii	Interest received from chargeable u/s 115A(1)(a)(ebt Fundd	iii		
	iv	Interest referred to in sec u/s 115A(1)(a)(iiaa) @ 5%					
1	v	Interest referred to in sec 115A(1)(a)(iiab)	tion 194LD - char	geable u/sd	v		
		Distributed income bein					

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aii In	terest fered	expendi in 1A)	iture on div	vidend u	/s 57(i) (ava	ilable only if income	3aii					
fai	mily j	pension))			in case other than						
						relating to income	-	e at sp	ecial rate	es under 2	2a, 2b & 2d)	
п												
I												
(1))	(2)	(3)	(4)	(5)	(6)	(7)		(8)		(10) (12)	
	No.	of income	ai , 15 to 2 in which included	name & Code	Article of DTAA	Treaty (enter NIL, if not chargeabl	(Y/N)		Section of I.T. Act	Act	Applicable rate flower of (6) or (9)f	-
c o	lumn	(2) of to	able below)		Rate as per					1	
pr f Ai	mour	t inclu	ded in 1	and 2 a		me from other sou ch is chargeable a						
xx	4 O 1	of secur 15AB)	rities (oth - chargea	er than ble u/s 1	units ref 15AD(1)(i		n				(1 1 1	
xi	x c	hargea	ble u/s 11	5E			-d xix					
xv	¢ m	hargea	ble u/s 11	5BBG		carbon credits	-Dxviii					
xv	, I	ncome	by way o	f royalt		tent developed and	ddxvii					
xv					roviso to s)(iiaa) @ 4	ection 194LC(1) %	-dxvi					
xv	1	Anonyn 15BBC		ntions in	certain c	ases chargeable u/	sdxv					
xi	V		received association		non-reside geable u/s 1	nts sportsmen o 15BBA	rdxiv					
xii	ii d	or Gove	rnment se	ecurities	referred t	by an FII on bond to in section 194LI on 115AD(1)(i)						
xii	i r	espect	of securit	ties (oth		eived by an FII in nits referred to in AD(1)(i)						
xi	f		currency			GDRs purchased in - chargeable u/						
x	f					DRs purchased i s - chargeable u/						
ix	f					nds purchased i s - chargeable u/						
vii	ii r	eceived	l from (Governi	nent or	technical service Indian concern 5A(1)(b)(B)	esdviii -					
vii	i s	pecified	d in secti	ion 10(2		her Mutual Fund chased in Foreig a)(iii)						

aiii De	duction u/s. 57(iia) (in cas	e of family	pension only)	3aiii			
b Dej Sch	preciation (available on hedule OS)	ly if incon	me offered in	lc of _{3b}			
c To	tal			3c			ĺ
Amou	nts not deductible u/s 58						4
Profits	s chargeable to tax u/s 59						5
Incom	e claimed for relief from	taxation u/s	s 89A				5a
DTAA	from other source portion) $-3+4+5-5a$)	(If negativ	e take the figure	e to 3i of schedule	e CYLA)		6
Incom	e from other sources (oth	er than fro	m owning race	horses) (2 + 6) (enter 6 as nil, if ne	gative)	7
Incom	e from the activity of own	ning and ma	aintaining race	horses			
a Re	ceipts		8	a			
b Dec at 8	ductions under section 5 8a only	7 in relatio	on to receipts ₈	b			-
c An	nounts not deductible u/s	58	8	c			
d Pro	ofits chargeable to tax u/s	59	8	d			
e Ba	lance (8a - 8b + 8c + 8d)	(if negative	take the figure	to 6xii of Schedule	e CFL)		8e
Incom	e under the head "Incom	e from Oth	er Sources" (7	+ 8e) (take 8e as n	il if negative)		9
Inform	nation about accrual/rece	ipt of incon	ne from Other	Sources			
S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	⁰ From 16/9 to 15	/12 From 16/12 1 15/3	⁰ From 16/3 to 31/3	
		(i)	(ii)	(iii)	(iv)	(v)	
1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)						
2	Dividend Income referred in Sl. No. 1a(i)						
3	Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income)						
4	Dividend Income u/s 115AC @ 10%						
5	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income)						
6	Dividend Income of FII (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)						
7	Dividend income chargeable at DTAA Rates						

	8	Income from retirement benefit account maintained in a notified country u/s 89A (Taxable portion after reducing relief u/s 89A)						
NOTE ►	Pl	lease include the income of the sp	pecified persor	ns (spouse, mind	or child etc.) referred to	in Schedule SPI wh	ile computing the inco	me under this head.

Schedule CYLA Details of Income after Set off of Current Year Losses

ii	House j	property	(4iii of schedule CYLA)	(B/f house property loss)	
iii	Short-te	erm capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
iv	Short-te	erm capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
v	Short-to rates	erm capital gain taxable at applicable	(4vi of schedule CYLA)	(B/f short-term capital loss)	
vi	Short-to rates in	erm capital gain taxable at special I India as per DTAA	(4vii of schedule CYLA)	(B/f short-term capital loss)	
vii	Long-te	erm capital gain taxable @ 10%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
vii	i Long-te	erm capital gain taxable @ 20%	(4ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
ix		erm capital gains taxable at special I India as per DTAA	(4x of schedule CYLA)	(B/f short-term or long-term capital loss)	
x		come from other sources chargeable at applicable rates	(4xi of schedule CYLA)		
xi	Profit horses	from owning and maintaining race	(4xii of schedule CYLA)	(B/f loss from horse races)	
xii		f brought forward loss set off iii + 2iv + 2v+ 2vi + 2vii + 2viii + 2ix + 2	xi)		
xii	i Curren	t year's income remaining after set off	Total of (3i + 3ii + 3iii + 3iv + 3v+ 3vi +	3vii + 3viii+ 3ix + 3x + 3xi)	

Schedule CFL

THE GAZETTE OF INDIA : EXTRAORDINARY

xii Total loss carried forward to future years
--

Sch	edul	e VI-A	Deductions	under Chapter VI-A			
	1	Part B- Deducti	on in respect	of certain payments			
	a	80C			b	80CCC	

Schedule VI-A Deductions under Chapter VI-A

[भाग II—खण्ड 3(i)]

	Nam	e and address of Donee	PAN of Donee	ARN (Donation Reference Number)	Amount of d	onation		Eligible donation	Amount	of
					Donation cash	nDonation ir other mode				
	i									
	ii									
	iii	Total								
Е	Tota	l donations (Aiii + Biii + Ciii + Diii)		I		1	1			

Sch	edule 8	80GGA Details of donatio	ns for scientific rese	arch or rural de	evelopment			
	S. No.	Relevant clause under which deduction is claimed (<i>drop down tc</i> <i>be provided</i>)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation	
	i							
	ii							
		Total donation						

1	Total Income as per item 12 of PART-B-TI	1
2	Adjustment as per section 115JC(2)	
	a Deduction claimed under any section included in Chapter VI-A under the 2a heading "C.—Deductions in respect of certain incomes"	
3	Adjusted Total Income under section 115JC(1) (1+2a)	3

Schedule AMTC Computation of tax credit under section 115JD

	under section 115JC in a			,	-		
Tax	under other provisions o	f the Act in asses	sment year 2023-24 (7 o	of Part-B-TTI)	2		
Amo	ount of tax against which	credit is availabl	e [enter (2 – 1) if 2 is gre	eater than 1, otherwise enter	: 0] 3		
	zation of AMT credit Av not exceed the sum of AM			ring the current year is su	bject to maximum of a	mount mentioned in 3 abo	
S.	Assessment Year	AMT Crea	lit			tilisedBalance AMT Credit	
No.	(A)	Gross	Set-off in earli assessment years	erBalance brought forward to the current	during the Curren Assessment Year	Carried Forward	
		(B1)	(B2)	(B2) assessment year (B3) = (B1) - (B2)		(D)= (B3) –(C)	
i	2013-14						
ii	2014-15						
iii	2015-16						
iv	2016-17						
v	2017-18						
vi	2018-19						
vii	2019-20						
viii	2020-21						
ix	2021-22						
x	2022-23						

THE GAZETTE OF INDIA : EXTRAORDINARY

	xi	Current AY (enter 1-2, if 1>2 else enter 0)					
	xii	Total					
5	Amo	unt of tax credit under section	115JD utilised o	during the year [total	of item No. 4 (C)]	5	
6	Amo	unt of AMT liability available	for credit in sub	osequent assessment y	ears [total of 4 (D)]	6	

Sche	dule SP	I Income of specified	perso	ns (s	pous	e, m	inor	chilo	l etc	.) inc	cluda	ıble i	in income of the asses	see as per section 64	
	SI No	Name of person	PA	N/ A	adha	ar N	lo. of	f per	son ((opti	onal)	Relationship	Amount (Rs)	Head of Income in which included
1	1														
1	2														
	3														

Schedule SI

23	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10% u/sL 112A		(part of 3vii of Schedule BFLA)	
24	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 10%-Lunder sections other than u/s 112A		(part of 3vii of Schedule BFLA)	
25	Pass Through Income in the nature of Long-Term Capital Gain chargeable @ 20%	-	(part of 3viii of Schedule BFLA)	
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)		(2e of Schedule OS)	
	Total			

Schedule EI

Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)

						А	Dividend		
						В	Others		
					iv	Inco	ne claimed to be exempt		
						a	u/s 10(23FBB)		
						b	u/s		
						c	u/s		
	2.				I	Hous	e property		
					ii	Capi	tal Gains		
						a	Short-term		
						ai	Section 111A		
						aii	Others		
						b	Long-term		
						bi	Section 112A		
						bii	Other than Section		
							112A		
					iii		r Sources		
						a	Dividend		
						В	Others		
					iv	Inco	ne claimed to be exempt		
						a	u/s 10(23FBB)		
						b	u/s		
						c	u/s		
NOTE		Please refer to the	e instructions f	or filling out this sched	lule.				

Sched	lule FSI		De	etails of Income fro	m outside India and	l tax relief (ava	ailable only in case of resident)		
SI. No.	Country Code	Taxpayer Identification Number		Head of income	Income from outside India (included in PART B-TI)	outside India	Tax payable on such income under normal provisions in India	Taxreliefavailable in India(e)=(c) or(d)whicheverislower	relief claime
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Tot	al					
2			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Tot	al					
NOT				Please refer to	the instructions for	filling out this s	chedule.	1	

	Schedule TR		e TR	Summary of tax relief claimed for taxes paid outside India (available only in case of resident)
ſ	1		Summary of Ta	x relief claimed

	Coui	·	Identification	Total taxes paid ((total of (c) of So of each country)		le FSI in respect	Total tax reli (total of (e) respect of ea) of Schedule F	'SI in	Tax Relief Claimed under section (specify 90, 90A or 91)
	(a)		(b)	(c)			(d)			(e)
	Tota	1								
		-								
2	Tota	l Tax relief available in re	spect of country	where DTAA is	appli	cable (section 90/	90A) (Part of	total of I(d)	2	
3	Tota	l Tax relief available in re	spect of country	where DTAA is	not aj	pplicable (section	91) (Part of t	total of 1(d))	3	
4		ther any tax paid outside gn tax authority during th	<i>,</i>			<i>,</i>	been refunde	ed/credited by the	e 4	Yes/No
	a	Amount of tax refunded			b	Assessment year	in which tax	relief allowed in	India	
 NOT	E 🕨	Please refer to the inst	tructions for fill	ing out this schedi	ule.					I

Schedule FA

Details of Foreign Assets and Income from any source outside India

DETAILS OF FOREIGN ASSETS

SI No	Country name	·	Name of financial institution	Address of financial institution		Account number	Status	Account opening date	Peak balance during period	balance	accour (drop d nature interest/	at during th lown to be of 'dividend/proc tion of fina	id/credited t e period provided spea amount veeds from sa ncial assets/	cifying viz. ale or
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)			
(i)														
(ii)														
A3		Foreign Equity an cember, 2022	d Debt Inter	est held (in	cluding ar	ıy benefici	al interest) in any ent	ity at any	time durin	g the ca	lendar year	ending as o	n 31 st
SI No	Country name	Country code	Name of entity	Address of entity		Nature of entity	Date of acquiring the interest	Initial value o the investmen	f of investm		amoun paid/ci	redited respect to holding		gross from or of the
(1) (i)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)		(13)	
(ii)														
A4		Foreign Cash Val on 31 st day of Dece		e Contract	or Annuit	y Contrac	t held (inc	luding any	beneficia	l interest) a	t any ti	me during	the calendar	· year
SI No	Country name	Country code				ZIP code	e Date o	f contract	sui	e cash val render val contract	ue of	paid/credit	gross an ed with resp act during	
(1)	(2)	(3)	(4)		(5)	(6)	(7)		(8)			(9)		
(i)														
(ii)														
в	Details of 2022	Financial Interest	in any Enti	ty held (inc	luding an	y beneficia	al interest)	at any tin	e during	the calenda	ır year	ending as o	on 31 st Decer	nber,
SI No	Country Name an	ZIP Code d	Nature of N	ame and ddress of	Natu Inter the		of Date held	since Total Inves		Income accrued	Nature of	Income ta in this retu	xable and of Irn	fered

		code		ent	ity	Entity	(Direct/ owner/ Benefici:	Bene ary	ficial		(at c rupee		fron Inte		Income	Amo	w	ffered	Item number of schedule
	(1)	(2)	2a	(3)		(4)		(5)		(6		(7)		(8)		(9)	(10)	(1	1)	(12)
	(i)																			
	(ii)																			
	с	Details of I	mmovable I	Property I	neld (in	cluding a	any benefic	cial inte	rest) a	at any ti	me durir	g the	calendar	year	ending a	as on 31	st Dec	ember	r, 2022	
	No	Country Name and code	ZIP Code		Addre Prope		Ownershi Direct/ B	-	Date acqu	isition	Total Investme <i>cost)</i>	nt <i>(at</i>	Income derived from		Nature Income	of Incon this r			and of	ffered in
							owner/ Beneficiai	ry			rupees)		property	7		Amoı		Schedu vhere (offered	Item number of schedule
	(1)	(2)	2a		(3)		(4)		(5)		(6)		(7)		(8)	(9)	(1	10)		(11)
	(i)																			
	(ii)																			
	D	Details of a	ny other Ca	pital Asso	et held ((includin	g any ben	eficial in	iteres	t) at an	y time du	ring tl	he calenc	lar yo	ear endin	ig as on	31 st D	Decem	ıber, 202	2
	No	Country Name and code	l ZIP Code	ľ	ature o	of Asset	Ownershi Direct/		Date acquis				Inco <i>(at</i> deriv es) from	ed	Nature Income		ne ta eturn		and of	ffered in
							Beneficia owner/ Beneficia					-	asset			Amo		Schedu vhere (offered	Item number of schedule
	(1)	(2)	2b	(3)		(4)		(5)		(6)		(7)		(8)	(9)	(1	10)		(11)
	(i)																			
	(ii)																			
			ccount(s) in 2022 and w							ng any t	oeneficial	intere	est) at an	y tim	e during	the cal	endar	r year	ending a	as on 31 st
SI No	Ins in the	stitution th	nstitution	Country Name and Code	ZIP Co	a	Name of account aolder		mber	Peak B Investn during year <i>rupees)</i>	nent the <i>(in</i>	Wheth ncome accrue axable your h	e I disa	ncon ccru	e	If (7) is return		Incon	me offere	ed in this

															Amo		Schedule where offered	ltem of sche	number edule
	(1)	(2)	(3)	(3a)	(3b)	(4)		(5)	(6)		(7)		(8)		(9)	((10)	(11)	
	(i)																		
	(ii)																		
	F	Details of t	rusts, creat	ed under the	laws of a cour	ntry ou	utside Ind	ia, in whic	h ye	ou are a trus	tee, b	enefici	ary or s	ettlor					
	SI No	Country Name and code	ZIP Code		Name address of trust			address			d Date	e in	/hether come	Income	tl		is yes, Iı eturn	icome (offered in
		und code					of trustees	Section			held	ta y	ands?		the	Amo	w	hedule here fered	Item number of schedule
	(1)	(2)	(2a)		(3)		(4)	(5)		(6)	(7)	(8)	(9)	(1	10)	(1	l)	(12)
	(i)																		
	(ii)																		
	G	Details of business or			ved from any	source	e outside	India whi	ch i	is not includ	ed in,	- (i) it	ems A	to F abo	ve an	d, (ii	i) income	under	the head
	SI	Country N	Name and	ZIP Code			and add from who	ress of th				Natu	re	_	f (6) i eturn	is ye	s, Incom	e offere	ed in this
	No	code			ľ	lerived		,	I	Income deriv	red	of incoi	ne <mark>your</mark> hane		Amoui	nt	Schedul where offered		number hedule
	(1)	(2)		(2b)	(3)			((4)		(5)	(6)	(7)		(8)	(9)	
	(i)																		
	(ii)																		
NOT	E 🕨		ed during an		ng out this sched r in which he wa		-			-									

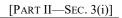
Information regarding apportionment of income between spouses governed by Portuguese Civil Code

<u>25</u>1

	Heads of Income	-			TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Capital gains				
3	Other sources				
4	Total				

A	Details of immov	able assets			
SI. No.	Description	Address	Pin code	Amount (cost) in Rs.	
(1)	(2)	(3)	(4)	(5)	
(i)					
(ii)					
B	Details of movabl	e assets			
SI. No.	Description				
(1)	(2)		(3)		
(i)	Jewellery, bullion e	tc.			
(ii)	Archaeological coll	ections, drawings, painting, s	culpture or any work o	fart	
(iii)	Vehicles, yachts, be	oats and aircrafts			
(iv)	Financial assets		Amou	nt (cost) in Rs.	
	(a) Bank (includir	ng all deposits)			
	(b) Shares and sec	curities			
	(c) Insurance poli	cies			
	(d) Loans and adv	ances given			
	(e) Cash in hand				
С	Liabilities in relat	tion to Assets at (A + B)			

_



Schedu deferre				ted to Tax deferred - rela an eligible start-up referred		perquisites referred in secti C	on 17(2)(vi) re	eceived from
				Has any of the followin relevant to current assess		during the previous year		
DETAILS	SI. No.	Assessment Year	Amount of Tax deferred brought forward from earlier AY	Such specified security or sweat equity shares were sold (i)Fully (ii)Partly (iii)Not sold Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	Ceased to be the employee of the employer who allotted or transferred such specified security or sweat equity share? o Yes o No If yes , specify date	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the said *clause were allotted. If yes, specify date	Amount of tax payable in the current Assessment Year (to be populated from col. (3) or (4) as the case maybe)	Balance amount of tax deferred to be carried forward to the next Assessment years Col (3)-(7)
DE	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY		
	2	2022-23	Sl. No. 8 of Schedule ESOP for last year			2026-27) (Payment to be made in FY 2025-26)		
	3	2023-24						

PART-B

Pa	art B –	TI	Computation of total income		
	1	Salaries (6 of S	chedule S)	1	
	2	Income from h	ouse property (4 of Schedule HP) (enter nil if loss)	2	

TOTAL INCOME

	II	
	NOTE	Please enter total of column 5 in 15b of Part B-TTI
C1	Details o	of Tax Deducted at Source (TDS) on Income [As per Form No. 16 A issued or Form No. 16B/16C/16E furnished by Deductor(s)]

I

VERIFICATION

I, information give	en in the return and sc	son/ dau chedules thereto is cor	0	d is in accorda	, solemnly declare that t nce with the provisions of the In	o the best of my knowledge and belief, the ncome-tax Act, 1961.
number	(if allotted	l) (Please see instruct	tion) I further declare	that the critic		verify it. I am holding permanent account agreement have been satisfied and all the 92CD)
Date		Place			Sign here 🗲	
If the return ha	s been prepared by a	a Tax Return Prepa	rer (TRP) give furth	er details bel	ow:	
Identification N		Name of T				Counter Signature of TRP
If TRP is entitl	ed for any reimburse	ement from the Gove	ernment, amount the	ereof		

	ITR-3	INDIAN INCOME TAX RETURN (For individuals and HUFs having income from profits and gains of business or profession)	Asse	essme	ent Yo	ear			
FORM		(See rule 12) (Please refer instructions)	2	0	2	3	-	2	4

Part	A-GEN		GEI	NERA	L																									
	(A1) Fi	rst name				(A2) Midd	e na	me				(A	3) La	ast	nam	e			(4	\4)	PA	N							
	(A5) Fla	at/Door/I	Block	No.					(A6) N	lame	e Of	Pren	nises	/Bı	ıildir	ıg/Vi	llag	ge	(/	A 14) St	atı	us (Tic	ck) 6	Ż			
																					l In	ldiv	idu	ıal				ΠH	UF	
	(A7) Ro	oad/Stree	t/Pos	t Offi	ce				(A8	5) D	ate o	of Bir	th/Fo	orma	tion	n <i>(DD/</i>	MM/Y	YYY	<i>?</i>)							Cor YYY		encem	ent	of
PERSONAL INFORMATION	(A9) Ar	ea/locali	ty						(A1	6)	Aadl	haar	Num	ber (12 a	ligit)/	Aadh	aar	· Enrolm	ent I	d (2	28 di	git)) (if (elig	ible	for	Aadh	aar))
MA'										Ť				Ť							Ì									
FOR	(A10) T	own/Cit	y/Dist	trict					(A1	1)	Stat	e							(A12) I	PIN (cod	e/Z	IP	cod	e					
C IN									(A1	3)	Cou	ntry																		
INAI	(A17) F	Residentia	al/Of	fice P	hone	Num	ber wit	h ST	TD c	ode	e/Mo	obile	No.	Mo	bile	e No.	2													
RSC	1																													
PE																														
	(A18) E	-mail Ad	ldress	s-1 (se	elf)												Addr													
	(A19) (a)	Filed u/	s (Tic	k) [Ple	ase see	e instri	uction]												e, □139 , □ 119											ised
		Or File	d in r	espon	se to	notic	e u/s			1	13	9(9)	□ 14	2(1),		148,	□153	C												
FILING STATUS		a. Have in whic																							plea	ase f	furr	nish t	he .	AY
ST	(b)	b. Hav																												
ING	(-)	which s assessm																												
FIL		only if y						1110	t opt	1112	, ם י	Com	inuc	100	pri		prou	. 🛏	i i i i i i i i i i i i i i i i i i i	gibit		ohi		i (St			յիս	ing n	1 110	
	(bi)	For oth	er th	an N	ot op	ting,	Contin	ue t	o op	t é	& No	ot el	igibl	e to	op	t in,	pleas	,	Date of f	-		forn	n 1(DIE				ledg	eme	nt
		furnish																	DD/MM							um				
		Are you income						ndei	· sev	ent	th p	rovis	so to	Sec	tio	n 13	9(1) I	but	otherw	vise	not	re	qui	ired	to) fur	rnis	h re	turı	1 of
	(c)	If yes, p	lease	furnis	h follo	owing	inform	atio	n																					
		[Note: 7 income																						39(1	l) b	out f	filin	ig re	turı	1 of

2	5	Ω
1	7	9

(0	ci)		ted amount or aggregate o rent account during the pro				Rs. 1 C	rore	in	Am	ount	(Rs)	(If	Yes)				
(c	cii)		rred expenditure of an lakhs for travel to a forei ′es/No)							Am	ount	(Rs)	(If	Yes)				
(c	ciii)		red expenditure of amount asumption of electricity du						ng	Am	ount	(Rs)	(If	Yes)				
(c	civ)	clause (iv) of sev	ed to file a return as per enth proviso to section 139 he drop-down menu)							(Tio	ck) 🗆] Yes		No					
(d	1)	If revised/Defect No. and Dat (DD/MM/YYYY	8 8	Receipt return												/	/		
(e	e)	Unique Number	onse to a notice u/s 139(9 /Document Identification N late of advance pricing agr	Number a									uni (uni	que (due (ber)		,	/	/	
(f)	Residential	A. Resident	□ You w	ere in In	dia for	182 da	ys or n	nore	duri	ing the	e prev	ious	yeaı	r [sec	tion 6((1)(a)]	
		Status in India (for individuals)		☐ You w 365 days applicable	or more														
		(Tick applicable option)		☐ You an crew of a days or m	e a citiz n Indian	ship ar	nd were	e in In	dia	for 1	82 da	ys or	more	dur	ring t	he pre	viou		
				☐ You an the previo						f Ind	ian or	igin a	nd ha	ave	come	on a v	visit	to Ind	ia during
				a) 182 da or	•					ear a	and 36	5 day	s or i	nore	e witl	nin the	pree	ceding	g 4 years;
				b) 120 da if the tota 1(b) of se	l incom	e, othei													
			B. Resident but not	🛛 You ha	ive been	a non-i	resident	t in In	dia i	n 9 c	out of	10 pr	ecedi	ng y	/ears	[sectio	on 6(6)(a)]	
			Ordinarily Resident	🛛 You ha	we been	in Indi	a for 72	29 day	's or	less	durin	g the '	7 pre	cedi	ng ye	ars [se	ectio	n 6(6)	(a)]
				☐ You an total inco India for	me, othe	r than t	he inco	me fro	om f	oreig	gn sou	rces,	exce	edin	g Rs.	15 lak	ch an	ıd hav	e been in
				☐ You a exceeding territory b 6(6)(d) rv	g Rs. 15 by reaso	lakh d n of yo	uring t	he pr	evio	us y	ear ar	nd no	t liab	le to	o tax	in an	y ot	her co	ountry of
			C. Non-resident	□ You w	ere a no	n-reside	nt duri	ng the	pre	vious	s year								
				(i) Please					resi	denc	-	-	<u>^</u>						
				S.No.	Jurisdi	ction of	reside	nce			Taxı	bayer	Ident	ifica	ation	Numb	er		
				1															
				2		<u> </u>		1.				1.	0.		DOD				
				(ii) In cas															
				Total per (in days)	iou of S	ay 111 11		ing t	ne p	10110	Jus ye					stay ir (in da			ing the 4
		Residential Status in India (for HUF)	Resident Reside	ent but not	Ordina	rily Re	sident			10	Non-r	eside	nt						
		(Tick applicable option)																	
(g	g)	Do you want to cla	im the benefit under section 1	15H? (appl	icable i	ı case o	f resid	ent)] Ye	s		ΠN	0		
(h	1)	Are vou governe	d by Portuguese Civil Cod	e as per s	ection 5	5A? Tie	:k) 🗹		Yes		No	(If ")	'ES'	' ple	ease	fill Sc	hed	ule 5.	4)

(1) Nume of the representative assessee (2) Capacity of the Representative assessee (3) Address of the representative assessee (4) Permanent Account Number (PAN)Addhar No. of the representative assessee (4) Permanent Account Number (PAN)Addhar No. of the representative assessee (4) Permanent Account Number (PAN)Addhar No. of the representative assessee (4) Whether you were Director is a company at any time during the previous year? (<i>Ticly</i>) B 1 Yes No (5) Whether you are Partner in a firm? (<i>Ticly</i>) B 1 Yes No If yes, please furnish fullowing information (5) Whether you have held unlisted equity shares at any fine during the previous year? (<i>Ticly</i>) B 1 Yes No No (1) Whether you have held unlisted equity shares at any fine during the previous year? (<i>Ticly</i>) B 1 Yes No (1) Whether you have held unlisted equity shares at any fine during the year Shares transferred Coning halance Name of Type PAN Opening halance Shares transferred Shares transferred Shares transferred Coning halance (10) In the case of non-resident, is there a permanent establishment (PE) in India? (Ticly) B 1 Yes No No Coning halance (10) In the case of nono-resident, is there a gromanent establishment		(i)	Wheth	er this	return i	s being	g filed b	y a repres	entative	e asse	essee? (1	Fick) 🗹 🛛	Yes 🗆 No If	' yes, furn	ish follow	ing inf	ormation
(3) Address of the representative assesse (4) Permanent Account Number (PAN)/Andhar No. of the representative assesse (4) Permanent Account Number (PAN)/Andhar No. of the representative assesse (4) Whether you were Director in a company at any time during the previous year? (<i>Ticly</i>) (20 Ys No 1 Hyse, please furnish following information - (4) Mame of Company Company (5) Name of Firm PN (6) Whether you are Partner in a firm? (<i>Ticly</i>) (20 Ys No Hyse, please furnish following information (7) Whether you have hold unlisted equivity shares at any time during the previous year? (<i>Ticly</i>) (20 Ye No (10) Whether you have hold unlisted equivity shares at any time during the previous year? (<i>Ticly</i>) (20 Ye No (10) Whether you have hold unlisted equivity shares at any time during the previous year? (<i>Ticly</i>) (20 Ye No (11) Hyse, please furnish following information in respect of equity shares Shares crash foreed during the year (12) Hyse, please furnish following information in respect of equity shares Shares foreed foreer during the year (11) 12 2 3 4 5 6 7 8 9 10 111 12 13 144 Share of constraints and the year of the share of the year of the year (12)	-		(1) N	ame of	the repr	resenta	ative asso	essee									
(4) Permanent Account Number (PAN)/Andhar No. of the representative assessee (6) Hyse, please furnish fallowing information - Name of Campany Type of AN (7) Hyse, please furnish fallowing information - (8) Whether you were Director in a company at any time during the previous year? (<i>Tick</i>) Ø U Ys No (9) Name of Campany Type of AN Whether in shares are listed or anlisted Director Identification Number (DIN) (10) Name of Campany Type of AN Whether in shares are listed or anlisted Director Identification Number (DIN) (10) Whether you are Partner in a firm? (<i>Tick</i>) Ø U Ys U No I Yyse, please furnish following information in respect of equity shares Name of Firm PAN No Name of Company			(2) C	apacity	of the H	Repres	entative	(drop dow	n to be	provi	ided)						
(i) Whether you were Director in a company at any time during the previous year? (<i>Tickly</i>) 2 Yes No (ii) Hyse, please furnish following information - Name of Company			(3) A	ddress	of the re	epresei	ntative a	ssessee									
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Name of company Compan	1	(j) If	f yes, pleas	e furnis	h followi	ng info	rmation -										
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Opening balance (1) Whether you have held unlisted equity shares at any time during the previous year? (Tick) I Yes No If yes, please furnish following information in respect of equity shares Name of of on pany Opening balance Shares acquired during the year Issue price previous year? Purchase price previous year? Issue of purchase issue of purcha	-						()										
(0) If yes, please furnish following information in respect of equity shares Name of Company Type of Company PAN Opening balance Shares acquired during the year Shares price of pre-share price of pre-share price of the year																	
(0) If yes, please furnish following information in respect of equity shares Name of Company Type of Company PAN Opening balance Shares acquired during the year Shares price of pre-share price of pre-share price of the year	-	w	Whether vo	u have l	held unlis	sted eau	uitv share	es at anv tir	ne durin	g the	previous	vear? (Ti	ck) ☑ □ Yes		No		
Image of company Type of company Type of company PAN Shares acquired during the year Using balance Shares acquired during the year Costing balance 1 2 3 4 5 6 7 8 9 10 11 12 13 14 1 2 3 4 5 6 7 8 9 10 11 12 13 14 1	1	(I)										, (.	,				
Name of company Type company PAN No. of cost of barres Date of the previous period per	-					Openi	ing balan	ce Shares	s acquire	d dur	ring the y	ear				Closin	g balance
company Com Cost of shares So. of cost of parchase So. of cost of cost of parchase So. of cost of cost of cost of parchase So. of cost of cost of cost of cost of parchase So. of cost of cost of cost of cost of cost of parchase So. of cost of parchase So. of cost cost of cost of co		N	ame of		DAN		1		1			Issue price	Purchase price	uuring ti			
Image: Inclusion of the solution of the solutin of the solution of the solution of the solutin of the solution	company Com pany Com pany Com pany Cost of shares Cost of shares Cost of acquisition case of purchase Cost of shares Cost of share											considera	share	acquisitio			
OPPORTING In the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) o Yes o Noplease provide details of please provide details of (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in <i>Explanation</i> 2A(a) to section 9(1)(i). (n) (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in <i>Explanation</i> 2A(a) to section 9(1)(i). (o) Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? Uses No (o) Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? Uses No (a) Are you liable to maintain accounts as per section 44AA? (<i>Tick</i>) I yes No (a1) Are you liable to maintain accounts as per section 44AA? (<i>Tick</i>) I yes No (a2) Whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? We alia No, turnover does not exceed 1 crore No, turnover exceeds 10 crores a2ii If No, whether during the capital contributions, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, doe not exceed five per cent of said amount? Uses No a2iii If Yes is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loans etc., in cash and non-a/c payee cheque/DD during the previous year doe not exceed five per		1		2	3	4	5	6	7		8	9	10	11	12	13	14
In the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) o Yes o No please provide details of (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in <i>Explanation</i> 2A(a) to section 9(1)(i). (b) number of users in India as referred in <i>Explanation</i> 2A(b) to section 9(1)(i). (b) number of users in India as referred in <i>Explanation</i> 2A(b) to section 9(1)(i). (c) Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? 																	
00 Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? Yes No (p) Whether you are an FII / FP1? Yes/No If yes, please provide SEBI Regn. No (a1) Are you liable to maintain accounts as per section 44AA? (<i>Tick</i>) Yes No No (a2) Whether assessee is declaring income only under section 44AE/44BB/44BB/44ADA/44ADA/44BBA Yes No No (a2) Whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? Yee No (a2) If No, whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? Yee No (a2) If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipts or on capital account like capital contributions, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, doe not exceed five per cent of said amount? Yes No (b) Are you liable for audit under section 44AB? (<i>Tick</i>) Yes No (b) Are you liable for audit under section 44AB? (<i>Tick</i>) Yes No (b) Are you liable for audit under section 44AB? (<i>Tick</i>) Yes No (c) If (b) is Yes, whether the accounts have been audited by an accountant? (<i>Tick</i>) Yes No (d) Date of furnishing of the audit report (DD/MM/YYYY) /		(n) (1	n the case lease pro a) aggre	e of non vide de gate of	-resider tails of	nt, is th	here a Si	gnificant	Econom	nic Pr	resence	(SEP) in In	dia (Tick) o Y	es o No		xplanat	tion 2A(a)
101 exchange? □ Yes □ No (p) Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No (a1) Are you liable to maintain accounts as per section 44AA? (<i>Tick</i>) ☑ □ Yes □ No (a2) Whether assesse is declaring income only under section 44AE/44B/44BB/44AD/44ADA/44BBA □ Yes □ No (a2) Whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? □ Yet (a2i) If No, whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? □ Yet (a2i) If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipt s or on capital account like capital contributions, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, doe not exceed five per cent of said amount? □ Yes □ No a2ii If Yes is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capita account such as asset acquisition, repayment of loans etc., in cash and non-a/c payee cheque/DD during the previous year doe not exceed five per cent of the said payment? □ Yes □ No (b) Are you liable for audit under section 44AB? (<i>Tick</i>) ☑ □ Yes □ No (c) If (b) is Yes, whether the accounts have been audited by an accountant? (<i>Tick</i>) ☑ □ Yes □ No (1) Date of furnishing of the audit report (DD/MM/YYYY) / /								-							1		. Caralian
Image: Construction of the section of the section of the section of the section the		(o) v e:	xchange?	assessee □ Yes	e nas a		in an in	ternation	ai fina	nciai	Service	es Centre a	and derives in	come solo	ely in con	ivertibl	le foreign
Image: construction of the section of the section 44AB? (1) Date of furnishing of the audit report (DD/MM/YYYY) /		(p) V	Vhether y	ou are	an FII /	FPI?	Yes/No	If yes,	please p	orovi	de SEBI	l Regn. No					
1 If No, whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10crores? Year a2i If No, turnover does not exceed 1 crore No, turnover exceeds 10 crores If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipts of on capital account like capital contributions, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, doe not exceed five per cent of said amount? Yes No a2iiii If Yes is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loans etc., in cash and non-a/c payee cheque/DD during the previous year doe not exceed five per cent of the said payment? Yes No (b) Are you liable for audit under section 44AB? (Tick) I Yes No (c) If (b) is Yes, whether the accounts have been audited by an accountant? Yes No (1) Date of furnishing of the audit report (DD/MM/YYYY) / /	L	(a1)	Are you	liable	to main	tain ac	counts a	s per sect	ion 44A	A?	(Tick)	🗹 🗆 Ye	es 🗆	No			
Image: Properties of the state of the s		(a2)	Whethe	r assess	see is de	claring	g income	e only und	er secti	on 44	AE/44E	B/44BB/44A	D/44ADA/44B	BA 🗖 Ye	s 🗆	No	
(c) If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) I Yes No If Yes, furnish the following information below (1) Date of furnishing of the audit report (DD/MM/YYY) /		a2i												Rs. 1 cror	e and Rs.	10croi	res? 🗖 Yes
(c) If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) I Yes No (f) If Yes, furnish the following information below (1) Date of furnishing of the audit report (DD/MM/YYYY) /		a2ii	s or on	capital	accoun	t like o	capital c	ontributio	ons, loar	ns etc	e. during						
If (b) is Yes, whether the accounts have been audited by an accountant? (<i>Tick</i>) I Yes No If Yes, furnish the following information below If Yes, furnish the following information below (1) Date of furnishing of the audit report (DD/MM/YYYY) /	INFORM	a2iii	account	such a	s asset	acquis	ition, re	payment (of loans	etc.,	in cash						
(c) If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) I Yes No If Yes, furnish the following information below (1) Date of furnishing of the audit report (DD/MM/YYY) /	DIU	(b)			-		-	-					0				
If Yes, furnish the following information below (1) Date of furnishing of the audit report (DD/MM/YYY) /	IV										accoun	tant? (Tick)	☑ □ Yes		No		
			If Yes, f	urnish	the follo	owing	informa	tion below	v								
(2) Name of the auditor signing the tax audit report			I														
			(1) 1	Date of	furnishi	ing of t	the audi	t report	(DD/M	M/Y	YYY)		/ /				

	(3)	Membership No. of t	ne auditor											
	(4)	Name of the auditor	proprietorship/ firm)											
	(5)	Proprietorship/firm	egistration number											
	(6)	Permanent Account	Number (PAN)/Aadhaar No. of	the p	oroprie	torsł	nip/ fi	rm						
İ	(7)	Date of report of the	audit											
(di)	Are y	ou liable for Audit u/s	92E? 🗆 Yes 🛛 No											
(dii)	If (di)) is Yes, Whether the a	counts have been audited u/s 92	2E?	🗆 Yes			No			irnishin D/MM/`		audit	
(diii)		ble to furnish other au r: (Please see Instruction)	idit report, mention whether h	ave y	you fur	nish	ed su	ch repo	rt. If y	es, pl	ease pr	ovide (the de	etails as
]					
	SI. No	o. Section Code	Date (DD/MM/YYYY)							1			-	
(e)	If lial	ble to audit under any A	Act other than the Income-tax a	ct, me	ention	the A	Act, se	ection ar	nd date	of fur	nishing	the au	ıdit re	eport?
	Act a	nd section	(DD/MM/YY)	A	ct and	secti	on		(DD/N	IM/YY)		

NATU BUSI		NATURE OF BUSINESS OR INDICATE THE THREE MA INCOME UNDER SECTIONS	AIN ACTIVITIES/ PRO	DRE THAN ONE BUSINESS OR PROFESSION DUCTS (OTHER THAN THOSE DECLARING AE)
	S.No.	C ode [Please see instruction]	Trade name of the proprietorship, if any	Description
	(i)			
	(ii)			
	(iii)			

Part	t A-	- BS		ALANCE SHEET AS ON 31 ST DAY ROFESSION (fill items below in a case where			OR
	1	Pro	opriet	or's fund			
		a	Prop	orietor's capital		a	
		b	Rese	rves and Surplus			
			i	Revaluation Reserve	bi		
			ii	Capital Reserve	bii		
DS			iii	Statutory Reserve	biii		
SOURCES OF FUNDS			iv	Any other Reserve	biv	-	
OF			v	Total (bi + bii + biii + biv)		bv	
CES		c	Tota	l proprietor's fund (a + bv)		1c	
DUR	2	Lo	an fur	nds			
x		a	Secu	red loans			
			i	Foreign Currency Loans	ai		
			ii	Rupee Loans			
				A From Banks	iiA]	
				B From others	iiB		
				C Total (iiA + iiB)	iiC		

[भाग II—खण्ड 3(i)]

			iii	Total (ai + iiC)			aiii	
		b	Unsecu	red loans (including deposits)				
			i	From Banks	bi			
			ii	From others	bii			
			iii	Total (bi + bii)			biii	
		c	Total I	oan Funds (aiii + biii)			2c	
	3	Def	erred ta	ax liability			3	
	4	Adv	ances					
		i	From	persons specified in section 40A(2)(b) of the I. T	i			
			Act					
			From		ii			
				Advances (i + ii)			4iii	
				funds (1c + 2c +3+4iii)			5	
	1		ed asset					
			Gross:		1a			
		b	Deprec	iation	1b			
		c	Net Blo	ock (a – b)	1c			
		d	Capita	l work-in-progress	1d			
		e	Total (1c + 1d)			1e	
	2	Inv	estmen	ts				
		a	Long-t	erm investments				
			i	Government and other Securities - Quoted	ai			
			ii	Government and other Securities – Unquoted	aii			
			iii	Total (ai + aii)			aiii	
		b	Short-t	erm investments				
(DS			i	Equity Shares, including share application money	bi			
FUN			ii	Preference Shares	bii			
OF			iii	Debentures	biii			
APPLICATION OF FUNDS			iv	Total (bi + bii + biii)			biv	
CAT								
PLIC		c	Total i	nvestments (aiii + biv)			2c	
AP								
	3	C						
	3			sets, loans and advances				
		a		it assets Inventories				
			1		•	[
				A Stores/consumables including packing material	IA			
				B Raw materials	iB			
				F	iC			
				D Finished Goods/Traded Goods	iD			
				E Total ($iA + iB + iC + iD$)			iE	
			ii	Sundry Debtors			aii	
			iii	Cash and Bank Balances				
	Ì			A Cash-in-hand		iiiA		

THE GAZETTE OF INDIA : EXTRAORDINARY

		В	Balance with banks	i	iB		
		С	Total (iiiA + iiiB)			iiiC	
	iv	Ot	her Current Assets			aiv	
	v	To	tal current assets (iE + aii + iiiC + aiv)			av	
b	Loans	s and	advances				
	i		vances recoverable in cash or in kind or fo ue to be received	nbi			
	ii		posits, loans and advances to corporates an eers	dbii			
	iii	Ba	lance with Revenue Authorities	biii			
	iv	To	tal (bi + bii + biii)			biv	
e i	Total	of cu	urrent assets, loans and advances (av + biv)			3c	
d	Curre	ent li	abilities and provisions				
	i	Cu	rrent liabilities				
		А	Sundry Creditors	iA			
		В	Liability for Leased Assets	iB			
		С	Interest Accrued on above	iC			
		D	Interest accrued but not due on loans	iD			
		Е	Total (iA + iB + iC + iD)			iE	
	ii	Pro	ovisions				
		A	Provision for Income-tax	iiA			
		В	Provision for Leave encashmen Superannuation/ Gratuity	tiiB			
		С	Other Provisions	iiC			
		D	Total (iiA + iiB + iiC)			iiD	
	iii	To	tal (iE + iiD)			diii	
e	Net c	urrer	nt assets (3c – diii)			3e	
a	Misce	ellane	cous expenditure not written off or adjusted	4a			
b	Defer	red t	ax asset	4b			
e	Profit	t and	loss account/ Accumulated balance	4c			
d	Total	(4a -	+ 4b + 4c)			4d	
Tati	al am	nliaa	tion of funds (1e + 2c + 3e +4d)			5	

	iii	Total (i + ii)			Aiii	
B	Pur	rchases (net of refunds and duty or tax, if any	7)		В	
С	Dir	ect wages			С	
D	Dir	ect expenses (Di + Dii + Diii)			D	
	i	Carriage inward	i			
	ii	Power and fuel	ii			
	iii	Other direct expenses	iii			
E	Fac	tory Overheads	I	1		
	I	Indirect wages	i			
	ii	Factory rent and rates	ii			
	iii	Factory Insurance	iii			
	iv	Factory fuel and power	iv			
	v	Factory general expenses	v			
	vi	Depreciation of factory machinery	vi			
	vii	Total (i + ii + iii + iv + v + vi)			Evii	
F	Tot	tal of Debits to Manufacturing Account (Aiii	+B+C+D+E	Zvii)	1F	
Clo	osing	Stock				
i	Rav	w material	2i			
ii	Wo	rk-in-progress	2ii			
Tot	tal (2	i +2ii)	I		2	
Co	st of (Goods Produced – transferred to Trading Ac	count (1F - 2)		3	

 Part A-Trading
 Trading Account for the financial year 2022-23 (fill items 4 to 12 in a case where regular books of accounts are maintained, otherwise fill items 61 to 65 as applicable)

		ix Total (i + ii + iii + iv +v+ vi + vii + viii)	Cix	
	D	Total Revenue from operations (Aiv + B +Cix)	4D	
5	Clos	ing Stock of Finished Goods	5	
6	Tota	l of credits to Trading Account (4D + 5)	6	

	х	Agricultural income	x	
	xi	Any other income (specify nature and amount)		
		a	xia	
		b	xib	
		c Total (xia + xib)	xic	
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii	+ ix $+$ x $+$ xic)	14xii
15	5 Tota	of credits to profit and loss account (13+14xii)		15

31	Roya	ty					
	i	Paid outside India, or paid in India to a non-resident o company or a foreign company	other than	i a _i			
	ii	To others		ii			
	iii	Total (i + ii)				31iii	
32	Profe	ssional / Consultancy fees / Fee for technical services					
	i	Paid outside India, or paid in India to a non-resident company or a foreign company	other than	^{1 a} i			
	ii	To others		ii			
	iii	Total (i + ii)				32iii	
33	Hotel	boarding and Lodging				33	
34	Trave	ling expenses other than on foreign traveling				34	
35	Forei	gn travelling expenses				35	
36	Conv	eyance expenses				36	
37	Telep	hone expenses				37	
38	Guest	House expenses				38	
39	Club	expenses				39	
40	Festiv	al celebration expenses				40	
41	Schol	arship				41	
42	Gift					42	
43	Dona	ion				43	
44	Rates	and taxes, paid or payable to Government or any local be	ody (exclu	ding taxes of	n income)		
	i	Union excise duty	4	l4i		_	
	ii	Service tax	4	l4ii			
	iii	VAT/ Sales tax	4	l4iii		_	
	iv	Cess	4	l4iv		-	
	v	Central Goods and Service Tax (CGST)	4	4v		-	
	vi	State Goods and Services Tax (SGST)	4	l4vi		_	
	vii	Integrated Goods and Services Tax (IGST)	4	4vii		-	
	viii	Union Territory Goods and Services Tax (UTGST)	4	4viii		_	
	ix	Any other rate, tax, duty or cess incl STT and CTT	4	4ix		_	
	x	Total rates and taxes paid or payable (44i + 44ii +44iii +	-44iv + 44v	v + 44vi + 44v	vii + 44viii +44ix)	44x	
45	Audit	fee				45	
46	Othe	expenses (specify nature and amount)					
	i			i		_	
	ii			ii		_	
	iii	Total (i + ii)				46iii	
47	Bad o	 ebts (specify PAN/Aadhaar No. of the person, if available, for d and amount)	whom Ba	d Debt for amo	ount of Rs. 1 lakh or more	e is	
-	i1		7 i1			_	
	i2		7 i2			-	
	i3		7 i3			-	
		Rows can be added as required Total (47:1+47:2+47:3)					
	i	(47i1+47i2+47i3)	7i				

	ii	Others (more than Rs. 1 lakh) where PAN/Aadhaar No. is not available (provide name and complete47ii address)				
	iii	Others (amounts less than Rs. 1 lakh) 47iii			-	
	iv	Total Bad Debt (47i + 47ii + 47iii)			47iv	
48	Prov	ision for bad and doubtful debts			48	
49	Othe				49	
49		r provisions				
-	Profi	r provisions it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)]	v + 24 to 29 +	- 30iii + 31iii + 32iii + 33		
50 51	Profi	it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)]	v + 24 to 29 +	- 30iii + 31iii + 32iii + 33		
50	Profi 43 +	it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)]		- 30iii + 31iii + 32iii + 33		
50	Profi 43 +	it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)] rest Paid outside India, or paid in India to a non-resident other th		- 30iii + 31iii + 32iii + 33		
50	Profi 43 + Inter	it before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)] rest Paid outside India, or paid in India to a non-resident other the company or a foreign company	nan a.	- 30iii + 31iii + 32iii + 33		
50	Profi 43 + 4 Inter i ii iii	t before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23 44x + 45 + 46iii + 47 iv + 48 + 49)] est Paid outside India, or paid in India to a non-resident other the company or a foreign company To others	nan a.	- 30iii + 31iii + 32iii + 33	to 50	

THE GAZETTE OF INDIA : EXTRAORDINARY

SR. NO	Name of Busin	iess		Business code	Description			
	No. of goods	Whether owned/leased/ hired	goods carriage (in MT)	owned/leased/hired by assessee by Computed @ month in case to or else @ Rs.75		000 per ton per ge exceeds 12MT, per month) or the lave been actually		
(i)	(1)	(2)	(3)	(4)	(5)			
(a)								
(b)								
Add	row options as	necessary (At a	ny time during th	he year the number of v	vehicles should not ex	ceed 10 vehicles)		
Tota	ıl							
(ii)	Total presump	otive income fro	m goods carriage	e u/s 44AE [total of colu	umn (5) of table 63(i)]	I	63(ii)	

[भाग II—खण्ड 3(i)]

3a		rease in the profit or decrease in loss because of devi nputation Disclosure Standards notified under section 145(0S]			3a	
3b		rease in the profit or increase in loss because of devi nputation Disclosure Standards notified under section 145(0S]			3b	
4	Met	hod of valuation of closing stock employed in the previous y	ear			
	a	Raw Material (if at cost or market rates whichever is less w	vrite 1	, if at cost write 2, if at man	rket ra	ate write 3)
	b	Finished goods (if at cost or market rates whichever is less	write	1, if at cost write 2, if at ma	arket r	ate write 3)
	c	Is there any change in stock valuation method <i>(Tick)</i>		es 🗆 No		
	d	Increase in the profit or decrease in loss because of devia valuation specified under section 145A	4d			
	e	Decrease in the profit or increase in loss because of devia valuation specified under section 145A	tion,	if any, from the method of	4e	
5	Amo	ounts not credited to the profit and loss account, being -				
	a	the items falling within the scope of section 28	5a			
	b	the proforma credits, drawbacks, refund of duty of custom	s			
		or excise or service tax, or refund of sales tax or valu	e			
		added tax, or refund of GST, where such credits drawbacks or refunds are admitted as due by th				
		authorities concerned				
	c	escalation claims accepted during the previous year	5c		-	
	d	any other item of income	5d		-	
	e	capital receipt, if any	5e		-	
	f	Total of amounts not credited to profit and loss account (5a	1+5b+	5c+5d+5e)	5f	
	-	ounts debited to the profit and loss account, to the extent d		-		
		on-fulfilment of conditions specified in relevant clauses	154110	wable under section 50 ude		
	a	Premium paid for insurance against risk of damage or destruction of stocks or store $[36(1)(i)]$	6a			
	b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend $[36(1)(ii)]$				
	d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d			
	e	Amount of discount on a zero-coupon bond [36(1)(iiia)]	6e			
	f	Amount of contributions to a recognised provident fund [36(1)(iv)]	6f			
	g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g			
	h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h			
	i	Amount of contributions to an approved gratuity fund $[36(1)(v)]$	6i			
	j	Amount of contributions to any other fund	6j			
	k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date $[36(1)(va)]$	6k			
	1	Amount of bad and doubtful debts [36(1)(vii)]	61			
	m	Provision for bad and doubtful debts [36(1)(viia)]	6m			

		n	Amo	ount transferred to any special reserve [36(1)(viii)] 6	n			
		0		enditure for the purposes of promoting family ning amongst employees [36(1)(ix)]	0			
		р	tran	point of securities transaction paid in respect of saction in securities if such income is not included in ness income $[36(1)(xv)]$	p			
		q	in a	ked to market loss or other expected loss as computed accordance with the ICDS notified u/s 145(2) 6 1)(xviii)]	q			
		r	Any	other disallowance 6	or 🛛			
		s	Tota	al amount disallowable under section 36 (total of 6a to 6r)			6s	
7	7	Amo	ounts	debited to the profit and loss account, to the extent disal	ował	ble under section 37		
Γ		a	Expe	enditure of capital nature [37(1)]	7a		1	
		b	Expe	enditure of personal nature [37(1)]	7b		1	
		c	NŌĨ	enditure laid out or expended wholly and exclusively Γ for the purpose of business or profession [37(1)]				
				enditure on advertisement in any souvenir, brochure t, pamphlet or the like, published by a political part 2B)]				
		e		enditure by way of penalty or fine for violation of any lav he time being in force	v 7e			
		f	Any	other penalty or fine	7f			
		g		enditure incurred for any purpose which is an offence of the sprohibited by law	r 7g			
		h	Amo	ount of any liability of a contingent nature	7h			
		i	Any	other amount not allowable under section 37	7i			
		j	Tota	al amount disallowable under section 37 (total of 7a to 7i)		•	7j	
8	3	A	Amo	ounts debited to the profit and loss account, to the extent of	disall	owable under section 40		
				Amount disallowable under section 40 (a)(i), on account non-compliance with the provisions of Chapter XVII-B	of A	a		
				Amount disallowable under section 40(a)(ia) on account non-compliance with the provisions of Chapter XVII-B	of A	b		
			c	Amount disallowable under section 40(a)(ib), on accou of non-compliance with the provisions of Chapter VIII the Finance Act, 2016		c		
				Amount disallowable under section 40(a)(iii) on account non-compliance with the provisions of Chapter XVII-B	of A	i		
				Amount of tax or rate levied or assessed on the basis profits $[40(a)(ii)]$	of A	e		
			f	Amount paid as wealth tax [40(a)(iia)]	A	f		
				Amount paid by way of royalty, license fee, service fee et as per section 40(a)(iib)	tc. A	y		
			h	Amount of interest, salary, bonus, commission remuneration paid to any partner or memb inadmissible under section $[40(b)/40(ba)]$		h		
				Any other disallowance	A			
			r	Total amount disallowable under section 40(total of Aa to			8Aj	
		В	duri	amount disallowed under section 40 in any preceding ng the previous year			8B	
9)	Amo		debited to the profit and loss account, to the extent disall		ble under section 40A		
		a	Amo	ounts paid to persons specified in section 40A(2)(b)	9a			

		Amount paid otherwise than by account payee cheque or	•		
	b	account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as	9b		
		may be prescribed, disallowable under section 40A(3)			
	c	Provision for payment of gratuity [40A(7)]	9c		
	d	Any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution $[40A(9)]$			
	e	Any other disallowance	9e		
	f	Total amount disallowable under section 40A (total of 9a to 9e)			9f
10	A	y amount disallowed under section 43B in any preceding previou	ıs ye	ar but allowable during	
10	_	e previous year	4.0	Γ	
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	·10b		
	c	Any sum payable to an employee as bonus or commission for services rendered	10c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation			
	da	Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company in accordance with the terms and conditions of the agreement governing such loan or borrowing	, 10d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit or a primary co-operative agricultural and rural development bank	100		
	f	Any sum payable towards leave encashment	10f		
	g	Any sum payable to the Indian Railways for the use of railway assets	10g		
	h	Total amount allowable under section 43B (total of 10a to 10g)	1		10h
11		y amount debited to profit and loss account of the previous y tion 43B	vear	but disallowable under	
-	a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
	-	Any sum payable by way of contribution to any provident fund			
	b	or superannuation fund or gratuity fund or any other fund for the welfare of employees	·11b		
	c	Any sum payable to an employee as bonus or commission for services rendered	11c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation			
	da	Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company in accordance with the terms and conditions of the agreement governing such loan or borrowing	11d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	110		
	f	Any sum payable towards leave encashment	11f		

	g	Any sum payable to the Indian Railways for the use of assets	railway _{11g}		
	h	Total amount disallowable under Section 43B (total of	11a to 11g)	11h	
12	An	nount of credit outstanding in the accounts in respect of			
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Central Goods and Service Tax (CGST)	12d		
	e	State Goods and Services Tax (SGST)	12e		
	f	Integrated Goods and Services Tax (IGST)	12f		
	g	Union Territory Goods and Services Tax (UTGST)	12g		
	h	Any other tax	12h		
	i	Total amount outstanding (total of 12a to 12h)		12i	
13	An	nounts deemed to be profits and gains under section 33AI	3 or 33ABA	13	
14	An	y amount of profit chargeable to tax under section 41		14	
15	An acc	nount of income or expenditure of prior period credite count (net)	ed or debited to the p	rofit and loss	
16	An	nount of expenditure disallowed u/s 14A		16	
17	No	ether assessee is exercising option under sub-section (2A) of sec ves, please fill schedule TPSA]	tion 92CE Tick) 🗹 🛛 🗆	Yes 17	

Part A – QD

Quantitative details (mandatory if liable for audit under section 44AB)

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE) Schedule S Details of Income from Salary

	Gross rent received or rec	eivable or lettable	e value							1a					
b	The amount of rent which	n cannot be reali	zed	1b											
c	Tax paid to local authorit			1c											
d	Total (1b + 1c)			1d						_					
e	Annual value (1a – 1d) (n	il, if self -occupie	ed etc. as pe	r sectio	on 23(2)	of the	Act)			1e					
f	Annual value of the prop						,			1f					
g	30% of 1f		<u> </u>	1g	,						1				
h	Interest payable on borro	wed capital		1h											
i	Total (1g+ 1h)			1						1i					
j	Arrears/Unrealised rent rece	eived during the ye	ear less 30%							1j					
k	Income from house prope	erty 1 (1f – 1i + 1j)							1k					
Ad	dress of property 2		Town/ Cit	y					State	Co	untry	PIN	Code	/ Zip	Co
	the property co-owned? 🛛	<u> </u>	No (if "Y												
	ur percentage of share in th me of Co-owner(s)	1e property (%)	PAN/Aa	dhaar	No. of C	0-0W	ner (s	5)	Per	centag	e Shai	·e in Pr	opert	ty	
I			-												
п															
11															
	Let out Self-occupied	Tenant(s) (if out) I	le see note)						cred	t is clai	med)				T
ום	Deemed let out	II													
a	Gross rent received or rec (higher of the two, if let out	t for whole of the	year, lower		two, if le	et out	for pa	art oj	f the yea	<i>ur)</i> 2a					
b	The amount of rent which		sed	2b											
c	Tax paid to local authorit	ties		2c											
d	Total (2b + 2c)			2d											
	Annual value (2a – 2d)										1				
e										2e					
e f	Annual value of the prop	erty owned (own	percentag	-	e x 2e)					2e 2f					
e f g	Annual value of the prop 30% of 2f		ı percentag	2g	e x 2e)										
e f g h	Annual value of the prop 30% of 2f Interest payable on borro		ı percentag	-	e x 2e)					2f					
e f	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h)	owed capital		2g 2h	e x 2e)					2f 					
e f	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h) Arrears/Unrealised rent reco	owed capital eived during the ye	ear less 30%	2g 2h	e x 2e)					2f 2i 					
e f	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h)	owed capital eived during the ye	ear less 30%	2g 2h	e x 2e)					2f 					
e f h i k	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h) Arrears/Unrealised rent reco	owed capital eived during the ye erty 2 (2f – 2i + 2	ear less 30%	2g 2h	e x 2e)					2f 2i 					
e f j k Pas	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h) Arrears/Unrealised rent reco Income from house propo ss through income/Loss if any * come under the head "Incom negative take the figure to 2i	owed capital eived during the ye erty 2 (2f – 2i + 2 * me from house p of schedule CYL2	ear less 30% j) roperty" (1 4)	2g 2h	+ 3)					2f 2i 2j 2k 3 4					
e f g h i k Pas <i>(if)</i> <i>i</i>	Annual value of the prop 30% of 2f Interest payable on borro Total (2g + 2h) Arrears/Unrealised rent rece Income from house prope ss through income/Loss if any *	wed capital eived during the ye erty 2 (2f – 2i + 2 * me from house p of schedule CYLA specified persons r	ear less 30% j) roperty" (1 4) referred to in	2g 2h 1k + 2k Schedn	+ 3) de SPI and			0	ncome re	2f 2i 2j 2k 3 4	o in sci	hedule F	PTI wh	ile con	nput

Z

_	_		_		_			
1		Profit before tax as per profit and lo and L)	oss	account (item 53, 61(ii),	62(ii), 63(ii), 64(iii) and 65(iv) of F	1	
		Net profit or loss from speculati (enter –ve sign in case of loss) <i>/Sl.n</i> <i>Sl.no 65iv of Schedule P and LJ</i>						
2	la				2a			
		Net profit or Loss from Specified F)	noss u/s 35 AD included			-	
2	2b	in 1 (enter –ve sign in case of loss)	busi	ness u/s 55AD included	2b			
ſ			a	Salaries	3a			
				House property	3b		_	
				Capital gains	3c		_	
		Income/ receipts credited to profit		Other sources	3d		_	
		and loss account considered under	aı	Dividend income	3di			
3	2	other heads of income or chargeable u/s 115BBF or		other than Dividend income	3dii			
		chargeable u/s 115BBG or chargeable u/s 115BBH	un		Sun			
		enargeable als risbbri	e	u/s 115BBF	3e		-	
			f	u/s 115BBG	3f		-	
Î				u/s 115BBH (net of	3g		-	
			g	Cost of Acquisition)	Sg	(Item No. A of Schedule VDA)		
4	la	Profit or loss included in 1, whicl 44AD/44ADA/44AE/44B/44BB/44BI <i>provided)</i>						
		Profit from activities covered under and 8 (Dropdown to be provided an					-	
ſ		item)	uc	apture as murviduar mie	טד			
	5	Income credited to Profit and Loss a	acco	ount (included in 1) which	ch is	sexempt	-	
ľ		a Share of income from firm(s)		5a				
ĺ		b Share of income from AOP/ BC)I	5b				
		c Any other exempt income (spec nature and amount)	eify					
		i		ci	-			
		ii l		cii				
		iii Total (ci + cii)		5ciii				
		d Total exempt income (5a + 5b +	- 5c	<u> </u> iii)	5d			
e	5	Balance (1– 2a – 2b – 3a - 3b – 3c - 3		-			6	
ł				a Salaries	7a			
		Expenses debited to profit and lo	oss	b House property	7b			
-		account considered under other hea of income/related to incor	ds	c Capital gains	7c			
ľ		chargeable u/s 115BBF or u	ne 1/s	d Other sources	7d			
		115BBG or u/s 115BBH		e u/s 115BBF	7e			
				f u/s 115BBG	7f			
8		Expenses debited to profit and los exempt income						
8	50	Expenses debited to profit and los exempt income and disallowed u/s 1	4 A	(16 of Part A-OI)			8b	
Q)	Total (7a + 7b + 7c + 7d + 7e + 7f + 8	89+	8b)	9			

10	Adjusted profit or loss (6+9)		10	
11	Depreciation and amortization debited to profit and log	ss account	11	
12	Depreciation allowable under Income-tax Act			
	i Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)	12i		
	ii Depreciation allowable under section 32(1)(i)			
	(Make your own computation refer Appendix-IA oj IT Rules)	12ii		
	iii Total (12i + 12ii)	· · · · ·	12iii	
13	Profit or loss after adjustment for depreciation (10 +11	- 12iii)	13	
14	extent disanowable under section 56 (6 s of PartA-OI)			
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7J of PartA-OI)	15		
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of PartA- OI)	16		
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9F of PartA- OI)	17		
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11h of PartA-OI)	18		
	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19		
20	Deemed income under section 41	20	-	
	Deemed income under section 32AD/ 33AB/ 33ABA/ 35ABA /35ABB/ 40A(3A)/ 72A/80HHD/ 80-IA	21		
22	Deemed income under section 43CA	22	1	
23	Any other item of addition under sections 28 to 44DA	23		
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which individual/HUF/prop. concern is a partner)	24	•	
25	Increase in profit or decrease in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3a + 4d of Part A - OI)			
26	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 + 23+24	+25)	26	
27	Deduction allowable under section 32(1)(iii)	27		
28	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item $x(4)$ of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)	28		
29	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year (8B of PartA-OI)	29		
30	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year (10 h of PartA-OI)	30		

3	81	Any other amount allowable as deduction		31			
3	32	Decrease in profit or increase in loss on a ICDS adjustments and deviation in m valuation of stock (Column 3b + 4e of Part A	ethod of	32			
3	33	Total (27+28+29+30+31+32)		I		33	
22	34	Income (13+26-33)					
	35	Profits and gains of business or profession de	emed to be	e under -			
f		i Section 44AD (61(ii) of schedule P&L)	35i			-	
		ii Section 44ADA (62(ii) of schedule P&L)	35ii			-	
		iii Section 44AE (63(ii) of schedule P&L)	35iii			-	
		iv Section 44B	35iv			-	
		v Section 44BB	35v			1	
		vi Section 44BBA	35vi			-	
		vii Section 44DA	35vii	(item 4 of	Form 3CE)	-	
		viii Total (35i to 35vii)				35viii	
10		Net profit or loss from business or professio 35viii)	on other th	an speci	ulative and specified business (34 +	36	
3	87	Net Profit or loss from business or profe business after applying rule 7A, 7B or 8, if <i>figure as in 36) (If loss take the figure to 2i of item E)</i>	applicable	(If rule	7A, 7B or 8 is not applicable, enter same		
		a Income chargeable under rule 7		37a			
		b Deemed income chargeable under rule 7	'A	37b			
Ì		c Deemed income chargeable under rule 7	'B(1)	37c			
		d Deemed income chargeable under rule 7	'B(1A)	37d		1	
		e Deemed income chargeable under rule 8	}	37e		1	
ĺ		f Income other than rules 7A, 7B and 8 (<i>It</i>	tem No. 36)	37f		1	
	38	Balance of income deemed to be from agric rule 8 for the purpose of aggregation of incon [4b-(37a+37b+37c+37d+37e)]				l 38	
(Con	nputation of income from speculative business	5				•
3	19	Net profit or loss from speculative business a	s per profi	t or loss	account (Item No. 2a)	39	
4	10	Additions in accordance with sections 28 to 4	4DA			40	
4	1	Deductions in accordance with sections 28 to	44DA			41	
4	12	Income from speculative business (39+40-4	1) (if loss, to	ake the fig	ure to 6xvi of schedule CFL)	B42	
(Con	nputation of income from specified business u	nder sectio	on 35AD			1
4	13	Net profit or loss from specified business as p	oer profit o	r loss ac	count	43	
4	4	Additions in accordance with sections 28 to 4	4DA			44	
4	15	Deductions in accordance with sections 28 to 35 on which deduction u/s 35AD is claimed)	44DA (oth	er than de	duction under section, (i) 35AD, (ii) 32 or	45	
4	6	Profit or loss from specified business (43 + 44	4 -45)			46	
4	17	Deductions in accordance with section 35AD	(1)			47	
4	18	Income from Specified Business (46-47) (if la	oss, take the j	figure to 7	xvi of schedule CFL)	C48	
4	19	Relevant clause of sub-section (5) of section 35AD <i>down menu)</i>	which cove	ers the sp	ecified business (to be selected from drop	°C49	
+	Inco	D ome chargeable under the head 'Profits and g	ains from l	business	or profession' A37+B42+C48)	D	

		I	D	D
SI.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)		Business income remaini after set off
		(1)	(2)	(3) = (1) - (2)
i	Loss to be set off (Fill this row only if figure is negative)		(A37)	
ii	Income from speculative business	(B42)		
iii	Income from specified business	(C48)		
iv	Total loss set off (ii + iii)	I		
v	Loss remaining after set off (i – iv)			-

1	Block of assets	Plant and mach	ninery		
2	Rate (%)	15	30	40	45
		(i)	(ii)	(iii)	(iv)
3	Written down value on the previous year	first day of			
4	Additions for a period of 1 more in the previous year	80 days or			
5	Consideration or other during the previous year out	realisation of 3 or 4			
6	Amount on which depreciat rate to be allowed (3 + 4 -5) result is negative)				
7	Additions for a period of less days in the previous year	s than 180			
8	Consideration or other re during the year out of 7	ealisations			
9	Amount on which depreciation rate to be allowed (7-8) (a result is negative)				
10	Depreciation on 6 at full rate				
11	Depreciation on 9 at half rat	e			
12	Additional depreciation, if a	ny, on 4			
13	Additional depreciation, if a	ny, on 7			
14	Additional depreciation re immediately preceding year put to use for less than 180 d	on asset			
15	Total depreciation (10+11+1)	2+13+14)			
16	Depreciation disallowed un 38(2) (<i>out of column 15</i>)	der section			
17	Net aggregate depreciation (15-16)			
18	Proportionate aggregate of allowable in the event of amalgamation, demerger e <i>column 17)</i>	succession			
19	Expenditure incurred in	connectior			

20	Capital gains/ loss under section 50		
	(5 + 8 -3 - 4 -7 -19) (enter negative only i block ceases to exist)		
	Written down value on the last day of previous year (6+ 9 -15) (enter 0 if result is negative)		

Schedule DOA

Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

	b	Block entitled for depreciation @ 30 per cent	1b		
		(Schedule DPM - 17ii or 18ii as applicable)			
	c	Block entitled for depreciation @ 40 per cent	1c		
		(Schedule DPM - 17iii or 18iii as applicable)			
	d	Block entitled for depreciation @ 45 per cent	1d		
		(Schedule DPM - 17iv or 18iv as applicable)			
	e	Total depreciation on plant and machinery (1a + 1b -	+ 1c+1d)	1e	
1	Bui	ilding (not including land)			
	a	Block entitled for depreciation @ 5 per cent	2a		
		(Schedule DOA- 14ii or 15ii as applicable)			
	В	Block entitled for depreciation @ 10 per cent	2b		
		(Schedule DOA- 14iii or 15iii as applicable)			
	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	t 2c		
	d	Total depreciation on building (total of 2a + 2b + 2c)		2d	
	Fu	rniture and fittings (Schedule DOA- 14v or 15v as application)	able)	3	
	Int	angible assets (Schedule DOA- 14vi or 15vi as applicable,)	4	
	Shi	ips (Schedule DOA- 14vii or 15vii as applicable)		5	
	Tot	tal depreciation (1e+2d+3+4+5)		6	

Schedule DCG

Deemed Capital Gains on sale of depreciable assets

	referred to in section	and loss account		amount debited to profit and loss account
	(1)	(2)	(3)	(4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

Schedule CG

Capital Gains

				DD/MM/YYYY	letails separately for e					7	-	
	Date acqu		of purchase/ on	DD/MM/YYYY	Date of sa	lle/transfer	L	D/M	М/ҮҮҮҮ	ſ		
a		i	Full value of co	nsideration receive	d/receivable			ai			1	
	ii Value of property as per stamp valuation authority aii									-		
		iii	of Capital Gair	nsideration adopte as () [in case (aii) d i), or else take (aii)	loes not exceed 1.							
b		Ded	uctions under se	ction 48								
		i	Cost of acquisit	ion without indexa	tion			bi				
		ii	Cost of Improv	ement without inde	exation			bii				
		iii	Expenditure wl	olly and exclusivel	y in connection wi	th transfer		biii				
		iv	Total (bi + bii +	biii)				biv			1	
c		Bala	nce (aiii – biv)					1c			1	
d		Ded	uction under sec	tion 54B/54D/ 54G	/54GA (Specify deta	ils in item D	below)	1d				
e		Sho	rt-term Capital	Gains on Immovab	le property (1c - 1	d)			1		A1e	
f		In ca	se of transfer of in	nmovable property, j	please furnish the fol	lowing detai	ls (see n	ote)				
		S.No	. Name of buyer	(s) PAN/Aadhaar No. of buyer(s	Percentage share	e Amount	Addr of prope Coun code, code	erty, try	Pin code	State		
				N/Aadhaar No. is mai	ndatory, if the tax is	deduced un	ler sect	ion 1	94-IA or	is quoted b	y	
Λ	OTE		buyer in the docur In case of more the	nents. 1n one buyer, please i	ndicate the respectiv	e percentag	e share :	and a	mount.			
e F	rom	slun	np sale									
a		i	Fair market val	ue as per rule 11U	AE(2)	2ai						
		ii	Fair market val	ue as per rule 11U	AE(3)	2aii						
		iii	Full value of	consideration (hig	her of ai or aii)	2aii						
b		Net	worth of the und	lertaking or divisio	n	2b	(6(e) o	f For	m 3CEA)			

C	Short-term capital gains from slump sale (2aiii-2b)	A2c
	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)	

ii Full value of consideration in respect of assets other than arrive and the second sec				adopted		ion 50C	in respect of CA for the pu			ic				
> Deductions under section 48 i Cost of acquisition without indexation bi ii Cost of acquisition without indexation bi iii Cost of acquisition without indexation bi iii Cost of acquisition without indexation bii iii Cost of acquisition without indexation bii iii Cost of acquisition without indexation bii v Total (bi + bii) biv c Balance (6aiii - biv) 6c iii acc of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- 6c diate and dividend/income/bonus units are received, then loss arrising and or allowed u/s 94(7) or 94(8)- 6c Poetened short-term capital gains on depreciable assets (6 of schedule- for 6e POCG) For communities of explicit gains on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Preve No pot applicable. If yes, then provide the details below S1. Previous year ispectively waster capitric/constructed Amount not used for communities of pairial gains (Xi + Xii + b) Amount deemed to be Short-term capital gains (Xi + Xii + b) A7 A7 D19-20 <td></td> <td></td> <td></td> <td></td> <td></td> <td>tion in</td> <td>respect of as</td> <td>ssets (</td> <td>other than</td> <td></td> <td></td> <td></td> <td></td> <td></td>						tion in	respect of as	ssets (other than					
i Cost of acquisition without indexation bi ii Cost of Improvement without indexation bii iii Expenditure wholly and exclusively in connection with transfer biii v Total (bi + bii + biii) biv c Balance (6aiiii - bi) 6c f In case of asset (secrity/mit) loss to be disallowed u/s 94(7) or 94(8)- date and divideral/nonebonus units are received, then loss arising unit of sale of such asset to be ignored (Enter positive value only) e Deduction under section 54D/54G/54GA 6f g STCG on assets other than at Al or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f) 4eg 7 Amount deemed to be Short-term capital gains 4whother any amount of untillied capital gains accounts Scheme within due date for that year? low low a patietion be divide di			iii	Total (ic + ii)	1					aiii				
i Cost of Improvement without indexation bit iii Expenditure wholly and exclusively in connection with transfer bit v Total (b+ bit + bit) bit c Bahnee (6siii - bity) 6c iii c.exclusively in connection with transfer bit d for example if asset bought/sequired within 3 months prior to record durit and dividend/income/bous units are received, then loss arising durit of sale of such asset to be ignored (Enter positive value only) 6c v Deduction under section 54D/54G/54GA 6f g STCG on assets other than at Al or A2 or A3 or A4 or A5 above (6c + 6d + 6c - 6f) A6g 7 Amount decmed to be Short-term capital gains bit amount of unutilised capital gain 8 Whether any amount of unutilised capital gain on asset framforred during the previous years shown below was deposited in the Capital Cains Accounts Scheme within due date for that year? bits year V S = DN O To applicable. If yes, then provide the details below Amount not used for the sacetification claimed in the capital gains (X + Xii + b) A7 8 Previous year infloction ander whick/New asset acquired/constructed Amount not used for the sacetification claimed in the capital gains (X + Xii + b) A7 9 Amount decmeed to be Short-term capital gains (X		b	Ded	uctions under	section 48									
iii Expenditure wholly and exclusively in connection with transfer ivi v Total (bi + bii + biii) biv c Balance (6aii - bix) 6c a account of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- date and dividend/income/bonus units are received, then loss arrising out of sub of sub assets to be giored (Eater positive value only) c Decemed short-term capital gains on depreciable assets (6 of schedule- get do sub of sub assets to be giored (Eater positive value only) c Decemed short-term capital gains on depreciable assets (6 of schedule- get do sub of sub assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f) Mig 7 Amount deemed to be Short-term capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Meether any amount of unutilised capital gain on asset acquired/constructed the asset/duction calined in equired/constructed Amount not used for maccount gain account (X) si VPre □ No □ Not applicable. If yes, then provide the details below Ni Ni Pars in which asset/account scheme within due date for that year? Imaccount gains (2 + 31) Imaccount gains (2 + 31) i 2019-20 54D/54G/54GA Imaccount and used for maccount (X) Amount not used for maccount (X) i 2029-21			i	Cost of acqu	isition withou	ut index	ation			bi			-	
v Total (bi + bii + biii) biv e Balance (suiii - bix) 6e In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8), 6e d for casumple if asset to be ignored (latter positive value only) e Decaudion under section 54D/54G/54GA 6f f Declauction under section 54D/54G/54GA 6f g STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6e + 6d + 6e - 6f) M6g 7 Amount deemed to be Short-term capital gains on asset transferred during the previous years shown below was deposited in the Capital Gain Accounts Scheme within due date for that year? Ver D Yes No Not applicable. If yes, then provide the details below Amount not used for intrasferred that year? Whether any amount of unutilised capital gain on asset acquired(constructed ent in account (X) and excounts (X) and excount			ii	Cost of Imp	ovement wit	hout inc	lexation			bii				
v Total (bi + bii + biii) biv c Balance (suiii - biv) 6c In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- 6c d for example if asset to be ignored (latter positive value only) e Decard and dividend/income/homus units are received, then loss arrising ignore of sale of such assets to be ignored (latter positive value only) e Decard and exection 54D/54G/54G/A 6f f Decluction under section 54D/54G/54G/A 6f g SICG on assets other than at A1 or A2 or A3 or A4 or A5 above (6e + 6d + 6e - 6f) Afg 7 Amount deemed to be Short-term capital gains on asset transferred during the previous years shown below was doposited in the Capital Gain Accounts Scheme within due date for that year? Amount not used for entities and advection chindred in thick asset acquired/constructed are account (N) s Previous year injection under whichNew asset acquired/constructed are account (N) Amount not used for the second of that year in which asset(facture) chindred and filter account (N) i 2019-20 5410/54G/54G/A Amount of used for transferred flat year in which asset(facture) chindred in account (N) i 2029-21 5418 Amount of used for frame account (N) A7 P has Through IncomeLoss in the nature of Short-Term Capital Gain, chargeable @ A8b<			iii	Expenditure	wholly and e	exclusiv	elv in connectio	on with	ı transfer	biii				
c Balance (6atii - biv) 6c 6c In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8); 6d 6d d tate and dividendificome/hours units are received, then loss arising 6d d balance (stati - biv) 6c 6c f Decmed short-term capital gains on depreciable assets (6 of schedule- pC(3) 6c 6c f Decmed short-term capital gains on depreciable assets (6 of schedule- pC(3) 6c 6c f Decmed short-term capital gains on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Alog 2 V cs No Not applicable. If yes, then provide the details below Amount not used for mean asset or frainsferred 8. Previous year infocial calined in hit year Year in which asset (xonunt utilised out of remained unutilised in 2019-20 5db/5dC/5dGA i 2019-20 5db/5dC/5dGA in Capital gains with 54B/5dC/5dGA, other than at 'a' Total amount deemed to be Short-term capital gains (Xi + Xii + b) A7 A8 Amount deemed to be Short-term capital gains (Xi + Xii + b) A7 8 Previous year infactin anture of Short-Term Capital Gain, chargeable @ A8a				-	•		•			biv			-	
In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8); of for example if asset bought/acquired within 3 months prior to record of diate and dividend/income/onesu units are received, then loss arising of for e Decred short-term capital gains on depreciable assets (6 of schedule- for for f Deduction under section 54D/54G/54GA for g STCC on assets other than at AI or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f) Adsg 7 Amount decmed to be Short-term capital gains on sexie transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Ves □ Yes No 1 Aphicable. If yes, then provide the details below Monum not used for 8 Previous year in/Section under which/New asset acquired/constructed Amount not used for wear in which asset/duction calined Capital Gains account Capital Gains account 8 Previous year in/Section under which/New asset acquired/constructed Amount not used for wear in which asset/duction calined Capital Gains account Capital Gains account 9 Previous year in/Section under which/New asset acquired/constructed Capital Gains account Aff 8 Press Through Income/Loss in the nature of Short-Term Capital Gain,		c								6c				
pCG3 6 r Deduction under section 54D/54G/54GA r STCG on assets other than at AI or A2 or A3 or A4 or A5 above (6c + 6d + 6e -6f) 7 Amount deemed to be Short-term capital gains on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Yes □ Not applicable. If yes, then provide the details below Sk Previous year inSection under whichNew asset acquired/constructed mew asset or transferred that year? □ Yes □ Not applicable. If yes, then provide the details below Sk Previous year inSection under whichNew asset acquired/constructed mew asset or transferred that year which asset/dottoin claimed in capital gains or year in Section under whichNew asset acquired/constructed Capital Gains account (X) ii 2019-20 \$4D/54G/54GA of amount deemed to be Short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' Total amount deemed to be Short-term capital gains (Xi + Xii + b) A7 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b c applicable rates g Amount of A3 above in Country moderin and prine chargeable to tax or chargeable to tax or chargeable		d	for e date	example if as and dividen	set bought/ac d/income/bor	quired 1us unit	within 3 month is are received,	ns prio then	r to record loss arising					
g STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6c + 6f) Afg 7 Amount deemed to be Short-term capital gains ************************************		e	Deer DCC	med short-ter G)	m capital ga	ins on d	lepreciable asso	ets (6 o	of schedule-	6e				
7 Amount deemed to be Short-term capital gains a Whether any amount of unutilised capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Ves □ No Not applicable. If yes, then provide the details below St. Previous year inSection under whichNew asset acquired/constructed Anount not used for prevase that year Amount not used for prevase that year i 2019-20 S4D/54G/54GA Amount deemed to be Short-term capital gains w/s 54B/54D/54G/54GA, other than at 'a' i 2020-21 S4B Amount deemed to be Short-term capital gains (Xi + Xii + b) Amount deemed to be Short-term capital gains (Xi + Xii + b) A7 8 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a a 15% A8a A8a b Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8c g Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA		f	Ded	uction under	section 54D/5	54G/540	GA			6f				
a Whether any amount of unutilised capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Yes □ No Not applicable. If yes, then provide the details below St. Previous year inSection under which/New asset acquired/constructed intermed unutilised acquired/constructed Capital Gains account for Capital gains account (X) Amount not used for mew asset or transferred i 2019-20 \$4D/\$4G/\$4G/\$4GA in Capital gains account (X) i 2020-21 \$4B Amount deemed to be short-term capital gains (Xi + Xii + b) Amount deemed to be short-term capital gains (Xi + Xii + b) A7 8 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8a b Beas Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8c 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA A9a 11 Image: Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per Mount funce for the superime and		g	STC	CG on assets o	ther than at	A1 or A	2 or A3 or A4	or A5	above (6c +	6d + 6	e -6f)		A6g	
below was deposited in the Capital Gains Accounts Scheme within due date for that year? Pres No Not applicable. If yes, then provide the details below St. Previous year inflection under which New asset acquired/constructed Amount not used for new asset or remained unutilised in free asset/acquired/constructed Capital Cains account i 2019-20 54D/54G/54GA new asset i 2019-21 54B new asset b Amount deemed to be Short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' new asset Total amount deemed to be Short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' new asset 8 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ Ass new asset a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ Ass new asset g Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per Applicable rate as per Applicable rate more included and incluse and per Ass new and and per Asset as per Asset as per Asset and and and anout of STCG not chargeable to tax as per DTAA	7	Am	ount d	eemed to be S	Short-term ca	pital ga	uins							l
i 2019-20 54D/54G/54GA account (X) ii 2020-21 54B account (X) b Amount deemed to be short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' account (X) c Total amount deemed to be short-term capital gains (Xi + Xii + b) A7 8 Pass Through Income/Loss in the nature of short-Term Capital Gain, (Fill up schedule PTI) (A8a + A8b + A8c) A8 a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at A8c A8a g Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA Applicable rate manual Article of Treaty included Code manual Article of Treaty include Code manual Artic			Previo which	ous year in asset	Section under deduction cla	r which imed in	New asset acquir Year in which	ed/con	structed		new of remai	asset or ined unutilised	l	
ii 2020-21 54B b Amount deemed to be short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' Total amount deemed to be Short-term capital gains (Xi + Xii + b) A7 8 Pass Through Income/Loss in the nature of short-Term Capital Gain, (<i>Fill up schedule PTI</i>) (<i>A8a</i> + <i>A8b</i> + <i>A8c</i>) A8 a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a b Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8c c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8c g Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA A8c g Amount ofto A8 above in Country include Code Article Article Article Often NL, if mouth chargeable in the char							acquin eu/constru		apital Gallis	accoun	11	nt (X)		
b Amount deemed to be short-term capital gains u/s 54B/54D/54G/54GA, other than at 'a' Total amount deemed to be Short-term capital gains (Xi + Xii + b) A7 8 Pass Through Income/Loss in the nature of short-Term Capital Gain, (Fill up schedule PTI) (A8a + A8b + A8c) A8 a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8a b Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8b c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at 30% A8b c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at special rates as per DTAA A8c 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA Applicable rate 9 Amount offo A8 above in Country include OTAA Article of Treatly of Code in Cloutry include OTAA Article of Code in Cloute OTAA Article of Code in Cloute OTAA Article of OTAA Article of Code in Cloute OTAA Article of OTAA Article of OTAA Applicable rate 10 [1] [2] [3] (4] [5] [6] [7] [8] [9] [10] [1] 11 [2] [3] (4] [5]		i				A								
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8 Pass Through Income/Loss in the nature of short-Term Capital Gain, (Fill up schedule PTI) (A8a + A8b + A8c) A8 9 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8 0 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8 0 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a A8b 0 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b A8c 0 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at A8c A8c 0 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA Applicable rate 10 Item No. A1 Code OTAA OtAA Applicable rate 11 Item No. A1 Code OTAA OtAA Applicable rate 11 Item No. A1 Code OTAA OtAA Item NIC A1 Applicable rate 11 Item NIC Code OTAA OtAA Item NIC A1 Applicable rate 11 Item NIC Code OTAA Article OtAA Item NIC A1 Applicable rate 11	b				<u> </u>	0				n at 'a'	,			
a Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a b Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8a c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at A8c g Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA Si. Amount ofto A8 above in Country which Code and DTAA Article of Treaty of Cate and DTAA feater NL, if prover of (6) or (9)// (9)/		Tota	al amo	unt deemed t	o be Short-te	rm capi	ital gains (Xi +	Xii + t)					
15% Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b 0 Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ A8b c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at applicable rates 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per Mich included 10 Amount of to A8 above in Country which included of Rate as per OTAA 11 Code OTAA 11 Code Code Code 11 Code Code Code Code 11 Code Code Code Code Code 11 Code Code Code Code Code Code 11 Code Code Code Code Code Code Code 11 Code Code Code Code Code Code Code Code 11 Code Code Code Code Code Code Code Code Code <td>8</td> <td>Pass</td> <td></td> <td>-</td> <td></td> <td></td> <td>-</td> <td></td> <td>-</td> <td></td> <td></td> <td>8b + A8c)</td> <td>A8</td> <td></td>	8	Pass		-			-		-			8b + A8c)	A8	
30% 30% c Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at applicable rates 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA 9 Amount offor A8 above in name and Article of Treaty chargeable 10 (2) 11 (2) 11 (3) 11 (4) 11 (5) 11 (6) 11 (7) 11 (3) 12 (3) 13 (4) 14 (5) 15 (6) 16 (7) 17 (8) 18 (9) 19 (10) 11 (10) 11 (10) 12 (10) 13 (10) 14 (10) 15 (10) 16 (10) 17 (10) 18 (10) 19 (10) 11 (10) 12		a	15%											
applicable rates Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA 9 Amount of STCG included in A1-A8 but not chargeable to tax or chargeable at special rates as per DTAA Sl. Amount ofto A8 above in come which included Country name and Article Code Rate as per Whether TRC obtained contry included Applicable rate for the control of the code of		b	30%											
P DTAA Sl. Amount of to A8 above in norme of to A8 above in code Country name code Article DTAA of Treaty obtained Section of Rate as per lower of (6) or (9) l (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) I		c	applic	able rates								-		
Sl. Amount ofto A8 above in which included Article of Treaty obtained Code and DTAA Section ofRate as per Provide (as per Provide (b) or (9)) (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) I	9			1		18 but				able at	t specia	il rates as per		
I I I I I III III III IIII IIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIII				ofto A8 above which	e in ^{Country} name and		of realy (enter NIL, i	obtaine	d Section			lower of (6) or		
a Total amount of STCG not chargeable to tax as per DTAA A9a b Total amount of STCG chargeable to tax at special rates as per DTAA A9b		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9))	(10)		
a Total amount of STCG not chargeable to tax as per DTAA A9a b Total amount of STCG chargeable to tax at special rates as per DTAA A9b		I												
b Total amount of STCG chargeable to tax at special rates as per DTAA A9b		П												
b Total amount of STCG chargeable to tax at special rates as per DTAA A9b		a	Total a	mount of ST	CG not chars	geable t	o tax as per DT	CAA					A9a	
							-		er DTAA				A9b	
	10									-+ A8 −	- A9a)		A10	

Lo	-) (Sub-items, 6, 7, 8 an		-		ts)		-	
1				ing or both (fill up deta						1	
		ate o quisiti	of purchase/ on	DD/MM/YYYY	Date of sale	e/transfer	1	DD/MM/YYY	Y		
	a	i l	Full value of cons	sideration received/re	ceivable		ai				
		ii '	Value of propert	y as per stamp valuati	ion authority		aii			-	
		iii j	ourpose of Capit	nsideration adopted a cal Gains [in case (aii) ure as (ai), or else take	does not exceed						
	b		ctions under sec							-	
		i (Cost of acquisitio	on			bi			-	
		iia	Cost of acquisitio	on with indexation			biia			-	
		iib [Fotal cost of impro	wement with indexation			biib			-	
			a) Cost of impro							-	
			b) Year of impro				_			-	
	(c) Cost of Improvement with indexation										
			-	weinent with indexati	UII		_				
'			Add row				_			_	
			-	olly and exclusively in	connection with	transfer	biii				
		iv [Fotal (biia + biib	+ biii)			biv				
	c Balance (aiii – biv)						1c			1	
	d Deduction under section 54/54B/54D/54EC/54F/54G/54G/ (Specify details in item D below)					54GA/54G	B _{1d}				
	e	Long	-term Capital G	ains on Immovable pr	operty (1c - 1d)					B1e	-
	f			movable property, pleas		ving details ((see n	ote)			
					1				rty, Din and		
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Cour code	try code,	^{rty,} Pin code Zip and state		
							couc			-	
	NO	<i>ΤΕ</i> ► ^{bι}	iyer in the docume	Aadhaar No. is mandato ents. 1 one buyer, please indica					r is quoted by	-	
2	Fro	m slun	ıp sale							-	
		i Fa	ir market value :	as per Rule 11UAE(2)	1	2ai					
	a	ii Fa	ir market value a	as per Rule 11UAE(3))	2ai	i				
1				leration (higher of ai o	or aii)	2ai	i				
	b	Net w	orth of the unde	rtaking or division		2b	(6(e) of Form 3Cl	EA)		
	c	Balan	ce (2aiii – 2b)			2c					
	d	Dedu	ction u/s 54EC /5	54F (Specify details in iter	m D below)	2d					
	e	Long	term capital gai	ns from slump sale (20	c-2d)	I				B2e	
3	Fro	om sale	of bonds or deb	enture (other than cap	oital indexed hor	nds issued b	y Go	vernment)			
-	a		value of conside				-	Ba			
	b	Ded	uctions under se	ction 48							
			-	on without indexation				pi 🛛			
				ment without indexati				oii			
	iii Expenditure wholly and exclusively in connection with transiv iv Total (bi + bii +biii)							oiii Div			
	c		nce (3a – biv)				•	3c			
	d	Ded	uction under sec	tion 54F (Specify detail.			Bd				

[भाग II—खण्ड 3(i)]

9	12(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA Full value of consideration	4a			-	
b		7a			-	
F	i Cost of acquisition without indexation		bi		-	
	ii Cost of improvement without indexation		bii			
	iii Expenditure wholly and exclusively in connection with transfer		biii			
Ļ	iv Total (bi + bii +biii)		biv		4	
c	Balance (4a – biv)		4c		_	
u	Deduction under section 54F (Specify details in item D below) Long-term Capital Gains on assets at B4 above (4c – 4d)		4d		B4e	
5 F	from sale of equity share in a company or unit of equity-oriented fund or unit of a bus	ness t	rust o	n which STT		
	aid under section 112A					
a	LTCG u/s 112A (column 14 of Schedule 112A)	5a				
b	Deduction under sections 54F (Specify details in item D below)	5b				
c	Long-term Capital Gains on sale of capital assets at B5 above (5a – 5b)				B5c	
	for NON-RESIDENTS- from sale of shares or debenture of Indian compan	y (to	be co	omputed wit	h	
I a	oreign exchange adjustment under first proviso to section 48) LTCG computed without indexation benefit	6a			-	
h	Deduction under sections /54F (Specify details in item D below)	oa 6b				
Č	LTCG on share or debenture (6a-6b)	00			6c	
7 a	for NON-RESIDENTS- from sale of, (i) unlisted securities as per section 112(1 s referred in sec. 115AC, (iii) securities by FII as referred to in section 115AI eferred to in section 112A for which column B8 is to be filled up)					
A	In case securities sold include shares of a company other than shares, enter the following details	quote	d			
+	a Full value of consideration received/receivable in respect o	f.	_		_	
	unquoted shares	112				
	b Fair market value of unquoted shares determined in th	b				
	prescribed manner				_	
	c Full value of consideration in respect of unquoted share adopted as per section 50CA for the purpose of Capital Gain					
	(higher of a or b)	5				
	ii Full value of consideration in respect of securities other than	1 _{aii}				
	unquoted shares				_	
-	iii Total (ic + ii)	aiii			_	
E					_	
	i Cost of acquisition without indexation bi				_	
	ii Cost of improvement without indexation bii iii Expenditure wholly and exclusively in connection with transfer bii				_	
	iii Expenditure wholly and exclusively in connection with transfer bii iv Total (bi + bii +biii) biv	_			_	
c	Balance (aiii – biv) 7c				-	
d	Deduction under sections /54F (Specify details in item D below) 7d	+				
e	Long-term Capital Gains on assets at 7 above in case of NON-RESIDENT	[(7c ·	– 7d)		B7e	
	or NON-RESIDENTS - From sale of equity share in a company or unit of equity- usiness trust on which STT is paid under section 112A		,	nd or unit of	a	
a	LTCG u/s 112A [Column 14 of 115AD(1)(b)(iii) proviso] 8a					
b	Deduction under sections 54F (Specify details in item D below) 8h					
c	Long-term Capital Gains on sale of capital assets at B8 above (8a – 8b)				B8c	
9 F	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted und	er ch	apter.	XII-A)		
a			*	,		
b	Less deduction under section 115F (Specify details in item D below) 9b	+				
c	Balance LTCG on sale of specified asset (9a- 9b)				B9c	
d	LTCG on sale of asset, other than specified asset					
	Less deduction under section 115F (Specify details in item D below) 9e					
	Balance LTCG on sale of asset, other than specified asset (9d- 9e)		_		B9f	

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				Full value of unquoted sha Fair market	res																		
				prescribed ma Full value of	nner							_											
				adopted as pe	r section 50C																		
				l value of co		in respe	ct of ass	ets other	thanaii			1											
				uoted shares al (ic + ii)					aiii			-											
		b		ons under sect	ion 48																		
				t of acquisitio					bi														
				t of improven					biv]											
			-	oenditure who al (bi + bii+bii		sively in c	onnection	with tran	sfer bv bvi			-											
		c		$\frac{a1(b1 + b11 + b11)}{(10aiii - biv)}$	1)				10c			-											
		d		on under sect	ion 54D//54F	°/54G/54G	A (Specify	details in	item D			1											
		e	Long-ter	rm Capital Ga			ove (10c-1	10d)	403	I		B10e											
	11			ed to be long-t	1 4	,																	
				amount of un							year shown												
	a																						
		Image: Section under which New asset acquired/constructed Amount not used for																					
		SI.	Previous which			in				new asset	ot used for or remained												
		transferred that year Year in which assetAmount utilised unutilised in Capital																					
		acquired/constructed out of Capital gains account (X) Gains account																					
		i 2019-20 54/54D/54F/54G/54GA																					
		ii	2020-21	54B																			
	b	Amo	unt deem	ed to be long-t	erm capital g	gains, othe	er than at '	'a'															
		Total	amount	deemed to be	long-term ca	pital gains	s (xi + xii +	- b)				B11											
	12		Through I	ncome/Loss in	-				up schedul	e PTI) (B1	2a1+B12a2 +	B12											
		a1	Pass Thro @ 10%	ough Income/Lo	ss in the natu	re of Long	-Term Cap	ital Gain,	chargeable _E	312a1													
		a2	Pass Thro @ 10% - ι	ough Income/Lo inder sections o	ss in the natu ther than u/s. 1	re of Long 12A	-Term Cap	ital Gain,	chargeable _E	312a2													
		b	Pass Thro @ 20%	ough Income/Lo	ss in the natu	re of Long	-Term Cap	ital Gain,	chargeable _E	s12b													
	13		unt of LT dia as per	CG included	in items B1 t	o B12 but	not charg	geable to t	ax or char	geable at s	special rates												
	<u> </u>		an as per	~			Rate as per	·															
		SI.	Amount of	Item No. B1 to B12 above in	Country name	Article of	Treaty	TRC	Section of	Rate as pe	Applicable												
			income	B12 above in which included	& Code	DTAA	(enter NIL, ij not	obtained	I.T. Act	I.T. Act	rate <i>[lower of</i> (6) or (9)]												
							chargeable)	(Y/N)															
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)												
		I II																					
			Total am	 ount of LTCG	not chargea	ble to tax	as per DT.	AA				B13a											
		b Total amount of LTCG chargeable to tax at special rates as per DTAA B13b																					
		Total long-term capital gain chargeable under Income-tax Act (B1e + B2e + B3e + B4e + B5f + B6c +																					
	14			9c + B9f + B10				сі (D1e +	D76 ± D36	- D4C + .	DJI + DUC +	B14											
C1	Sum	of C	apital Ga	in Incomes (9i	i + 9iii + 9iv	+ 9v + 9vi	+ 9vii + 9v	viii of tabl	le E below)			C1											
C2	Inco	me fr	om trans	fer of virtual o	ligital assets	(Item No.	B of Sche	dule VDA)			C2											
C3	Inco	me cl	hargeable	under the hea	nd "CAPITA	L GAINS	" (C1 + C2	2)				C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2) C3										

ĺn	case	of deduction u/s 54/54B/54D/54EC /54F/54G/54GA/115F give fo	ollowing d	etails
a	Ded	luction claimed u/s 54		
	i	Date of transfer of original asset	ai	dd/mm/yyyy
	ii	Cost of new residential house	aii	
	iii	Date of purchase /construction of new residential house	aiii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	aiv	
	v	Amount of deduction claimed	av	
b	Ded	luction claimed u/s 54B		1
	i	Date of transfer of original asset	bi	dd/mm/yyyy
	ii	Cost of new agricultural land	bii	
	iii	Date of purchase of new agricultural land	biii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	biv	
	v	Amount of deduction claimed	bv	
c	Ded	uction claimed u/s 54D		
	i	Date of acquisition of original asset	ci	dd/mm/yyyy
	ii	Cost of purchase/ construction of new land or building for industrial undertaking	cii	
	iii	Date of purchase of new land or building	ciii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	civ	
	v	Amount of deduction claimed	cv	
d	Ded	luction claimed u/s 54EC		
	i	Date of transfer of original asset	di	dd/mm/yyyy
		Amount invested in specified/notified bonds		
	ii	(not exceeding fifty lakh rupees) (dii	
	iii	Date of investment	diii	dd/mm/yyyy
	iv	Amount of deduction claimed	div	
e	Ded	luction claimed u/s 54F		
	i	Date of transfer of original asset	ei	dd/mm/yyyy
	ii	Cost of new residential house	eii	
	iii	Date of purchase/construction of new residential house	eiii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	eiv	
	v	Amount of deduction claimed	ev	
f	Ded	luction claimed u/s 54G		
	i	Date of transfer of original asset from urban area	fi	dd/mm/yyyy
	ii	Cost and expenses incurred for purchase or construction of new asset		
	iii	Date of purchase/construction of new asset in an area other than urban area	fiii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	fiv	

		v Amo	ount of deduction cla	imed				fv									
	g	Deductio	on claimed u/s 54G.	A													
	-	i Date	e of transfer of origin	al asset from urban a	rea			gi		da	l/mm	ı/yyyy					
		ii Cost	t and expenses incuri	red for purchase or co	nstructi	on of ne	w asse	t gii									
		iii Date	e of purchase/constru	ection of new asset in S	SEZ			giii		da	l/mm	ı/yyyy					
		iv Ame	ount deposited in Ca	pital Gains Accounts S	cheme	before d	lue dat	e giv									
		v Amo	ount of deduction cla	imed				gv									
	h	Deductio	on claimed u/s 115F	f (for Non-Resident I	ndians))											
	-	i Date	e of transfer of origin	al foreign exchange as	set			hi		da	l/mm	ı/yyyy					
		ii Amo	ount invested in new	specified asset or savin	ngs cert	ificate		hii		+							
		iii Date	e of investment					hiii		da	l/mm	ı/yyyy		-			
		iv Ame	ount of deduction cla	imed				hiv						-			
	i	Total de	eduction claimed (1	1a + 1b + 1c + 1d + 1	le + 1f	+ 1g +	1h)	1i		+				-			
2	In c			, furnish PAN of the													
Set-				th current year capita			ng amo	unts in	clude	d in .	A 9a	ı & B 13a	whi	ch is cha	urgeable un	der DTAA)	
					Short-t	term cap	oital lo	5S			Lo	ng-term c	api	tal loss		Current	year'
				Capital Gain of current year (Fill this												capital remaining	gain afte
SI.	Tyn	e of Capi	tal Cain	column only if	f	30%	appli	cable	DTA	A	10	0/2	20	0/2	DTAA	set off	
No.	1 yp	c of Capi		positive)	1370	5070	rate		rates	8		/0	20	/0	rates	(9=1-2-3-4-	5-6-7-
				-		-			-				_			8)	
				1	2	3	4		5		6		7	×	8	9	
	Сар	ital Loss	to be set off		(42.*)		(11.**	1 4 2*			(B 4	4e*+B5c*	B2	le*+ e*+B3e* 6c*+	ŀr		
i	(Fill	this r	ow only, if figure		(A3e*+ A4a*+ A8a *)	(A3e* -	T/140	+A2c** *+A6g* +A8c*)	A9b		+B B9	8c*+	B9	0C"+ f*+ 0e*+	B13b		
	com	puted is r	negative)		100)		1/1/	A00)				2a*)	B1	1*+ 2b*)			
ii			15%	(A3e*+A4a*+A8a*)										20)			
				()							-					<u> </u>	
iii	1	rt-term	30%	(A5e*+A8b*)													
iv	capi	tal gain	applicable rate	(A1e*+A2c*+A4b*+A 6g* +A7*+A8c*)													
v			DTAA rates	A9b													
vi			10%	(B4e*+B5c*+ B7e* +B8c*+B9c*+B12a*)													
vii		g-term tal gain	20%	(B1e*+ B2e*+B3e*+B6c*+ B9f*+ B10e*+ B11*+ B12b*)	-												
vII			DTAA rates	B13b													
				1	1				-		-						
viii	Tot	al loss se	et off (ii + iii + iv +	v + vi + vii + viii)													
viii ix x				,												-	

[भाग II—खण्ड 3(i)]

	Type of Capital gain / Date	Upto 15/6	16/6 to 15/9	16/9 to 15/12	16/12 to 15/3	16/3 to 31/.
	- 7 F · · · · · · · · · · · · · · · · · ·	(i)	(ii)	(iii)	(iv)	(v)
1	Short-term capital gains taxable at the rate of 15%					
1	Enter value from item 5vi of schedule BFLA, if any.					
2	Short-term capital gains taxable at the rate of 30%					
Ĺ	Enter value from item 5vii of schedule BFLA, if any.					
3	Short-term capital gains taxable at applicable rates					
3	Enter value from item 5viii of schedule BFLA, if any.					
4	Short-term capital gains taxable at DTAA rates					
1	Enter value from item 5ix of schedule BFLA, if any.					
5	Long- term capital gains taxable at the rate of 10%					
5	Enter value from item 5x of schedule BFLA, if any.					
6	Long- term capital gains taxable at the rate of 20%					
U	Enter value from item 5xi of schedule BFLA, if any.					
7	Long- term capital gains taxable at the rate DTAA rates	3				
	Enter value from item 5xii of schedule BFLA, if any.					
8	Capital gains on transfer of virtual digital asset taxable at the rate of 30%	2				
	Enter value from item 17B of schedule SI, if any					

SI. N Ui	hare/ init cquire	ISI N Co de	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	considera tion -If shares are acquired on or before 31.01.201 8 (Total Sale Value) (4*5) - If shares are Acquired after 31 st January 2018 – Please enter Full Value of Consider ation	Cost of acquisi tion withou t indexat ion (higher of 8 or 9)	Cost of acquisi tion	If the long- term capital asset was acquire d before 01.02.2 018, - Lower of 6 and 11	Fair Market Value per share/un it as on 31 st January, 2018	Total Fair Mark et Value of capita l asset as per sectio n 55(2)(ac)- (4*10)	Expendit ure wholly and exclusive ly in connectio n with transfer	Total deducti ons (7+12)	Balan e ((13) Item (a) (LTCC Sched ule (ITR3
	(Col. 1a)	(C ol. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)

291			THE	GAZETT	E OF INI	DIA : EXT	RAORD	INARY		[PAR]	r II—Sec	c. 3(i)]
4												
	d rows				T				 			
Tot	tal											

SI. No.	Share/ Unit Acquire d	ISIN Cod e	Name of the Share/ Unit	No. of Shares/U nits	Sale- price per Share/ Unit	considerat ion -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) - If shares are Acquired after 31 st January 2018 – Please enter Full Value of	Cost of acquisiti on without indexati on (higher of 8 or 9)	Cost of acquisit ion	If the long- term capital asset was acquire d before 01.02.20 18, - Lower of 6 and 11	Fair Market Value per share/unit as on 31 st January,2 018	Total Fair Marke t Value of capital asset as per section 55(2)(a c)- (4*10)	Expenditur e wholly and exclusively in connection with transfer	Total deducti ons (7+12)	Balance (6-13) Item 8 of LTC Schedul of ITR3
(Co I. 1)	(Col. 1a)	(Col . 2)	(Col. 3)	(Col. 4)	(Col. 5)	Considera tion (Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14
1														
2														
3														
4														
4 Add ro	ows													

Schedule VDA	filcome from tran					
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum o	of all Positive Income	s of Business Income	in Col. 7)	1	1	(Item No. A3g of Schedule BP)
B. Total (Sum o	of all Positive Income	s of Capital Gain in (Col. 7)			(Item No. C2 of Schedule CG)

OTHER SOURCES

[भाग II—खण्ड 3(i)]

Schedule OS Income from other sources

		me chargeable u/s 115BBE)	2b		
		Cash credits u/s 68	bi			_		
		Unexplained investments u						
		Unexplained money etc. u/s				_		
		Undisclosed investments et		v				
		Unexplained expenditure e						
	vi	Amount borrowed or repai	id on hundi u/s 69D b	vi			1	
2	Accu	mulated balance of recogni	ised provident fund tax	able u/	s 111	2c		
	S.No		Income benefit		enefit			
	(i)	(ii)	(iii)	(iv)				
1	Any	other income chargeable at	special rate (total of di	to dxx)		2d		
	i	Dividends received by n company) or foreign co 115A(1)(a)(i)						
	ii	Interest received from C concern on foreign curren 115A(1)(a)(ii)						
		Interest received from Inf chargeable u/s 115A(1)(a)(i		ddiii				
		Interest referred to in chargeable u/s 115A(1)(a)(i)-div				
		Interest referred to in sect u/s 115A(1)(a)(iiab)	ion 194LD - chargeabl	edv				
		Distributed income being section 194LBA - chargeab		ndvi				
	vii	Income from units of UTI specified in section 10(23D Currency - chargeable u/s), purchased in Foreig					
	viii	Income from royalty or fe received from Governmer chargeable u/s 115A(1)(b)(.	nt or Indian concern	esdviii -				
	ix	Income by way of interest foreign currency by non-re 115AC						
	x	Income by way of dividend foreign currency by non-re 115AC						
	xi	Income by way of di purchased in foreign cu chargeable u/s 115ACA		sdxi -				
	xii	Income (other than divide in respect of securities (ot to in section 115AB) - char	her than units referre					
	xiii	Income by way of interest bonds or Government se section 194LD – chargea section 115AD(1)(i)	curities referred to i	n				
		Income received by non- sports associations charge		rdxiv				
		Anonymous Donations in c u/s 115BBC	certain cases chargeabl	edxv				

			eferred to hargeable u				dxvi					
	and and	d registe	way of roy: red in India	- charge	eable u/s	115BBF						
	xviii <mark>Inc</mark>	come by argeable	way of tr u/s 115BBG	ansfer	of carbo	on credits-	dxviii					
	xix res	pect of s	ing dividen securities (o 15AB) - cha	ther tha	in units i	referred to						
	VV		Income of u/s 115E	'a Non	-Residen	t Indian -	dxx					
e	(drop do	own to be	come in the provided)								2e	
f	Amount (total of	t include column (d in 1 and 2 (2) of table be	above, elow)	which is	chargeabl	e at speci	al rates in	n India as	per DTAA	2f	
		mount f income	No.1ai,1b to 1d and 2 in which		Article of DTAA		Whether TRC obtained (Y/N)		Rate as per I.T. Act	Applicable rate <i>[lower of</i> (6) or (9)]		
	(1) (2	2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
	I											

3	Ded 2e &		ns under section 57 (other than those relating to inco	ome c	chargeable at special rates under 2a, 2b, 2a	<i>l</i> ,	
		a(i)	Expenses / Deductions other than entered in "C" (in c other than family pension)	case o	of _{3a(i)}		
		a(ii)	Deduction u/s 57(iia) (in case of family pension only)		3a(ii)		
		b	Depreciation (available only if income offered in 1 "Schedule OS")	1.C o	of _{3b}		
		с	Interest expenditure on dividend u/s 57(1)(Available o income offered in 1a)	only i	if _{3c}		
		ci	Eligible Interest expenditure u/s 57(1) – computed value				
		d	Total				
4	Amo	ounts	not deductible u/s 58			4	
5	Prof	ïts cl	nargeable to tax u/s 59			5	
5a	Inco	me c	laimed for relief from taxation u/s 89A			5a	
6			me from other sources chargeable at normal applic ortion) $-3 + 4 + 5-5a$) (If negative take the figure to 4			06	
7	Inco	me f	7				
8	Inco						
	a	Rece					
	b	Dedı only	actions under section 57 in relation to receipts at $8a_{8b}$				
	c	Amo	unts not deductible u/s 58 8c				

THE GAZETTE OF INDIA : EXTRAORDINARY

		alanaa (9a 9b + 9a + 9d) (?e	tivo toles de -	figuno to 10	of Sahadala CE	I.)		0	
	e B	alance (8a - 8b + 8c + 8d) (if nega	uve take the	ngure to 10xv	i of Schedule CF	L)		8e	
	Incom	e under the head "Income fro	om other sou	ırces" (7 + 86	e) (take 8e as nil	, if negative)		9	
0	Inform	nation about accrual/receipt o	of income fro	om Other So	urces				
	S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 t 15/12	oFrom 16/12 to 15/3	From 16/3 to 31/3	0	
			(i)	(ii)	(iii)	(iv)	(v)		
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)							
	2	Dividend Income referred in Sl. No. 1a(i)							
	3	Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income)							
	4	Dividend Income u/s 115AC @ 10% (Including PTI Income)							
	5	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income)							
	6	Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)							
	7.	Income from retirement benefit account maintained in a country specified u/s 89A but not claimed for relief from taxation u/s 89A							
	8	Dividend income chargeable at DTAA Rates							



[भाग II—खण्ड 3(i)]

	\rightarrow					
i	Loss to be set off (Fill this row only if computed figure is negative)		(4 of Schedule –HP)	(2v of item E oj Schedule BP)	(6 of Schedule-OS)	
ii	Salaries	(6 of Schedule S)				
iii	House property	(4 of Schedule HP)				
iv	Income from Business (excluding speculation profit and income from specified business) or profession	(A37 of Schedule BP)				
v	Speculative Income	(3ii of item E of Schedule BP)				
vi	Specified Business Income	(3iii of item E of Schedule BP)				
vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
xi	Long-term capital gain taxable @ 10%	(9vi of item E oj Schedule CG)				
xii	Long-term capital gain taxable @ 20%	(9vii of item E oj Schedule CG)				
xiii	Long-term capital gains taxable at special rates in India as per DTAA	(9viii of item E oj Schedule CG)				
xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				
xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)				
xvi	Income from other sources taxable at special rates in India as per DTAA	(2f of Schedule OS)				
xvii	Total loss set off					
xviii	Loss remaining after set-off (i – x	cvii)				
			1	1	1	

Sch	edule	BFLA Details of Income after	Set off of Brought For	ward Losses of earlier	years		
	SI. No.		Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)		depreciation set	allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
	i	Salaries	(5ii of Schedule CYLA)				

THE GAZETTE OF INDIA : EXTRAORDINARY

ii	House property	(5iii of Schedule CYLA)	(B/f house property loss)			
iii	Business (excluding speculation income and income from specified business)	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xi	Long-term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xii	Long-term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
XV	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
xvi	Total of brought forward loss set off (+ 2vii +2viii + 2ix + 2x + 2xi + 2xii + 2					
xvii	Current year's income remaining afte 5xiv + 5xv)	er set off Total of (5i + 5i	i + 5iii + 5iv+ 5v + 5vi + 5v	vii + 5viii + 5ix + 5	x + 5xi +5xii + 5xiii+	

Schedule CFL Details of Losses to be carried forward to future years

Schedule	e ICDS	Effect of Income Computation Disclosure Standards on profit	
Sl. No.	ICDS		
(i)	(ii)	(iii)	
i	Accounting	Policies	
ii		f Inventories (other than the effect of change in method of valuation u/s 145A, if separately reported at col. 4d or 4e of Part A-OI)	
iii	Constructio	n Contracts	
iv	Revenue Re	ecognition	
v	Tangible Fi	xed Assets	
vi	Changes in	Foreign Exchange Rates	
vii	Governmen	tt Grants	
viii		other than the effect of change in method of valuation u/s 145A, if the same is reported at col. 4d or 4e of Part A-OI)	
ix	Borrowing	Costs	
х	Provisions,	Contingent Liabilities and Contingent Assets	
11 .	Total effec	t of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)	
11 - a.	(if positive)		
111	Total effec	t of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)	
11b.	(if negative)		

	ule	10AA Dedu	ction under section 10AA				
S/N	Ded	uctions in respect of					
_	SI	Undertaking	Assessment year in which unit begins to Smanufacture/produce/provide services	51	Amount of deduction		
TION	a	Undertaking No.1	a		(item 17 of Annexure A of Form 56F for Undertaking 1)		
P C		Undertaking No.2	b		(item 17 of Annexure A of Form 56F for Undertaking 2)		
DEI 10A	c	Total deduction und	er section 10AA (a + b)			c	

Schedule 80G

Details of donations entitled for deduction under section 80G

	Name and address of done	PAN o Donee	^f Amount of o	donation	Eligible Amount of donation		
			Donation i cash	nDonation inTotal other mode Donation			
	i						
	ii						
	iii Total						
D	Donations entitled for 50% deduction subject t qualifying limit	0	1				
	Name and address of donee	PAN o Donee	ARN ff(Donation Reference Number)	Amount of donation		Eligible Amount of donation	
				Donation in Donation cash other mo	in Total le Donation		
	i						
	ii						

in the ca	se of	GA (applicable Details of donati f a partner of only profit from	ons for scientific re	search or rura	l development		
	S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of Donee	PAN of Donee	Amount of donation		Eligible Amount of donation
					Donation in cash	 Total Donation	
	i						
	ii						
		Total donation					

Sch	edule	RA	Details of donations to research ass	ociations etc. [d	eduction under sect	ions 35(1)(ii) or	35(1)(iia) or	35(1)(iii)	or 35(2AA	A)]
		Name and address of done			PAN of Donee	Amount of	Amount of donation			Amount of
						Donation i cash	nDonation in other mode			
		i								
		ii								
		iii	Total							

Sc	hed	ule 80-IA					
		Deduction in respect of profits of an undertaking referred to in section 80-		Undertaking No. 1	(item 30 of Form 10CCB of the undertaking)		
		IA(4)(iv) [Power]	a2	Undertaking No. 2	(item 30 of Form 10CCB of the undertaking)		
	b	Total deductions under section 80-IA ((a1 -	+ a2)		b	

Sch	edul	e 80-IB Deductions under section 80-IB				
		Deduction in the case of undertaking which begin commercial production or refining of mineral oil [Section	7	Indertaking no 1	(30 of Form 10CCB of the undertaking)	
		80-IB(9)]		II Indertaking no. 7	(30 of Form 10CCB of the undertaking)	
	b	Deduction in the case of an undertaking developing and	l ^{b1}	ndortolying no 1	(30 of Form 10CCB of the undertaking)	

	building housing projects [Section 80-IB(10)]	b2		(30 of Form 10CCB of the undertaking)
	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits.	C1	I ndortaling no 1	(30 of Form 10CCB of the undertaking)
	vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	c2	Indortaling no 7	(30 of Form 10CCB of the undertaking)
	Deduction in the case of an undertaking engaged integrated business of handling, storage an			(30 of Form 10CCB of the undertaking)
	transportation of food grains [Section 80-IB(11A)]	d2		(30 of Form 10CCB of the undertaking)
e	Total deduction under section 80-IB (Total of a1 to d2)			e

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

	(A)	Gross (B1)	Set-off in earlie assessment years (B2)	forward to the current assessment year (B3) = (B1) – (B2)	tduring the Curren tAssessment Year (C)	(D)= (B3) –(C)
i	2013-14					
ii	2014-15					
iii	2015-16					
iv	2016-17					
v	2017-18					
vi	2018-19					
vii	2019-20					
viii	2020-21					
ix	2021-22					
x	2022-23					
	Current AY (enter 1 -2, in 1>2 else enter 0)	f				
xii	Total					
Amo	unt of tax credit under secti	ion 115JD u	utilised during the year	[total of item no 4 (C)]	5	

Sl No	Name of person	PAN (opt		aar	• 1	lo.	of	p	erso	rRelationship	Amount (Rs)	Head of Income in whi
												included
1												
2												
3												

Schedule SI

13	STCG Chargeable at special rates in India as per DTAA			(part of 5ix o Schedule BFLA)
14	LTCG Chargeable at special rates in India as per DTAA			(part of 5xii o Schedule BFLA)
15	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(2a of Schedule OS)
16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)
17	115BBH (Income from transfer of virtual digital asset)			
	A Income under head business or profession		30	(A3g of Schedule BP)
	B Income under head Capital Gain		30	(C2 of Schedule CG)
18	115BBF (Tax on income from patent)			
	A Income under head business or profession		10	(3e of Schedule BP)
	B Income under head other sources		10	(2d of Schedule OS)
19	115BBG (Tax on income from transfer of carbon credits)			
	A Income under head business or profession		10	(3f of Schedule BP)
	B Income under head other sources		10	(2d of Schedule OS)
20	115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)		10	(part of 2d o Schedule OS)
21	Income from other sources chargeable at special rates in India as per DTAA			(part of 2f of Schedule OS)
22	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 15%		15	(part of 5vi of Schedule BFLA)
23	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 30%		30	(part of 5vii o Schedule BFLA)
24	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% u/s. 112A		10	(part of 5x o Schedule BFLA)
25	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% u/s. other than section 112A		10	(part of 5x o Schedule BFLA
26	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 20%		20	(part of 5xi o Schedule BFLA)
27	Pass through income in the nature of income from other source chargeable at special rates (<i>Drop down to be provided in e-filing utility</i>)	t		(2e of Schedule OS)
28	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	, D		(2d of Schedule OS)
1	Total			

Sche	dula I
Sche	uule I

Scheo	lule	IF Informati	on regarding partnersh	ip firms in which you	are partner			
	Nu	umber of firms in wi	hich you are partner					
ER	SI. No	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/	Percentage Share in the profit	Amount of share in the profit	Capital balance on 31 st March in the firm
WHICH PARTNER	•				No)	of the firm	i	ii
CH P/	1							
MHI	2							
	3							
	4	Total						

Sch	iedul	e EI		Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)							
OME	1	Inte	erest incon	ne							
L INCOM	2	i		gricultural receipts (other than income to be excluded under , 7B or 8)	i						
EMP		i	Expendit	ture incurred on agriculture	ii						
EXE		iii	Unabsor	bed agricultural loss of previous eight assessment years	iii						

	iv	Agr (fro	icultural incon m Sl. No. 38 of	ne portion relation Sch. BP)	ng to rules 7, 7.	A, 7B(1), 7B(1A)	and 8 iv			
	v	Net	Agricultural ir	ncome for the yea	ar (i — ii — iii + i	v) (enter nil if los:	s)		2	
	vi			ricultural incomential incomentiation of the separately for	h the follo	owing				
		a	Name of distr	ict along with pir						
		b	Measurement	of agricultural la	and in Acre					
		c	Whether the a	gricultural land	is owned or he	ld on lease (drop	down to be pro	vided)		
		d	Whether the a	gricultural land	is irrigated or	rain-fed (drop do	wn to be provid	led)		
		u	whether the	8	0					
3	Oth	er ex		including exempt	0	or child) (please	specify)		3	
3 4			empt income (i	0	t income of min	or child) (please	specify)		3	
3		ome i	empt income (i	including exempt	t income of min	or child) (please	specify) Head of Income	Whether obtained	3 TRC	
3	Inco SI.	ome i	empt income (income (income (income (income (income and income	including exempt	t income of min AA Country name				3 TRC	
3	Inco SI.	ome i	empt income (income (income (income (income (income and income	including exempt	t income of min AA Country name			obtained	3 TRC	
3	Inco SI.	ome i	empt income (income (income (income (income (income and income	including exempt	t income of min AA Country name			obtained	3 TRC	
3	Inco Sl. No. I	Amor	empt income (in not chargeable unt of income	including exempt	Country name Code			obtained	3 TRC 4	
3 4	Inco Sl. No. I III	Amo Amo Tot:	empt income (in not chargeable unt of income	including exempt to tax as per DT. Nature of income	t income of min AA Country name Code geable to tax	&Article of DTAA		obtained	3 TRC 4 5	

	Sl. No.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	SI.	Hea	d of income	Current Year income	Share of current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
	1.				i	Hou	ise property				
					ii	Cap	oital Gains			I	
						a	Short-term				
						a1	Section 111A				
						b	Long-term				
						b1	Section 112A				
		(drop down to be provided)				B2	Sections other than 112A				
					iii	Oth	er Sources				
						a	Dividend				
						b	Others				
					iv		ome claimed to be	exempt			
MIE						A	u/s 10(23FBB)				
))						B	u/s				
H H	2.					C	u/s				
n ne	2.				i ii		ise property bital Gains				
PASS THROUGH INCOME						Cap A	Short-term				
22						A a1	Section 111A				

			B	Long-term
			b1	Section 112A
			b2	Sections other than 112A
		iii	Oth	er Sources
			1	Dividend
			2	Others
		iv	Inco	me claimed to be exempt
			a	u/s 10(23FBB)
			b	u/s
			c	u/s
<i>NOTE</i> ►	Please refer to the instructions for filling out	this sche	dule.	

Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in e-filing utility

	iii Business or Profession
	iv Capital Gains
	v Other sources
	Total
NOTE ► Please refer to	o the instructions for filling out this schedule.

Schedule TR

Summary of tax relief claimed for taxes paid outside India (available only in case of resident)

SI No	Country name	C οι	intry	code	Nam entit		Addres s of entity	ZIP code	Natu entit		f Date acquiri the interes	ing v tl	nitial alue o ne nvestme t	of of invest	ment g the	Closin value	ar pa wi th		dited espect hold	to i ling t	proceed or red	gross s from sale emption of ent during od
(1)	(2)	(3)			(4)		(5)	(6)	(7)		(8)	(9))	(10)		(11)	(1	2)		((13)	
(i)																						
(ii)																						
A4	Details of ending as							act or A	Annuit	у Соі	ntract h	eld (i	ncludin	g any b	enefici	ial inter	rest) at	t any t	ime dı	uring	the ca	lendar yea
SI No	Country name	Соц	intry	code	instit	tution i rance	ïnancial n which contract	financi	ial	of	ZIP code	e		ate of ntract		ender v				credi cont		amoun h respect to luring the
(1)	(2)	(3)			(4)			(5)		((6)		(7)	(8)				(9)			
(i)																						
(ii)																						
B Sl No	31 st day Country	of De	ecem Na	ber 202 ture of tity	22 Nam Addr	e and ess of	Nature o	of Inter Benefi	est- Da icial	ate	Tota eld Inve	l stme <i>cost)</i>	In nt ac <i>(in</i> fro	come crued om suc terest	Nat Inco	ure of		ne taxa	able ai		fered in Jule e	ding as or this return Item number o schedule
(1)	2(a)	2(b)	(3))	(4)		(5)		(6	6)	(7)		(8))	(9)		(10)		((11)		(12)
(i)																						
(ii) C Sl No	December Country	er 20	22 IP	Addre ss of the	Own	ership- ct/ ficial		of	Total	Inv	estment <i>rupees)</i>	Inco deriv	ne	Natu m				ne taxa	able ar	nd off Sched where	fered in lule	31 st day of this return Item number of
					Bene	ficiary														offere	u	schedule
(1)	(2a)	(2	2b)	(3)	(4)		(5)		(6)			(7)		(8)			(9)		((10)		(11)
(i)																						
(ii)																						
D	Details o of Decen				ital A	Asset h	eld (inc	luding	any l	benet	ficial in	itere	st) at a	ny tim	e duri	ing the	e cale	endar	year	endi	ng as o	on 31 st day
SI No	Country Name a code		ode	Nature of Asset	Own Direc			of isition	Total (at rupee:	cost,	· · ·		ed fro		re of I	ncome	Incon Amou		able an edule	nd off	ered in where	this return Item
	cour				owne	ficial cr/ ficiary			rupee	57		the a	5501				nt	offe	red			number of schedule
(1)	(2a)	(2	2b)	(3)	(4)		(5)		(6)			(7)		(8)			(9)	(10)				(11)
(i)																						
(ii)																						
E	Details o year end	of aco	count	t(s) in v 31 st da	whicl	h you Decem	have signal	gning a 22and v	autho which	rity has	held (ir not bee	iclud	ling an cluded	y bene in A to	ficial D ab	intere	est) at	any t	time c	lurin	g the	calendar
SI				ldr Cou			ame of				ak Bala		Wheth		If (7		[f (7) i	vec I	ncome	offer	red in t	his return
SI No	Name (Institutio which account is	n t	in ess he the Ins	ofry	me I	ode a	ame of ccount older		ount nber	Inv dur	estment ring the <i>rupees)</i>		wheth income accrue taxable your h	d is e in	ii (7 yes, Incon accru the accou	ne ed in	Amour	nt Sch				number of
(1)	(2a)		(21	o) (3a)) (3	3b) (4	4)	(5)		(6)			(7)		(8)		(9)	(10)			(11)	

THE GAZETTE OF INDIA : EXTRAORDINARY

(ii)														
F	Details o	f trus	s, create	ed under	the laws o	of a country o	utside In	dia, in wl	hich yo	ou are a trust	ee, b	enefic	iary or settlor	•
SI No	Country Name	ZIP Code	Name and	Name and	Name and address of	address of	Date since	Whether income d	lerived	Income	í .		s, Income offere Schedule	d in this return Item number
	and code		of the trust	address of trustees	Settior	Beneficiaries	held	is taxat your han		the trust	1		where offered	
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)		(11)	(12)
(i)														
(ii)														
G	Details o under th	•				any source	outside I	ndia whie	ch is n	ot included i	n,- (i) iten	ns A to F abov	e and, (ii) incon
SI	Country				d address				Whatk	er taxable in	vour		is yes, Income o	ffered in this retu
	Name a code			of the per whom dei		come derived	Nature of	f income	hands		your		Schedule where offered	Item number schedule
No							(5)		(6)			(7)	(8)	(9)
	(2a)	(2b)	(3)	(4	•)	(5)		(0)			(·)	(0)	()
No	(2a)	(2b) ((3)	(4	.)	(5)							

nedule	e 5A Informa	ation regarding app	ortionment of income betwee	en spouses governed by Portu	ıguese Civil Code
Nam	e of the spouse				
PAN	/Aadhaar No. of the sp	ouse			
		-	ed u/s 44AB? or Whether you u/s 44AB under this Act?	our spouse is a partner of a	Yes/No
	ether books of accounts se accounts are require			spouse is a partner of a firm	nYes/No
	Heads of Income	Receipts received under the head	Amount apportioned in th hands of the spouse	eAmount of TDS deducted on income at (ii)	TDS apportioned in t hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Business or profession				
3	Capital gains				
4	Other sources				
5	Total				

Assets and Liabilities at the end of the year (other than those included in Part A- BS) (applicable in a case where total income Schedule AL exceeds Rs.50 lakh) Details of immovable assets A DETAILS OF ASSETS AND LIABILITIES SI. Description Address Pin code Amount (cost) in Rs. No. (1) (2) (3) (4) (5) (i) (ii) B Details of movable assets SI. No. Description Amount (cost) in Rs. (1) (2) (3) Jewellery, bullion etc. (i) Archaeological collections, drawings, painting, sculpture or any work of art (ii)

Vehicles, yachts, boats and aircra	ıfts		
Financial assets		Amount (cost) in	Rs.
(a) Bank (including all deposits)			
(b) Shares and securities			
(c) Insurance policies			
(d) Loans and advances given			
(e) Cash in hand			
Interest held in the assets of a	firm or association of pers	ons (AOP) as a	a partner or member thereof
Name and address of the firm(s) AOP(s)	PAN of the firm/ AOP		Assessee's investment in the firm/ AOP on cost ba
(2)	(3)		(4)
+			
	Financial assets (a) Bank (including all deposits) (b) Shares and securities (c) Insurance policies (d) Loans and advances given (e) Cash in hand Interest held in the assets of a Name and address of the firm(s) AOP(s)	Financial assets (a) Bank (including all deposits) (b) Shares and securities (c) Insurance policies (d) Loans and advances given (e) Cash in hand Interest held in the assets of a firm or association of personal address of the firm(s)/PAN of the firm/AOP Name and address of the firm(s)/PAN of the firm/AOP	Financial assets Amount (cost) in (a) Bank (including all deposits) (cost) (b) Shares and securities (cost) (c) Insurance policies (cost) (d) Loans and advances given (cost) (e) Cash in hand (cost) Interest held in the assets of a firm or association of persons (AOP) as a Name and address of the firm(s)/PAN of the firm/AOP

Schedule GST INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST

OF GST

2	2022-23	Sl. No. 8 of Schedule ESOP for last year			
3	2023-24			-	

PART-B



	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	
	d	Total (5a + 5b + 5c) (enter nil if loss)	5d
6	Tot	al of head wise income $(1 + 2 + 3v + 4e + 5d)$	6
7	Los	ses of current year to be set off against 6 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)	7
8		ance after set off current year losses (6 – 7) (total of serial number (ii) to (xv) column 5 of edule $CYLA+5b+3iv$)	8
9	Bro	ught forward losses to be set off against 8 (total of 2xvi, 3xvi and 4xvi of Schedule BFLA)	9
10	Gro	Total income (8-9) (also total of serial no (i) to (xiv) of column 5 of Schedule BFLA+ 5b+ 3iv)	10
11	Inco	ome chargeable to tax at special rate under section 111A, 112, 112A etc. included in 10	11
12	Ded	luctions under Chapter VI-A	
	a	Part-B, CA and D of Chapter VI-A [(1 + 3) of Schedule VI-A and limited upto (total of i, ii, iii, iv, v viii, xiii, xiv) of column 5 of BFLA]	12a
	b	Part-C of Chapter VI-A [(2 of Schedule VI-A]	12b
	c	Total (12a + 12b) [limited upto (10-11)]	12c
13	Ded	luction u/s 10AA (c of Sch. 10AA)	13
14	Tot	al income (10 - 12c - 13)	14
15	Inco	ome which is included in 14 and chargeable to tax at special rates (total of (i) of schedule SI)	15
16	Net	agricultural income/ any other income for rate purpose (2v of Schedule EI)	16
17	Agg	gregate income (14-15+16)[applicable if (14-15) exceeds maximum amount not chargeable to tax]	17
18	Los	ses of current year to be carried forward (total of row xvi of Schedule CFL)	18
19	Deer	med income under section 115JC (3 of Schedule AMT)	19

Part B – TTI Computation of tax liability on total income

3c	Tax ESC	s deferred from earlier years but payable during current AY (t OP)	otal o	of col 7 of schedule Tax	deferred on	3c	
4		edit under section 115JD of tax paid in earlier years (ap nedule AMTC)	plica	able if 2I is more that	n 1d) (5 of	4	
5	Tax	x payable after credit under section 115JD (3a +3c - 4)				5	
6	Tax	x relief					•
	a	Section 89 (Please ensure to submit Form 10E to claim this relief)	6a				
	b	Section 90/ 90A (2 of Schedule TR)	6b				
	c	Section 91 (3 of Schedule TR)	6c			1	
	d	Total (6a + 6b+ 6c)		1		6d	
7	Net	t tax liability (5 – 6d) (enter zero if negative)				7	
8	Int	erest and fee payable					
	a	Interest for default in furnishing the return (section 2344	4)	8a			
	b	Interest for default in payment of advance tax (section 2.	34B)	8b			
	c	Interest for deferment of advance tax (section 234C)		8c			
	d	Fee for default in furnishing return of income (section 2	34 F)) 8d			
	e	Total Interest and Fee Payable (8a+8b+8c+8d)				8e	
)	Ag	gregate liability (7 + 8e)				9	

Identification No. of TRP	Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from	the Government, amount thereof	16
17 TAX PAYMENTS		
A Details of payments of Advance Tax and S	elf-Assessment Tax	

	per rule 37i(1)]		other person)	which collected		hands		Claimed in own hands	spouse section any person	ands of e as per n 5A or other n as per 7i(1) (if	
(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)		(8)
									TCS	PAN	
i											
	1	NOTE ► Ple	ease enter total of co	lumn (7)(i) i	n 10c of Par	t B-TTI			1	1	1

VERIFICATION

I, son/ daughter of solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making returns in my capacity as _______ (*drop down to be provided*) and I am also competent to make this return and verify it. I am holding permanent account number ______ (if allotted) (*Please see instruction*). I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Date Place

Sign here 🗲

		INDIAN INCOME TAX RETURN	As	sessi	nent	Ye	ar		
FORM	SUGAM (ITR-4)	 [For Individuals, HUFs and Firms (other than LLP) being a resident having total income upto Rs.50 lakh and having income from business and profession which is computed under sections 44AD, 44ADA or 44AE,] [Not for an individual who is either Director in a company or has invested in unlisted equity shares or if income-tax is deferred on ESOP or has agricultural income more than Rs.5000] (Please refer instructions for eligibility) 	2	0	2	3		2	4

PART A GENERAL INFORMATION

(ii)		
(-)	Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person? (Yes/ No)	Amount (Rs) (If Yes)
(iii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)	Amount (Rs) (If Yes)
(iv)	Are you required to file a return as per other conditions prescribed under clause (iv) of seventh proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)	(Tick) 🗆 Yes 🗖 No
If yes, pleas	ther this return is being filed by a representative assessee? <i>(Tick)</i> 🗹 🗖 Yes be furnish following information -	□ No
	of the representative	
· · /	ity of the representative	
(2) Capaci	•	
(2) Capaci(3) Addres	ity of the representative	
 (2) Capaci (3) Addres (4) Perma 	ity of the representative ss of the representative	Whole- Rupee(₹) only
 (2) Capaci (3) Addres (4) Perma 	ity of the representative ss of the representative nent Account Number (PAN)/ Aadhaar No. of the representative	Whole- Rupee(₹) only

	Income from Other Sources drop down like interest from saving account, deposit etc. to be provided in e-filing utility specifying nature of income and in case of dividend and Income from retirement benefit account maintained in a notified country u/s 89A, please mention quarterly breakup for allowing applicable relief from section 234C NOTE- Fill "Sch TDS2" if applicable.		
	Less: Deduction u/s 57(iia) (in case of family pension only)		
	Less: Income claimed for relief from taxation u/s 89A		
B5		B5	
	To avail the benefit of carry forward and set of loss, please use ITR -3/5.		

PART C-DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer to instructions for Deductions limits as per Income-tax Act)

PAR	Γ D – TAX COMPUTATIONS AND TAX STATUS		
D1	Tax payable on total income (C20)	D1	
D2	Rebate on 87A	D2	
D3	Tax payable after Rebate (D1-D2)	D3	
D4	Health and Education Cess @ 4% on (D3)	D4	
D5	Total Tax, and Cess (D3+D4)	D5	
D6	Relief u/s 89 (Please ensure to submit Form 10E to claim this relief)	D6	
D7	Balance Tax after Relief (D5 – D6)	D7	
D8	Total Interest u/s 234A	D8	
D9	Total Interest u/s 234B	D9	
D10	Total Interest u/s 234C	D10	
D11	Fee u/s 234F		
D12	Total Tax, Fee and Interest (D7+ D8 + D9 + D10 + D11)	D12	
D13	Total Advance Tax Paid	D13	
D14	Total Self-Assessment Tax Paid	D14	
D15	Total TDS Claimed (total of column 4 of Schedule-TDS1 and, column 6 of Schedule-TDS2)	D15	
D16	Total TCS Collected (total of column (5) of Schedule-TCS)	D16	
D17	Total Taxes Paid (D13+ D14 + D15 + D16)	D17	
D18	Amount payable (D12 – D17, If D12 > D17)	D18	
D19	Refund (D17 – D12, If D17 > D12)	D19	

D20 Exempt income only for reporting purposes (If agricultural income is more than Rs.5,000/-, useD20 ITR 3/5)

(Drop down to be provided in e-filing utility mentioning nature of exempt income, relevant clause and section)

	D21	De	tails of all Bank Accounts held in Ind	ia at any time during the j	previous year (excluding dorn	nant accounts)
K OUNT		SI.	IFS Code of the Bank	Name of the Bank	Account Number	Select Account for Refund Credit
COL		i				
BANI		ii				
	1. Mir	nimu	im one account should be selected for refu	ind credit.		
	2. In	case	of Refund, multiple accounts are selec	ted for refund credit, then 1	efund will be credited to one of	f the accounts decided by CPC after

SCHEDULE BP – DETAILS OF INCOME FROM BUSINESS OR PROFESSION

СОМ	PUTATION OF P	RESUMPTIVE BU	SINESS INCOME UNDE	R SECTION 44AD			
S. No.	Name of Busines	S	Business code		Descr	•iption	
(i)							
E1	Gross Turnover	or Gross Receipts	I				
			a/c payee bank draft or b ceived before specified dat	ank electronic clearing system rec e	ceived or	E1a	
	b Any other n	node			E1b		
E2	Presumptive Inc	ome under section 4	ł4AD				
	a 6% of E1a o	or the amount claim	ned to have been earned, w	hichever is higher		E2a	
	b 8% of E1b	or the amount claim	ned to have been earned, w	hichever is higher		E2b	
	c Total (a + b)		Ε	2c		
		ne is less than the abo It as applicable has to b		eipts, it is mandatory to have a tax au	ıdit under		
	1					1	1
COM	PUTATION OF P	RESUMPTIVE INC	COME FROM PROFESS	IONS UNDER SECTION 44ADA			
S. No.	Name of Busines	s		Business code	Descr	ription	
(i)							
E3	Gross Receipts					E3	
E4	Presumptive Incor higher	ne under section 44A	DA (50% of E3) or the amo	unt claimed to have been earned, whi	ichever is	E4	
	NOTE—If Income applicable has to b		ross Receipts, it is mandatory	v to have a tax audit under 44AB & oth	er ITR as		
	1					1	1
COM	PUTATION OF P	RESUMPTIVE IN	COME FROM GOODS C	ARRIAGES UNDER SECTION 4	4AE		
S. No.	Name of Busines	i S		Business code	Descr	ription	
(i)							
	1						
	Registration No. of goods carriage	Whether owned/ leased/ hired	Tonnage capacity of goods carriage (in MT)	Number of months for which goods carriage was owned/ leased/hired by assessee	the goo (Comp month 12MT,	ds carriage uted @ Rs. in case or else	me u/s 44AE for 1000 per ton per tonnage exceeds @ Rs.7500 per nount claimed to

have

been

actually

earned,

essing the return

					whichever is higher
(i)	(1)	(2)	(3)	(4)	(5)
(a)					
(b)					
Add r	ow options as nec	essary (At any time	during the year the num	ber of vehicles should not exceed 10 v	ehicles)
`					
E5	Presumptive Inc	come from Goods C	arriage under section 44	AE [total of column (5)]	E5
		rofits are lower than j , as applicable, has to		the number of Vehicles owned at any tin	ie exceed
E6	Salary and inter	est paid to the part	ners		E6
	NOTE – This is t	o be filled up only by t	ïrms		
E7	Presumptive Inc	come u/s 44AE (E5-)	E6)		E7
E8	Income chargea	ble under the head	Business or Profession' ((E2c+E4+E7)	E8
INFO	RMATION REG	ARDING TURNOV	ER/GROSS RECEIPT H	REPORTED FOR GST	
Note -	– Please furnish th	e information below	v for each GSTIN No. sej	parately	
E9	GSTIN No(s).			E9	
E10	Annual value of	outward supplies a	s per the GST returns file	ed	E10
		ULARS OF THE BU			
	1		ion as on 31 st day of Mar	rch, 2022	
E11	Partners/ Memb	ers own capital			E11
E12	Secured loans			E12	
E13	Unsecured loans	5			
E14	Advances			E14	
E15	Sundry creditor	s		E15	;
E16	Other liabilities				
E17	_	d liabilities (E11+E1	2+E13+E14+E15+E16)		E17
E18	Fixed assets				
E19	Inventories				
E20	Sundry debtors			E20	
E21	Balance with ba	nks			
E22	Cash-in-hand				E22
E23	Loans and advar	nces			
E24	Other assets			E24	
E25		8+E19+E20+E21+E	22+E23+E24)		E25
NO1	E Please refer to	instructions for filling o	out this schedule (E15, E19, E2	0, E22 are mandatory and others if available)	

SCH	EDU	JLE	IT D)ET	AIL	S OI	FAI	DVA	NC	E T	AX.	ANI) SE	LF	AS	SES	SMI	ENT	ТА	X PA	4YN	MEI	NTS	5			
	BSI	R Code	;					Date	Date of Deposit (<i>DD/MM/YYYY</i>) Challan No. Tax paid																		
	Col (1) C					Col (2)						Col (3)					Col (4)										
R1																											
R2																											

R3																					
NOTE	En	iter th	e tota	ls of A	4dvanc	e tax i	and Se	elf-Ass	sessm	ent ta.	x in L	013 &	D14	I				I	I		I

Schedule TCS Details of Tax Collected at Source [As per Form No. 27D issued by the Collector(s)] TaxCollectionActNumber of the Collector the Details of amount paid as Tax Collected Amount out of (4) being claimed SI Account Name of No Collector mentioned in Form 26AS (1) Col (1) Col (2) Col (3) Col (4) Col (5) I Ii **NOTE** ► Please enter total of column (5) of Schedule-TCS in D16

SCHEDULE TDS-1 DETAILS OF TAX DEDUCTED AT SOURCE FROM SALARY

[As per Form 16 issued by Employer(s)]

	TAN	Name of the Employer	Income under Salary	Tax deducted	
	Col (1)	Col (2)	Col (3)	Col (4)	
1					
2					
3					

SCHEDULE TDS-2 DETAILS OF TAX DEDUCTED AT SOURCE ON INCOME OTHER THAN SALARY

[As per Form No. 16 A issued or Form No. 16C or Form No. 16D furnished by Deductor(s)]

SI.	TAN of the Deductor/	Unclaimed TE	S brought	TDS of the current	TDS credit being claimed this Year	Correspor	nding	TDS credit
No.	PAN/ Aadhaar No. of	forward (b/f)		Fin. Year	(only if corresponding receipt is	Receipt/	withdrawals	being
	Tenant				being offered for tax this year, not	offered		carried
					applicable if TDS is deducted u/s			forward
					194N)			
		Fin. Year in	TDS b/f	TDS Deducted	TDS Claimed	Gross	Head of	•
		which deducted				Amount	Income	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
i								
ii								
III III								
NOTI	Enter the total of column	1 6 of Schedule TDS	S2 and column	4 of Schedule-TDS1 in	n D15			

VERIFICATION

I, son/ daughter of	solemnly declare that to
the best of my knowledge and belief, the information given in the return is correct and complete and	d is in accordance with the provisions of
the Income-tax Act, 1961. I further declare that I am making returns in my capacity as	(drop down to be provided in e-filing utility)
and I am also competent to make this return and verify it. I am holding permanent account number	. (Please see instruction)

Place:

Signature here →

Date:

If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:

TRP PIN (10 Digit)	Name of TRP	Counter Signature of TRP
Amount to be paid to TRP		

		INDIAN INCOME TAX RETURN [For persons other than- (i) individual, (ii) HUF, (iii) company		ssmen	t Year				
Ž	ITR-5	and (iv) person filing Form ITR-7]							
KM		(See rule 12)	2	0	2	3	-	2	4
))		(Please refer instructions)							

Part A-GEN GENERAL

(A2) PAN (A1) Name (A3) Is there any change in the name? If yes, please furnish the old name (A4) Limited Liability Partnership Identification Number (LLPIN) issued by MCA, if applicable (A7) Flat/Door/Block No (A8) Name of Premises/Building/Village (A5) Date of formation (DDMMYYYY) (A6) Date of commencement of business (DD(/MM/YYYY) (A9) Road/Street/Post (A10) Area/Locality Status (firm-1sub-status- Partnership Firm, LLP, local authority-2, Office AOP/BOI- 3 sub-status- other cooperative bank, other cooperative society, society registered under society registration Act, 1860 or any other Law corresponding to that state, Primary agricultural credit society/cooperative bank, Rural development bank, Business trust, investment fund, Trust other than trust eligible to file Return in ITR 7, any other AOP/BOI,, artificial juridical person-4, sub-status- Estate of the deceased, Estate of the insolvent, Other AJP), (A11) Town/City/District (A12) State (A13) Pin code/Zip code (A14) Country (A15) Office Phone Number with STD code/ Mobile No. 1 (A16) Mobile No. 2 (A17) E-mail Address -1 (A18) E-mail Address -2 □139(1)-On or before due date, □139(4)-After due date, □139(5)-Revised Return, (ai) Filed u/s (Tick) [Please see A19(i □92CD-Modified return, □119(2)(b)- after condonation of delay. instruction (aii) Or Filed in response to notice u/s □ 139(9), □ 142(1), □ 148, □ 153C (aiii) Whether you are a business trust? □ Yes D No (aiv) Whether you are an investment fund referred to in section **D** Yes D No 115UB? If revised/Defective/ in response to notice for (b) Modified, then enter Receipt No. and Date of filing 1 original return (DD/MM/YYYY) If filed in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number/ (unique (c) Document Identification Number (DIN) and date of such notice/order, or if filed u/s 92CD enter date of 11 number) advance pricing agreement Have you opted for tax regime u/s 115BAD?
Yes □ No If yes, please furnish the (di) AY in which said option is exercised for the first time along with date of filing of Form 10-IF and acknowledgment number. If "No", Option for current assessment year DNot opting Dopting it Date of filing of form 10-IF Acknowledgement now (dii) number: DD/MM/YYYY If "opting it now", please furnish

THE GAZETTE OF INDIA : EXTRAORDINARY

(e)	Resident	ial Stat	us (Tick)	🗹 🗆 Res	ident		Non-Resi	ident						
(f)	Whethe			a unit i □ Yes	n an I	nternat	ional Fin		rvices Cent	re and derive	es incom	e solely in	convertib	le foreign
(g)	Whethe	er you a	are recog	nised as	start u	p by DI	PIIT				□ Yes	. [No	
(h)	If yes, p	lease p	orovide s	tart up r	ecognit	ion nun	nber allot	tted by the	e DPIIT					
(i)	Whethe	er certi	ficate fro	m inter-	ministe	rial bo	ard for ce	rtification	ı is received	?	□ Yes	. [□ No	
(j)	If yes, p	olease p	rovide tl	he certifi	cation	numbei	•							
(k)	In the c	ase of 1	non-resid	lent, is t	here a	perman	ent estab	lishment ((PE) in India	a <i>(Tick)</i> 🗹 🛛	Yes			No
	In the c (Tick)		non-resio 🗖 Yes	dent, is □ N		signific	ant econ	omic pres	ence (SEP) i	in India as def	ined in <i>l</i>	Explanation	(2A) to so	ection 9(1)
	If yes, p	lease p	orovide d	etails of										
(1)	(a) agg to section			ents aris	ing fro	m the t	ransactio	n or trans	actions duri	ing the previou	is year a	s referred ir	n <i>Explana</i>	tion 2A(a)
	(b) nur	nber of	users in	India as	referr	ed in <i>E</i> :	xplanation	n 2A(b) to	Section 9(1)(i)				
	Whethe	r vou a	are an F	TI / FPI	? Yes/N	lo If	ves, plea	ase provid	le SEBI					
(m)	Regn. N	lo.					J J I	1						
(n)	Whether this return is being filed by a representative assessee? (Tick) I Yes No If yes, please furnish following information -													
	If yes, please furnish following information - (1) Name of the representative assessee													
			-				wn to be p	provided)						
			of the re		-	-	wh to be p	noviueu)						
				-			dhaar No	of the re	epresentativ	0.95565566				
(0)						·			•		llowing	aformation		
(0)	_	-	ire raru		иш: (1			1 110	n yes, pro	ease furnish fo	nowing			
	Name o	f Firm				PAN								
(p)	Whethe	er you l	nave held	l unlisted	l equity	shares	at any ti	me during	g the previou	ıs year? (Ti	ck) 🗹 🛛	Yes		No
	If yes, p	lease f	urnish fo	llowing	inform	ation in	respect o	of equity s	hares					
	Name of compa ny	Type of comp any	PAN	Opening balance		Shares	acquired o	during the	year		Shares during t	transferred he year	Closing b	oalance
	No. of of shares acqui share ption / value (in case of case of shares)											Sale considerati on	No. of shares	Cost of acquisitio n
	1a	1b	2	3	4	5	6	7	8	9	10	11	12	13
		I	1										1	

a2iii	acco	es is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capital unt such as asset acquisition, repayment of loans etc. & non-a/c payee cheque/DD during the previous year, in cash, does not ed five per cent of the said payment? (<i>Tick</i>) 🗹 🗆 Yes 🔹 No											
b	Whe	ther liable for audit under section 44AB? (Tick) 🗹 🗌 Yes 🔲 No											
c	If (b) is Yes, whether the accounts have been audited by an accountant? <i>(Tick)</i> 🗹 🗆 Yes 🔹 No If Yes, furnish the following information-												
	(i)	Date of furnishing of the audit report (DD/MM/YYYY) / /											
	(ii)	Name of the auditor signing the tax audit report											
	(iii) Membership no. of the auditor (iv) Name of the auditor (proprietorship/ firm)												
	(v)	(v) Proprietorship/firm registration number											
	(vi) Permanent Account Number (PAN)/Aadhaar No. of the auditor (proprietorship/ firm)												
	(vii) Date of audit report												
di	Are you liable for Audit u/s 92E? Yes No												
dii	If (di) is Yes, whether the accounts have been audited u/s 92E? Date of furnishing audit report? DD/MM/YYY												
diii		ble to furnish other audit report under the Income-tax Act, mention whether have you furnished such report. If yes, please ide the details as under) (Please see Instructions)											
	92												

S.N 0	Name and Address	Percentage of share (if determinate)	PA N	Aadhaar Number/ Enrolment Id <i>(if eligible</i> <i>for Aadhaar)</i>	Designated Partner Identification Number, in case partner in LLP	Status (see instructions)	Rate of Interest on Capital	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

					A From Banks	iiA			
					B From others	iiB			
					C Total (iiA + iiB)	iiC			
				iii	Total secured loans (ai + iiC)			aiii	
			b	Unse	cured loans (including deposits)				
					Foreign Currency Loans	bi		-	
					Rupee Loans				
						iiA			
					B From persons specified in section 40A(2)(b)	iiB			
					C From others	üС			
					D Total Rupee Loans (iiA + iiB + iiC)	iiD			
				iii	Total unsecured loans (bi + iiD)	1 1		Biii	
			c	Total	Loan Funds (aiii + biii)			2c	
		3	Def	erred	tax liability			3	
		4	Adv	vances					
			i	From	persons specified in section 40A(2)(b)	i			
			ii	From	others	ii			
			iii	Total	Advances (I + ii)			4iii	
		5	Sou	rces of	f funds (1c + 2c +3 + 4iii)			5	
	В	App	olica	tion of	funds				
		1	Fix	ed asse	ets				
			a	Gros	s: Block	1a			
			b	Depr	eciation	1b			
			c	Net B	Block (a – b)	1c			
			d	Capit	tal work-in-progress	1d			
			-	-					
			e	Total	(1c + 1d)			1e	
		2	-	Total estmen				1e	
		2	-	estmei				1e	
		2	Inv	estmei Long	nts	i		1e	
		2	Inv	estmer Long i	term investments	i		1e	
		2	Inv	estmer Long i	nts -term investments Investment in property	i iiA		1e	
SO		2	Inv	estmer Long i ii	nts -term investments Investment in property Equity instruments	i iiA iiB		1e	
		2	Inv	estmer Long i ii	nts -term investments Investment in property Equity instruments A Listed equities			1e	
		2	Inv	estmer Long i	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities	iiB		1e	
		2	Inv	estmer Long i	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total	iiB iiC		1e	
		2	Inv	estmer Long i ii iii	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares	iiB iiC iii		1e	
		2	Inv	Estmer Long i ii ii iv v	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities	iiB iiC iii			
		2	Inv	estmei Long i ii ii iv v v	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds	iiB iiC iii iv v			
APPLICATION OF FUNDS		2	Inv	estmei Long i ii iii iv v v vi vi	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds	iiB iiC iii iv v v vi vi		1e aviii	
		2	Inv	estmer Long i ii iii iv v v vi vii vii	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others	iiB iiC iii iv v v vi vi	vii)		
		2	Inv a	estmer Long i ii iii iv v vi vii Viii Short	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v	iiB iiC iii iv v v vi vi	vii)		
		2	Inv a	estmer Long i ii iii iv v vi vii vii Short i	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v) t-term investments Equity instruments A Listed equities	iiB iiC iii iv v v vi vi	vii)		
		2	Inv a	estmer Long i ii iii iv v v vii vii Short i	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments	iiB iiC iii iv v vi vi + vi +	vii)		
		2	Inv a	estmer Long i ii iii iv v vi vii Vii Short i	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v) t-term investments Equity instruments A Listed equities	iiB iiC iii iv v vi vi + vi +	vii)		
		2	Inv a	estmer Long i ii iii iv v vi vii vii Short i	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments A Listed equities B Unlisted equities	iiB iiC iii iv v vi vii + vi +	vii)		
		2	Inv a	estmer Long i ii iii iv v vi vii vii Short i i	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v) t-term investments Equity instruments A Listed equities B Unlisted equities C Total	iiB iiC iii iv v vi vi + vi +	vii)		
		2	Inv a	estmer Long i ii iv v vi vi vi Short i ii iii	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments A Listed equities B Unlisted equities C Total Preference shares	iiB iiC iii iv v vi vi + vi + vi + iA iB iC ii	vii)		
		2	Inv a	estmer Long i iii iv vi vii vii vii short i i iii iii	hts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments A Listed equities B Unlisted equities B Unlisted equities C Total Preference shares Government or trust securities	iiB iiC iii iv v vi vi + vi + ii iB iC ii iii	vii)		
		2	Inv a	estmer Long i ii iii iv vi vii viii viii short i iii iii iv v	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds	iiB iiC iii iv v vi vi + vi + vi + iA iB iC ii iii iii	vii)		
		2	Inv a	estmer Long i ii iv v vi vii vii vii vii vii iv ii ii	nts -term investments Investment in property Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds Others Total Long-term investments (i + iiC + iii + iv + v t-term investments Equity instruments A Listed equities B Unlisted equities C Total Preference shares Government or trust securities Debenture or bonds Mutual funds	iiB iiC iii iv v vi vi + vi + vi + ii ii ii ii iv v v			

		estments (aviii + bvii)					c	
Current assets, loans and advances a Current assets								
i Inventories								
H		Raw materials	iA					
			iB					
		Work-in-progress						
	С	Finished goods	iC					
	D	Stock-in-trade (in respect of goods acquired for trading)						
	E	Stores/consumables including packing material	^g iE					
	F	Loose tools	iF					
	G	Others	iG					
	Н	Total (iA + iB + iC + iD + iE + iF + iG)				il	H	
ii	Sur	ndry Debtors						
	А	Outstanding for more than one year	iiA					
	В	Others	iiB					
	С	Total Sundry Debtors	1	1		ii	iC	
iii	Cas	sh and bank balances				-		
	A	Balance with banks		iiiA				
		Cash-in-hand		iiiB				
	C	Others		iiiC				
	-	Total Cash and cash equivalents (iiiA + iiiB +	iiiC)	me			iD	
		ner Current Assets	me)				iv	
iv							v	
v		al current assets (iH +iiC + iiiD + aiv)				a	v	
) Lo		d advances	-					
i	Advances recoverable in cash or in kind or for value to be received							
ii	others							
iii		ance with Revenue Authorities	biii					
iv	Tot	al (bi + bii + biii)				b	iv	
v		ans and advances included in biv which is						
		for the purpose of business or profession	va					
b not for the purpose of business or profession								
	-	r + biv)				3	c	
l Cu		liabilities and provisions						
i	Cu	rrent liabilities						
	А	Sundry Creditors						
		1 Outstanding for more than one year	1					
		2 Others	2					
		3 Total (1 + 2)	A3					
	в	Liability for leased assets	iB					
	С	Interest Accrued and due on borrowings	iC					
	D	Interest accrued but not due on borrowings	iD					
	Е	Income received in advance	iE					
	F	Other payables	iF					
	_	Total $(A3 + iB + iC + iD + iE + iF)$				i	G	
	Pro	visions						
ii		visions Provision for Incometax	ii A					
ii		visions Provision for Income-tax Provision for Leav encashment/Superannuation/Gratuity	iiA					

			С	Other Provisions	ijС			
			D	Total (iiA + iiB-+ iiC)			iiE	
		iii	Tot	tal (iE + iiD)	diii			
	e	Net o	curr	rent assets (3c – diii)	3e			
4	a	Miscellaneous expenditure not written off or adjusted						
	b	Deferred tax asset						
	c	Debit balance in Profit and loss account/ accumulate balance						
	d	Total (4a + 4b + 4c)					4d	
5	Tot	tal, ap	plica	ation of funds (1e + 2c + 3e +4d)			5	

 Part A-Trading Account for the financial year 2022-23 (fill items 4 to 12 in a case where regular books of accounts are maintained, otherwise fill items 62 to 66 as applicable)

	x	Union Territory Goods and Services Tax (UTGST)	10x			
	xi	Any other tax, paid or payable	10xi			
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10vii	10xii			
1	1	of goods produced – Transferred from Manufacturing A		11		
12	Gros 11)	ss Profit from Business/Profession transferred to Prof	ït and Lo	oss account (6-7-8-9-10xii-	12	
12a	Turi	nover from Intraday Trading	12a			
12b	Inco	me from Intraday Trading - transferred to Profit and Lo	ıt	12b		

Part A-P and L

Profit and Loss Account for the financial year 2022-23 (fill items 13 to 60 in a case where regular books of accounts are maintained, otherwise fill items 62 to 66 as applicable)

viii	Contribution to recognised gratuity fund	22viii			
ix		22ix			
x	Any other benefit to employees in respect of which an expenditure has been incurred	22x			
xi	Total compensation to employees (total of 22i to 22x)	1		22xi	
xii	Whether any compensation, included in 22xi, paid to non-residents	xiia	Yes / No		
	If Yes, amount paid to non-residents	xiib		1	
23 Insu	urance	1		1	
i	Medical Insurance	23i		1	
ii	Life Insurance	23ii		1	
iii	Keyman's Insurance	23iii		1	
iv	Other Insurance including factory, office, car, goods, etc.	23iv			
v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)			23v	
24 Wor	rkmen and staff welfare expenses			24	
25 Ente	ertainment			25	
26 Hos	pitality			26	
	iference			27	
28 Sale	es promotion including publicity (other than advertisement)			28	
	vertisement			29	
	nmission				
	Paid outside India, or paid in India to a non-resident other than a.			_	
i	company or a foreign company				
ii	To others ii	i			
iii	Total (i + ii)			30iii	
31 Roy	-				
i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company				
ii	To others ii	i			
iii	Total (i + ii)			31iii	
32 Prof	fessional / Consultancy fees / Fee for technical services				1
i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i			
ii	To others i	i			
iii	Total (i + ii)	I		32iii	
33 Hote	el, boarding and Lodging			33	
34 Trav	veling expenses other than on foreign traveling			34	
	eign travelling expenses			35	
35 Fore					1
	iveyance expenses			36	
36 Con				36 37	
36 Con 37 Tele	iveyance expenses				
36 Con 37 Tele 38 Gue	ephone expenses			37	
36 Con 37 Tele 38 Gue 39 Clul	ephone expenses ephone expenses est House expenses b expenses			37 38	
36 Con 37 Tele 38 Gue 39 Clul 40 Fest	ephone expenses ephone expenses est House expenses b expenses tival celebration expenses			37 38 39	
36 Con 37 Tele 38 Gue 39 Clul 40 Fest	aveyance expenses ephone expenses est House expenses b expenses tival celebration expenses olarship			37 38 39 40	

[भाग II—खण्ड 3(i)]

i	Unior	excise	luty							44i						
ii	Servi	e tax								44ii						
iii	VAT/	Sales ta	x							44iii						
iv	Cess									44iv						
v	Centra	l Goods	and Serv	ice Ta	x (CG	ST)				44v						
vi	State	Goods an	I Service	es Tax	(SGS	Г)				44vi						
vii	Integr	ated Goo	ls and S	ervices	s Tax	(IGST)			44vi	i				_	
viii	Union	Territor	Goods	and Se	ervices	s Tax (UTGS	5T)		44vi	ii					
ix	Any o	ther rat	e, tax, d	luty o	r cess	incl S	STT a	nd C	TT	44ix						
x	Total	rates an	d taxes	paid	or pa	yable	(44i +	- 44ii	+44iii +44iv	+ 44v +	44vi + 4	44vii + 4	4viii +4	4ix)	44x	
45 Audi	it fee														45	
46 Salaı	ry/Rem	ineratio	ı paid t	o Par	tners	of the	e firm								46	
17 Othe	er expen	ses (spec	fy natur	e and a	moun	t)										
i											i					
ii											ii	_			_	
11																
iii 18 Bad		(i + ii) pecify PA nount)	N/ Aadl	aar N	o. of t	he per	son, if	^c avail	able, for whon			nount of	Rs. 1 lai	kh or moi	47iii re is	i
iii ¹⁸ Bad <i>claim</i> i(1) i(2)	debts (s	pecify PA	N/ Aadh	aar N	o. of t	he per	son, if	^e avail	able, for whom	n Bad De 48i(1) 48i(2)		nount of	Rs. 1 lai	kh or moi		1
iii 48 Bad <i>claim</i> i(1)	debts (s	pecify PA nount)								n Bad De 48i(1) 48i(2) 48i(3)		nount of	Rs. 1 lai	kh or moi		1
iii ¹⁸ Bad <i>claim</i> i(1) i(2)	debts (s ed and and (Rows Other	pecify PA nount)	added a	as req s. 1 la	uired kh) w) Tota	11 [48i PAN/	(1)+4 Aadl	able, for whom 	n Bad De 48i(1) 48i(2) 48i(3) 48i		nount of	Rs. 1 lai	kh or moi		
iii 18 Bad <i>claim</i> i(1) i(2) i(3) i	debts (s ed and au (Row Other availa	pecify PA nount)	added a than R vide na	as req s. 1 la me an	uired kh) w) Totz /here npleto	hl [48i PAN/ e addi	(1)+4 Aadl		n Bad De 48i(1) 48i(2) 48i(3) 48i		nount of	Rs. 1 lai	kh or mor		
iii 188 Bad <i>claim</i> i(1) i(2) i(3) i ii	debts (s ed and au (Row Other avails Other	s can be ble (pro	added a than R vide na nts less	as req s. 1 la me an than	uired kh) w nd cor Rs. 1) Tota /here npleto lakh)	hl [48i PAN/ e addi	(1)+4 Aadl		1 Bad Da 48i(1) 48i(2) 48i(3) 48i ot 48i		nount of	Rs. 1 lai	kh or mor		
iii 18 Bad claim i(1) i i(2) i i(3) i iii iii iv iv	debts (s ed and au au (Row Other avails Other Total	s can be s (more ble (pro	added a than R vide na nts less ot (48i +	as req s. 1 la me an than - 48ii -	uired kh) w id cor Rs. 1 + 48ii) Tota /here npleto lakh)	hl [48i PAN/ e addi	(1)+4 Aadl		1 Bad Da 48i(1) 48i(2) 48i(3) 48i ot 48i		nount of	Rs. 1 lai	kh or mor		
iii 18 Bad claim i(1) i i(2) i i(3) i iii iii iii Prov	debts (s ed and au au (Row Other avails Other Total	s can be s can be s (more ble (pro s (amou Bad Del	added a than R vide na nts less ot (48i +	as req s. 1 la me an than - 48ii -	uired kh) w id cor Rs. 1 + 48ii) Tota /here npleto lakh)	hl [48i PAN/ e addi	(1)+4 Aadl		1 Bad Da 48i(1) 48i(2) 48i(3) 48i ot 48i		nount of	Rs. 1 lai	kh or mor	<i>re is</i>	
iii Bad claim i(1) i(2) i(3) i iii iii iv 49 Prov 50 Othe T Profi	debts (s ed and al and al (Row (Row Other avails Other Total ision for er provis	pecify PA nount)	added a than R vide na nts less ot (48i + d doubt	as req s. 1 la me an than - 48ii - ful de	uired kh) w nd cor Rs. 1 + 48ii ebts) Tota /here npleta lakh) i)	ıl [48i PAN/ 2 addı	(1)+4 Aadl ress)		1 Bad Da 48i(1) 48i(2) 48i(3) 48i 0t 48i 48ii 48ii	bt for an				re is 	
iii Bad claim i(1) i(2) i(3) i iii iii iv 49 Prov 50 Othe T Profi	debts (s ed and a debts (s ed and a debts (s ed and a debts (Row (Row (Row (Row (Row (Row) (Row) (Row) (Row) (Row) (Row) (Row) (Row) (Stresson (St	s can be s can be s (more ble (pro s (amou Bad Del bad an ions	added a than R vide na nts less ot (48i + d doubt	as req s. 1 la me an than - 48ii - ful de	uired kh) w nd cor Rs. 1 + 48ii ebts) Tota /here npleta lakh) i)	ıl [48i PAN/ 2 addı	(1)+4 Aadl ress)	l8i(2)+48i(3)] haar No. is n	1 Bad Da 48i(1) 48i(2) 48i(3) 48i 0t 48i 48ii 48ii	bt for an				re is 	
iii 18 Bad claim i(1) i(2) i(3) i iii iii iv Prov 50 Other 51 Profito 43	debts (s ed and a debts (s ed and a debts (s ed and a debts (Row avails Other avails Other Total ision for er provis it before s + 44x + rest Paid o	s can be s can be s (more ble (pro s (amou Bad Del bad an ions e interes 45 + 46	added a than R vide na nts less ot (48i + d doubt	as req s. 1 la me an than - 48ii - ful de ciatio + 48ix r paid	uired kh) w d cor Rs. 1 + 48ii bbts n and y + 49) Tota here npleto lakh) i)	s [15 -	(1)+4 Aadl ress) - (16	l8i(2)+48i(3)] haar No. is n	 <i>Bad Da</i> 48i(1) 48i(2) 48i(3) 48i 0t 48ii 48iii 48iii + 23v + 	bt for an				re is 	
iii 18 Bad claim i(1) i(2) i(3) i iii iii iv Prov 50 Other 51 Profito 43	debts (s ed and a debts (s ed and a debts (s ed and a debts (Row avails Other avails Other Total ision for er provis it before s + 44x + rest Paid o	pecify PA nount)	added a than R vide na nts less ot (48i + d doubt	as req s. 1 la me an than - 48ii - ful de ciatio + 48ix r paid	uired kh) w d cor Rs. 1 + 48ii bbts n and y + 49) Tota here npleto lakh) i)	s [15 -	(1)+4 Aadl ress) - (16	8i(2)+48i(3) haar No. is n to 21 + 22xi	 <i>Bad Da</i> 48i(1) 48i(2) 48i(3) 48i 0t 48ii 48iii 48iii + 23v + 	bt for an				re is 	
iii 18 Bad claim i(1) i(2) i(3) i iii iii iii iv Prov 50 Other 51 Profito 43 52 Inter i i	debts (s ed and a additional (Row) (Row) (Row) (Row) Other avails Other avails Other avails other avails other avails ision for er provis it before s + 44x + rest Paid o compa	s can be s can be s (more ble (pro s (amou Bad Del bad an ions b interes 45 + 46 utside I ny or to ers	added a than R vide na nts less ot (48i + d doubt	as req s. 1 la me an than - 48ii - ful de ciatio + 48ix r paid	uired kh) w d cor Rs. 1 + 48ii bbts n and y + 49) Tota here npleto lakh) i)	s [15 -	(1)+4 Aadl ress) - (16	8i(2)+48i(3) haar No. is n to 21 + 22xi	 <i>Bad Da</i> 48i(1) 48i(2) 48i(3) 48i 0t 48ii 48iii 48iii + 23v + 	<i>bt for an</i>				re is 	

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PRESUMPTIVE INCOME CASES

NO ACCOUNT CASE

the proforma credits, drawbacks, refund of duty of

	customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned				
c	escalation claims accepted during the previous year	5c			
d	any other item of income	5d			
e	capital receipt, if any	5e		1	
f	Total of amounts not credited to profit and loss account (5a	1+5b+	-5c+5d+5e)	5f	
to n	ounts debited to the profit and loss account, to the extent d on-fulfilment of condition specified in relevant clauses- Premium paid for insurance against risk of damage or		wable under section 36 due	-	1
a	destruction of stocks or store $[36(1)(i)]$				
b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]				
d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d			
e		6e			
f	Amount of contributions to a recognised provident fund $[36(1)(iv)]$				
g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	0			
h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]				
i	Amount of contributions to an approved gratuity fund $[36(1)(v)]$	6i		-	
j	Amount of contributions to any other fund	6j			
k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under Employees' State Insurance Act, 1948 or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date $[36(1)(va)]$	6k			
1	Amount of bad and doubtful debts [36(1)(vii)]	61			
m	Provision for bad and doubtful debts [36(1)(viia)]	6m			
n	Amount transferred to any special reserve [36(1)(viii)]	6n			
0	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	60			
р	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income $[36(1)(xv)]$	6p			
q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q			
r	Expenditure for purchase of sugarcane in excess of the government approved price [36(1)(xvii)]	6r			
s	Any other disallowance	6s			
t	Total amount disallowable under section 36 (total of 6a to	6s)	1	6t	
u	Total number of employees employed by the company recognised Provident Fund)	(man	datory in case company has		l
-	i deployed in India				

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b

		ii (leployed outside India				
		iii	Fotal ii	i		-	
7	Amo	ounts	debited to the profit and loss account, to the extent disa	llow	able under section 37	1	
		-		7a			
			enditure of personal nature [37(1)] enditure laid out or expended wholly and exclusively	7b -		-	
	с	NOT	F for the purpose of business or profession $[37(1)]$				
	Expenditure on advertisement in any souvenir, brochure, d tract, namphlet or the like, published by a political party7d						
	d tract, pamphlet or the like, published by a political party ⁷ d [<i>37(2B)</i>]						
6	e Expenditure by way of penalty or fine for violation of any 7e law for the time being in force						
1		1 -	······ F········	7f			
Į	-	or w	enditure incurred for any purpose which is an offence hich is prohibited by law	7g			
	h	Amo	ount of any liability of a contingent nature	7h			
i			other amount not anomable under section of	7i		_ .	1
ļ			amount disallowable under section 37 (total of 7a to 7i			7j	
8 4	A.	Amo	ounts debited to the profit and loss account, to the extent		llowable under section 40		
		a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B				
		b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B				
		c	Amount disallowable under section 40 (a)(ib), on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac		_	
		d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad			
		e	Amount of tax or rate levied or assessed on the basis of profits $[40(a)(ii)]$	Ae			
		f	Amount paid as wealth tax [40(a)(iia)]	Af			
		g		Ag			
		h	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member [40(b)]	Ah			
		i	Any other disallowance	Ai			
		j	Total amount disallowable under section 40(total of Aa		,	8Aj	
	B.	Any duri	amount disallowed under section 40 in any precedin ng the previous year	g pr	evious year but allowable	8B	
9	Amo	ounts	debited to the profit and loss account, to the extent disa		·		
1				9a			
		Amount paid otherwise than by account payee cheque or account payee bank draft or use of electronic clearing					
1	b	syste	em through a bank account or through such electronic e as may be prescribed, disallowable under section				
	c	Prov	vision for payment of gratuity [40A(7)]	9c			
	d	or a BOI	sum paid by the assessee as an employer for setting up s contribution to any fund, trust, company, AOP, or or society or any other institution [40A(9)]				
	e	Mar allov	ked to market loss or other expected loss except as vable u/s 36(1)(xviii) [40A(13)]	9e			

	f	Any other disallowance				
	g	Total amount disallowable under section 40A			9g	
10		amount disallowed under section 43B in any preceding pre previous year	vious	year but allowable during		1
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	·10b			
	c	Any sum payable to an employee as bonus or commission for services rendered	10c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation				
		Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company	10d a			
		Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co- operative agricultural and rural development bank	10e			
		Any sum payable towards leave encashment	10f			
	g	Any sum payable to the Indian Railways for the use of railway assets	10g			
	h	Total amount allowable under section 43B (total of 10a to 1	0g)		10h	
11		amount debited to profit and loss account of the previou on $43B$	is ye	ar but disallowable under		
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees				
	c	Any sum payable to an employee as bonus or commission for services rendered	11c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation				
		Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11d a			
		Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co- operative agricultural and rural development bank	110			
		Any sum payable towards leave encashment	11f			
	g	Any sum payable to the Indian Railways for the use of railway assets	11g			
	h	Total amount disallowable under Section 43B(total of 11a to) 11g))	11h	
12	Amo	ount of credit outstanding in the accounts in respect of				·
	a	Union Excise Duty	12a			
Î	b	Service tax	12b			

	c	VAT/sales tax	12c			
	d	Central Goods and Service Tax (CGST)	12d			
	e	State Goods and Services Tax (SGST)	12e			
	f	Integrated Goods and Services Tax (IGST)	12f			
	g	Union Territory Goods and Services Tax (UTGST)	12g			
	h	Any other tax	12h			
	i	Total amount outstanding (total of 12a to 12h)			12i	
13	Ar	mounts deemed to be profits and gains under section 33	AB or 33ABA or 33AC		13	
14	Ar	ny amount of profit chargeable to tax under section 41			14	
15		mount of income or expenditure of prior period cred count (net)	ited or debited to the	profit and loss	15	
16	A	mount of expenditure disallowed u/s 14A			16	
17			2A) of section 92CE Tic	,	17	
	[If	f yes , please fill schedule TPSA]				

Part A – QD

Quantitative details (mandatory if liable for audit under section 44AB)

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sched	ıle HI		Details of Incon property)	ne from House Pro	opert	y (Plea	ase re	efer ins	tructi	ons)	(Dro	p dov	vn to b	e pro	ovided	indic	catin	g ov	vners	ship	of
	Add	lress of j	property 1		Tow	n/ City	7					St	ate	Co	untry	PI	N Co	de/ 2	Zip o	code	
1																					
	Is tl	he prope	erty co-owned?	Yes D	No	(if "Y	ES" p	olease e	nter	folla	owing	detai	ils)				1				
	Ass	essee's p	ercentage of sha	are in the property	%			7													
	Nar	ne of oth	ner Co-owner(s)		PAN	V/Aadh	aar N	No. of C	Co-ow	ner	(s)	Pe	ercenta	ge S	hare i	n Pro	opert	ty (%	%)		
	I																				
	П																				
		k ፼ the a Let out	pplicable option]	Name(s) of Tenant(s) (if let out)			aar N	No. of 7	Tenar	nt(s)	(Plea		AN/TA DS cree				0. 0	fΤ	enan	t(s)	(if
		Deemed	let out	I																	
				II																	
	A			receivable or lettabl			of the	e two if	let oi	ut for	r part	of the	e year)	1a							
	В	The an	ount of rent wh	ich cannot be reali	zed		1b														
	С	Tax pa	id to local autho	orities			1c							-							
	D	Total (1b + 1c)				1d							1							
	Е	Annua	l value (1a – 1d)					1						1e							
	F	Annua	l value of the pr	operty owned (own	perc	entage	shar	e x 1e)						1f							
	G	30% of	î lf				1g														
	н	Interes	t payable on bo	rrowed capital			1h							-							
	I	Total (1g + 1h)											1i							
	J	Arrear	s/Unrealised rei	nt received during t	he ye	ear less	30%)						1j							
	К	Income	e from house pro	operty 1 (1f – 1i + 1	j)									1k							
	Add	lress of]	property 2		Tow	n/ City	7					St	ate	Co	untry	PI	N Co	de/ 2	Zip o	code	:
2																					Τ
	Is the property co-owned? Yes No (if "YES" please enter following details) Assessee's percentage of share in the property %																				
		-	0	are in the property							()	D									
	Nar	ne of Co	-owner(s)		PAN	Aadh	aar N	No. of C	0-0W	ner	(s)	Pe	ercenta	ge S	hare 1	n Pro	opert	y‰			
	1 11																				
	[Tic	k 🗹 the a	applicable option]		PAN		dhaa		of	T	enant		AN/TA				lo. o	fΤ	enar	t(s)	(if
		Let out		Tenant(s) (if let out)	(Plea	ase see	note)				11	DS cree	11t is	claim	ed)					
		Deemed	let out	I II	-																
	A			receivable or lettabl			• of the	e two, į	f let c	out fo	or par	t of th	ne year)	2a							

	В	The amount of rent which cannot be realized	2b		
	С	Tax paid to local authorities	2c		
	D	Total (2b + 2c)	2d		
	Е	Annual value (2a – 2d)	I	2e	
	F	Annual value of the property owned (own percent	tage share x 2e)	2f	
	G	30% of 2f	2g		
	н	Interest payable on borrowed capital	2h		
	I	Total (2g + 2h)		2i	
	J	Arrears/Unrealised rent received during the year	less 30%	2j	
	К	Income from house property 2 (2f – 2i + 2j)		2k	
3	Pas	s through income/ Loss if any *		3	
	Inc	ome under the head "Income from house property	" (1k + 2k +3)		
4	(if r	negative, take the figure to 2i of schedule CYLA)		4	
NO	TE	Furnishing of PAN/Aadhaar No. of tenant is man	datory if tax is deducted	under section 194-IB.	
NO	IĽ	Furnishing of TAN of tenant is mandatory if tax i	194-I.		

Schedule BP

Computation of income from business or profession

5	Incom	e credited to Profit and Loss account (in	clude	d in 1) which is e	xemp	ot		
	a Sł	are of income from firm(s)	5a					
	b Sł	are of income from AOP/ BOI	5b		-			
		ny other exempt income (specify natur d amount)	:e	1				
	i		Ci	1				
	ii		Cii					
	iii	Total (ci + cii)	5ciii		-			
	d Te	otal exempt income (5a + 5b + 5ciii)			5d			
6	Balanc	e (1-2a-2b-3a-3b-3c-3d-3e-3	f - 4a	-4b-4c— 5d)			6	
			А	House property	7a			
	Expen	ses debited to profit and loss account	В	Capital gains	7b		1	
7	consid			Other sources	7c	+		
	115BB	F/or u/s 115BBG	D	u/s 115BBF	7d			
			E	u/s 115BBG	7e		1	
8 a	Expen	ses debited to profit and loss account w	vhich	relate to exemp	t _{8a}			
8b	Expen	ses debited to profit and loss account v	which	relate to exemp	t _{8b}			
9		e and disallowed u/s 14A (16 of Part A-C 7a + 7b + 7c + 7d + 7e + 8a+ 8b)	<u>л)</u>		9			
10		ed profit or loss (6+9)			9		10	
11		iation and amortisation debited to prof	it and	loss account			10	
12	-	iation allowable under Income-tax Act					11	
	i Do	epreciation allowable under sectio (1)(iia) (column 6 of Schedule-DEP)		2(1)(ii) and 12i			-	
		epreciation allowable under section 32(1)(i)		<u> </u>		-	
	(A	lake your own computation refer Appendi:	x-IA oj	f IT Rules)				
	iii Te	otal (12i + 12ii)					12iii	
13		or loss after adjustment for depreciation		,			13	
14	Amour disallo	nts debited to the profit and loss accom wable under section 36 (6t of Part A-OI	unt, to)	the extent 14				
15	Amounts debited to the profit and loss account, to the extent 15 disallowable under section 37 (7j of Part A-OI)							
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)							
17	Amour disallo	nts debited to the profit and loss accor wable under section 40A (9g of PartA-C	the extent 17					
18	Any an year b	nount debited to profit and loss account disallowable under section 43B (11h o	nt of t of Par	t A-OI)	+			
19	Interes Mediu	t disallowable under section 23 of the m Enterprises Development Act, 2006	Micro	, Small and 19				
	1						1	

1 1	emed income under section 32AC/ 32A ABA/35ABA/35ABB/ 35AC/ 40A(3A)/ 33AC/ 72 IA					
22 Dee	emed income under section 43CA		22		-	
23 Any	y other item of addition under section 28 to 44DB		23		-	
24 oth con	y other income not included in profit and loss a er expense not allowable (including income fro nmission, bonus and interest from firms in which artner)	om salary,	24			
25 adj	rease in profit or decrease in loss on account ustments and deviation in method of valuation olumn 3a + 4d of Part A- OI)		25			
26 Tot	tal (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 + 23+2	24+25)			26	
27 Dec	duction allowable under section 32(1)(iii)		27			
exc 28 x(4) 350	nount of deduction under section 35 or 35CCC or ress of the amount debited to profit and loss acc <i>) of Schedule ESR) (if amount deductible under sec</i> <i>CCC or 35CCD is lower than amount debited to P&L</i> <i>l go to item 24)</i>	count (item ction 35 or	28			
29 pre	y amount disallowed under section 40 in any evious year but allowable during the previous y rt A-OI)		29			
30 pre	y amount disallowed under section 43B in any evious year but allowable during the previous y rt A-OI)					
31 Any	y other amount allowable as deduction		31			
32 adj	crease in profit or increase in loss on accoun ustments and deviation in method of valuatio olumn 3b + 4e of Part A- OI)					
33 Tot	tal (27+28+29+30+31+32)				33	
34 Inc	come (13+26-33)				34	
35 Pro	ofits and gains of business or profession deemed to	be under -				
i	Section 44AD [62(ii) of schedule]	35i			-	
ii	Section 44ADA [63(ii) of schedule]	35ii				
iii	Section 44AE [64(iv) of schedule]	35iii				
iv	Section 44B	35iv				
v	Section 44BB	35v				
vi	Section 44BBA	35vi				
vii	Section 44DA	35 vii	(item 4	of Form 3CE)		
viii	First Schedule of Income-tax Act (other than 115B)	35viii				
ix	Total (35i to 35viii)				35 ix	
36	t profit or loss from business or profession other th + 35 ix)	han specula	tive a	nd specified business	36	
37 bus	t Profit or loss from business or profession other siness after applying rules 7A, 7B or 8, if applic the figure as in 36) (If loss take the figure to 2i of item E) (37	able (If rule	7A, 2	B or 8 is not applicable, en		

		a	Income chargeable under	rule 7	37a		
		b	Deemed income chargeab	le under rule 7A	37b		
		c	Deemed income chargeab	le under rule 7B(1)	37c		
		d	Deemed income chargeab	le under rule 7B(1A)	37d		
		e	Deemed income chargeab	le under rule 8	37e		
		f	Income other than rules 7	A, 7B and rule 8 (Item No. 36)	37f		
				be from agriculture, after applying		ıd	
	38			egation of income as per Finance Act		38	
-	6		c-(37a+37b+37c+37d+37e)]				
В		-	tation of income from spec				
	39			ative business as per profit or loss acc	count	39	
	40		lditions in accordance with			40	
	41	De	ductions in accordance wit	h section 28 to 44DB		41	
	42	Inc	come from speculative busin	ness (if loss, take the figure to 6xvi of schea	lule CFL)	B42	
С	Co	mpu	tation of income from speci	ified business under section 35AD			
	43	Ne	t profit or loss from specific	ed business as per profit or loss accou	int	43	
	44	Ad	ditions in accordance with	section 28 to 44DB		44	
	45	De or 3	ductions in accordance wit 35 on which deduction u/s 35AD	³² 45			
	46	Pro	ofit or loss from specified b	ousiness 43+44-45)		46	
	47	De	ductions in accordance wit	h section 35AD(1)		47	
	48	Inc	come from Specified Busine	ess (46-47) (if loss, take the figure to 7xv i c	of schedule CFL)	48	
	49	Rel dro	levant clause of sub-section (5 op down menu)) of section 35AD which covers the speci	ified business (to be selected fr	om C49	
D	Inc	come	chargeable under the head	l 'Profits and gains from business or J	profession' (A37+B42+C48)	D	
E	Int	ra-h	ead set off of business loss of	of current year			
	SI.	Туј	pe of Business income	Income of current year (Fill this colonly if figure is zero or positive)	lumn <mark>Business loss set off</mark>	Busine set off	ss income remaining after
				(1)	(2)	(3) = (1	1) – (2)
	i		ss to be set off (Fill this row y if figure is negative)		(A37)		
	ii		come from speculative siness				
	iii	bus	come from specified siness				
	iv	Inc bus	come from life insurance siness under section 115B	(4b)			
	v	Tot	tal loss set off (ii + iii+iv)				
	v	Los	ss remaining after set off (i	- v)			
		-					

Schedule DPM

Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)

Schedule DOA Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

2 Bu	uilding (not including land)	
a	Block entitled for depreciation @ 5 per cent 2a	
	(Schedule DOA- 14ii or 15ii as applicable)	
b	Block entitled for depreciation @ 10 per cent 2b	
	(Schedule DOA- 14iii or 15iii as applicable)	
c	Block entitled for depreciation @ 40 per cent (Schedule 2c DOA- 14iv or 15iv as applicable)	
d	Total depreciation on building (total of 2a + 2b + 2c)	2d
3 Fi	urniture and fittings(Schedule DOA- 14v or 15v as applicable)	3
4 In	tangible assets (Schedule DOA- 14vi or 15vi as applicable)	4
5 Sł	nips (Schedule DOA- 14vii or 15vii as applicable)	5
6 T.	otal depreciation (1e+2d+3+4+5)	6

1	DI						
L	Pla	nt and machinery					
	a	Block entitled for depreciation (a) 15 per cent (Schedu DPM – 20i)	lle ¹ a				
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 20ii)	1b				
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM – 20iii)	1c				
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM – 20iv)					
	e	Total (1a +1b + 1c + 1d)	1 1	1d			
2	Bui	ilding (not including land)					
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii)	2a				
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 17iii)	2b				
	c	Block entitled for depreciation @ 40 per cent (Schedu DOA- 17iv)	ile2c				
	d	Total (2a + 2b + 2c)		2d			
3	Fu	rniture and fittings (Schedule DOA- 17v)		3			
4		angible assets (Schedule DOA- 17vi)		4			
5		ps (Schedule DOA- 17vii)		5			
6	Total (1e+2d+3+4+5) 6						

SI No		Amount, if any, debited to profit and loss account	Amount of deduction allowable	Amount of deduction in excess of th amount debited to profit and loss account
	(1)	(2)	(3)	(4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iia)			
iv	35(1)(iii)			
v	35(1)(iv)			

vi	35(2AA)			
vii	35(2AB)			
viii	350	CCC			
ix	350	CCD			
x	Tot	tal			
NOT		In case any deduction is cla Schedule RA.	aimed under sections 35(1)(ii	i) or 35(1)(iia) or 35(1)(iii) or 35	(2AA), please provide the details as per

1	From sale o your share o			both (fill up de	tails sep	arately for ea	ch prope	rty)(in case	of co-owne	rship, ente	r
	Dat acq	e of j uisition	ourchase/	DD/MM/YYYY		Date of sale	/transfer	DD/M	M/YYYY		
	a	i Ful	l value of co	onsideration rec	eived/rec	eivable		ai			
		ii Val	ue of prope	rty as per stamp	o valuati	on authority		aii			
				onsideration add							
				pital Gains [in			ceed 1.10	aiii			
	-			this figure as (a	i), or els	e take (aii)]				_	-
	b		ons under s			40 6 11 4 1					-
		f rule	e 8AB	er clause (iii) of		48 of the Act,	read with	bi			_
				tion without ind				bii			
		iii Cos	t of Improv	ement without i	ndexatio	n		biii			_
		iv Exp trai	oenditure 1sfer	wholly and ex	clusively	in connect	ion with	biv			
		v Tot	al (bi + bii -	+ biii+biv)				Bv			-
	c	c Balance (aiii – bv) 1c									1
	d	Deduction below)	on under s	ection 54D/ 540	G/54GA	(Specify details	in item D	1d			-
	e	Short-te	rm Capital	Gains on Immo	vable pr	operty (1c – 1	d)	1			Ale
	f		-	of immovable pr	-	- · ·		ving details	(see note)		
2		S.No.	Name buyer(s)	ofPAN/Aadha buyer(s)	ar No.	ofPercentage share	Amount	Address property, C code, ZIP co	of ountry de	State	
]
	NOTE ►	buy	er in the doc	AN/Aadhaar No. i uments. ihan one buyer, pl		•				is quoted by	y
2	From slump			nan one buyer, pr	case mult	au increspecti	e percenta	age share and	i amount.		-
-	A		market val	ue as per rule 11	UAE(2)			2ai			-
								2aii			1
		iiFair market value as per rule 11UAE(3)2aiiiiiFull value of consideration (higher of ai or aii)2aiii									1
	В			(8				2b			
	C	Net worth of the under taking or division 2b Short-term capital gains from slump sale (2Aiii-2B) A2c									

a	STCG on transactions on which securities transaction tax (STT) is paid	A4a
b	STCG on transactions on which securities transaction tax (STT) is not paid	A4b
For NON-	-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD	
a	i In case securities sold include shares of a company other than quoted shares, enter the	
	following details a Full value of consideration received/receivable in respect ofia	_
	a Full value of consideration received/receivable in respect of ia unquoted shares	
	b Fair market value of unquoted shares determined in theib	_
	prescribed manner	_
	c Full value of consideration in respect of unquoted sharesic adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	
	ii Full value of consideration in respect of securities other thanaii	
	unquoted shares	_
	iii Total (ic + ii) aiii	_
b	Deductions under section 48	
	Reduction as per clause (iii) of section 48 of the Act, read with bi	
		_
	ii Cost of acquisition without indexation Bii Iii Cost of improvement without indexation Biii	
	iv Expenditure wholly and exclusively in connection with Biv	_
	transfer	
	v Total (i + ii + iii+iv) Bv	
c	Balance (5aiii – bv) 5c	
	Loss to be disallowed u/s 94(7) or 94(8)- for example if security	
А	bought/acquired within 3 months prior to record date and 5d	
u	dividend/income/bonus units are received, then loss arising out of	
	sale of such security to be ignored (Enter positive value only)	
e	Short-term capital gain on securities (other than those at A3 above) by an FII (5c +5d)	A5e
r rom sale	e of assets other than at A1 or A2 or A3 or A4 or A5 above In case assets sold include shares of a company other than quoted shares, enter the	_
Α	following details	
	a Full value of consideration received/receivable in respect of	
	unquoted shares	_
	b Fair market value of unquoted shares determined in the ib prescribed manner	
	c Full value of consideration in respect of unquoted shares	
	adopted as per section 50CA for the purpose of Capital Gainsic (higher of a or b)	
	ii Full value of consideration in respect of assets other than unquoted	_
	shares	
	iii Total (ic + ii) aiii	
В	Deductions under section 48	
	Reduction as per clause (iii) of section 48 of the Act, read with	
	rule 8AB	
	ii Cost of acquisition without indexation Bii	_
	iii Cost of Improvement without indexation Biii	
	iv Expenditure wholly and exclusively in connection with biv transfer	
	v Total (i + ii + iii+iv) bv	
С	Balance (6aiii – bv) 6c	
	In case of asset (security/unit) loss to be disallowed u/s 94(7) or	
	94(8)- for example if asset bought/acquired within 3 months prior	
D	to record date and dividend/income/bonus units are received, 6d	
	then loss arising out of sale of such asset to be ignored (Enter	
	positive value only)	
	Deemed Short-term capital gains on depreciable assets (6 of 6e	
E	schedule- DCG)	
E	Deduction under section 54D/54G/54GA 6f	
E f		
f	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f)	A6g
f g Amount d	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f) leemed to be Short-term capital gains any amount of unutilised capital gain on asset transferred during the previous years shown below w	

		SI.		Previous year in which asset transferre d	claime	ı under v d in that y	vhich deductio ear		in which		t 349ti	lized out of	Capit	Amount for new remained unutilised Capital account (al	asset or l d in gains		
								acquir	ed/constr	Gains a	ccount						
		i		2019-20	54D/54	G/54GA		ucted									
	b	1					gains u/s 54D						• •				
	с 						tal gains as po		n 45(4) ro	ead wit	h secti	on 9B of the	e Act			7c	SI. NO. 4b of form 5c
	0						tal gains (Xi +			(E)		- 1. 1. DTI)	(4.9	4.01 + 4.0	-)	A7	<u> </u>
	0	Pass In	0				re of Short Te	-			•		A8a+	A80 + A8	<i>c)</i>	A8	
		a		chargeat	e(a)	5%	oss in the nat										
		b		cnargeat	ie (<i>a</i>) s	0%0	oss in the nat										
1		c		Pass Thi chargeat	ough l le at a	Income/L pplicable	oss in the nat	ture of S	Short-Tei	rm Caj	pital G	ain, A8c					
	9	Amount					ut not charge	able to	tax or cha	argeabl	le at sp	ecial rates i	in Ind	ia as per l	DTAA		
		Sl. No.	Amou incom		Item 1 A8 a which	No. A1 to above in included	Country name & Code	Article DTAA	Rate as of (enter NII not chargeable	Whe L, <i>if</i> obtai		TRC Section o Act	of I.T.R I.	ate as per T. Act	Applica ble rate [lower of (6) or (9)]		
		(1)	(2)		(3)		(4)	(5)	(6)	(7)		(8)	C))	(10)		
		I II															
		a				0	eable to tax in l									A9a	
	10	b Total Sh				<u> </u>	e to tax at spec A2c+ A3e+ A4			· ·		<u>40a</u>)				A9b A10	
		•				<u>^</u>	& 8 are not a				1 40-	A)aj					
	1	From sa share of			ilding	or both (fill up details :	separate	ely for eac	h prope	erty) (ii	n case of co-	-owne	rship, ent	er your		
		Date acquis	of	purchas	e/ DI	D/MM/YY	YY	Date of	of sale/tra	nsfer	DI	D/MM/YYYY	<u>(</u>				
		a					eration receiv				ส						
			-		-	<u> </u>	s per stamp va eration adopt			•		ii					
				iii purj	ose of	Capital	Gains [in cas figure as (ai),	se (aii)	does not	exceed		iii					
		b		Deductio	ns und	ler section	n 48							_			
su				i Red	uction 8 A P o	as per cla f the Dub	use (iii) of se	ction 48	of the Ac	ct, read	l with	oi					
Long-term Capital Gains						f the Rule uisition	50				h	ii					
ital							vith indexatio	n				oiia					
api				iib Tota		-	nent with index	ation			b	iib					
, m			ł				provement provement							+			
-ter				(c)			provement ement with In	dexatio	n								
ong			ł	Add	Row												
F				tran	sfer		y and exclu	ısively	in conn	ection	with	iii					
						oi+bii +bii	ii)					oiv					
		c		Balance Deductio	aiii – l n unde	DÍV) er section	54D/54FC/5/	4G/54C	A (Snorify	details		c					
		d Deduction under section 54D/54EC/54						10/040	specijy	uciulis l	1 1	d					
		e		_	-		s on Immoval				0.17					B1e	
		f					novable prop										
				S.No	e of buy	yer(s)	PAN/Aadhaar buyer(s)		Percentage share	e Amo	ount C	Address of Country code	prop , ZIP c	oerty,Pin ode code	State		
1																	

a b c d e From sa a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	ump sale i Fair market value as per rule 11UAE(2) ii Fair market value as per rule 11UAE(3) iii Full value of consideration (higher of ai or aii) Net worth of the under taking or division Balance (2aiii – 2b) Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) le of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +bii) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation <t< th=""><th>3a a rule bi bii biii biii bii bv re proviso und 4a 4a a rule bi bii bii bii bii bii bii cr Biv bv</th><th>ust on which STT is</th><th>4c B5</th></t<>	3a a rule bi bii biii biii bii bv re proviso und 4a 4a a rule bi bii bii bii bii bii bii cr Biv bv	ust on which STT is	4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	ii Fair market value as per rule 11UAE(3) iii Full value of consideration (higher of ai or aii) Net worth of the under taking or division Balance (2aiii – 2b) Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deduction as per clause (iii) of section 48 of the Act, read with 8AB ii Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation <tr< th=""><th>2aii 2b 2c 2d vernment) 3a bi bii bv 7 Biv bi bi bi bi bi bi bi bii bii <</th><th>ust on which STT is</th><th>B3c 4c B5</th></tr<>	2aii 2b 2c 2d vernment) 3a bi bii bv 7 Biv bi bi bi bi bi bi bi bii bii <	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	iii Full value of consideration (higher of ai or aii) Net worth of the under taking or division Balance (2aiii – 2b) Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii	2aiii 2b 2c 2d wernment) 3a bii	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Net worth of the under taking or division Balance (2aiii – 2b) Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +bii)+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iii Cost of impr	2b 2c 2d vernment) 3a vernment) 3a bii bii bii bii bii bii bii bi	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Balance (2aiii – 2b) Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +bii)+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iiv Expenditure wholly and ex	2c 2d vernment) 3a bi bi bii bii bii bii bii bii bii bii bii bv 7e proviso 4a bii 2d	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Deduction u/s 54EC Long-term capital gains from slump sale (2c-2d) ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (ii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iiii Cost of improvement without i	2d vernment) 3a bi bi bii	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Long-term capital gains from slump sale (2c-2d) ale of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of improvement without indexation iii Cost of improvement without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and ex	vernment) 3a 3a bii bii bii bii bii bv re proviso und 4a verne bi bii bii bii bii bii bii bii	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Ile of bonds or debenture (other than capital indexed bonds issued by Gov Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	3a a rule bi bii biii biii bii bv re proviso und 4a 4a a rule bi bii bii bii bii bii bii cr Biv bv	ust on which STT is	B3c 4c B5
a b b c From sa applicab a b b c c From sa paid unc Long-ter For NO exchang LTCG c	Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	3a a rule bi bii biii biii bii bv re proviso und 4a 4a a rule bi bii bii bii bii bii bii cr Biv bv	ust on which STT is	4c B5
c From sa applicab a b c c From sa paid und Long-ter For NO exchang LTCG c	Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ele of equity share in a company or unit of equity oriented fund or unit or der section 112A	rule bi bii bii bii br bv re proviso und 4a rule bi bii bii bii bii bii bii bii bii bii	ust on which STT is	4c B5
applicab a b c From sa paid und Long-ter For NO exchang LTCG c For NO	i Reduction as per clause (iii) of section 48 of the Act, read with 8AB ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of acquisition without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	bii biii pr Biv bv re proviso und 4a 4a bii bii bii biii biii biii biii b	ust on which STT is	4c B5
applicab a b c From sa paid und Long-ter For NO exchang LTCG c For NO	Image: SAB	bii biii pr Biv bv re proviso und 4a 4a bii bii bii biii biii biii biii b	ust on which STT is	4c B5
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applicab a b c From sa paid und Long-ter For NO exchang LTCG c For NO	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iiii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	r Biv bv re proviso und 4a bi bii bii bii v Biiv bv of a business tr	ust on which STT is	4c B5
applicab a b c From sa paid und Long-ter For NO exchang LTCG c For NO	v Total (bi + bii +biii+biv) LTCG on bonds or debenture – (3a-bv) ale of listed securities (other than a unit) or zero coupon bonds where ble Full value of consideration Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	bv re proviso und 4a h rule bi bii bii bii bii bii bii bii bii bii	ust on which STT is	4c B5
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paid und Long-ter For NO exchang LTCG c For NO	Deductions under section 48 i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	n rule bi bii biii r Biiv bv of a business tr		B5
paid und Long-ter For NO exchang LTCG c For NO	i Reduction as per clause (iii) of section 48 of the Act, read with 8AB li Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit or der section 112A	bii biii r Biiv bv of a business tr		B5
paid und Long-ter For NO exchang LTCG c For NO	8AB Ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	bii biii r Biiv bv of a business tr		B5
paid und Long-ter For NO exchang LTCG c For NO	Ii Cost of acquisition without indexation iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	biii r Biiv bv of a business tr		B5
paid und Long-ter For NO exchang LTCG c For NO	iii Cost of improvement without indexation iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	biii r Biiv bv of a business tr		B5
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paid und Long-ter For NO exchang LTCG c For NO	v Total (bi + bii +biii+biv) Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	bv of a business tr 12A)		B5
paid und Long-ter For NO exchang LTCG c For NO	Long-Term Capital Gains on assets at B4 (4a – bv) ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	of a business tr 12A)		B5
paid und Long-ter For NO exchang LTCG c For NO	ale of equity share in a company or unit of equity oriented fund or unit of der section 112A	12A)		B5
paid und Long-ter For NO exchang LTCG c For NO	der section 112A	12A)		B5
LTCG c For NO	DN-RESIDENTS- from sale of shares or debenture of Indian compan			
For NO	e adjustment under first proviso to section 48)			
	computed without indexation benefit			B6
(iii) bond a	N-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c).), (ii) units refe	rred in sec. 115AB	,
a	ds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to i			
a	In case securities sold include shares of a company other than		, enter the following	E.
	ⁱ details	•	ý c	2
	a Full value of consideration received/receivable in respective unquoted shares	ect of ia		-
	b Fair market value of unquoted shares determined in prescribed manner	ı the _{ib}		
	c Full value of consideration in respect of unquoted sh	hares		
	adopted as per section 50CA for the purpose of Capital G			
	(higher of a or b)			
	ii Full value of consideration in respect of securities other	than		
	unquoted shares	aii		
	iii [Total (ic + ii)]	aiii		
b	Deductions under section 48			
	Reduction as per clause (iii) of section 48 of the Act, read with 8AB of the Rules	i rule _{bi}		
	ii Cost of acquisition without indexation	bii		
	iii Cost of improvement with out in densition	biii		
	iii Cost of improvement without indexation	r biiv		
		bv		
c	iv Expenditure wholly and exclusively in connection with transfer		v)	B7c
Eon NO	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv)	IDENT (aiii b		
	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-term Capital Gains on assets at 7 above in case of NON-RESI		a rana or unit of a	L
	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-term Capital Gains on assets at 7 above in case of NON-RESI N-RESIDENTS - From sale of equity share in a company or unit of equity			
	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-term Capital Gains on assets at 7 above in case of NON-RESI N-RESIDENTS - From sale of equity share in a company or unit of es trust on which STT is paid under section 112A	equity oriente		DO
From sa	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +bii)+biv) Long-term Capital Gains on assets at 7 above in case of NON-RESI N-RESIDENTS - From sale of equity share in a company or unit of a strust on which STT is paid under section 112A rm Capital Gains on sale of capital assets at B8 (Column 14 of 115AD(1)(h)	equity oriente		B8
a	iv Expenditure wholly and exclusively in connection with transfer v Total (bi + bii +biii+biv) Long-term Capital Gains on assets at 7 above in case of NON-RESI N-RESIDENTS - From sale of equity share in a company or unit of es trust on which STT is paid under section 112A	equity oriente b)(iii) proviso)		B8

					of considerat	ion received	l/receivable	in respect	ofia				
				unquoted s Fair mark	shares ket value of u	inquoted sl	hares deter	mined in 1	heib				
				prescribed	manner								
				adopted as	of consideration 50								
				· · · · · · · · · · · · · · · · · · ·									
			share	es		respect of a	sets other t	nun unquo					
		b		<mark>l (ic + ii)</mark> s under secti	on 19				aiii				
		U	i Redu	ction as per	clause (iii) of sec		Act, read wi	ith rule 8AB	bi				
					n with indexatio				bii				
					ent with indexat lly and exclusive		ion with tran	sfer	biii biiv				
			v Total	(bi + bii +bi		ij in connece.			bv				
		c d	Balance (a Deduction		n 54D//54G/54G	A (Specify de	tails in item I) helow)	9c 9d				
†		e			ins on assets at B			, Delow)	9 u			B9e	
	10		leemed to be long		÷								
	a		any amount of u ains Accounts Sc				during the J	previous year	shown below	was deposited	l in the		
			No 🗆 Not appl			•	DW			1			
							acquired/co			Amount n			
	S.no	Previous asset tran	year in which sferred	Section und claimed in	er which deduct	ion Year in acquired/	which asset constructed	Amount u Capital Gaiı	tilised out 1s account	remained of unutilised Capital	in gains		
	i	2019-20		54D//54G/54						account (X)		
\vdash	b		leemed to be long			an at 'a'							
ļ į	c		leemed to be Lon				ead with Sec	tion 9B of th	e Act			10c	SI. NO. 4b of form 5c
		Amount d	int deemed to be long-term capital gains (Xi + b+c)									B10	ior in oc
ļ]	11	Pass Thro	S Through Income/Loss in the nature of Long-term Capital Gain, (Fill up schedule PTI) (B11a1+11a2 + B11b) Pass Through Income/ Loss in the nature of Long-Term Capital Gain, B11a1								B11		
		a1	chargeable	e (a) 10% n/s	112A								
		a2	cnargeanie	• (<i>a</i>) 10% uno	e/Loss in the ler sections othe	r fnan 112A							
		b	chargeable	e @ 20%	e/ Loss in the								
1	12	Amount per DTA	of LTCG inclu A	ided in iten	ns B1 to B11 b	out not char	geable to ta	ax or charg	eable at speci	al rates in 1	India as		
				Item No. B1			Rate as per	Whether T	RC		Applica		
		Sl. No.	Amount of income	to B11 above in which included	Country name _A & Code	Article of DTAA	Treaty (enter NIL, ij not chargeable)	obtained (Y/N)	RC Section of I.' Act	T.Rate as po I.T. Act	of (6) or		
		(1)	(2)	(3)	(4) (5	5)	(6)	(7)	(8)	(9)	<i>(9)]</i> (10)		
		I											
$\left \right $		II a	Total amount of	LTCG not e	hargeable to tax	in India as r	er DTAA				B12a		
		b.	Total amount of		-	-		er DTAA			B12a B12b		
	13		ng-term capital	0 11					B10+B11-12a]	B13		
			Gain Incomes (9					elow)			C1		
			rom transfer of Virtual Digital Assets (Item No. B of Schedule VDA)C2hargeable under the head "CAPITAL GAINS" (C1 + C2)C3							C2 C3			
		ation abou	ut deduction cla	aimed agair	ıst Capital Gai	ins							
	1	In case of deduction u/s 54D/54EC /54G/54GA give following details											
<u> </u> L			tion claimed u/s		lasset			ai	dd/mm/yyyy				
			Cost of purch	ase/ constru	iction of new	land or b	uilding for	industrial	<u> </u>				
			undertaking Date of purchas						i dd/mm/yyyy				
		iv	Amount deposite			Scheme befo	ore due date	an					
		v Amount of deduction claimed av											
		b Deduc	tion claimed u/s						11/ /				
		 	Date of transfer Amount invested					bi					
11	1	ii Amount invested in specified/notified bonds (not exceeding fifty lakh rupees) bii											
		iii	(not exceeding fi Date of investme		ees)				i dd/mm/yyyy				

			iv An	nount of deduction	claimed					biv				
			c Deductio	n claimed u/s 540	3									
Ì			i Da	te of transfer of or	iginal ass	et				ci	dd/m	m/yyyy		
			ii Co	st and expenses inc	curred for	r purch	ase or constru	ction of	new asset	cii				-
			iii Da	te of purchase/cons	struction	of new	asset in an are	a other	than urban area	ciii	dd/m	m/yyyy		-
			iv An	nount deposited in	Capital C	Gains A	ccounts Schen	ne befor	e due date	civ				-
			v An	nount of deduction	claimed					cv				-
			d Deductio	n claimed u/s 540	GΑ					1				_
				te of transfer of or		et from	urban area			di	dd/m	m/yyyy		-
				st and expenses inc	•			ction of	new asset	dii		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		-
				te of purchase/cons					iien ussee		dd/m	m/yyyy		-
				nount deposited in				e hefor	e due date	div	cici/m			-
				nount of deduction		Jams 1	ceounts Senen	ic beloi	cute unit	dv				-
				duction claimed		+1c+	- 1d)			uv				
			e E	uuction clumicu	(14 - 15		14)			е				
E	Set	-off of	current vear	capital losses with	current v	ear car	ital gains (exc)	uding ar	nounts included in	A9a & 1	- 812a v	which is No	OT charge	able under DTAA)
-			•	Gain of current		cur cup	itui guins (caci	uunis ui	nounis included in		512a i		Ť	urrent year's
		T												apital gains
	SI.	1 ype Gain	of Capital			m capi	tal loss set off		Long-term capi	ital loss	set off	Ĩ	r	emaining after
		Gam		computed figure										et off
_	-			is positive)				1		1			· · · · · · · · · · · · · · · · · · ·	9=1-2-3-4-5-6-7-
							applicable	DTAA					8)	emaining after set off
					15%	30%	rate	rates	10%	20%		DTAA ra	tes	arter set on
													(S	9=1-2-3-4-5-6-7-8)
				1	2	3	4	5	6	7		8) 9	
ĺ		1	to be set off				(A1e*+			(B1e*+				
		N	this row if		(A3e*+	(A5e*-	$+ A2c^{+}A4b^{+}$			B2e*+E				
	i	10	computed is		44a*+ 48a*)	A8b*)		A9b	B9e* B11a1*+B11a2	B6*+B	9e*+	B12b		
		negati	ive) –		400")		+A7*+A8c*)		D1101"+D1102 *)	$B10^{+}$ B11b*)				
			1 = 0 ((A3e*+ A4a*+						, ,			_	
	ii	Short	15%	A8a*)										
	iii -term capit 30% (A5e*+ A8b*)													
ļ														
	1	al ~~:-	applicable	(A1e*+										
	iv	gain	rate	A2c*+A4b*+A6g* +A7*+A8c*)										
ł	v		DTAA rates	A9b										
ł	Ľ		Difficiences	$(B4c^{*+} B5^{*+})$	-									
	vi	Long-	10%	$B7c^{*+} B8^{*+} B9e^{*+}$										
		term		B11a1*+B11a2*)										
		capit		(B1e*+										
	vii	al	20%	$B2e^{+}B3c^{+}B6^{+}$										
		gain		B9e*+ B10*+ B11b*)	1									
ł	viii		DTAA rates											
1				+ iii $+$ iv $+$ v $+$ vi $+$			1							
	ix	vii + v												
				er set off (i-ix)										
										column	(A1-4	A8) as red	luced by t	he amount of STCG not
\vdash	-	<u> </u>		argeable at special	-		· · · · · · · · · · · · · · · · · · ·		· ·		(D1 P	11)	wood be 4	he emount of LTCC
				n this table (Ble* e argeable at special						corumn	(DI-B	ii) as red	aceu by t	he amount of LTCG not
F				ual/receipt of capit					, 11 unj (
					0		Unto 15/6	10	6 to 15/0	16/9	to	12 to 15/3	16/2 40 21	/2
		Туре	of Capital gai	n / Date			Upto 15/6 i)	16/ (ii)	6 to 15/9	15/12	(iv)	12 to 15/3	16/3 to 31 (v)	/3
ļ							9	(11)		(iii)	(17)		(*)	
		1		gains taxable at the										
1	-			m 5vi of schedule B		-								
	12	1		gains taxable at the										
1				<i>m 5vii of schedule 1</i> gains taxable at ap		-								
				m 5viii of schedule										
1				gains taxable at DT										
	4	1		m 5ix of schedule B										
	5			gains taxable at the										
				m 5x of schedule B						<u> </u>				
				gains taxable at the										
		1		<u>m 5xi of schedule B</u>							_			
	7	Long- rates	term capital	gains taxable at t	ine rate l	JIAA								
	Ľ		value from ite	m 5xii of schedule l	<u>BFLA</u> , if a	any.								

	Capital gains on transfer of Virtual Digital Asset		
8	a taxable at the rate of 30%		
	Enter value from item 17B of schedule SI, if any		

Schedule 112	A From s	ale of e	quity share	in a company	y or unit of	equity oriented fund or unit of a business trust on which STT is paid under section 112A
Sl. No.	Share/U nit acquired	ISI N Co de	Name of the Share/ Unit	No. of Shares/U nits	Sale- price per Share/ Unit	Full Value of Considera tion- if shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If Shares are acquired after 31

_

	1	I	1	I	I	I	1	1	1	1	1	1	I	 I
4														
Add I	Rows													

я	Incom	e by way of winnings from lotteries, crossword puzzles etc	c. 2a	
	cnarge	adle u/s 115BB		
b	Incom	e chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b	
	i (i)	Cash credits u/s 68	bi	
	ii (ii)	Unexplained investments u/s 69	bii	
	iii (iii)	Unexplained money etc. u/s 69A	biii	
	iv (iv)	Undisclosed investments etc. u/s 69B	biv	
	nves	tments etc. u/s 69B		
	v (v)	Unexplained expenditure etc. u/s 69C	bv	
	vi (vi)	Amount borrowed or repaid on hundi u/s 69D	bvi	
c	Any ot	her income chargeable at special rate (total of ci to cxxii)	2c	
	i	Dividends received by non-resident (not beingci company) or foreign company chargeable u/s 115A(1)(a)(i)		
	ii	Interest received from Government or Indiancii concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)		
	iii	Interest received from Infrastructure Debt Fundciii chargeable u/s 115A(1)(a)(iia)	-	
	iv	Interest referred to in section 194LC(1) -civ chargeable u/s 115A(1)(a)(iiaa) @ 5%		
	v	Interest referred to in Proviso to section.cv 194LC(1)- chargeable u/s 115A(1)(a)(iiaa)@4%		
	vi	Interest referred to in section 194LD - chargeablecvi u/s 115A(1)(a)(iiab)	-	
	vii	Distributed income being interest referred to incvii section 194LBA - chargeable u/s 115A(1)(a)(iiac)		
	viii	Income from units of UTI or other Mutual Fundscviii specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)		
	ix	Income from royalty or fees for technical services cix received from Government or Indian concern - chargeable u/s 115A(1)(b) (A) & 115A(1)(b)(B)	-	
	x	Income by way of interest from bonds purchasedcx in foreign currency by non-residents - chargeable u/s 115AC		
	xi	Income by way of dividend from GDRs purchasedcxi in foreign currency by non-residents - chargeable u/s 115AC		
	xii	Income (other than dividend) received by an FIIcxii in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)		
	xiii	Income by way of interest received by an FII on cxiii bonds or Government securities referred to in section 194LD – chargeable as per proviso to section 115AD(1)(i)		
	xiv	Income received by non-residents sportsmen orcxiv sports associations chargeable u/s 115BBA		

		2		Anonymo u/s 115Bl	ous Donation BC	ns in certa	in cases	chargeabl	ecxv						
		2			y way of ro tered in Ind				dexvi						
		2			by way of le u/s 115BF		of carbo	n credits	-cxvi	i					
		2	evin		nt Income le u/s 115E	of a Non	-Resider	nt Indian	-cxvi	ii					
		2		115AB(1) shore fun)(a) - Incon Id	ne in resp	ect of u	nits - off	-cxix						
		,	xx	respect o	being divid f securities 115AB) - cl	(other tha	n units	referred t							
		2	XXI	fund in	being divid respect of to in section)(i)	securities	(other	than unit	s						
		2		specified	(other than fund in res erred to in D(1)(i)	pect of se	curities	(other that	n	i					
		d d	Pass the down to	rough inc be provi	ome in the ded)	nature of i	income	from other	sour	ces ch	argeable	at special	rates (droj	^p 2d	
	e Amount included in 1 and 2 above, which is chargeable at special rates in India as per DTAA (tot of column (2) of table below)								DTAA (tota	ll2e					
		2		Amount income	Item No.1ai, 1b to 1d to No.2a to 2d in which included	Country name and Code	Article of DTAA	Rate as Treaty (enter NIL, not chargeable)	T ol	hether RC otained	Section of I.T. Act	fRate as per I.T. Act	Applicable rate <i>[lower o</i> (6) or (9)]	1	
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
			I II											_	
_	Dedu			er sectio	n 57 (other 1	than those	relating	to income	e cha	geable	e at speci	al rates ur	der 2a, 2b		
		d ar	nd 2e)		-			,					*		
			•		ctions other				3a						
		1 1	-		ailable only ture on divi			,	3b						
		C	if incon	expendine offered	in 1a)	uenu u/s c	, (1) (av		^y 3c						
		Ci	Eligible	Interest	expenditure	u/s 57(i) -	comput	ed value	3ci						
		d	Fotal						3d						
4		1												4	
1	Amo	unt	s not de	eductible	u/s 58										
5	Profi	ts c	hargea	ble to tax	u/s 59									5	
5 6	Profi Net I the fi	ts c nco igur	hargea ome fro e to 4i	ble to tax m other s of schedu	u/s 59 sources 1(aft le CYLA)									0	
5 6 7	Profi Net I the fi	its c inco igur ne f	hargea ome fro e to 4i from ot	ble to tax m other s of schedu	u/s 59 sources 1(aft									0	
5 6 7	Profi Net I the fi Incom	ts c nco igur me f tive)	hargea ome fro re to 4i from ot	ble to tax m other s of schedu her sourc	u/s 59 sources 1(aft le CYLA)	an from o	wning a							0	
5 6 7	Profi Net I the fi Incom	its c inco igur me f tive) me f	hargea me fro re to 4i from ot from th ceipts	ble to tax m other s of schedu her sourc e activity	u/s 59 cources 1(aft le CYLA) ces (other th	an from ov ace horses	wning a	nd maintai						0	

THE GAZETTE OF INDIA : EXTRAORDINARY

	c	Amounts not deductible	e u/s 58		8c			
	d	Profits chargeable to ta	x u/s 59		8d			
	e	Balance (8a - 8b + 8c +	8d) (if negat	ive take the figure	to 10 xvi of So	chedule CFL)		8e
9	Inco	me under the head "Inco	ome from ot	her sources" (7+	8e) (take 8e as	nil if negative)		9
10	Infor	rmation about accrual/re	eceipt of inc	ome from Other S	Sources			
	S.No	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 t 15/12	⁰ From 16/12 to 15/	3 From 16/3 to 31/3	
			(i)	(ii)	(iii)	(iv)	(v)	
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)						
	2	Dividend Income referred in Sl. No 1a(i)						
	3	Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income)						
	4	Dividend Income u/s 115AC @ 10% (Including PTI Income)						
	5	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	6	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)						
	7	Dividend income chargeable at DTAA Rates	<u> </u>					

Schedule CYLA

Details of Income after Set off of current year losses

ADJUSTMENT

	Loss to be set off \rightarrow			$(2v \ of \ item \ E \ of$		
i	(Fill this row only, if computed figure is negative)		(4of Schedule –HP)	Schedule BP)	(6 of Schedule-OS)	
ii	House property	(4of Schedule HP)				
iii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(A37 of Schedule BP)				
iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				
v	Speculation income	(3ii of item E of Sch. BP)				
vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
xi	Long-term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
xii	Long-term capital gain taxable @ 20%	(9vii of item E of Schedule CG)				
xiii	Long-term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)				
xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				
xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)				
xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)				
xvii	Total loss set off					
xviii	Loss remaining after set-off (i – xvii)					
	1		1			

SI. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year income remaining after set off	
		1	2	3	4	5	
i	House property	(5ii of Schedule CYLA)	(B/f house property loss)				
ii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)				
iii	Income from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)				
iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)				
v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)				
vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)				

THE GAZETTE OF INDIA : EXTRAORDINARY

vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xi	Long-term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xii	Long-term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long- term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
xvi	Total of brought forward loss se	t off				
xvii	Current year's income remainin 5xiv+5xv)	g after set off Total	l of (5i + 5ii + 5iii+ 5iv +	5v + 5vi + 5vii + 5viii + 5ix +	5x +5xi +5xii+ 5xiii +	

Schedule CFL Details of Losses to be carried forward to future years

SI. No.	Assessment Year	Date of Filing (DD/MM/Y	House propert y loss	speculat	ousiness other the the business and business	d specified	Loss from speculativ e business	Loss from specified business	Loss from life insuranc	Short- term capital loss	Long-term Capital loss	Loss from owning and maintaini
		YYY)		Brought forward business loss	Amount as adjusted on account of opting for taxation under section 115BAD	Brought forward Business loss available for set off during the year			business u/s 115B			ng race horses
1	2	3	4	5a	5b	5c=5a-5b	6	7	8	8	9	10
i	2010-11											
ii	2011-12											
iii	2012-13											
iv	2013-14											
v	2014-15											
vi	2015-16											
vii	2016-17											
viii	2017-18											
ix	2018-19											
x	2019-20											
xi	2020-21											
xii	2021-22											
xiii	2022-23											
xiv	Total of earlier year losses b/f											
xv	Adjustment of above losses in Schedule BFLA		(2i of Schedul e BFLA)		1	(2ii of Schedule BFLA)	(2iv of Schedule BFLA)	(2v of Schedule BFLA)	(2iii of schedule BFLA)			(2xiii of Schedule BFLA)

xvi	2023-24 (Current year losses)	(2xvii of Schedul e CYLA	(3xvii of Schedule CYLA)	(B42 of Schedule BP, if -ve)	(C48 of Schedule BP, if –ve)	Schedule	+5x) of	(6x+7x+8x) of item E of Schedule CG)	(8e of Schedule OS, if –ve)
xvii	Current year loss distributed among the unit-holder (Applicable for Investment fund only)								
xviii	Current year losses to be carried forward (xvi- xvii)								
xix	Total loss Carried forward to future years (xiv-xv+xviii)								

Schedu	ıle UD	Unabsorbed depre	ciation and allowanc	e under section 35(4)						
Sl No	Assessment			Depreciation		Allowance	Allowance under section 35(4)			
	Year	Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation under section 115BAD	Amount of depreciation set-off against the current year income		Amount of brought forward unabsorbed allowance	Amount of allowance set- off against the current year income	Balance Carried forward to the next year		
(1)	(2)	(3)	3(a)	(4)	(5)	(6)	(7)	(8)		
i	Current Assessment Year									
ii										
iii										
iv										
v	Total			(3xvi of BFLA)			(4xvi of BFLA)			

Schedule I	Schedule ICDS Effect of Income Computation Disclosure Standards on profit					
Sl. No.	ICDS	Amount (+) or (-)				
(i)	(ii)	(iii)				
Ι	Accounting Policies					
Π	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)					
III	Construction Contracts					
IV	Revenue Recognition					
V	Tangible Fixed Assets					
VI	Changes in Foreign Exchange Rates					
VII	Government Grants					
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)					
IX	Borrowing Costs					
Х	Provisions, Contingent Liabilities and Contingent Assets					
11a.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)					

360

		(if positive)	
Ī	11b.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)	
	110.	(if negative)	

Schedule 10AA Deduction under section 10AA

Schedu	le 80)GGA	D	etails of donations for	scientific resea	rch or rural d	evelopment		
	S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and addres of donee	PAN of Donee		Amount	of donation		Eligible Amount of donation
					Donation in cash		Donation in other mode	Total Donation	
	i								
	ii								
		Total donation							

Details of	ile R	Schedu
Na		

donations to research associations etc. [deduction under sections 35(1)(ii) or 35(1)(iia) or 35(1)(iii) or 35(2AA)]

		Name and address of donee	PAN of Donee	Amo	unt of donati	ion	Eligible Amount of donation
				Donation in cash	Donation in other mode		
	i						
	ii						
	iii	Total					

Sch	iedu	ile 80-IA Deductions under section 80-	IA		
	9	Deduction in respect of profits of an en referred to in section 80-IA(4)(i) [Infras	1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)
		facility]		Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)
	b	Deduction in respect of profits of an unde	rtaking	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)
		referred to in section 80-IA(4)(iv) [Power]	b2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)
	с	Total deductions under section 80-IA (a1 +	-a2 + b1 + b	b 2)	с

Scł	ied	ale 80–1B Deductions under section 80-IB					
		undertaking located in Jammu & Kashmir			(30 of Form No. 10CCB of the undertaking)		
		or Ladakh [Section 80-IB(4)] a2 ^{Un} 2			(30 of Form No. 10CCB of the undertaking)		
		begins commercial production of remning of	ndertaking	no.	(30 of Form No. 10CCB of the undertaking)		
		mineral oil [Section 80-IB(9)]	ndertaking	no.	(30 of Form No. 10CCB of the undertaking)		
	c	developing and building housing projects			(30 of Form No. 10CCB of the undertaking)		
		[Section 80-IB(10)] c2 ^{Un} ₂			(30 of Form No. 10CCB of the undertaking)		
		engageu in processing, preservation and	ndertaking	no.	(30 of Form No. 10CCB of the undertaking)		
		[Section 80-IB(IIA)]			(30 of Form No. 10CCB of the undertaking)		
		engaged in integrated business of nandling,			(30 of Form No. 10CCB of the undertaking)		
	e	storage and transportation of food grains [Section 80-IB(11A)]	ndertaking	no.	(30 of Form No. 10CCB of the undertaking)		
	f	Total deduction under section 80-IB (Total of a1 to	o e2)			f	

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

11	Sec.80P(2)(d)Inter	est/Dividend from Investment in other co-operative society		
12	Sec.80P(2)(e)Incom the marketing of co	e from Letting of godowns/ warehouses for storage, processing / facilitating ommodities		
13	Sec.80P(2)(f)Other	S		
14	Total			
Sche	dule VI-A	Deductions under Chapter VI-A		

					(C	C)	(D)=(B3)-(
		Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)			
i	2011-12						
ii	2012-13						
iii	2013-14						
iv	2014-15						
v	2015-16						
vi	2016-17						
vii	2017-18						
viii	2018-19						
ix	2019-20						
x	2020-21						
xi	2021-22						
xii	2022-23						
xiii	Current AY (enter 1 -2, if 1>2 else enter 0)						
	Total						

Schedule SI

2b	115AC (Income by way of dividend received by non-resident from GDR purchased in foreign currency)	10	(part of 2cxiof Schedule OS)
3	115BB (Winnings from lotteries, puzzles, races, games etc.)	30	(2a of Schedule OS)
4	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	60	(2b of Schedule OS)
5	115BBF (Income from patent)		
	a Income under head business or profession	10	(3d of Schedule BP)
	b Income under head other sources	10	(2cxv of Schedule OS)
6	115BBG (Income from transfer of carbon credits)		
	a Income under head business or profession	10	(7e of Schedule BP)
	b Income under head other sources	10	(2cxvi of Schedule OS)
7	115BBH (Income from transfer of Virtual Digital Asset)		
	a. Income under head business or profession	30	3f of Schedule BP
	b. Income under head Capital Gain	30	(C2 of Schedule CG)
8	115A(1)(b) (A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)	10	(part of 2cviii of Schedule OS)
9	Income from other sources chargeable at special rates in India as per DTAA		(part of 2e of Schedule OS)
20	Pass Through Income in the nature of Short-term Capital Gain chargeable $@$ 15% u	15	(part of 5vi of Schedule BFLA)
21	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 30%	30	(part of 5vii of Schedule BFLA)
22	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10%	10	(part of 5x of Schedule BFLA)
23	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% - u/s other than 112A	10	(part of 5ix of Schedule BFLA)
4	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 20%	20	(part of 5xi of Schedule BFLA)
5	Pass through income in the nature of income from other source chargeable at special rates		(2d of Schedule OS)
26	Any other income chargeable at special rate (Please choose from dropdown menu)		(part of 2c of Schedule OS)
	Total		

Schee	iule IF	Informati	on regarding partner	ship firms in which	you are partner			
	Num	ber of firms in wh	ich you are partner					
CH PARTNER	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/ No)	Percentage Sharein the profit of the firm	Amount of share in the profit I	Capital balance on 31 st March in the firm ii
WHICH	1							
FIRMS IN	2							
FIRA	3							
	4	Total	1	1	1	1		

Schedule EI

Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)

	v	Net	Agricultural incom	e for the y	ear (i – ii – iii + iv)	(enter nil į	f loss)			2	
	vi		case the net agricul ails (Fill up details se				5 lakh, please	furnish the fo	ollowing		
		a	Name of district a	long with p	oin code in which a	gricultura	l land is located				
		b	Measurement of a	gricultural	l land in Acre						
		c	Whether the agric	ultural lan	d is owned or held	on lease (a	drop down to be	provided)			
		d	Whether the agric	ultural lan	d is irrigated or ra	in-fed (dra	op down to be pro	ovided)			
3	Oth	ner e	xempt income (plea.	se specify)	<i>(3a+3b)</i>					3	
4	a b Inc	or 1 and Add Any the 1	me u/s 10(23FB) or 0(23FF) or 10(4D) (Date of Form Filed row option and drop other Income (Spe nature of income to not chargeable to ta	Please pro if 10(23FF down to be p cify nature be provide	vide details of Ack) and 10(4D) is cla provided in utility for) – Add row option ed in utility	nowledger imed)) each sectio	nent Number 3a n separately				
-	SI. 1		Amount of income	-		Article DTAA	ofHead of Income	ofWhether obtained (Y/N)	TRC		
	I										
	I II										
	I II III		Total Income from	DTAA no	t chargeable to tax					4	
5	ш	s three	Total Income from ough income not ch		0					4	

Sched	ule PT	I Pass Throu	igh Income deta	ails from busin	iess tr	ust or	investment fund as	per section	115UA, 115UI	3	
	SI.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	SI.	Нег	d of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/Loss 9=7-8	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)
	1.				i	Hou	se property				
ME					ii	Cap	ital Gains				
NCC						a	Short-term				
H						ai	Section 111A				
DNO						aii	Others				
HR						b	Long-term				
PASS THROUGH INCOME						bi	Section 112A				
PA						bii	Sections other than 112A				
					iii	Oth	er Sources				
						a	Dividend				
						b	Others				
					iv	Inco	ome claimed to be exem	pt			
						a	u/s 10(23FBB)				
						b	u/s				

						c	u/s
	2.				i	Hou	ise property
					ii	Can	ital Gains
					"	Cup	
						a	Short-term
						ai	Section 111A
						aii	Others
						b	Long-term
						bi	Section 112A
						bii	Sections other than 112A
					iii	Oth	er Sources
						a	Dividend
						b	Others
					iv	Inco	ome claimed to be exempt
						a	u/s 10(23FBB)
						b	u/s
						c	u/s
NOTE		Please refer to t	he instructions	for filling out	this sch	nedu	le.

	1	Amount of primar money has not be adjustments made	en repatriated wi	thin the prescribe				
		a Additional Inc	ome tax payable @) 18% on above				
	2	b Surcharge @ 1	2% on "a"					
	2	c Health & Edu	cation cess on (a+b)				
		d Total Addition	al tax payable (a+	b+c)				
┢	3	Taxes paid						
	4	Net tax payable (2	d-3)					
		Date(s) of	Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
	5	deposit of tax on secondary adjustments as per section 92CE(2A)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY
	6	Name of Bank and Branch						
	7	BSR Code						
	8	Serial number of challan						
	9	Amount deposited						

Schedule FSI

Details of Income from outside India and tax relief (available only in case of resident)

A2	Details of 2022	Foreign	Custod	lial Accour	its held (incl	uding a	ny benefi	cial intere	st) at any tin	ne durin	g the	calendar	year en	ding on 3	31st day of December
SI No	Country name	Country		financial	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balanc during	e	Closing balance			paid/credited to th the period
				institution	institution				unte	period			nature interes	of t/dividena demption	be provided specifyin amount viz d/proceeds from sal of financial assets
(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)		
(i)															
(ii)															
A3	Details of 31st day of				Interest hel	d (incl	uding any	beneficia	l interest) in	any en	tity a	t any tim	e durin	g the cal	endar year ending o
Sl No	Country name	Country		Name of entity	Address of entity	ZIP code	Nature of entity	Date o acquiring the interest	f Initial g value of the investment	f of investr	nent the	Closing value	Total amount paid/cr with re the during period	edited espect to	Total gross proceed from sale o redemption o investment during the period
(1)	(2)	(3)		(4)	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)		(13)
(i)															
(ii)															
A4				value Insur ember, 202		ct or A	nnuity Co	ntract hel	d (including	any ben	neficia	al interest) at any	time du	ing the calendar yea
SI No	0	Country	y code	Name of		financ	ial	ZIP code	Date of cont					paid/cre	gross amoun edited with respect to ontract during th
(1)	(2)	(3)		(4)		(5)		(6)	(7)		(8)			(9)	
(i)															
(i) (ii)															
B	Details of	Financia	al Inter	rest in any	Fntity held	(inclu	ding any	heneficial	interest) at	any tir	ne di	uring the	calenda	r vear e	ending on 31 st day o
D	December,		ar mee	rest in any	Entity new	i (inciu	ung any	benenciai	interest) at	any ui	ne ut	in mg the	calenda	ii yeai e	and on 51 day o
SI No	Country Name and			Name and Address	Nature (Interest-	of Date held	since Tota		ncome ccrued fro			ncome ta	xable an	d offered	l in this return
	code		ntity o	of the Entity	Direct/ Beneficial owner/ Beneficiary			cost) (in si	uch Interest			Amount	Schedu where	ıle offered	Item number o schedule
(2)	(2a)	(2b) (.	3) ((4)	(5)	(6)	(7)	(8	3)	(9)	(10)	(11)		(12)
(i)															
(ii)															
С	Details of I	mmoval	ble Pro	perty held	(including ar	ıy bene	ficial inter	rest) at an	y time durin	g the cal	lenda	r year end	ling on (31st Dece	ember, 2022
SI No	Country Name and code	l code tl		y Direct/ Benefi owner/	cial	ition (:			ome ived from property	Nature Income		ncome ta Amount	xable an Schedu where o	le	l in this return Item number o schedule
(1) (1)	(2a)	(2b) (3	3)	Benefi	(5)		6)	(7)		(8)		9)	(10)		(11)
(1) (i)	(2a)	(20) (3	5)	(4)	(5)	(6)	(7)		(0)		7)	(10)		(11)
(i)															
(ii)													1		

SI No	Country Name and		Nature o	of Own			of Tota	l stment (Incom			f Income ta	xable and offer	ed in this return	
10		Zip Code	e Asset	owne	rt/ ficial	acquisitio) (in rupees				Amount	Schedule where offered	Item number schedule	of
(1)	(2a)	(2b)	(3)	(4)		(5)	(6)		(7)		(8)	(9)	(10)	(11)	
(i)															
(ii)															
E	Details of a of December								ng any b	oeneficia	al interest)	at any tir	ne calendar yea	r ending on 31 st	day
SI No	Name of Institution which account is h			ode the		Account Number		g the (in	Whethen income accrued taxable your han	is in	If (7) i yes, Income accrued in the account		es, Income offer	red in this return	
												Amount	Schedule where offered		of
(1)	(2)	(3a) (3	b) (4)		(5)	(6)		(7)		(8)	(9)	(10)	(11)	
(i)															
(ii)															
F	Details of tr	usts, crea	ted under	the law	s of a co	untry outs	ide In	dia, in whi	ch you a	re a tru	istee, benef	iciary or se	ettlor		
SI No	Country Name and		ame and		Name and	Name addres			Whethe income		f (8) is ye Income	s, If (8) is y	es, Income offer	ed in this return	
	code		e trust		address of Settl	s Benefic		position held	derived taxable your hai	is c in f	lerived	Amount	Schedule where offered	Item number schedule	of
(1)	(2a)	(2b) (3))	(4)	(5)	(6)		(7)	(8)		(9)	(10)	(11)	(12)	
(i)															
(ii)															
G	Details of a business or			rived fi	om any	source out	side I	ndia which	is not ir	cluded	in,- (i) iter	ns A to F a	bove and, (ii) in	come under the h	ead
SI	Country				dress of					Wheth	er taxable		s, Income offere	d in this return	
No	Name and code	Zip Cod	e the pers derived	son fro	n whom	derived		Nature of	income		r hands?	Amount	Schedule where offered		of
(1)	(2a)	(2b)	(3)			(4)		(5)		(6)		(7)	(8)	(9)	
(i)															
(ii)															

Schedule GST INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST

DETAILS OF GST

5	Total of head wise income (1 + 2v + 3e +4d)	5
6	Losses of current year to be set off against 5 (total of 2xvi, 3xvi and 4xvi of Schedule CYLA)	6
7	Balance after set off of current year losses $(5-6)$ (total of serial no (ii), (iii), (iv) to (xv) of column 5 of schedule CYLA + 4b + 2iv)	5
8	Brought forward losses to be set off against 7 (total of 2xv, 3xv and 4xv of Schedule BFLA)	8
9	Gross Total income (7 – 8) (also total of serial no (i), (ii), iv) to (xiv) of column 5 of Schedule BFLA + $4b + 2iii$)	9
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	10
11	Deductions under Chapter VI-A	
	a Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto (i+ii+iii+iv+v+viii+xiii+xiv) of column 5 of BFLA]	2 11a
	b Part-C of Chapter VI-A [2 of Schedule VI-A)]	11b
	c Total (11a + 11b) [limited upto (9-10)]	11c
12	Deduction u/s 10AA (Total of Sch. 10AA)	12
13	Total income (9 - 11c - 12)	13
14	Income chargeable to tax at special rates (total of (i) of schedule SI)	14
15	Net agricultural income/ any other income for rate purpose (2v of Schedule EI)	15
16	Aggregate income $(13 - 14 + 15)$ [applicable if (13-14) exceeds maximum amount not chargeable to tax]	216
17	Losses of current year to be carried forward (total of xviii of Schedule CFL)	17
18	Deemed total income under section 115JC (3 of Schedule AMT)	18

Part B – TTI

Computation of tax liability on total income

	a	Section 90/90A (2 of Schedule TR) 6a					
	b	Section 91(3 of Schedule TR) 6b					
	c	Total (6a + 6b)	1		6	c	
7	Net	t tax liability (5 – 6c) (enter zero, if negative)			7	,	
8	Int	erest and fee payable					1
	a	Interest for default in furnishing the return (section 234A)	8a				
	b	Interest for default in payment of advance tax (section 234E) 8b				
	c	Interest for deferment of advance tax (section 234C)	8c				
	d	Fee for default in furnishing return of income (section 234F)	8d				
	e	Total Interest and Fee Payable (8a+8b+8c+8d)		1	80	e	
9	Ag	gregate liability (7 + 8e)			9	1	

Details of Tax Collected at Source (TCS) [As per Form No. 27D issued by the Collector(s)]

С

			INDIAN IN				-										Ass	essme	nt Y	Year	r			
FORM No.	TT	R-6	[For Compa under sectio			ian co	mpanı	es cl	laim	ung e	ken	iptio	n											
M	111	K-0		-													2			2	2	l	2	
DR			(See rule 12) (Please refer		mation	a)												0	' -		3			4
F			(Flease Feler	msu	uction	5)																		
Part 4	A-GEN		GENERAL																					
	(A1) N	lame																(A2)	PA	N				
																						Т		
	(A3) Is	s there ar	ny change in t	he co	mpany	's nam	ie? If y	yes,	plea	se fur	nis	h th	e old	na	me			(A4) Nun	ıbeı	Cor r (pora CIN)	te is	Ide ssued	ntity by
																		MC						
	(A8) F	'lat/Door	/Block No		(A9) I	Name	of Pre	mise	es/Bu	uildin	g/V	'illag	e		(A5 inco		Date ratior	of 1	`	46) 9mm	ence	Dat mer		of of
7															(DD)/MN	1/YYY	'Y)		isin D/M	ess IM/Y	YYY	Ŋ	
IOI														-	/		/		1		/			
AMA	(A10)	Road/Str	eet/Post Offic	e	(A11)	Area/	Locali	ity										(A7)	Ту	pe o	of cor	npa	ny	
IFOF																		(Ticl	k an	іу ог	ne) b	Z		
TI																		(i) D	om	esti	c Cor	npa	ny	
NO																		(ii) H	ore	eign	Con	ipar	ıy	
PERSONAL INFORMATION	(A12)	Town/Ci	ty/District		(A13)	State						(Al cod		Pi	n	code	/Zip	If a writ						
		company write 7 (as																						
					(A15)	Coun	try														anies			
	(A16) No. 1	Office Pl	hone Number	with	STD c	ode/ N	Iobile		(A	A17) N	1ot	oile N	lo. 2					(A18	B) E	-ma	il Ad	dre	ss-1	
	11011							_	-				1	T										
	E-mai	l Address	s-2											1										
	(A19)	(i) Fi	iled u/s (Tick)	[Please	see)- Af						
	(a)	instruct	ion]] 119 or co		D)-	atter	col	ndona	ation
		(ii) Or f	filed in respon	se to	notice	u/s		.39(9), C	1 42	(1),		148,	153	BC									
	(b)		sed/ defective t No and D																			,	/	
	(0)		(DD/MM/YY		01 1111	iig of	igiliai															/	_/	_
			in response t ion 170A , e																		/	/		
	(c)		order, or if file												mo	CI A	nu u	ate of	i su	ICII	/	,		
SUT	(d)	Resider	ntial Status (Tick	0	Resid	ent			Non	-Re	eside	nt											
STAJ		Have y	ou opted for t	axati	on und	er sect	ion 11	5BA	/115	5BAA	/11	5BA	B ?	(dra	op d	own	to be	provi	ded	l in	efilin	g ut	tility)	
FILING STATUS		(applicable on Domestic Company) If yes, please furnish the AY in which said option is exercised for the first time along with date of filing of relevant form (10-IB/ 10-IC/ 10-ID) & acknowledgment number.																						
FILJ	(e)						(,			8									
			vhether you a vided in efiling			to opt	for ta	axati	ion ı	under	· se	ction	115	5BA	/115	BAA	A/115	BAB	this	s yea	ar? (0	lroj	o dow	n to
		-	provide the da	•	•	of relev	vant fo	orm	(10-]	IB/10	-IC	/10-]	ID) (& a	ckno	owled	lgme	nt nui	nbe	er.				
	(f)		er total turne able for Dome				ots in	the	pre	evious	s y	ear	2020)-20	21 (excee	eds 4	00 cr	ore	ru	pees	?	(Yes	s/No)
	(g)		er assessee is a or Central Gov													ndia	has a	ın agr	een	nent	refe	rreo	d to iı	n sec
	(h)		case of non-res			•		•							·	(Ticl	k) 🗹		Yes			No)	

	In	the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) o Yes o No
	ple	ase provide details of
(i)		aggregate of payments arising from the transaction or transactions during the previous year as referred in planation $2A(a)$ to Section $9(1)(i)$;
	(b)	number of users in India as referred in Explanation 2A(b) to Section 9(1)(i).
(j)		nether assessee is required to seek registration under any law for the time being in force relating to companies? If s, please provide details.
	•	Act under which registration required
		Date of Registration (DD/MM/YYYY) Registration Number
	(k)	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015 (<i>Tick</i>) 🗹 □ Yes □ No
	(1)	Whether assessee has a unit located in an International Financial Services Centre and derives income solely in convertible foreign exchange?
		$(Tick) \blacksquare \qquad \Box \ Yes \qquad \Box \ No$
	(m)	Whether the assessee company is under liquidation (<i>Tick</i>) \square \square Yes \square No
	(n)	Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No.
-	(0)	Whether the company is a producer company as defined in Sec.581A of Companies Act, 1956? Yes D No
	(p)	Whether this return is being filed by a representative assessee? (<i>Tick</i>) 🗹 🗆 Yes 🔹 No If yes, please furnish following information -
		(1) Name of the representative assessee
		(2) Capacity of the Representative (drop down to be provided)
		(3) Address of the representative assessee
		 (4) Permanent Account Number (PAN)/Aadhaar No. of the representative assessee
·	(q)	Whether you are recognised as start up by DPIIT
	(I)	1 If yes, please provide start up recognition number allotted by the DPIIT
		2 Whether certificate from inter-ministerial board for certification is received?
		3 If yes provide the certification number
		4 Whether declaration in Form-2 in accordance with para 5 of DPIIT notification dated 19/02/2019 has been filed before filing of the return? □ Yes □ No
		5 If yes, provide date of filing Form-2
	(a1)	Whether liable to maintain accounts as per section 44AA? (<i>Tick</i>) 🗹 🗆 Yes 🔅 No
	(a2)	Whether assessee is declaring income only under section 44AE/ 44B/ 44BB/ 44BBA/ 44BBB/44D? (Tick) 🗹 □ Yes □ No
	(a2i)	If No, Whether during the year total sales/turnover/gross receipts of business is between 1 Crore Rupees but does not exceed 10 Crore Rupees?
		(Tick) 🗹 🗆 Yes 🔹 No, turnover does not exceed 1 crore 🗖 No , turnover exceeds 10 crores
	(a2ii)	If (a2i) is Yes, whether aggregate of all amounts received, including amount received for sales, turnover or gross receipts or on capital account such as capital contribution, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, does not exceed five per cent of said amount?
		$(Tick)$ \square Yes \square No
	(a2iii)	If (a2i) is Yes, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loan etc., in cash & non-a/c payee cheque/DD, during the previous year does not exceed five per cent of the said payment
		(Tick) 🗹 🗆 Yes 🔲 No
-	(b)	Whether liable for audit under section 44AB? (<i>Tick</i>) 🗹 🗆 Yes 🗆 No (Note to Systems: For cases where a2i exceeds INR 10 crores, this should be an automatic Yes.)
1	1	
	(c)	If (b) is Yes, whether the accounts have been audited by an accountant? (<i>Tick</i>) 🗹 🗆 Yes 🔹 No

		(1) Mention t	he date of fur	nishing of a	ıdit r	enort	DD/MN	1/YY	VV)					
			he auditor sig	-		-			,					
			hip No. of the			. report								
			he auditor (p		o/ firı	n)								
			rship/firm reg											
		_	nt Account Nu				.) of the	audi	tor (propriet	orshi	p/ firı	n)		
		(7) Date of au	ıdit report											
	(di)	Are you liable	for Audit u/s	92E? 🗖 Yes			No							
	(dii)	If (di) is Yes, accounts h audited u/s. 92	ave been	🗆 Yes		No		Dat	te of furnishin	ng at	ıdit re	port? E	DD/MM/YY	YYY
	(diii)	If liable to furn If yes, please p								er h	ave yo	ou furni:	shed such r	eport.
		Sl. No.				Section	n Code	1		Da	te (D	D/MM	/YYYY)	
	(e)	Mention the A	ct, section and	l date of fur	nishir	ng the a	udit rep	ort ur	nder any Act	othe	r than	the Inc	ome-tax A	ct
		Act and section		D/MM/YY)		-			v			DD/MN		
	(a)	Nature of com	pany (select 1	if holding c	ompa	ny, sele	ct 2 if a	subsi	diary compa	ny, s				if
	(a)	Nature of company (select 1 if holding company, select 2 if a subsidiary company, select 3 if both, select 4 if any other)												
	(b)	If subsidiary co	ompany, men	tion the deta	ils of	the Hol	ding Co	mpan	Ŋ					
HOLDING STATUS		PAN	Name of Holding Company Address of Holding Company							Percentage of Shares held		Shares		
STA														
ING	(-)	If hald a second		- 4h - J-4- 11-	- £ 4]-	h! J								
OLD	(c)	If holding com					-					Perce	ntage of S	hares
H		PAN	Name of Subsidiary Company Address of Subsidiary Company						ny	held	mage of c	snares		
	(a)	In case of ama	lgamating cor	npany, ment	ion tl	ne detai	ls of ama	algan	nated compan	y		_		
		PAN	Name Amalgamat Company	of ed	Add	lress of	Amalga	mateo	l Company			Date Amal	gamation	of
NO	(b)	In case of ama	-					-	· ·	у		1		
BUSINESS ORGANISATION		PAN	Name Amalgamat Company	of	Add	lress of	Amalga	matin	ig Company			Date Ama	lgamation	of
ESS 0														
SUSIN		(c) In case of demerged company, mention the details of resulting company												
	(c)	In case of demo					Resultin							
		PAN	Name of Company	Resulting	Aut	11 655 01	Kesunin	ig Col	mpany			Date	of Demerg	er
	(d)	In case of resul	lting company	y, mention th	le det	ails of d	emerge	d com	pany			<u> </u>		

THE GAZETTE OF INDIA : EXTRAORDINARY

		PAN	Name of Company	f Demerged	Address o	f Dem	erged Comp	bany		Date of De	merg	ger
		culars of Manag ous year and the						icer(s) who have	e held	the office	duri	ng the
SNC	S.No.	Name		Designation		Resid Addı	lential ress	PAN/Aadhaar No.	Nı	rector Id umber (DIN CA, in case	I) iss	
KEY PERSONS												
KEY												
		culars of persons revious year	who were	beneficial own	ers of share	es hold	ling not less	than 10% of the	votin	ng power at	any t	time of
SHAREHOLDERS INFORMATION	S.No.	Name and A	ldress				Percentage	e of shares held	PA	N (if allotte	ed)	
SHAREHOLDEH INFORMATION												
SHAF NFO												
S H	In ca indire	se of unlisted of certify, of shares h	ompany, p olding not l	articulars of ess than 10% o	natural pe of the voting	rsons g pow	who were er at any tin	the ultimate be ne of the previous	neficia s year	al owners,	direo	ctly or
	S.No.	Name	A	ddress			Percentage	e of shares held		N/Aadhaar otted)	N	o. (if
	I			6	J_4_:1f:_							
	In cas	e of Foreign con	ipany, piea	se turnish the	details of in	imear	ate parent c	ompany.	Tav	payer's	rogis	tration
	S.No	Name	Ade	dress			ntry of dence	PAN (if allotted)	num iden allot	ber or a tification ted in the dence	ny n	unique umber
NO												
1ATI	In cas	e of foreign com	pany, pleas	e furnish the d	letails of ult	imate	parent com	pany	1			
OWNERSHIP INFORMATIC	S.No	Name	Add	dress			ntry of dence	PAN (if allotted)	num iden allot	payer's Iber or a tification Ited in the Ience	ny n	umber
NER												
MO												
AND		e of company							·	k) 🗹		
	1	Whether a pub					6A) of the I	ncome-tax Act				
ANY	2	Whether a com		•						es		No
S COMPANY	3		or taken to	ogether) by th				shares are held e Bank of India	ΠY	es		No
NATURE OF ITS BUSINESS	4	Whether a bar Regulation Act		any as define	d in clause	(c) o	f section 5	of the Banking		es		No
VATUI TS BU	5	Whether a sch Reserve Bank o		0	nk include	d in t	he Second S	Schedule to the		es		No

6	Whether a company registered with Insur Authority (established under sub-section (1) of and Development Authority Act, 1999)			🗆 No
7	Whether a company being a non-banking Final	ncial Institution	□ Yes	□ No
8	Whether the company is unlisted?		□ Yes	□ No
	If yes, please ensure to fill up the Schedule SH-	1 and Schedule AL-1		
(Oth	re of business or profession, if more than one l er than those declaring income under section 44A	business or profession indicate the	three main act	ivities/ prod
(Oth S.No	re of business or profession, if more than one l er than those declaring income under section 44A	ousiness or profession indicate the	three main act	ivities/ prod
(Oth	re of business or profession, if more than one l er than those declaring income under section 44A	business or profession indicate the	three main act	ivities/ prod
(Oth S.No	re of business or profession, if more than one l er than those declaring income under section 44A	business or profession indicate the	three main act	ivities/ prod

Part	A-B	S				CE SH AMAT		AS	ON	31 st	DA	Y	OF	MA	RCH,	2023	OR	AS	ON	THE	DATE	OF
I	Equ	iity ai	nd Lia	abilities	5																	
	1	Shar	ehold	ler's fur	nd																	
		A	Shar	e capita	al																	
			i	Author	rised										Ai							
			ii	Issued,	, Subs	cribed	and fu	ully P	aid up	þ					Aii							
			iii	Subscr	ribed b	out not	fully j	paid							Aiii							
			iv	Total (.	(Aii + A	Aiii)															Aiv	
		В	Rese	rves and	d Surp	olus																
			i	Capital	al Rese	rve									Bi							
			ii	Capital	al Rede	emption	1 Rese	erve							Bii							
			iii	Securit	ties Pr	emium	Rese	rve							Biii							
			iv	Debent	ture R	edemp	tion R	leserv	/e						Biv							
			v	Revalu	uation	Reserv	e								Bv							
			vi	Share o	option	s outst	andin	g amo	ount						Bvi							
			vii	Other	reserv	e (spec	ify na	ture a	and ar	nount	:)											
				a											viia							
				b											viib							
						viia + v									Bvii							
			viii	Surplu to be sh	ıs i.e. H hown a	Balance 1s –ve f	e in pr <i>igure)</i>	ofit a	nd los	ss acco	ount	(Deb	bit ba	lance	Bviii							
			ix	Total ((Bi + E	Bii + Bi	ii + Bi	iv + B	$\mathbf{v} + \mathbf{B}$	vi + B	vii +	Bvii	ii) (D	ebit b	alanc	e to be	show	n as –	ve figu	ıre)	Bix	
		С		ey recei	-	-															1C	
				l Sharel						()											1D	
	2	Shar	e app	lication	n mone	ey pend	ling al	llotme	ent													
IES		i.	Pendi	ing for l	less th	an one	year								i							
ILLI				ing for 1		than or	ne yea	r							ii							
EQUITY AND LIABILITIES				(i + ii)																	2	
IQN	3	Non-		ent liabi																		
V V		A	Long	g-term k		0																
LIUG			i	Bonds/	s/ debe	ntures																
EC				a	Forei	gn cur	rency								ia							

THE GAZETTE OF INDIA : EXTRAORDINARY

		b	Rupee	ib	
		с	Total (ia + ib)		ic
	ii	Term	loans		
		a	Foreign currency	iia	
		b	Rupee loans		
			1 From Banks	b1	
			2 From others	b2	
			3 Total (b1 + b2)	b3	
		с	Total Term loans (iia + b3)		iic
	iii	Defer	red payment liabilities		iii
	iv	Depos	its from related parties (see instructions)		iv
	v	Other	deposits		v
	vi	Loans	and advances from related parties (see in	nstructions)	vi
	vii	Other	loans and advances		vii
	viii	Long-	term maturities of finance lease obligation	ns	viii
	ix	Total	Long-term borrowings (ic + iic + iii + iv +	- v + vi + vii + viii)	3A
в	Defe	erred ta	x liabilities (net)		3B
С	Othe	er long-	term liabilities		
	i	Trade	payables	i	
	ii	Other	S	ii	
	iii	Total	Other long-term liabilities (i + ii)		3C
D	Lon	g-term	provisions		
	i	Provis	ion for employee benefits	i	
ļ					
1	ii	Other	s	ii	
	ii iii	Other Total	-	ii	3D
E	iii	Total	-	ii	3D 3E
	iii Tota	Total	(i + ii) current liabilities (3A + 3B + 3C + 3D)		_
	iii Tota rent li	Total I Non-c	(i + ii) current liabilities (3A + 3B + 3C + 3D)	ii	_
Cur	iii Tota rent li	Total al Non-c iabilitie rt-term	(i + ii) nurrent liabilities (3A + 3B + 3C + 3D) s		_
Cur	iii Tota rent li	Total al Non-c iabilitie rt-term Loans	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand		
Cur	iii Tota rent li	Total Il Non-cc iabilitie rt-term Loans a F	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks	ia	
Cur	iii Tota rent li	Total il Non-c iabilitie ct-term Loans a F b F	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies	ia ib	
Cur	iii Tota rent li	Total al Non-c iabilitie t-term Loans a F b F c F	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions	ia ib ic	-
Cur	iii Tota rent li	Total al Non-ci iabilitie ct-term Loans a F b F c F d F	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others	ia ib ic id	3E
Cur	iii Tota Trent li Shor	Total al Non-c iabilitie t-term Loans a F b F c F d F e 1	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others fotal Loans repayable on demand (ia + ib	ia ib ic id	3E
Cur	iii Tota Shor i	Total al Non-c abilitie t-term Loans a F b F c F d F e 1 Depos	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others otal Loans repayable on demand (ia + ib its from related parties (see instructions)	ia ib ic id + ic + id)	3E
Cur	iii Tota rent li i ii	Total Il Non-co iabilitie t-term Loans a F b F c F d F e I Depos Loans	(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others otal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in	ia ib ic id + ic + id)	3E 3E
Cur	ii Tota Shor i ii iii iii	Total abilitie t-term Loans a F b F c F d F e 1 Depos Loans Other	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others 'otal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances	ia ib ic id + ic + id)	3E
Cur	iii Shor i i iii iii v	Total I Non-co iabilitie rt-term Loans a F b F c F d F e I Depos Loans Other Other	(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom others fotal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits	ia ib ic id + ic + id)	3E 3E
A	iii Shor i ii iii iv v vi	Total abilitie t-term Loans a F b F c F d F e 1 Depos Loans Other Other	(i + ii) current liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom other financial institutions rom others 'otal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits Short-term borrowings (ie + ii + iii + iv +	ia ib ic id + ic + id)	3E 3E
Cur	iii Shor i ii iii iv v vi	Total al Non-ci iabilitie t-term Loans a F b F c F d F c F d F e I Depos Loans Other Total le paya	(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom other financial institutions rom others fotal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits Short-term borrowings (ie + ii + iii + iv + bles	ia ib ic id + ic + id)	3E 3E
A	iii Shoo i i ii iii iii iv v vi Trac	Total I Non-ciabilitie iabilitie t-term Loans a b b c b c d b c d b c d <td< td=""><td>(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom other financial institutions rom others fotal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits Short-term borrowings (ie + ii + iii + iv + bles inding for more than 1 year</td><td>ia ib ic id + ic + id) nstructions)</td><td>3E 3E </td></td<>	(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom other financial institutions rom others fotal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits Short-term borrowings (ie + ii + iii + iv + bles inding for more than 1 year	ia ib ic id + ic + id) nstructions)	3E 3E
A	iii Shor i ii iii iv v vi	Total I Non-ci iabilitie ct-term Loans a F b F c F d F c F d F e I Depos Loans Other Total le paya Others	(i + ii) urrent liabilities (3A + 3B + 3C + 3D) s borrowings repayable on demand rom Banks rom Non-Banking Finance Companies rom other financial institutions rom other financial institutions rom others fotal Loans repayable on demand (ia + ib its from related parties (see instructions) and advances from related parties (see in loans and advances deposits Short-term borrowings (ie + ii + iii + iv + bles inding for more than 1 year	ia ib ic id + ic + id)	3E 3E

	[i	Curre	nt maturities of long-term debt	i			
			ii	Curre	nt maturities of finance lease obligations	ii			
			iii	Interes	st accrued but not due on borrowings	iii			
			iv	Interes	st accrued and due on borrowings	iv			
			v	Incom	e received in advance	v			
			vi	Unpaio	d dividends	vi			
			vii	Applic due for	ation money received for allotment of securities and r refund and interest accrued	vii			
			viii	Unpaio	d matured deposits and interest accrued thereon	viii			
			ix	Unpaie	d matured debentures and interest accrued thereon	ix			
			x	Other	payables	x			
			xi	Total (Other current liabilities (i + ii + iii + iv + v + vi + vii +	viii +	ix + x)		4C
]	D	Shor	t-term	provisions				
			i	Provis	ion for employee benefit	i			
			ii	Provis	ion for Income-tax	ii			
			iii	Propos	sed Dividend	iii			
			iv	Tax or	a dividend	iv			
			v	Other		v			
			vi	Total	Short-term provisions (i + ii +iii + iv + v)				4D
]	E	Tota	l Curre	nt liabilities $(4A + 4B + 4C + 4D)$				4E
	Fota	l Equ	uity a	nd liabi	ilities (1D + 2 + 3E + 4E)				I
-			Fixed	nt asset l assets Tangib					
			1	a	Gross block	ia	[
						ib			
				c	-	ic			
					-	id			
					ible assets	lu			
			ii		Gross block	iia	Γ		
				a b		na iib			
						iic			
				c d	-	nc iid			
						na iii			
						in iv			
				_	Fixed assets (id + iid + iii + iv)	* v		Av	
					t investments				
	-					i	[
					nents in Equity instruments				
						iia			
						iib			

		c	Total (iia + iib)	iic		
	iii		stments in Preference shares	iii		
	iv	Inve	stments in Government or trust securities	iv		
	v	Inve	stments in Debenture or bonds	v		
	vi	Inve	stments in Mutual funds	vi		
	vii	Inve	stments in Partnership firms	vii		
	viii	Oth	ers Investments	viii		
	ix	Tota	ll Non-current investments (i + iic + iii + iv + v + vi + vi	i + viii)	Bix	
2	Defe	erred	tax assets (Net)		С	
)	Lon	g-teri	n loans and advances			
	i	Cap	ital advances	i	-	
	ii	Secu	rity deposits	ii	-	
	iii	Loa	ns and advances to related parties (see instructions)	iii	-	
	iv	Oth	er Loans and advances	iv	-	
	v	Tota	l Long-term loans and advances (i + ii + iii + iv)		Dv	
	vi	Lon	g-term loans and advances included in Dv which is			
		a	for the purpose of business or profession	via		
		b	not for the purpose of business or profession	vib		
			given to shareholder, being the beneficial owner			
		с	share, or to any concern or on behalf/ benefit of suc shareholder as per section 2(22)(e) of I.T. Act	hvic		
E	Oth	c er noi		hvic	-	
E	Oth		shareholder as per section 2(22)(e) of I.T. Act	chvic	-	
£	Oth		shareholder as per section 2(22)(e) of I.T. Act n-current assets	hvic ia	-	
<u>.</u>	Otho	Lon	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good		-	
E	Otho	Lon; a	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables	ia	-	
E	Oth i	Lon; a	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good	ia ib		
£	i	Lon a b c d	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic)	ia ib ic		
	Otho i iii	Lon a b c d Othe	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic)	ia ib ic id		
<u>-</u>	i	Lon a b c d Othe Tota Non shar any	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers	ia ib ic id ii		
F.	i ii iii	Lon a b c d Othe Tota Non shar any per s	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers al (id + ii) -current assets included in Eiii which is due from reholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a	ia ib ic id ii		
	i ii iii	Long a b c d Oth shar any per s	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers al (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii)	ia ib ic id ii		
	i ii iii iv Totz	Long a b c d Otho shar any per s al Nor	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers al (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii)	ia ib ic id ii		
	i ii iii iv Totz	Lon; a b c d Oth Non shar any per : al Non	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers d (id + ii) -current assets included in Eiii which is due from reholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii)	ia ib ic id ii		
	i ii iii iv Totz	Lon; a b c d Oth Non shar any per : al Non	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers Il (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments	ia ib ic id ii		
	i ii iii iv Totz	Lon; a b c d Oth shar any per; shar any per; star inv	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers d (id + ii) -current assets included in Eiii which is due from reholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments /estment in Equity instruments	ia ib ic id ii s		
	i ii iii iv Totz	Lon; a b c d Oth Tota Non shar any per : sssets rrent	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers Il (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments /estment in Equity instruments Listed equities	ia ib ic id ii siv		
	i ii iii iv Totz	Lon; a b c d Oth Shar any per : assets rrent	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers d (id + ii) -current assets included in Eiii which is due from reholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments /estment in Equity instruments Listed equities Unlisted equities	ia ib ic id ii s		
	i ii iii iii Totz Cu i	Lon; a b c d Tota A Non shar any per ; shar any per ; d Non shar any per ; c Inv	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers al (id + ii) -current assets included in Eiii which is due from reholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments /estment in Equity instruments Listed equities Unlisted equities Total (ia + ib) /estment in Preference shares	ia ib ic id ii ii s v		
	i ii iii iii rent z	Lon; a b c d Oth Tota Non shar any per : a ssets rrent Lov a b c c Inv	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers il (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments /estment in Equity instruments Listed equities Unlisted equities Total (ia + ib)	ia ib id ii ii s		
	i ii iii Totz Totz i ii iii	Lon; a b c d Oth shar any per : issets rrent Inv a b c Inv	shareholder as per section 2(22)(e) of I.T. Act n-current assets g-term trade receivables Secured, considered good Unsecured, considered good Doubtful Total Other non-current assets (ia + ib + ic) ers al (id + ii) -current assets included in Eiii which is due from eholder, being the beneficial owner of share, or from concern or on behalf/ benefit of such shareholder a section 2(22)(e) n-current assets (Av + Bix + C + Dv + Eiii) investments vestment in Equity instruments Listed equities Total (ia + ib) vestment in Preference shares vestment in government or trust securities	ia ib ic id ii ii s		

	vii	Other investment	vii		
	viii	Total Current investments (ic + ii + iii + iv + v + vi + vii	i)	Aviii	
B	Inver	itories			
	i	Raw materials	i		
	ii	Work-in-progress	ii		
	iii	Finished goods	iii		
	iv	Stock-in-trade (in respect of goods acquired for trading	g) iv		
	v	Stores and spares	v		
	vi	Loose tools	vi		
	vii	Others	vii		
	viii	Total Inventories (i + ii + iii + iv + v + vi + vii)	I	Bviii	
С	Trad	e receivables			
	i	Outstanding for more than 6 months	i		
	ii	Others	ii		
	iii	Total Trade receivables (i + ii + iii)	II	Ciii	
D	Cash	and cash equivalents			
	i	Balances with Banks	i		
	ii	Cheques, drafts in hand	ii		
	iii	Cash in hand	iii		
	iv	Others	iv		
	v	Total Cash and cash equivalents (i + ii + iii + iv)		Dv	
Е	Short	t-term loans and advances			
	i	Loans and advances to related parties (see instructions)	i		
	ii	Others	ii		
	iii	Total Short-term loans and advances (i + ii)	II	Eiii	
	iv	Short-term loans and advances included in Eiii which i	s		
		a for the purpose of business or profession	iva		
		b not for the purpose of business or profession	ivb		
		given to a shareholder, being the beneficial own of share, or to any concern or on behalf/ benefit such shareholder as per section 2(22)(e)			
F	Othe	r current assets		F	
Γ		Current assets (Aviii + Bviii + Ciii + Dv + Eiii + F)		2 G	
G	Total	$\mathbf{Current} \operatorname{assets} (\mathbf{Avm} + \mathbf{Dvm} + \mathbf{Cm} + \mathbf{Dv} + \mathbf{Em} + \mathbf{F})$		-0	

P	art .	A-B	BS –	Ind A	BALANCE SHEET AS ON 31ST DAY OF COMBINATION [applicable for a company Indian Accounting Standards specified in Ann 2015]	whose financial	statements are drawn up in comp	liance	to the
I	I	Equ	uity a	nd Li	abilities				
	1	1	Equ	iity					
			A	Equ	ity share capital				
				i	Authorised	Ai			
				ii	Issued, Subscribed and fully paid up	Aii			
				iii	Subscribed but not fully paid	Aiii			
				iv	Total (Aii + Aiii)		1	Aiv	

B Ot	ther Equity		
i	Other Reserves		
	a Capital Redemption Reserve	ia	
	b Debenture Redemption Reserve	ib	
	c Share Options Outstanding account	ic	
	d Other (specify nature and amount)	id	
	e Total other reserves (ia + ib + ic + id)	ie	
ii	Retained earnings (Debit balance of statement o shown as –ve figure)	f P&L to be	
iii	Total (Bie + ii) (Debit balance to be shown as -ve	figure)	Biii
C To	otal Equity (Aiv + Biii)		1C
Liabilit	ies		
A No	on-current liabilities		
I Fi	nancial Liabilities		
Bo	prrowings		
a	Bonds or debentures		
_	1 Foreign currency	a1	
	2 Rupee	a2	
	3 Total (1 + 2)	a2	a3
_			a3
b	Term loans	h. 1	
	1 Foreign currency	b1	
	2 Rupee loans		
	i From Banks	Ĩ	
	ii From other parties	ii	
	iii Total (i + ii)	b2	
	3 Total Term loans (b1 + b2)		b3
с	Deferred payment liabilities		с
d	Deposits		d
е	Loans from related parties (see instructions)		e
f	Long-term maturities of finance lease obligation	IS	f
g	Liability component of compound financial inst	ruments	g
h	Other loans		h
i	Total borrowings (a3 + b3 + c + d + e + f + g + h)	i
i	Trade Payables		i
k	Other financial liabilities (Other than those spec	ified in II under provisions)	k
	rovisions	, , , , , , , , , ,	
a	Provision for employee benefits	a	
b	Others (specify nature)	b	
c	Total Provisions		IIc
-	eferred tax liabilities (net)		 III
	ther non-current liabilities		
a	Advances	a	
b	Others (specify nature)	b	
	Total Other non-current liabilities		IVc

В		ent liabilities		
I	Finan	cial Liabilities		
	i)	Borrowings		
		a Loans repayable on demand		
		1 From Banks	1	
		2 From Other parties	2	
		3 Total Loans repayable on demand (1 +	2) 3	
		D Loans from related parties	b	
		c Deposits	c	
		d Other loans (specify nature)	d	
	-	Fotal Borrowings (a3 + b + c + d)		Ii
		Frade payables		Iii
		Other financial liabilities		
		Current maturities of long-term debt	a	
	_	 Current maturities of finance lease obligat 		
		c Interest accrued	c	
		Unpaid dividends	d	
	-	Application money received for allotment		
	e	to the extent refundable and interest accru	ed thereon	
	Í	Unpaid matured deposits and interest accr		
	e e	Unpaid matured debentures and inte thereon	rest accrued g	
	Ī	n Others (specify nature)	h	
	i	Total Other financial liabilities (a + b +c +c	l + e + f + g + h)	Iiii
	iv .	Γotal Financial Liabilities (Ii + Iii + Iiii)		Iiv
II	Other	· Current liabilities		
	á	a Revenue received in advance	a	
		Other advances (specify nature)	b	
		c Others (specify nature)	с	
		1 Total Other current liabilities (a + b+ c)		IId
III	Provi	sions		
	á	Provision for employee benefits	a	
		Others (specify nature)	b	
		c Total provisions (a + b)		IIIc
IV	Curre	ent Tax Liabilities (Net)		IV
Tota	l Curr	ent liabilities (Iiv + IId + IIIc+ IV)		2B
tal Eq	uity ar	ad liabilities (1C + 2A +2B)		I
SETS				
.5115				
		nt assets		
A	_	rty, Plant and Equipment		
	a	Gross block	a	
	b	Depreciation	b	
	c I	Impairment losses	с	
1	d l	Net block (a – b - c)	1 1	Ad

THE GAZETTE OF INDIA : EXTRAORDINARY

C	Inv	estment Property		
C	a	Gross block	a	
	a b	Depreciation	b	
	D	Depreciation	0	
	с	Impairment losses	c	
	d	Net block $(a - b - c)$		Cd
D	Goo	dwill		
	a	Gross block	а	
	b	Impairment losses	b	
	с	Net block (a – b)	I	Dc
E	Oth	er Intangible Assets		
	a	Gross block	a	
	b	Amortisation	b	
	c	Impairment losses	c	
	d	Net block (a – b - c)		Ed
F	Inta	angible assets under development		F
G		logical assets other than bearer plants		
	a	Gross block	a	
	b	Impairment losses	b	
	c	Net block (a – b)	~	Gc
н	-	ancial Assets		
	I	Investments		
		Investments in Equity instruments		
	-		ia	
			ib	
		b Unlisted equities	10	•
		c Total (ia + ib)	I	ic
	ii	Investments in Preference shares	ii	
	iii	Investments in Government or trust securities	iii	
	iv	Investments in Debenture or bonds	iv	
	v	Investments in Mutual funds	v	
	vi	Investments in Partnership firms	vi	
	vii	Others Investments (specify nature)	vii	
	viii	[*]	i + vii)	HI
	Π	Trade Receivables		
		a Secured, considered good	a	
		b Unsecured, considered good	b	
		c Doubtful	c	
		d Total Trade receivables		нп
	ш	Loans		
	-	i Security deposits	i	
		ii Loans to related parties (see instructions)	ii	
		iii Other loans (specify nature)	iii	
		iv Total Loans (i + ii + iii)		HIII

	v Loans included in HIII above which is-	
	a for the purpose of business or profession va	
	b not for the purpose of business or profession vb	
	given to shareholder, being the beneficial owner of c share, or to any concern or on behalf/ benefit ofvc such shareholder as per section 2(22)(e)	
IV		
	i Bank Deposits with more than 12 months maturity i	
	ii Others ii	_
	iii Total of Other Financial Assets (i + ii)	H
I De	eferred Tax Assets (Net)	I
	ther non-current Assets	-
	Capital Advances i	_
ii		_
iii	· · · · · · · · · · · · · · · · · · ·	
iv		J
	Non-current assets included in J above which is due from	
v	shareholder, being the beneficial owner of share, or from v	
	any concern or on behalf/ benefit of such shareholder as	
	per section 2(22)(e)	
Total N	Non-current assets (Ad + B + Cd + Dc + Ed + F + Gc + HI + HII + HIII + HIV + I + J)	1
Curren	at assets	
A I	Inventories	
i	Raw materials i	
ii	i Work-in-progress ii	
ii	ii Finished goods iii	
i	v Stock-in-trade (in respect of goods acquired for trading) iv	
v	v Stores and spares v	
v	vi Loose tools vi	
v	vii Others vii	_
v	viii Total Inventories (i + ii + iii + iv + v + vi + vii)	2/
BF	Financial Assets	
I I	Investments	_
	Investment in Equity instruments	_
i	a Listed equities ia	
i		
i	h Unlisted agnities ih	
i	b Unlisted equities ib	
i	c Total (ia + ib) ic	
i	c Total (ia + ib) ic ii ii ii	
	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii	
ii	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii iv Investment in debentures or bonds iv	
ii	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii iv Investment in debentures or bonds iv v Investment in Mutual funds v	
ii iv v	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii iv Investment in debentures or bonds iv	
ii iv v	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii iv Investment in debentures or bonds iv v Investment in Mutual funds v	
ii v v	c Total (ia + ib) ic ii Investment in Preference shares ii iii Investment in government or trust securities iii iv Investment in debentures or bonds iv v Investment in Mutual funds v vi Investment in partnership firms vi	

	1	Secured, considered good	Ĭ	
	ii	Unsecured, considered good	ii	
	iii	Doubtful	iii	
	iv	Total Trade receivables (i + ii + iii)		п
ш	Cash	and cash equivalents		
	i	Balances with Banks (of the nature of cash a equivalents)	nd cash.	
	ii	Cheques, drafts in hand	ii	
	iii	Cash on hand	iii	
	iv	Others (specify nature)	iv	
	v	Total Cash and cash equivalents (i + ii + iii + iv)		II
IV	Bank	Balances other than III above		IV
v	Loan	S		
	i	Security Deposits	i	
	ii	Loans to related parties (see instructions)	ii	_
	iii	Others (specify nature)	iii	
	iv	Total loans (i + ii + iii)		v
	v	Loans and advances included in V above which i	5-	
		a for the purpose of business or profession	va	
		b not for the purpose of business or profession	vb	
		given to a shareholder, being the beneficial o	vner	
		c of share, or to any concern or on behalf/ ben	fit of vc	
		such shareholder as per section 2(22)(e)		
VI	Othe	r Financial Assets	I _ I	V
Tota	l Finar	acial Assets (I + II + III + IV + V + VI)		21
С	Curr	ent Tax Assets (Net)		20
D	Othe	r current assets		
<u> </u>	i	Advances other than capital advances	i	
	ii	Others (specify nature)	ii	
	iii	Total		21
Tota	l Curr	ent assets $(2A + 2B + 2C + 2D)$		2
Ļ	ets (1 -	1 3)		Ш

Part Mar Acc	nufa		A- ring	Manufacturing Account for the final			in a case where regular
	1	Del	bits t	o Manufacturing account			
		A	Ope	ening Inventory			
			i	Opening stock of raw-material	i		
			ii	Opening stock of Work in progress	ii		
			iii	Total (i + ii)		Aiii	
		В	Pur	chases (net of refunds and duty or tax, if	any)	В	
		С	Dir	ect wages		С	
		D	Dir	ect expenses (Di + Dii + Diii)		D	

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		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses	iii			
	Е	Fac	ctory Overheads				
		i	Indirect wages	i			
		ii	Factory rent and rates	ii			
		iii	Factory Insurance	iii			
		iv	Factory fuel and power	iv			
		v	Factory general expenses	v			
		vi	Depreciation of factory machinery	vi			
		vii	Total (i+ii+iii+iv+v+vi)	Evii			
	F	Tot	al of Debits to Manufacturing Account ((Aiii+B+C	+D+Evii)	1 F	
2	Clo	sing	Stock				
	i	Rav	w material	2i			
	ii	Wo	rk-in-progress	2ii			
	Tot	tal (2	ii +2ii)	I		2	
3	Co	st of	Goods Produced – transferred to Tradin	ng Accoun	t (1F - 2)	3	

```
Part
Trading
Account
```

A-

Trading Account for the financial year 2022-23 (fill items 4 to 12 in a case where regular books of accounts are maintained, otherwise fill items 61 to 62 as applicable)

4	Re	venue from operations		
	A	Sales/ Gross receipts of business (net of retur	rns and refunds and duty or tax, if any)	-
		i Sale of goods	i	-
		ii Sale of services	ii	-
		iii Other operating revenues (specify nature and amount)		
		a	iiia	
INI		b	iiib	
CREDITS TO TRADING ACCOUNT		c Total (iiia + iiib)	iiic	
G AC		iv Total (i + ii + iiic)		Aiv
DIN	В	Gross receipts from Profession	В	
TRA	С	Duties, taxes and cess received or receivable in re	spect of goods and services sold or supplied	
OL		i Union Excise duties		
STIO		ii Service tax	ii	
CRE		iii VAT/ Sales tax	iii	
		iv Central Goods and Service Tax (CGST)	iv	
		v State Goods and Services Tax (SGST)	v	
		8	vi	-
		vii Union Territory Goods and Services Tax (UTGST)	vii	
		viiiAny other duty, tax and cess	viii	
		ix Total (i + ii + iii + iv +v+ vi+vii+viii)	· · ·	Cix

	D	Total Revenue from operations (Aiv + B + C	Cix)	4D
5	Clo	osing Stock of Finished Goods		5
6	То	tal of credits to Trading Account (4D + 5)		6
7	Op	eening Stock of Finished Goods		7
8	Pu	rchases (net of refunds and duty or tax, if a	ny)	8
9	Di	rect Expenses (9i + 9ii + 9iii)		9
	i	Carriage inward	ļi 🛛	
	ii	Power and fuel	ii	-
	iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	e ⁱⁱⁱ	-
10	Du	ties and taxes, paid or payable, in respect of	f goods and services purchased	-
	i	Custom duty	10i	-
	ii	Counter veiling duty	10ii	-
	iii	Special additional duty	10iii	-
	iv	Union excise duty	10iv	-
	v	Service tax	10v	-
	vi	VAT/ Sales tax	10vi	-
	vii	Central Goods and Service Tax (CGST)	10vii	-
	viii	State Goods and Services Tax (SGST)	10viii	-
	ix	Integrated Goods and Services Tax (IGST)	10ix	
	x	Union Territory Goods and Services Ta (UTGST)	x 10x	
	xi	Any other tax, paid or payable	10xi	
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi -	+ 10vii + 10viii + 10ix + 10x + 10xi)	10xii
11		st of goods produced – Transferred from M	_	11
12	Gr 102	oss Profit from Business/Profession - tran xii-11)	sferred to Profit and Loss account (6-7-8-9	-12
12:	aTu	rnover from Intraday Trading		12a
121	bInc	come from Intraday Trading - transferred to	o Profit and Loss account	12b

Part A	\- I	P an	Profit and Loss Account for the financia regular books of accounts are maintained, other			
SS	13	Gro	ss profit transferred from Trading Account (12+12b)		13	
ross	14	Oth	er income			
AND		i	Rent	i		
FIT		ii	Commission	ii		
PROFIT		iii	Dividend income	iii		
0		iv	Interest income	iv		
S TO NT		v	Profit on sale of fixed assets	v		
CREDITS 7		vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi		

	1	vii	Profit on sale of other investment	vii	
		viii	Gain (loss) on account of foreign exchange fluctuation u/ 43AA	s _{viii}	-
		ix	Profit on conversion of inventory into capital asset u/ 28(via) (Fair Market Value of inventory as on the date o conversion)	ix	
		х	Agricultural income	x	-
		xi	Any other income (specify nature and amount)		-
			A	xia	-
			B	xib	-
			C Total (xia + xib)	xic	-
		xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii +	$\mathbf{x} + \mathbf{x} + \mathbf{x} \mathbf{i} \mathbf{c}$	14xii
	15		of credits to profit and loss account (13+14xii)		15
			nt outward		16
			imption of stores and spare parts		17
			r and fuel		18
		Rents			19
			rs to building		20
		_	rs to machinery		21
		_	ensation to employees		
	_		Salaries and wages	22i	-
			Bonus	22ii	-
					_
TNU			Reimbursement of medical expenses	22iii	_
COL			Leave encashment	22iv	_
LOSS ACCOUNT			Leave travel benefits	22v	_
TOS			Contribution to approved superannuation fund	22vi	_
			Contribution to recognised provident fund	22vii	
FIT A			Contribution to recognised gratuity fund	22viii	
PROJ			Contribution to any other fund	22ix	
DEBITS TO PROFIT AND		x	Any other benefit to employees in respect of which an expenditure has been incurred	22x	
EBL			Total compensation to employees (total of 22i to 22x)	· · ·	22xi
Д		xiia	Whether any compensation, included in 22xi, paid to non-residents	⁰ xiia Yes / No	
		xiib	If Yes, amount paid to non-residents	xiib	
	23	Insur	ance	· ·	
		i	Medical Insurance	23i	-
		ii	Life Insurance	23ii	
		iii	Keyman's Insurance	23iii	
		iv	Other Insurance including factory, office, car, goods, etc	. 23iv	
		v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)	1 1	23v
	24	Work	men and staff welfare expenses		24
	I				

25	Ente	rtainment			25	
26	Hosp	itality			26	
27	Conf	erence			27	
28	Sales	promotion including publicity (other than advertisen	nent)		28	
29	Adve	rtisement			29	
30	Com	mission				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	lent i			
	ii	To others	ii			
	iii	Total (i + ii)			30iii	
31	Roya	lty				
	i	Paid outside India, or paid in India to a non-resid other than a company or a foreign company	lent _i			
	ii	To others	ii			
	iii	Total (i + ii)		-	31iii	
32	Profe	essional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	lent _i			
	ii	To others	ii			
	iii	Total (i + ii)		·	32iii	
33	Hote	, boarding and Lodging			33	
34	Trav	eling expenses other than on foreign traveling			34	
35	Forei	gn travelling expenses			35	
36	Conv	reyance expenses			36	
37	Telep	ohone expenses			37	
38	Gues	t House expenses			38	
		expenses			39	
40	Festi	val celebration expenses			40	
		larship			41	
	Gift				42	
	Dona				43	
	Rates incor	s and taxes, paid or payable to Government or an ne)	y loca	l body (excluding taxes	s on	
	i	Union excise duty	44i			
	ii	Service tax	44ii			
	iii	VAT/ Sales tax	44iii			
	iv	Cess	44iv			
	v	Central Goods and Service Tax (CGST)	44v			
	vi	State Goods and Services Tax (SGST)	44vi			
	vii	Integrated Goods and Services Tax (IGST)	44vii			
	viii	Union Territory Goods and Services Tax (UTGST)	44viii			
	ix	Any other rate, tax, duty or cess incl STT and CTT	44ix			

[भाग II—खण्ड 3(i)]

45	Audi	t fee													45	
		her expenses (specify nature and amount)														
-	i	i i													-	
	ii										ii				-	
	iii	Total (i	(1 ii)												46iii	
		i Total (i + ii) ad debts (specify PAN/Aadhaar No. of the person, if available, for whom Bad Debt for amount of Rs. 1														
47	lakh d	or more is	claimed	and amo	unt)). UJ	ine pers	on, ij ava	uavie, jo	r wn	от Ба	a Debi ji	or amoun	u oj Ks. 1	L	
	(i1)										47i (1)					
	(i2)										47ii(2)				
	(i3)										47i(3)					
		(Rows [47i(1)-	can +47i(2)+	be -47i(3)]	add	ed	as	requir	ed) T	otal	47i					
	ii	Others is not a	(more vailable	than Rs e (provid	s. 1 la le na	akh) me a) where and con	PAN/A	adhaar ddress)	No.	47ii					
	S.No.	Name	Flat Door/ Block No	Name Premises Building	/ Stree / Post	et/	Area/ Locality	Town/ City/ District	State	Cou	intry l	PIN Code	ZIP Code	Amount	-	
	1			' Village	Offic	e									_	
	1	Dows	an ha a	dded as	-	inad									-	
	iii			nts less t							47iii	1			-	
											4/111				47:	
40	iv			t (47i + 4)											47iv	
				nd doubt	iui a	edts									48 49	
49		r provis		4 1			14		164-01		.	<u> </u>	4 4 . 20	. 20*** .		
50	Profi 31iii	+ 32iii +	- 33 to 4	st, depre 3 + 44x	+45	on a + 46	nd taxe 5iii + 47	s [15 - 0] iv + 48 -	(16 to 21 + 49)]	1 + 2	22XI +	23V + 2	4 to 29	+ 30111 +	50	
51	Inter	est														
				ndia, or mpany (on-resid	lent	i					
	ii	To othe	rs								ii					
	iii	Total (i	+ ii)												51iii	
52	Depr	eciation	and an	nortizati	on										52	
53	Net p	orofit be	fore tax	xes (50 -	51iii	- 52	2)								53	
54	Prov	ision for	curren	ıt tax											54	
55	Prov	ision for	Deferr	ed Tax											55	
56	Profi	t after t	ax (53 -	54 - 55)											56	
	Bala	Balance brought forward from previous year										57				
	Amo	unt avai	lable fo	or appro	priat	ion	(56 + 57	7)							58	
57															1	1
57 58		opriatio	ons													
	Appr	-		es and su	rplus	1					59i					

THE GAZETTE OF INDIA : EXTRAORDINARY

	iv :	Appropriation activities (in cas Act, 2013)	towards Corpo e of companies co	vered under section 1	nsibility (CSR) 35 of Companies	59iv				
	v	Any other appro	opriation			59v				
	vi	Total (59i + 59ii	+ 59iii + 59iv+59	v)		59vi				
60	Bala	nce carried to	balance sheet ((58 - 59vi)		I			60	
		MPUTATION TION 44AE	OF PRESUM	PTIVE INCOME	FROM GOO	DS CA	RRIAGES	UNDER		
	SR. NO.	Name of Busi	iness		Business co	ode]	Descriptio	n	
		Registration No. of goods carriage	Whether owned/leased/ hired	Tonnage capacity of goods carriage (in MT)	swhich goods	ods carriagegoods car sed/hired by month in or else @ amount c		ptive income u/s 44A arriage uted @ Rs.1000 per in case tonnage excee @ Rs.7500 per mont t claimed to have beer , whichever is higher		per ton po ceeds 12M' oonth) or th been actual
-	(i)	(1)	(2)	(3)	(4)		(5)			
	(a)			+						
	(b)			+						
		Total								
		row options a ehicles)	s necessary (Pl	ease Note : At any	time during t	he year	the numbe	er of vehic	les shou	ld not exce
	(ii)	Total presum 61(i)]	nptive income f	rom goods carria;	ge u/s 44AE [1	total of	column (5	5) of table	61(ii)	
	hired		uring the year e	than prescribed un exceeds 10, then, it						
62	In ca to in	ase of Foreign (sections 44B, 4	Company whose 4BB, 44BBA, 44	total income compr BBB or 44D furnish	rises solely of pr the following in	rofits an formatio	d gains fro on	m business	referred	I
	1 1	Gross receipts	/ T							(A)
	a (Gross receipts	/ Turnover							62a

t nufa coun		0	Manufacturing Account for the fin			
1	De	bits t	o Manufacturing account			
	A	Op	ening Inventory			
		i	Opening stock of raw-material	i		
		ii	Opening stock of Work in progress	ii		
		iii	Total (i + ii)		Aiii	
	B	Pur	chases (net of refunds and duty or tax, if	f any)	В	
	С	Dir	ect wages		С	
	D	Dir	ect expenses		D	

3			i +2ii) Goods Produced – transferred to Tradiu			2	
	ii	Wo	rk-in-progress	2ii			
	i	Rav	w material	2i			
2	Clo	osing	Stock				
	F	Tot	al of Debits to Manufacturing Account	(Aiii+B+C	+D+Evii)	1F	
		vii	Total (i+ii+iii+iv+v+vi)			Evii	
		vi	Depreciation of factory machinery				
		v	Factory general expenses				
		iv	Factory fuel and power				
		iii	Factory Insurance				
		ii	Factory rent and rates				
		i	Indirect wages				
	E	Fac	tory Overheads				
		iii	Other direct expenses	iii			
		ii	Power and fuel	ii			
		1	Carriage inward	ĺ			

Part Trading Account Ind-AS A-Trading Account for the financial year 2022-23 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the Companies (Indian Accounting Standards) Rules, 2015]

А	Sa San		Gross receipts of business (net of return	ns and re	funds and duty or tax, ij	f	
	i	Sal	e of goods	i		-	
	ii	Sal	e of services	ii			
	iii		ner operating revenues (specify natu l amount)	re			
		a		iiia			
		b		iiib			
		с	Total (iiia + iiib)	iiic			
	iv	Tot	al (i + ii + iiic)			Aiv	
B	G	ross i	receipts from Profession			В	
-	n						1
C			taxes and cess received or receivable supplied	in respe	ct of goods and services	5	
C		ld or		in respe i	ct of goods and services	-	
C		ld or Uni	supplied	in respe i ii	ct of goods and services	-	
C	so i	ld or Uni Ser	supplied ion Excise duties	i	ct of goods and services	5	
	so i ii	ld or Uni Ser VA	supplied ion Excise duties vice tax	i	ct of goods and services	5 - -	
C	i i iii	ld or Uni Ser VA Cer	supplied ion Excise duties vice tax T/ Sales tax	i ii iii	ct of goods and services	s - - -	
	i i iii iv	ld or Uni Ser VA Cer Stat	supplied ion Excise duties vice tax T/ Sales tax tral Goods and Service Tax (CGST)	i ii iii iii	ct of goods and services		

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			viii Any other duty, tax and cess	viii			
			ix Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	
		D	Total Revenue from operations (Aiv + B +Cix)			4D	
	5	Clo	sing Stock of Finished Goods			5	
	6	Tot	al of credits to Trading Account (4D + 5)			6	
	7	Ope	ening Stock of Finished Goods			7	
			chases (net of refunds and duty or tax, if any)			8	
	9	Dir	ect Expenses (9i + 9ii + 9iii)	1	1	9	
		i	Carriage inward	i			
		ii	Power and fuel	ii			
			Other direct expenses				
		iii	Note: Row can be added as per the nature of Direct Expenses	iii			
	10	Dut	ies and taxes, paid or payable, in respect of goo	ds and s	ervices purchased		
		i	Custom duty	10i			
		ii	Counter veiling duty	10ii			
		iii	Special additional duty	10iii			
		iv	Union excise duty	10iv			
		v	Service tax	10v			
		vi	VAT/ Sales tax	10vi			
		vii	Central Goods and Service Tax (CGST)	10vii			
		viii	State Goods and Services Tax (SGST)	10viii			
		ix	Integrated Goods and Services Tax (IGST)	10ix			
INU		x	Union Territory Goods and Services Tax (UTGST)	10x			
COL		xi	Any other tax, paid or payable	10xi			
G AC		xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10	vii + 10v	viii + 10ix + 10x + 10xi)	10xii	
DIN	11	Cos	t of goods produced – Transferred from Manuf	facturing	g Account	11	
DEBITS TO TRADING ACCOUNT	12		oss Profit from Business/Profession - transferred 9-10xii-11)	d to Prof	fit and Loss account (6-	12	
TS T	12a	Tur	nover from Intraday Trading			12a	
DEBI	12b	Inco	ome from Intraday Trading - transferred to Pro	ofit and 1	Loss account	12b	



Part A-P and Profit and Loss Account for the financial year 2022-23 [applicable for a company whose financial statements are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the Companies (Indian Accounting Standards) Rules, 2015]

Ą	13	Gros	s profit transferred from Trading Account (12+12b)		
	14	Othe	r income		
TU PRUFIT		i	Rent	i	
NT IN		ii	Commission	ii	
		iii	Dividend income	iii	
		iv	Interest income	iv	
LOSS ACC		v	Profit on sale of fixed assets	v	

	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi	
	vii	Profit on sale of other investment	vii	
	viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii	-
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix	
	x	Agricultural income	x	-
	xi	Any other income (specify nature and amount)		
		a	xia	-
		b	xib	-
		c Total (xia + xib)	xic	-
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii + i:	$\mathbf{x} + \mathbf{x} + \mathbf{xic}$	14xii
15	Total	of credits to profit and loss account (13+14xii)		15
		ht outward		16
	_	umption of stores and spare parts		17
18	Powe	r and fuel		18
19	Rents	· · · · · · · · · · · · · · · · · · ·		19
20	Repai	irs to building		20
21	Repai	irs to machinery		21
22	Comp	pensation to employees		
-	i	Salaries and wages	22i	-
	ii	Bonus	22ii	-
	iii	Reimbursement of medical expenses	22iii	-
	iv	Leave encashment	22iv	-
	v	Leave travel benefits	22v	-
	vi	Contribution to approved superannuation fund	22vi	-
	vii	Contribution to recognised provident fund	22vii	-
	viii	Contribution to recognised gratuity fund	22viii	-
	ix	Contribution to any other fund	22ix	
	x	Any other benefit to employees in respect of which an expenditure has been incurred	22x	-
	xi	Total compensation to employees (total of 22i to 22x)	I	22xi
	xii	Whether any compensation, included in 22xi, paid to non- residents	xiia Yes / No	
		If Yes, amount paid to non-residents	xiib	
23	Insur	ance		
	i	Medical Insurance	23i	
	ii	Life Insurance	23ii	
	iii	Keyman's Insurance	23iii	
	iv	Other Insurance including factory, office, car, goods, etc.	23iv	

24	Work	men and staff welfare expenses			24	
25	Enter	tainment			25	
26	Hospi	tality			26	
27	Confe	rence			27	
28	Sales	promotion including publicity (other than advertiseme	nt)		28	
29	Adve	rtisement			29	
30	Comr	nission				
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent _i			
	ii	To others	ii			
	iii	Total (i + ii)			30iii	
31	Roya	ty				
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent _i			
	ii	To others	ii			
	iii	Total (i + ii)		-	31iii	
32	Profe	ssional / Consultancy fees / Fee for technical services				1
	i	Paid outside India, or paid in India to a non-reside other than a company or a foreign company	ent _i			
	ii	To others	ii			
	iii	Total (i + ii)			32iii	
33	Hotel	, boarding and Lodging			33	
34	Trave	ling expenses other than on foreign traveling			34	
35	Forei	gn travelling expenses			35	
36	Conv	eyance expenses			36	
37	Telep	hone expenses			37	
38	Guest	House expenses			38	
39	Club	expenses			39	
40	Festiv	al celebration expenses			40	
41	Schol	arship			41	
42	Gift				42	
43	Dona	tion			43	
44	Rates incon	and taxes, paid or payable to Government or any ne)	local	body (excluding taxes on		
	i	Union excise duty	44i			
	ii	Service tax	44ii			
	iii	VAT/ Sales tax	44iii			
	iv	Cess	44iv			
	v	Central Goods and Service Tax (CGST)	44v			
	vi	State Goods and Services Tax (SGST)	44vi			
	vii	Integrated Goods and Services Tax (IGST)	44vii			
	viii	Union Territory Goods and Services Tax (UTGST)	44viii			
	ix	Any other rate, tax, duty or cess incl STT and CTT	44ix			

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[भाग II—खण्ड 3(i)]

	x	Tota 44vi	l rates ii +44ix	and	l taxes	paid	or	payable	e (44i +	44ii -	- 44 iii	+44iv	+ 44v	+ 44vi +	- 44vii +	44x	
45	Au	dit fee														45	
46	Otl	ner exp	enses (s	pecij	fy nature	and	amoi	unt)									
	i											i					
	ii											ii					
	iii	Tota	l (i + ii)								I				46iii	
47					N/Aadhaa and amou		o. of	the perso	on, if ava	ilable,	for wh	om Bo	ud Debt f	or amoun	t of Rs. 1	!	
_	(i1)	-		nea a		ini)					47(i1)						
	(i1) (i2)										47i(2)					-	
	(i2)										47i(3)					-	
	(13)	(Ro	vs ca	n	be ad	ded	as	rogr	uired)	Total						_	
			vs ca +47i2+			ueu	as	ieqi	iiieu)	Tota	47i						
	ii				han Rs. ailable (
		add		ava	mubic (P 10	iuc	nume		приск	.,						
			Flat		Name o Premises			Area/	Town/								
	S.N	o. Namo		r/ k No	Building/ Village	Post Offi		Locality	City/ District	State	Ce	ountry	PIN Code	ZIP Code	Amount		
	1															-	
		Row	s can b	e ad	ded as 1	requ	ired									-	
	iii	Oth	ers (am	oun	ts less tł	1an 1	Rs. 1	lakh)			47iii						
	iv	Tota	l Bad I)ebt	(47i + 4	17ii -	- 47i	ii)								47iv	
48	Pro	vision	for bad	and	l doubtf	'ul d	ebts									48	
49	Otl	ner pro	visions													49	
50	Pro	fit bef	ore inte	rest	, deprec	ciatio	on ai	nd taxe	s [15 –	(16 to	21 + 2	22xi +	23v + 2	24 to 29	+ 30iii +	50	
			i + 33 t	0 43	5 + 44x +	- 45	+ 46	iii + 47i	iv + 48 -	⊦ 49)]							
51	Int	erest		.								1				_	
	i				lia, or p or a foi				a non-re	esiden	t othe	r i					
	ii	Тоо	hers									ii				-	
	iii	Tota	(i + ii)													51iii	
52	De	oreciat	on and	am	ortisatio	n										52	
53	Net	profit	before	taxe	es (50 – :	51iii	- 52	2)								53	
54	Pro	vision	for cur	rent	tax											54	
55	Pro	vision	for Def	erre	d Tax											55	
56	Pro	ofit afte	r tax (5	3 - 5	54 - 55)											56	
57	Ba	ance b	ought	forw	vard fro	m p	revio	ous year	r							57	
58	An	ount a	vailable	e for	approp	oriat	ion (56 + 57)							58	
59	Ap	propria	tions														
F	i	Trans	fer to r	eser	ves and	sur	plus					59	i				
	1															-	
	ii	Propo	sed div	iden	nd/ Inter	rim o	livid	lend				59	ii				

iv	(ČŠ	propriation towards Corporate Social Responsibility SR) activities (in case of companies covered under section of the Companies Act, 2013)		
v	An	y other appropriation	59v	
vi	Tot	al (59i + 59ii + 59iii + 59iv+59v)	59vi	
Bal	lance	carried to balance sheet (58 - 59vi)		60
Α	Iter	ns that will not be reclassified to P and L		
	i	Changes in revaluation surplus	ji	-
	ii	Re-measurements of the defined benefit plans	ii	-
	iii	Equity instruments through OCI	iii	
	iv	Fair value Changes relating to own credit risk of financial liabilities designated at FVTPL	iv	
	v	Share of Other comprehensive income in associates and joint ventures, to the extent not to be classified to P and L	v	
	vi	Others (Specify nature)	vi	
	vii	Income tax relating to items that will not be reclassified to P and L	vii	
	viii	Total	1 1	61A
В	Iter	ns that will be reclassified to P and L		
	i	Exchange differences in translating the financial statements of a foreign operation	i	
	ii	Debt instruments through OCI	ii	
	iii	The effective portion of gains and loss on hedging instruments in a cash flow hedge	iii	
	iv	Share of OCI in associates and joint ventures to the extent to be classified into P and L	iv	
	v	Others (Specify nature)	v	-
	vi	Income tax relating to items that will be reclassified to P and L	vi	
	vii	Total	1 1	61B
Tot	tal C	omprehensive Income (56 + 61A + 61B)		62

Part A- OI

Other Information (mandatory, if liable for audit under section 44AB, for other fill, if applicable)

1	Me	ethod of accounting employed in the previous year (<i>Tick</i>) \blacksquare and mercantile \Box cash	
2	Is t	there any change in method of accounting $(Tick)$ \square Yes \square No	
3a	Co	crease in the profit or decrease in loss because of deviation, if any, as per Income omputation Disclosure Standards notified under section 145(2) [column 11a(iii) of Schedule3a DS]	
3b	Co	ccrease in the profit or increase in loss because of deviation, if any, as per Income omputation Disclosure Standards notified under section 145(2) [column 11b(iii) of Schedule3b DS]	
4	3.4		
4	Me	ethod of valuation of closing stock employed in the previous year (optional in case of professionals)	
4	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate wri	te 3)
4	_		,
4	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate wri	,

	Decrease in the profit or increase in loss because of devaluation specified under section 145A	cviau	on, it any, it one the method of	4e	
Am	nounts not credited to the profit and loss account, being	-			
a	the items falling within the scope of section 28	5a			
b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b			
с	escalation claims accepted during the previous year	5c		1	
d	any other item of income	5d			
e	capital receipt, if any	5e		-	
f	Total of amounts not credited to profit and loss accour	nt (5a-		5f	
	loounts debited to the profit and loss account, to the exection of the text of tex		disallowable under section 30	•	
a	Premium paid for insurance against risk of damage or destruction of stocks or store $[36(1)(i)]$				
b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
с	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend $[36(1)(ii)]$	6c			
d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	° u			
e	Amount of discount on a zero-coupon bond [36(1)(iiia)]				
f	Amount of contributions to a recognised provident fund [36(1)(iv)]	~			
g	Amount of contributions to an approved superannuation fund $[36(1)(iv)]$	0			
h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]				
i	Amount of contributions to an approved gratuity fund $[36(1)(v)]$	6i			
j	Amount of contributions to any other fund	6j			
k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k			
1	Amount of bad and doubtful debts [36(1)(vii)]	61			
m		6m			
n	Amount transferred to any special reserve [36(1)(viii)]				
0	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	60			
р	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income $[36(1)(xv)]$	6р			
q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]				
r	Any other disallowance	6r			

			Tot	al number of employees employed by the company (ma	ınd	latory in case company has		
		t		egnised Provident Fund)	****		<i>mory in case congany</i>		
			i (deployed in India i					
			ii d	deployed outside India ii					
			iii î	Fotal iii					
-	7	Am	ount	ts debited to the profit and loss account, to the extent of	lisa	ılla	wable under section 37		
Ī			-	enditure of capital nature [37(1)]	7:				
			_	penditure of personal nature [37(1)]	71	~~			
			NO	enditure laid out or expended wholly and exclusivel T for the purpose of business or profession [37(1)]		С			
		d	trac [37(penditure on advertisement in any souvenir, brochure t, pamphlet or the like, published by a political part (2B)	y70				
		e	Exp law	enditure by way of penalty or fine for violation of an for the time being in force	y ₇₀	е			
		f	Any	v other penalty or fine	71	f			
		g	Exp or v	enditure incurred for any purpose which is an offenc which is prohibited by law	e 7	g			
		h	Exp (CS	enditure incurred on corporate social responsibilit R)	y _{7]}	h			
		i	Am	ount of any liability of a contingent nature	7 i	i			
		j	Any	v other amount not allowable under section 37	7	j			
		k	Tot	al amount disallowable under section 37 (total of 7a to	7j))		7k	
2	8		Am 40	ounts debited to the profit and loss account, to the e	xte	nt	disallowable under section		
-			a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	ı				
			b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B)				
			с	Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	2				
			d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	1				
				Amount of tax or rate levied or assessed on the Ae basis of profits $[40(a)(ii)]$	e				
			f	Amount paid as wealth tax [40(a)(iia)] Af					
			~	Amount paid by way of royalty, license fee, Ag service fee etc. as per section 40(a)(iib)	Ş				
				Amount of interest, salary, bonus, commission or Al remuneration paid to any partner or member inadmissible under section $[40(b)/40(ba)]$	1				
			i	Any other disallowance Ai		T			
			j	Total amount disallowable under section 40(total of A	a to	o A	u)	Aj	
		B.	Any dur	amount disallowed under section 40 in any preceding the previous year	ing	р	revious year but allowable	8B	
	9	Am	ount	ts debited to the profit and loss account, to the extent of	lisa	ıllc	wable under section 40A		
ŀ		a	Am	ounts paid to persons specified in section 40A(2)(b) 9a					
		b	cheo elec thro	ount paid otherwise than by account payee que or account payee bank draft or use of tronic clearing system through a bank account or 9b ough such electronic mode as may be prescribed, illowable under section 40A(3)	,				
			uisa	nowasic unucl section tor(3)					

		-			_	
	с	Provision for payment of gratuity [40A(7)]	9c			
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution $[40A(9)]$	9d			
	e	Any other disallowance	9e			
	f	Total amount disallowable under section 40A (Total of	9a to) 9e)	91	<u> </u>
	Any	amount disallowed under section 43B in any preceding	g pre	vious year but		
10	allo	wable during the previous year				
		Any sum in the nature of tax, duty, cess or fee under any law	10a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
		Any sum payable to an employee as bonus or commission for services rendered	10c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d			
	da	Any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non- deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	10d:	1		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	10e			
	f	Any sum payable towards leave encashment	10f			
		Any sum payable to the Indian Railways for the use of railway assets	10g			
	h	Total amount allowable under section 43B (total of 10a	to 1	0g)	1(Dh
		v amount debited to profit and loss account of th er section 43B	e pr	evious year but disallowable	e	
		any law	11a			
		Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
		commission for services rendered	11c			
		Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d			
		any sum payable as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non- deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da	a		
		Any sum payable as interest on any loan or borrowing from any scheduled bank or a co- operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e			

	f	Any sum payable towards leave encashment	11f			
	g	Any sum payable to the Indian Railways for the use of railway assets	11g			
	h	Total amount disallowable under Section 43B(total of 1	1a to	11g)	11h	
12	An	nount of credit outstanding in the accounts in respect of				I
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	с	VAT/sales tax	12c			
	d	Central Goods and Service Tax (CGST)	12d			
	e	State Goods and Services Tax (SGST)	12e			
	f	Integrated Goods and Services Tax (IGST)	12f			
	g	Union Territory Goods and Services Tax (UTGST)	12g			
	h	Any other tax	12h			
	i	Total amount outstanding (total of 12a to 12h)			12i	
13	An	nounts deemed to be profits and gains under section 33A	B or a	33ABA or 33AC	13	
14	An	y amount of profit chargeable to tax under section 41			14	
		nount of income or expenditure of prior period credite count (net)	d or	debited to the profit and loss	15	
16	An	nount of expenditure disallowed u/s 14A			16	
	Wl Ye	hether assessee is exercising option under sub-section (2 s □ No	A) of	section 92CE (<i>Tick</i>)	17	
	[If	yes , please fill schedule TPSA]				

Par	rt A –	QD	Quantitative details (mandatory, if liable for audit under section	1 44AB)
	(a)	In the	case of a trading concern	
		1	Opening stock	1
		2	Purchase during the previous year	2
		3	Sales during the previous year	3
		4	Closing stock	4
		5	Shortage/ excess, if any	5
	(b)	In the	case of a manufacturing concern	
		6	Raw materials	
ILS			a Opening stock	6a
ETA			b Purchases during the previous year	6b
VED			c Consumption during the previous year	60
ATIV			d Sales during the previous year	6d
QUANTITATIVE DETAILS			e Closing stock	бе
UAN			f Vield finished products	6f
Ø			g Percentage of yield	6g
			h Shortage/ excess, if any	6h
		7	Finished products/ By-products	
			a opening stock	7a
			b purchase during the previous year	7b
			c quantity manufactured during the previous year	7c
			d sales during the previous year	7d
			e closing stock	7e

7f

f shortage/ excess, if any

rt A – (OL		ceipt and payment account of company under liquidation			
	1	Oper	ning balance			
		i (Cash in hand	1i		
		ii I	Bank	1ii		
		iii (Total opening balance	1iii		
	2	Rece	ipts			
·		i Iı	nterest	2i		
		ii D	lividend	2ii		
		iii S	ale of assets (pls. specify nature and amount)			
		a		2iiia		
		b		2iiib		
		c		2iiic		
		d	Total (iiia + iiib + iiic)	2iiid		
		iv R	ealisation of dues/debtors	2iv		
			thers (pls. specify whether revenue/capital, nature and mount)			
		a		2va		
		b		2vb		
		с	Total of other receipts (va + vb)	2vc		
		vi T	otal receipts (2i + 2ii + 2iiid+ 2iv + 2vc)	2vi		
	3	Tota	l of opening balance and receipts		3	
	4	Payn	nents			
			epayment of secured loan	4i		
		ii R	epayment of unsecured loan	4ii		
				4iii		
				4iv		
		v O	others (pls. specify)			
		a		4va		
		b		4vb		
		с		4vc		
				4vi		
	5	Closi	ing balance			
		i C	ash in hand	5i		
		ii B	ank	511		
		iii T	otal of closing balance (5i + 5ii)	5iii		
1 1	6	Tatal	l of closing balance and payments (4vi + 5iii)		6	1

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

S	che	dule HI	Details of Incom of property)	ne from House Pr	operty (P	lease i	refer	insti	ructio	ons) (I	Drop	down to	be pr	rovide	d indio	catin	g own	ership
		Addres	ss of property 1		Town/ Ci	ty						State	Сот	intry	PIN	Code	e / Zip	o Code
	1																	
			property co-owned? enter following deta		🗆 No (i	f "YE	S"											
		Assess	ee's percentage of sh	are in the proper	ty %	Г				1								
		Name	of Co-owner(s)		PAN/Aad	haar	No. 0	f Co	o-owi	ier (s))	Percenta	ge Sh	nare ir	n Prop	erty		
		I																
		п																
		[Tick			fPAN/Aad				of '	Fenar		PAN/TA				of 7	ſenar	nt(s) (if
		option		Tenant(s) (if let out)	t(Please se	e Not	e)					TDS cre	dit is	claim	ed)			
				I														
			med let out	п														
		a	Gross rent received	or receivable or lo	ettable val	110							1a					
			The amount of rent			1b	1						1					
			Tax paid to local au	cunzcu	10 1c							-						
			Total (1b + 1c)		1d							-						
			Annual value (1a – 1	(b)		ľ							1e	1				
			Annual value of the		own perce	ntage	shar	e x	1e)				lt 1f					
λTY			30% of 1f	r r		1g	1	-	- /					<u> </u>				
)PEI		h	Interest payable on	borrowed capital		1h	-						-					
PRC			Total (1g + 1h)										1i	<u> </u>				
USE			Arrears/Unrealised	rent received duri	ing the yea	ar less	30%)					1j					
ЮН			Income from house										y 1k					
			ss of property 2		Town/ Ci	ty						State	Coι	intry	PIN	Code	/Zip	code
	2													J				
		Is the	property co-owned?	□ Yes	⊥ □ No (i	f "YE	S"											
		-	enter following deta															
			ee's percentage of sh	are in the proper	ty													
		Name	of Co-owner(s)		PAN/Aad	lhaar	No.	of C	0-0W	ner (s	5)	Percenta	ige Sł	nare ir	n Prop	perty		
		I																
		п																
HOUSE PROPERTY		[<i>Tick</i> option]		Name(s) of Tenant(s) (if let	fPAN/Aad t(Please se				of 7	Fenar		PAN/TA TDS cre				of	Tena	nt(s) if
		□ Let		out)			- /											
			med let out	I														
				П														
			Gross rent received	or receivable/ lett	able value									T				
			(higher of the two, i the year)	f let out for whole	of the year	ear, lower of the two, if let out for part of						2a						
		b	The amount of rent	which cannot be 1	realized	2b	1							1				
		с	Tax paid to local au	thorities		2c												
							1											

	d	Total (2b + 2c)	2d			
	e	Annual value (2a – 2d)			2e	
	f	Annual value of the property owned (own percent	ntage	share x 2e)	2f	
	g	30% of 2f	2g			
	h	Interest payable on borrowed capital	2h			
	i	Total (2g + 2h)	1	1	2i	
	j	Arrears/Unrealised rent received during the year	r less	30%	2j	
	k	Income from house property $2(2f - 2i + 2j)$			2k	
3	Pass t	through income/loss if any *			3	
	Incon	ne under the head "Income from house property"	(1k +	2k+3)		
4	(if ne	gative take the figure to 2i of schedule CYLA)			4	
NO	TE	Furnishing of PAN/Aadhaar No. of tenant is n section 194-IB.	nand	atory, if tax is deducted under	r	
		Furnishing of TAN of tenant is mandatory, if tax i	s ded	ucted under section 194-I.		

Schedu	ıle BP	Computation of income from business or profession
А	From busi	iness or profession other than speculative business and specified business
	1	Profit before tax as per profit and loss account (item 53 61(ii) and 62(b) of Part A- P&L) / (item 53 of Part A-P and L – Ind AS) (as applicable)
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)
	2ь	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)
		a House property 3a
		b Capital gains 3b
		c Other sources 3c
		ci Dividend income 3ci
	3	Income/ receipts credited to profit and other than loss account considered under other bividend heads of income or chargeable u/s ^{cii} income 3 ^{cii} 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH
		d u/s 115BBF 3d
		e u/s 115BBG 3e
IESSION		f u/s 115BBH (net of Cost of Acquisition, if any) (Item No. A of Schedule VDA)
INCOME FROM BUSINESS OR PROFESSION	4a	Profit or loss included in 1, which is referred to in section 44B/44BB/44BBA/44BBB/44AE/44D/44DA//Chapter-XII-G/ First Schedule of Income-tax Act (other than 115B) (Dropdown to be provided)
SINES	4b	Profit and gains from life insurance business referred to in section 115B
OM BU	4c	Profit from activities covered under rules 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided)
FR(5	Income credited to Profit and Loss account (included in 1) which is exempt
OME		a Share of income from firm(s) 5a
INC		b Share of income from AOP/ BOI 5b

	c Any other exempt income (specify nature and amount)	
	i ci	
	ii cii	
	iii Total (ci + cii) 5ciii	
	d Total exempt income (5a + 5b + 5ciii) 5d	
6	Balance (1– 2a – 2b – 3a - 3b – 3c – 3d – 3e – 3f-4– 5d)	6
	A House property 7a	
	Expenses debited to profit and loss B Capital gains 7b account considered under other heads of	
7	income/related to income chargeable u/s C Other sources 7c	
	115BBF or u/s 115BBG D u/s 115BBF 7d	
	E u/s 115BBG 7e	
8a	Expenses debited to profit and loss account which relate to exempt income	
8b	Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A (16 of Part A-OI)	
9	Total (7a + 7b + 7c + 7d + 7e + 8a+8b) 9	
10	Adjusted profit or loss (6+9)	10
11	Depreciation and amortization debited to profit and loss account	11
12	Depreciation allowable under Income-tax Act	
	i Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (<i>item 6 of Schedule-DEP</i>)	
	ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	
	iii Total (12i + 12ii)	12iii
13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)	13
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6s of Part A-OI)	
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7k of Part A-OI)	
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)	
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part A-OI)17	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11h of 18 Part A-OI)	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006	
20	Deemed income under section 41\ 20	
21	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/ 35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 21 80HHD/ 80-IA	
22	Deemed income under section 43CA 22	
23	Any other item of addition under section 28 to 44DB 23	
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	

25	(Col	ustments and deviation in method lumn 3a + 4d of Part A- OI)			.5			
26	Tota	al (14 + 15 + 16 + 17 + 18 + 19 + 20) + 21+22 +23+24	4+25)			26	
27	Ded	uction allowable under section 32((1)(iii)		27			
28	Am	ount allowable as deduction under	section 32AC		28			
29	in e (iten 35 d	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 29 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)						
30	prev	y amount disallowed under section vious year but allowable during (t A-OI)			30			
31	pre	amount disallowed under section vious year but allowable during th t A-OI)			31			
32	Any	other amount allowable as deduct	tion		32		-	
33	adju	rease in profit or increase in lo istments and deviation in metho lumn 3b + 4e of Part A- OI)			33			
34	Tota	al (27+28+29+30+31+32+33)			<u> </u>		34	
35	Inco	ome (13+26-34)					35	
36	Pro	fits and gains of business or profes	sion deemed to	be under	-			
	i	Section 44AE (61(ii) of schedule Pa	&L) 36i				-	
	ii	Section 44B	36ii				-	
	iii	Section 44BB	36iii				-	
	iv	Section 44BBA	36iv				-	
	v	Section 44BBB	36v				-	
	vi	Section 44D	36vi				-	
	vii	Section 44DA	36vii	(item 4	of For	rm 3CE)		
	viii	Chapter-XII-G (tonnage)	36viii	(total of 66)	col. 7	7 of item 10 of Form		
		First Schedule of Income-tax Act than 115B)	t (other 36ix					
		Total (36i to 36ix)					36x	
37	busi	profit or loss from business or ness (36+36x)						
38	spec not a	Profit or loss from business or cified business after applying rules applicable, enter same figure as in 3 ic + 38d + 38e + 38f)	s 7A, 7B or 8, i	if applica	ble (I	f rule 7A, 7B or 8 is	A 38	
	a	Income chargeable under rule	7	38a	ı			
	b	Deemed income chargeable un	nder rule 7A	38t	•			
	с	Deemed income chargeable un	nder rule 7B(1)) 380	:			
	d	Deemed income chargeable un	nder rule 7B(1	A) 38d	1			
	e	Deemed income chargeable un	nder rule 8	38e	:			
	f	Income other than rules 7A, ' <i>37)</i>		^{n No.} 38f				
39	7B (1	ance of income deemed to be from (A) and Rule 8 for the purpose o (1+38b+38c+38d+38e)]						

B	Computat	ion of income from s	peculative business							
	40	Net profit or loss	from speculative business a	s per profit or loss accou	nt	40				
	41	Additions in acco	rdance with sections 28 to 4	4DB		41				
	42	Deductions in acc	42							
	43	Income from speculative business) (40+41-42) (if loss, take the figure to 6xvi of schedul CFL)								
С	Computat	ion of income from s	pecified business under sect	ion 35AD						
	44	Net profit or loss	from specified business as p	er profit or loss account		44	_			
	45	Additions in acco	45							
	46	Deductions in acc (i) 35AD, (ii) 32 or	-46							
	47	Profit or loss fron	47							
	48	Deductions in acc	48							
	49	Income from Spe	C49							
	50	Relevant clause of (to be selected from	^s C50							
D	Income ch	ncome chargeable under the head 'Profits and gains from business or profession' (A38+B43+C49)								
£	Intra head	set off of business lo	s of current year							
	Sl. Type o	of Business income	Income of current yea column only if figure	r (Fill this is zero or	s set off Busines after set		ain			
			(1)	(2)	(3) = (1)) – (2)				
	-	o be set off (Fill thi only if figure i		(A38)						
		e from speculativ								
	iii Incom	e from specifie	d <i>(C49)</i>							
	iv Incom busine	e from Life Insuranc ss u/s. 115B								
	v Total l	Total loss set off (ii + iii)								
	vi Loss r	Loss remaining after set off (i – v)								

Schedule DPM Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)

	1	Block of assets	Plant and machine	ry		
	2	Rate (%)	15	30	40	45
			(i)	(ii)	(iii)	(iv)
INERY	3	Written down value on the first day of previous year				
MACHI	4	Additions for a period of 180 days or more in the previous year				
DEPRECIATION ON PLANT AND MACHINERY	5	Consideration or other realization during the previous year out of 3 or 4				
VIA NO 1	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)				
ATION	7	Additions for a period of less than 180 days in the previous year				
PRECI	8	Consideration or other realisations during the year out of 7				
DE	9	Amount on which depreciation at half rate to be allowed $(7 - 8)$ (enter 0, if result is negative)				
	10	Depreciation on 6 at full rate				

11	Depreciation on 9 at half rate		
12	Additional depreciation, if any, on 4		
13	Additional depreciation, if any, on 7		
14	Additional depreciation relating to immediately preceding year on asset put to use for less than 180 days		
15	Total depreciation (10+11+12+13+14)		
16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)		
17	Net aggregate depreciation (15-16)		
18	Proportionateaggregatedepreciation allowable in the eventofsuccession,amalgamation,demerger etc.(out of column 17)		
19	Expenditure incurred in connection with transfer of asset/ assets		
20	Capital gains/ loss under section 50 (5 + 8 -3 - 4 -7 -19) (enter negative only, if block ceases to exist)		
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0, if result is negative)		

Schedule DOA Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

1	Block of assets	Land	Buildi	ng (not incl	luding land)	Furniture ar fittings	ndIntangible assets	Ships
2	Rate (%)	Nil	5	10	40	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Total depreciation (10+11)							
13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
14	Net aggregate depreciation (12-13)							

15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)				
16	Expenditure incurred in connection with transfer of asset/ assets				
17	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)				
18	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)				

nedu	ıle D	EP Summary of depreciation on assets (Other that deduction under any other section)	an on assets on which full capit	al e	xpenditure is allowable
1	Pla	ant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable)		-	
	b	Block entitled for depreciation @ 30 per cent	,		
		(Schedule DPM - 17ii or 18ii as applicable) Block entitled for depreciation @ 40 per cent		_	
	с	(Schedule DPM - 17iii or 18iii as applicable)			
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 17iv or 18iv as applicable)			
	e	Total depreciation on plant and machinery (1a + 1b +	1c+1d)	1e	
2	Bu	ilding (not including land)			
	a	Block entitled for depreciation @ 5 per cent 2a			
		(Schedule DOA- 14ii or 15ii as applicable)			
	b	Block entitled for depreciation @ 10 per cent2t(Schedule DOA- 14iii or 15iii as applicable)			
	c	Block entitled for depreciation @ 40 per cent 2c			
	d	(Schedule DOA- 14iv or 15iv as applicable) Total depreciation on building (2a+2b+2c)		2d	[
3	Fu	rniture and fittings(Schedule DOA- 14v or 15v as applical	ple)	3	
4		angible assets (Schedule DOA- 14vi or 15vi as applicable)		4	
5	Shi	ips (Schedule DOA- 14vii or 15vii as applicable)		5	
6	To	tal depreciation (1e+2d+3+4+5)	6		

1	Pla	t and machinery					
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 20i)	1a				
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 20ii)	16				
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii)	1c				
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iii)	1d				
	e	Total (1a +1b + 1c+1e)		1e			

2	Bui	lding (not including land)							
	a	Block entitled for depreciation @ 5 per cent	2a						
		(Schedule DOA- 17ii)							
	b	Block entitled for depreciation @ 10 per cent	2b						
		(Schedule DOA- 17iii)							
	с	Block entitled for depreciation @ 40 per cent	2c						
		(Schedule DOA- 17iv)							
	d	Total (2a + 2b + 2c)		2d					
3	Fur	niture and fittings (Schedule DOA- 17v)		3					
4	Intangible assets (Schedule DOA- 17vi) Ships (Schedule DOA- 17vii)								
5									
6	5 Total (1e+2d+3+4+5)								

Sche	

Expenditure on scientific Research etc. (Deduction under section 35 or 35CCC or 35CCD)

Expenditure of the nature referred to in section	Amount, if any, debited to profit and loss account	Amount of deduction allowable	onAmount of deduction in excess o the amount debited to profit and loss
(1)	(2)	(3)	account (4) = (3) - (2)
35(1)(i)			
35(1)(ii)			
35(1)(iia)			
35(1)(iii)			
35(1)(iv)			
35(2AA)			
35(2AB)			
35ССС			
35CCD			
Total			
	referred to in section (1) 35(1)(i) 35(1)(ii) 35(1)(iia) 35(1)(iia) 35(1)(iii) 35(1)(iv) 35(2AA) 35(2AB) 35CCC 35CCC	referred to in section profit and loss account (1) (2) 35(1)(i) 35(1)(ii) 35(1)(ii) 35(1)(iii) 35(1)(iii) 35(1)(iii) 35(1)(iv) 35(2AA) 35(2AB) 35CCC 35CCC	referred to in section profit and loss account allowable (1) (2) (3) 35(1)(i) (3) 35(1)(ii) (3) 35(1)(iia) (3) 35(1)(iia) (3) 35(1)(ii) (3) 35(1)(iv) (3) 35(2AA) (3) 35(2AB) (3) 35CCC (3) 35CCD (1) 1000 (

Schedu	ule C	G	Cap	oital Gains				
Α	She	ort-te	erm C	apital Gains (S	FCG) (Sub-items 4 and	5 are not applicable for resid	lents)	
	1				ouilding or both (fill r share of capital gain)	up details separately for e	ach pi	roperty) (in case of
			ate cquisi	of purchase/ ition	DD/MM/YYYY Date of sale/transfer			MM/YYYY
		а	i	Full value of c	onsideration received/	receivable	ai	
SN			ii	Value of prop	erty as per stamp valua	ation authority	aii	
CAPITAL GAINS ains			iii	purpose of C		as per section 50C for the (aii) does not exceed 1.1(else take (aii)]		
CAP) Gains		b	Dedu	ictions under se	ction 48			
- 5			i	Cost of acquis	ition without indexatio	n	bi	
Capital	•		ii	Cost of Impro	vement without indexa	tion	bii	
			iii	Expenditure v	vholly and exclusively i	n connection with transfer	biii	
Short-term			iv	Total (bi + bii	+ biii)		biv	
Sho		с	Bala	nce (aiii – biv)			1c	

		d	Deduc below)	tion	under section	on 54D/ 54G/54GA	(Specify details	in item	^D 1d									
		e	Short-	term	Capital Gai	ns on Immovable pr	roperty (1c - 1d)						A1e					
		F	In case	e of tı	ransfer of im	movable property, j	please furnish the	followin	g de	tails (se	e not	e)						
			S.No.		Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	of pr Co co	ddress coperty ountry ode, Zip ode	code	State						
													-					
		NOTE ► Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deduced under section 194-L or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share an amount.																
	2 From slump sale A i Fair market value as per rule 11UAE(2) 2ai																	
			ii Fa	air m	arket value a	as per rule 11UAE(3	3)		2aii									
			iii F	'ull va	alue of consid	leration (higher of a	ai or aii)		2aiii									
						taking or division			2b									
		С	Short-	term	capital gain	s from slump sale (2	aiii-2b)						A2c					
	3					or unit of equity ori section 111A or 11				nit of a	busi	iness trust						
		a	Full value of consideration 3a															
		b	Deductions under section 48															
					-	n without indexatio			bi									
		ii Cost of Improvement without indexation bii																
				-		lly and exclusively i	n connection with	transfer	_									
					l (i + ii + iii)				biv									
		с	Balance (3a - biv) 3c The control of the second seco									_						
			Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)															
		e	Short-	term	capital gain	on equity share or e	equity oriented M	F (STT F	paid)	(3c +3	d)		A3e					
	4	(to	be com	ipute	d with foreig	being an FII- from n exchange adjustn	nent under first p	roviso to	secti		ndian	company						
						on which securities t	,	/ I					A4a					
						n which securities t	``	<i>,</i>	•			DI	A4b					
	5	sect	tion 11	5AD		om sale of securiti	x				y an	FII as per						
		a		share	es, enter the	sold include shares following details			_	oted								
				u	inquoted sha													
				p	prescribed m													
				a (dopted as j Gains (highe	,	for the purpose	of Capit	al									
					value of con oted shares	nsideration in respe	ect of securities of	other tha	inaii									

	iii	Total (ic + ii)	aiii	
b	Ded	uctions under section 48		
	i	Cost of acquisition without indexation	bi	-
	ii	Cost of improvement without indexation	bii	-
	iii	Expenditure wholly and exclusively in connection with transfer	biii	-
	iv	Total (i + ii + iii)	biv	-
c	Bala	nce (5aiii – biv)	5c	-
		to be disallowed u/s 94(7) or 94(8)- for example if security		-
d	bouş divio	ght/acquired within 3 months prior to record date and lend/income/bonus units are received, then loss arising out of sale ich security to be ignored (Enter positive value only)	5d	
e	Shor	rt-term capital gain on securities (other than those at A3 above) by	an FII (5c +5d)	A5e
6 Fi	rom sa	le of assets other than at A1 or A2 or A3 or A4 or A5 above		
A	i	In case assets sold include shares of a company other than shares, enter the following details	quoted	
		a Full value of consideration received/receivable in respec of unquoted shares		-
		b Fair market value of unquoted shares determined in the prescribed manner	e ib	
		c Full value of consideration in respect of unquoted share adopted as per section 50CA for the purpose of Capita Gains (higher of a or b)	lic	
	ii	Full value of consideration in respect of assets other than unquoted shares	aii	
	iii	Total (ic + ii)	aiii	
В	Ded	uctions under section 48		-
	i	Cost of acquisition without indexation	bi	
	ii	Cost of Improvement without indexation	bii	-
	iii	Expenditure wholly and exclusively in connection with transfer	biii	-
	iv	Total (i + ii + iii)	biv	-
C	Bala	nce (6aiii – biv)	бс	-
D	for e date	ase of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- example if asset bought/acquired within 3 months prior to record and dividend/income/bonus units are received, then loss arising of sale of such asset to be ignored (Enter positive value only)	64	
E	Deer DCC	ned Short-term capital gains on depreciable assets (6 of schedule-	6e	-
F	Ded	uction under section 54D/54G/54GA	6f	
G	STC	G on assets other than at A1 or A2 or A3 or A4 or A5 above (6c +	6d + 6e - 6f)	A6g
7 A	mount	deemed to be Short-term capital gains		
sh	nown b	r any amount of unutilised capital gain on asset transferred de elow was deposited in the Capital Gains Accounts Scheme within □ No □ Not applicable. If yes, then provide the details below		
SI		-	Amount not used for new asset of remained unutilised in Capital gain account (X)	r
		Year in which assetAmount utili acquired/constructed of Capital account	sed out Gains	

	i	2019-20	54D/54G/5	4GA								
b	An	Amount deemed to be Short-term capital gains u/s 54D/54G/54GA, other than at a' Amount deemed to be Short-term capital gains (Xi + b) Pass Through Income/Loss in the nature of Short-term Capital Gain, (<i>Fill up schedule P</i> A88 A8 A8 A8 A8 A8 A8 A		-								
	'a'											
	An	nount dee	ned to be Sho	ort-term cap	pital gains (X	(i + b)					A7	
8	Pa	ss Throug	h Income/Los	ss in the na	ture of Shor	t-term Capita	al Gain, (Fill up s	schedule	e PTI) (A8a -	F	
	A8	b + A8c)									A8	
	A8											
	a	Pass Thr	ough Income/	Loss in the	nature of Sh	ort-term Cap	oital Gain	'A8a				
		chargeat	le @ 15%									
	b	Pass Thr	ough Income/ le @ 30%	Loss in the	nature of Sh	ort-term Cap	oital Gain	A8b				
	_			T							-	
	c	chargeat	le at applicab	le rates	nature of SI	iori-teriii Caț	ntai Gain	A8c				
	An	nount of S	TCG include	ed in A1 –	A8 but not	chargeable to	tax or c	hargeab	le at sp	ecial rates i	1	
9						.						
	1					Rate as per	Whether				-	
	SI.	Amount		Country	Article o	incuty	TRC	Section	Rate as	Applicable		
	No	of incon		h	DTAA			of 1.1. Act	per 1.1. Act	rate [lowe of (6) or (9)]	1	
			included			5	(Y/N)					
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	-	
	I											
	п										-	
		T ()	4.60750				DTAA				4.0	
	а	1 otal al	nount of STC	G not charg	geable to tax	in india as pe	er DIAA				A9a	
	_				-							
	b			0		•		•			A9b	
10				0		•		•			A9b A10	
	То	tal Short-	term Capital	Gain (A1e+	A2c+A3e+	- A4a+ A4b+ A	5e+ A6g+	- -A7 + A	8-A9a)			
	To ng-te Fr	tal Short- erm capita om sale o	term Capital (l gain (LTCG f land or bui	Gain (A1e+	• A2c+ A3e+ s 6, 7and 8 oth (fill up a	A4a+ A4b+ A are not applice	5e+ A6g + able for re	+ A7 + A esidents)	8-A9a)	n case of co	A10	
Lor	To ng-te Fr	tal Short- erm capita om sale o nership, e	term Capital (l gain (LTCG f land or bui nter your sha	Gain (A1e+) (Sub-items ilding or bo re of Capita	• A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)	A4a+ A4b+ A are not applice details separat	5e+ A6g + able for re tely for ed	+A7 + A esidents) ach prop	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow	tal Short- erm capita om sale o nership, e Date of	term Capital (l gain (LTCG f land or bui nter your sha purchase/	Gain (A1e+) (Sub-items ilding or bo re of Capita	• A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain)	A4a+ A4b+ A are not applice details separat	5e+ A6g + able for re tely for ed	+A7 + A esidents) ach prop	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow I a	tal Short- erm capita om sale o nership, e Date of cquisition	term Capital (l gain (LTCG f land or bui nter your sha purchase/	Gain (A1e+) (Sub-items ilding or ba re of Capits DD/MM/Y	• A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY	A4a+ A4b+ A are not applica details separat Date of sale	5e+ A6g + able for re tely for ed	+A7 + A esidents) ach prop DD	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow	tal Short- erm capita om sale o nership, e Date of cquisition	term Capital (l gain (LTCG f land or bui nter your sha purchase/ ll value of cor	Gain (A1e+ (Sub-items) (Sub-items) (Sub-items) Iding or bo re of Capita DD/MM/YY nsideration	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec	A4a+ A4b+ A are not applica details separat Date of sale eivable	5e+ A6g + able for re tely for ed	+A7 + A esidents) ach prop DD ai	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow I a	tal Short- erm capita om sale o nership, e Date of cquisition i Fu ii Va	term Capital (l gain (LTCG f land or bui nter your sha purchase/ Il value of cor lue of proper	Gain (A1e+) (Sub-items ilding or bo re of Capita DD/MM/YY nsideration ty as per sta	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuatio	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority	5e+ A6g+ able for re tely for ea e/transfer	+A7 + A esidents) ach prop DD ai ai	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow I a	tal Short- erm capita om sale o nership, e Date of cquisition i Fu ii Va	term Capital (l gain (LTCG f land or buinter your sha purchase/ Il value of cor lue of proper Il value of co	Gain (A1e+ (Sub-items) (Sub-items) (Gaing or bo re of Capita DD/MM/YY nsideration ty as per sta	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority a per section a	5e+ A6g+ able for re tely for ea e/transfer 50C for t	+A7 + A esidents) ach prop DD ai ai aii he	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow I a	tal Short- erm capita om sale o nership, e Date of cquisition i Fu ii Va ii Fu	term Capital (l gain (LTCG f land or buinter your sha purchase/ Il value of cor lue of proper Il value of cor rpose of Capi	Gain (A1e+ (Sub-items) (Sub-items) (Gaing or bo re of Capita DD/MM/YY insideration ty as per state onsideration tal Gains [i	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority sper section s loes not excee	5e+ A6g+ able for re tely for ea e/transfer 50C for t	+A7 + A esidents) ach prop DD ai ai aii he	8-A9a) perty) (in		A10	
Lor	To ng-te Fr ow I a	tal Short- rm capita om sale o nership, e Date of cquisition i Fu ii Va ii Fu ii Fu ii Qu	term Capital (l gain (LTCG f land or bui nter your sha purchase/ ll value of cor lue of proper ll value of co rpose of Capi), take this fig	Gain (A1e+ (<i>Sub-item</i>) (<i>Sub-item</i>) (<i>Iding or bo</i> re of Capita DD/MM/Y nsideration ty as per sta nsideration tal Gains [i gure as (ai),	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority sper section s loes not excee	5e+ A6g+ able for re tely for ea e/transfer 50C for t	+A7 + A esidents) ach prop DD ai ai aii he	8-A9a) perty) (in		A10	
Lor	To ng-te ow I a a	tal Short- erm capita om sale o nership, e Date of cquisition i Fu ii Va ii Fu iii Va iii Deductio	term Capital (l gain (LTCG f land or bui nter your sha purchase/ ll value of cor lue of proper ll value of co rpose of Capi), take this fig ns under secti	Gain (A1e+ (Sub-items) (Sub-items) (Gaing or bo re of Capita DD/MM/YY nsideration ty as per sta onsideration tal Gains [i gure as (ai), ion 48	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority sper section s loes not excee	5e+ A6g+ able for re tely for ea e/transfer 50C for t	A7 + A esidents) ach prop DD ai ai aii he nesaiii	8-A9a) perty) (in		A10	
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Lor	To ng-te ow I a a	tal Short- erm capita om sale onership, e Date of cquisition i Fu ii Va iii Va iii Ca iia Ca	term Capital (l gain (LTCG f land or bui nter your sha purchase/ ll value of cor lue of proper ll value of co rpose of Capi), take this fig ns under secti st of acquisiti	Gain (A1e+ (Sub-items) (Sub-items) (ding or bo re of Capita DD/MM/YY isideration ty as per state onsideration tal Gains [i gure as (ai), ion 48 ion ion with ind	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section s loes not excee (aii)]	5e+ A6g+ able for re tely for ea e/transfer 50C for t	A7 + A esidents) ach prop DD ai ai aii he tesaiii bi bi	8-A9a) perty) (in		A10	
Lor	To ng-te ow I a a	tal Short- erm capita om sale onership, e Date of cquisition i Fu ii Va iii Va iii Ca iia Ca	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of cor lue of proper ll value of cor rpose of Capi), take this fig ns under secti st of acquisiti tal Cost of Im	Gain (A1e+ Gain (A1e+) (Sub-items) (Sub-items) (Sub-items) re of Capita DD/MM/Y nsideration ty as per sta onsideration tal Gains [i gure as (ai), ion 48 ion ion with ind approvement	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section s loes not excee (aii)]	5e+ A6g+ able for re tely for ea e/transfer 50C for t	- A7 + A esidents) ach prop DD ai aii he nesaiii bi	8-A9a) perty) (in		A10	
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Lor	To ng-te ow I a a	tal Short- erm capita om sale onership, e Date of cquisition i Fu ii Va iii Va iii Ca iia Ca	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of cor lue of proper ll value of cor rpose of Capi), take this fig ns under secti st of acquisiti tal Cost of Im (a) Cost of (b) Year	Gain (A1e+ Gain (A1e+ c) (Sub-item: c) (Sub-	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)]	5e+ A6g+ able for re tely for ea e/transfer 50C for t	A7 + A esidents) ach prop DD ai ai aii he tesaiii bi bi	8-A9a) perty) (in		A10	
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Lor	To ng-te ow I a a	tal Short- rm capita om sale o nership, e Date of cquisition i Fu iii Va iii Fu iii Ca iia Ca iib Ta	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of cor lue of proper ll value of cor rpose of Capi), take this fig ns under secti st of acquisiti tal Cost of Im (a) Cost of (b) Year	Gain (A1e+ Gain (A1e+ c) (Sub-item: c) (Sub-	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)]	5e+ A6g+ able for re tely for ea e/transfer 50C for t	A7 + A esidents) ach prop DD ai ai aii he tesaiii bi bi	8-A9a) perty) (in		A10	
Lor	To ng-te ow I a	tal Short- rm capita om sale o nership, e Date of cquisition i Fu ii Va iii Va iii Co iiia Co iiia Co iiib To	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of cor lue of proper ll value of cor rpose of Capi), take this fig ns under secti st of acquisiti tal Cost of Im (a) Cost of (b) Year (c) Cost of la cost of (c) Cost of la cost of (c) Cost of la cost	Gain (A1e+ Gain (A1e+ (Sub-item: (Iding or bo re of Capita DD/MM/Y) nsideration ty as per sta nsideration ty as per sta nsideration (a Gains [i gure as (ai), ion 48 ion provement of improver of Improver	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment ment with in	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)]	5e+ A6g+ able for re tely for ea e/transfer 50C for t d 1.10 tim	A7 + A sidents) ach prop DD ai aii he hesaiii bi biia biib	8-A9a) perty) (in		A10	
Lor	To ng-te ow I a	tal Short- rm capita om sale o nership, e Date of cquisition i Fu ii Va ii Va ii Ca iia Ca iib Ta iib Ta iib Ta	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of cor lue of proper ll value of cor rpose of Capi), take this fig ns under secti st of acquisiti tal Cost of Im (a) Cost of (b) Year (c) Cost of la cost of (c) Cost of la cost of (c) Cost of la cost	Gain (A1e+ Gain (A1e+) (Sub-item: dding or bo re of Capita DD/MM/YY isideration ty as per sta onsideration tal Gains [i gure as (ai), ion 48 ion ion with ind oprovement of improver of Improver	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment ment with in	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)] tion dexation	5e+ A6g+ able for re tely for ea e/transfer 50C for t d 1.10 tim	A7 + A sidents) ach prop DD ai aii he hesaiii bi biia biib	8-A9a) perty) (in		A10	
Lor	To ng-te ow I a	tal Short- rm capita om sale o nership, e Date of cquisition i Fu ii Va ii Va ii Co iia Co iia Co iia Co iia Co iia Co iia Co iia Co	term Capital (l gain (LTCG f land or buinter your sha purchase/ ll value of corroper ll value of proper ll value of corropose of Capi), take this fig ns under sections st of acquisitions tal Cost of Immon (a) Cost of (b) Year (c) Cost of d row penditure wh	Gain (A1e+ Gain (A1e+) (Sub-item: dding or bo re of Capita DD/MM/YY isideration ty as per sta onsideration tal Gains [i gure as (ai), ion 48 ion ion with ind oprovement of improver of Improver	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment ment with in	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)] tion dexation	5e+ A6g+ able for re tely for ea e/transfer 50C for t d 1.10 tim	A7 + A esidents) ach prop ali ali ali ali bii biia biia biib biib	8-A9a) perty) (in		A10	
Lor	To ng-tc ow I a b	tal Short- tal Short- rm capita om sale of cquisition i Fu ii Va iii Va iii Va iii Co iii Co ii Co C	term Capital (I gain (LTCG f land or buinter your sha purchase/ Il value of cor lue of proper Il value of cor lue of proper Il value of cor ins under section st of acquisition tal Cost of Immon (a) Cost of (b) Year (c) Cost of d row penditure wh tal (biia + biil aiii - biv)	Gain (A1e+ Gain (A1e+) (Sub-items) (Sub-i	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment ment with in clusively in c	A4a+ A4b+ A are not applied letails separat Date of sald eivable on authority per section a loes not excee (aii)] tion dexation	5e+ A6g+ able for re tely for ea e/transfer 50C for t d 1.10 tim	A7 + A sidents) ach prop ali ali ali ali bi bi bi bi bi bi bi bi bi b	8-A9a) perty) (in		A10	
Lor	Tong-te	tal Short- tal Short- rm capita om sale of cquisition i Fu ii Va iii Va iii Va iii Co iii Co ii Co C	term Capital (I gain (LTCG f land or buinter your sha purchase/ Il value of cor lue of proper Il value of cor lue of proper Il value of cor ins under section st of acquisition tal Cost of Immon (a) Cost of (b) Year (c) Cost of d row penditure wh tal (biia + biil aiii - biv)	Gain (A1e+ Gain (A1e+) (Sub-items) (Sub-i	A2c+ A3e+ s 6, 7and 8 oth (fill up a al Gain) YYY received/rec amp valuation n adopted as in case (aii) d or else take lexation t with indexa ment ment ment with in clusively in c	A4a+ A4b+ A are not applica details separat Date of sale eivable on authority per section = loes not excee (aii)] tion dexation	5e+ A6g+ able for re tely for ea e/transfer 50C for t d 1.10 tim	A7 + A sidents) ach prop ali ali ali ali bi bi bi bi bi bi bi bi bi b	8-A9a) perty) (in		A10	

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		S.No.		PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	of pro Co	dress operty, untry le, Zip le	code	State		
	NO	TE►	Furnishing of PA	N/Aadhaar No. is n	nandatory, if 1	the tax is de	duce	d unde	er secti	ion 194-IA	-	
			In case of more	yer in the documer than one buyer, J		e the respec	tive	perce	ntage	share and	l	
2	Fre	m slur	amount. np sale									
	-			s per rule 11UAE(2)	2	ai				-	
	a			per rule 11UAE(3			aii				-	
				eration (higher of a			aiii				-	
	b		orth of the under ta				b				-	
			ce (2aiii – 2b)	0			le le					
			tion u/s 54EC				d					
	e	Long-	term capital gains	from slump sale (2	c-2d)						B2e	
3	Fro	om sale	of bonds or deben	ture (other than ca	pital indexed	bonds issued	l by (Govern	nment)	1		
	a	Full va	alue of consideration	n		3	la				-	
	b	Deduc	tions under section	1 48								
		i	Cost of acquisition	n without indexatio	n	b	oi					
		ii	Cost of improvem	ent without indexa	tion	b	oii				-	
		iii	Expenditure who transfer	olly and exclusive	ely in conne	ction with b	oiii					
		iv	Total (bi + bii +bii	i)		b	oiv					
	с	LTCG	on bonds or debe	nture - (3a-biv)							B3c	
4			of listed securities	s (other than a uni	t) or zero cou	pon bonds v	vhere	e provi	iso und	ler section		
	a	Full va	alue of consideration	n		4	la					
	b	Deduc	tions under section	n 48								
		i	Cost of acquisition	without indexation	n	b	oi					
		ii	-	ent without indexat			oii					
			transier	lly and exclusive	ely in conne							
			Total (bi + bii +bii			b	oiv					
	с	Long-	term Capital Gain	s on assets at B4 (4a	a – biv)						4c	
5	wh	ich ST	Γ is paid under sec							ss trust on		
		•		sale of capital asse					-		B5	
6	for	eign ex	change adjustmen	m sale of shares or t under first provis			pany	v (to b	e comj	outed with		
			mputed without in				110/	1)(-)		4P	B6	
7	in s	section		m sale of, (i) unliste s or GDR as referre								

1 .		a	Full value of consideration received/receivable in respect	ia		
		b	of unquoted shares Fair market value of unquoted shares determined in the prescribed manner	ib		-
						4
			Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)			
	ii	Full v unqu	value of consideration in respect of securities other than oted shares	aii		
	iii	Total	(ic + ii)	aiii		
b	Ded	uctions	under section 48		I	
	i	Cost	of acquisition without indexation	bi		
	ii	Cost	of improvement without indexation	bii		-
	iii	Expe trans	nditure wholly and exclusively in connection with fer	biii		
	iv	Total	(bi + bii +biii)	biv		1
с	Lon	g-term (Capital Gains on assets at 7 above in case of NON-RESII	DENT (a	niii-biv)	B7c
			IDENTS - From sale of equity share in a company or un ess trust on which STT is paid under section 112A	nit of eq	uity oriented fund or	•
L	.ong-te	rm Cap	ital Gains on sale of capital assets at B8 (Column 14 of 1	15AD(1)	(b)(iii) proviso)	B8
9 Fi	rom sa	le of as	sets where B1 to B8 above are not applicable			
a	i		se assets sold include shares of a company other than ad shares, enter the following details			
		a	Full value of consideration received/receivable in respect of unquoted shares	lia		
		b	Fair market value of unquoted shares determined in the prescribed manner	ib		
		с	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)			
	ii		value of consideration in respect of assets other than oted shares	aii		-
		unqu				
	iii	_	(ic + ii)	aiii		-
b		Total		aiii		-
b		Total	(ic + ii)	aiii bi		
b	Ded	Total uctions Cost	(ic + ii) under section 48			
b) Ded	Total uctions Cost Cost	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with	bi bii		
b) Ded i ii	Total uctions Cost Cost Expe trans	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with	bi bii		
b) Ded i ii iii iii	Total uctions Cost Cost Expe trans	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with fer I (bi + bii +biii)	bi bii biii		
b c d) Ded i ii iii iv Bala	Total uctions Cost Cost Expe trans Total unce (aii	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with fer I (bi + bii +biii)	bi bii biii biv 9c		
	 Ded i iii iiv Bala belo 	Total uctions Cost Cost Expe trans Total unce (aii w)	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation inditure wholly and exclusively in connection with fer (bi + bii + biii) i - biv)	bi bii biii biv 9c		B9e
d e	Ded i ii iii iv Bala belo Lon	Total uctions Cost Expe trans Total unce (aii uction w)	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with fer I (bi + bii +biii) ii – biv) under section 54D//54G/54GA (Specify details in item D	bi bii biii biv 9c		B9e
d e 10 A a St	Ded i ii iii iv Bala belo Lon Xmount	Total uctions Cost Expe trans Total uction w) g-term (t deemee r any a pelow wa	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation inditure wholly and exclusively in connection with after (bi + bii + biii) ii – biv) under section 54D//54G/54GA (Specify details in item D Capital Gains on assets at B9 above (9c- 9d)	bi bii biii biv 9c 9d during		B9e
d e 10 A a St	Ded i ii iii iv Bala belo Lon Xmount	Total uctions Cost Expe trans Total uction w) g-term (t deemee r any a pelow wa	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation nditure wholly and exclusively in connection with fer l (bi + bii +biii) i - biv) under section 54D//54G/54GA (Specify details in item D Capital Gains on assets at B9 above (9c- 9d) d to be long-term capital gains amount of unutilised capital Gains Accounts Scheme withi □ Not applicable. If yes, then provide the details below	bi bii biv 9c 9d during n due da	ate for that year?	
d e 10 A w a st S.noin	Ded i ii iii iv Bala belo Lon Lon Vhethe hown b	Total uctions Cost Expe trans Total nce (aii uction w) g-term 0 t deemee r any a below was below was below was below was	(ic + ii) under section 48 of acquisition with indexation of improvement with indexation mditure wholly and exclusively in connection with fer I (bi + bii +biii) ii - biv) under section 54D//54G/54GA (Specify details in item D Capital Gains on assets at B9 above (9c- 9d) d to be long-term capital gains amount of unutilised capital gain on asset transferred as deposited in the Capital Gains Accounts Scheme withi □ Not applicable. If yes, then provide the details below New asset acquired/constructed	bi bii biii biv 9c 9d 9d 9d utilised Capital	ate for that year? Amount not used for new asset or remained unutilised	

b	Am	1011 ni <i>ni</i>	eemed to be l	ong-term (canital gains of	ther than at 'a	,				
					capital gains, of						B10
11	Pas	ss Thro		0	the nature of	·	Capital G	ain, (Fi	ill up so	hedule PTI)	
	`	Pass T	,	ome/ Loss 0 10% u/s 1	in the nature 12A	of Long-Terr	m Capita	B11a1			
		Gain, c	chargeable @	10% und	in the nature er sections othe	er than 112A					
	b	Pass T Gain, c	hrough Inco chargeable @	ome/ Loss 20%	in the nature	of Long-Terr	m Capita	B11b			•
12			f LTCG incl dia as per DI		ems B1 to B11		-		chargeal	ole at special	
		Amour .income		Country name and Code	Article of	Rate as per Treaty (enter NIL, ij not chargeable)	TRC obtained	Section	per I.T.	Applicable rate <i>[lower</i> of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I										
	Π	T ()									D10
					argeable to tax			nor DT	• •		B12a B12b
13				8	$\frac{1}{1} = \frac{1}{1} + \frac{1}{1} = \frac{1}{1} + \frac{1}$	•		•		R11-12a]	B120 B13
					$\frac{1}{10000000000000000000000000000000000$						C1
		-	ansfer of vir								C2
						o. D of Scheut	ile VDA)				C2
Inco	ome	charge	able under th	-	APITAL GAIN		ile VDA)				C2 C3
		-		e head "C		NS" (C1 + C2)	ile VDA)				
	orma	ation ab	out deductio	ne head "C. n claimed a	APITAL GAIN	NS" (C1 + C2) I Gains					
Info	orma In (ation ab	out deductio	ne head "C. n claimed a s 54D/54EC	APITAL GAIN against Capital	NS" (C1 + C2) I Gains					
Info	orma In (ation ab case of o Deduct i	out deductio deduction u/s ion claimed u Date of acqu	ne head "C. n claimed a s 54D/54EC /s 54D isition of ou	APITAL GAIN against Capital C /54G/54GA gi riginal asset	NS" (C1 + C2) I Gains ive following d	letails		dd/mm/y	ууу	
Info	orma In (ation ab case of Deduct i ii	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking	APITAL GAIN against Capital C /54G/54GA gi riginal asset istruction of 1	NS" (C1 + C2) I Gains ive following d	letails	for _{aii}	-		
Info	orma In (ation ab case of o Deduct i ii iii	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purc	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new	APITAL GAIN against Capital C /54G/54GA gi riginal asset istruction of 1 v land or build	NS" (C1 + C2) I Gains ive following d new land or ing	letails building	for _{aii} aiii	dd/mm/y dd/mm/y		
Info	orma In (ation ab case of c Deduct i ii iii iii	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purc Amount depo date	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca	APITAL GAIN against Capital C /54G/54GA gi riginal asset astruction of a v land or buildi apital Gains Ad	NS" (C1 + C2) I Gains ive following d new land or ing	letails building	for _{aii} aiii	-		
Info	In a	ation ab case of a Deduct i ii iii iv	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount deped date	ne head "C. n claimed a 5 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca	APITAL GAIN against Capital C /54G/54GA gi riginal asset astruction of a v land or buildi apital Gains Ad	NS" (C1 + C2) I Gains ive following d new land or ing	letails building	for _{aii} aiii	-		
Info	orma In (ation ab case of o Deduct i ii iii v v Deduct	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purcl Amount depe date Amount of de	e head "C. n claimed a 5 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC	APITAL GAIN against Capital C /54G/54GA gi riginal asset istruction of 1 v land or buildi apital Gains Ad laimed	NS" (C1 + C2) I Gains ive following d new land or ing	letails building	for _{aii} aiii due _{aiv} av	dd/mm/y	yyy	
Info	In a	ation ab case of a Deduct i ii iii iv v Deduct i	out deduction deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount deped date Amount of de ion claimed u Date of trans	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC ifer of origi	APITAL GAIN against Capital C /54G/54GA gi riginal asset istruction of r v land or buildi apital Gains Ad laimed	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for _{aii} aiii due _{aiv} av	-	yyy	
Info	In a	ation ab case of o Deduct i ii iii iv v Deduct i	out deduction deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount deped date Amount of de ion claimed u Date of trans	n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC ifer of originates sted in spe	APITAL GAIN against Capital C /54G/54GA gi riginal asset nstruction of n v land or buildi apital Gains Ad laimed inal asset cified/notified	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for _{aii} aiii due _{aiv} av	dd/mm/y	yyy	
Info	In a	ation ab case of (Deduct i ii iii iv Deduct i iii iii	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount depe date Amount of de ion claimed u Date of trans Amount inve	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC after of origination sted in spe ng fifty lakl	APITAL GAIN against Capital C /54G/54GA gi riginal asset nstruction of n v land or buildi apital Gains Ad laimed inal asset cified/notified	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for aii aiii due aiv av bi	dd/mm/y	yyy yyy yyy	
Info	In a	ation ab case of o Deduct i ii iii v Deduct i iii iii	out deduction deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount deped date Amount of de ion claimed u Date of trans Amount inve (not exceedin	e head "C. n claimed a 5 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC ifer of origi sted in spe ng fifty lakl	APITAL GAIN against Capital C /54G/54GA gi riginal asset nstruction of n v land or buildi apital Gains Ad laimed inal asset cified/notified h h rupees)	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for aii aiii due aiv av bi	dd/mm/y dd/mm/y	yyy yyy yyy	
Info	In a	ation ab case of (Deduct i iii iii iv Deduct i iii iii iii iii	out deductio deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purc Amount depedate Amount of de ion claimed u Date of trans Amount inve (not exceedin (Date of inves	ne head "C. n claimed a s 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC after of origi ested in spe ng fifty lakl	APITAL GAIN against Capital C /54G/54GA gi riginal asset nstruction of n v land or buildi apital Gains Ad laimed inal asset cified/notified h h rupees)	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for aii aiii due aiv av bi bii biii	dd/mm/y dd/mm/y	yyy yyy yyy	
Info	In a	ation ab case of o Deduct i ii iii iv v Deduct i iii iii iii iii iii	out deduction deduction u/s ion claimed u Date of acqu Cost of pur industrial un Date of purch Amount depedate Amount of d ion claimed u Date of trans Amount inve (not exceedin (Date of inves Amount of d	e head "C. n claimed a 5 54D/54EC /s 54D isition of or chase/ con dertaking hase of new osited in Ca eduction cl /s 54EC ifer of origi sted in spe ng fifty lakl itment eduction cl	APITAL GAIN against Capital C /54G/54GA gi riginal asset istruction of n v land or buildi apital Gains Ad laimed inal asset cified/notified h rupees)	VS" (C1 + C2) I Gains ive following d new land or ing ccounts Schen	letails building	for aii aiii due aiv av bi bii biii	dd/mm/y dd/mm/y	yyy yyy yyy	

T				oto of murchandle of	Hor of		tin on and d	th				
			iii L	ate of purchase/construct rban area	uon oi n	iew asse	a m an area other	cian	iii dd/1	nm/yyyy		
			iv A	mount deposited in Capit ate	tal Gain	s Accou	ints Scheme before	e due	iv			
			v A	mount of deduction claim	ned			C'	v			
		d	Deductio	on claimed u/s 54GA								
	·		i D	ate of transfer of original	asset fr	om urb	an area	d	i dd/1	nm/yyyy		
			ii C	ost and expenses incurre	d for pu	irchase	or construction of	f new _d	;;			
			a	sset								
				ate of purchase/construct						nm/yyyy		
			iv A	mount deposited in Capit ate	tal Gain	s Accou	ints Scheme before	^{e due} d	iv			
			v A	mount of deduction claim	ned			d	v			
	-		Total de	eduction claimed (1a + 1b	+ 1c + 1	d)						
		e	Е					e				
					curren	t year	capital gains (ex	cluding	amou	nts included in A9a & B1	2a whi	ich is l
chu	irgea	ıble	under L	TAA)								
	Tvr		of Conit	Gain of current year	r							Curre year's capita gains remain
SI.	Gai	n	n Capit	Gain of current year al(Fill this column only i computed figure is positive)	Short-1	term ca	pital loss set off		Long-	term capital loss set off		after off (9=1-2
												4-5-6-
					15%	30%	annlicable rate	DTAA rates	10%	20%	DTAA rates	*
				1	2	3	4	5	6	7	8	9
-			be set o						(B4c*-	+		-
i	· ·	re	iis row compute	d	(A3e*+ A4a*+ A8a *)	(A5e*+ A8b*)	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)	A9b	B5*+ B7c*+ B8* B9e* B11a1 B11a2)	$B10^{*+}$ $B2e^{*}+B3c^{*}+B6^{*}+B9e^{*}-$ $B10^{*}+B11b^{*})$	+B12b	
ii		-	15%	(A3e*+A4a*+A8a *)								
iii	Sho tern capi		30%	(A5e*+A8b*)								
iv	gain	1	applicab rate	le ^{(A1e*+} A2c*+A4b*+A6g* +A7*+A8c*)								
v			DTAA rates	A9b								
vi	Lon tern	n	10%	(B4c*+ B5*+ B7c*+ B8*+ B9a B11a1*+B11a2*)								
vii	capi gain	1	20%	(B1e*+ B2e*+B3c*+B6*+B9e*+ B10*+B11b*)	+							
vii	i		DTAA rates	B12b								
-	Tota	al lo	oss set of	 f (ii + iii + iv + v + vi + vi	i							
ix	+ vii	ii)										

	ne figures of LTCG in this table (B1e* etc.) are the amo nount of LTCG not chargeable to tax or chargeable at sp					iced by
	formation about accrual/receipt of capital gain				- J •	
	Type of Capital gain / Date	Upto 15/6	16/6 to 15/9	16/9 to 15/12	16/12 to 15/3	16/3 to 31/3
		(i)	(ii)	(iii)	(iv)	(v)
	Short-term capital gains taxable at the rate of 15%					
1	Enter value from item 5vi of schedule BFLA, if any.					
	Short-term capital gains taxable at the rate of 30%					
2	Enter value from item 5vii of schedule BFLA, if any.					
	Short-term capital gains taxable at applicable rates					
3	Enter value from item 5viii of schedule BFLA, if any.					
	Short-term capital gains taxable at DTAA rates Enter	r				
4	value from item 5ix of schedule BFLA, if any.					
	Long- term capital gains taxable at the rate of 10%					
5	Enter value from item 5x of schedule BFLA, if any.					
	Long- term capital gains taxable at the rate of 20%					
6	Enter value from item 5xi of schedule BFLA, if any.					
	Long- term capital gains taxable at the rate DTAA					
7	rates Enter value from item 5xii o schedule BFLA, if any.	f				
	Capital gains on transfer of Virtual Digital Asse	t				
8	taxable at the rate of 30%					
	Enter value from item 15B of schedule SI, if any					

S. N o.	Share/ Unit Acquir ed	IS IN Co de	Name of the Share /Unit	No. of Shares /Units	Sale- price per Share /Unit	Value Conside ration -If shares are acquire d on or before 31.01.20 18 (Total Sale Value) (4*5) - If shares are Acquire d after 31st Januar y, 2018 - Please enter Full Value of Conside ration	Cost of acqui sition witho ut index ation (highe r of 8 or 9)	Cost of acqui sition	If the Long- term capita l asset was acqui red before 01.02. 2018, - Lowe r of 11 and 6	Fair Market Value per share/u nit as on 31st Januar y,2018	Total Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*10)	Expen diture wholly and exclusi vely in connec tion with transfe r	Total deduc tions (7+12)	Balance (6- 13) Iten G Sch dulo of ITF 6
(C ol. 1)	(Col. 1a)	(C ol. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col 14)
1														
2														

11	hedule 5AD(1) oviso	(b)(iiii)-			e of equity er section		a company	or unit of	equity o	riented fu	nd or unit	of a busi	ness trust	on which	STT is
	S. No	Share /Unit Acqu ired	ISIN Code	Na me of the Sha re/ Uni t	No. of Shares /Units	Sale- price per Share /Unit	Full Value Consid eration -If shares are acquire d on or before 31 st day of Januar y, 2018 (Total Sale Value)(4*5) -If shares are Acquire d after 31st	Cost of acqui sition witho ut index ation (high er of 8 or 9)	Cost of acqui sition	If the Long - term capit al asset was acqui red befor e 1 st day of Febr uary, 2018, - Lowe r of 11 and 6	Fair Marke t Value per share/ unit as on 31 st day of Januar y,2018	Tota I Fair Mar ket Valu e of capit al asset as per secti on 55(2) (ac)- (4*1 0)	Expen diture wholly and exclusi vely in conne ction with transf er	Total dedu ctions (7+12)	Bala nce (6- 13) - Item 8 of LTC G Sche dule of ITR 6

THE

						Januar y 2018 - Please enter Full Value of Consid eration.								
(C ol. 1)	(Col. 1a)	(Col. 2)	(Co 1. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)	(Col. 8)	(Col. 9)	(Col. 10)	(Col. 11)	(Col. 12)	(Col. 13)	(Col. 14)
Add	rows	1												
Tota	1													

Schedule VDA	Income from t	ransfer of Virtua	ll Digital Assets				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amoun which tax is paid 56(2)(x) if any b. In any other cost to prev owner)	nt on 1 u/s	Consideration leceived	Income from transfer of Virtua Digital Assets (ente nil in case of loss (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	((Col. 6)	(Col. 7)
Add Rows C. Total (S	um of all Positive Ir	ncomes of Busine	ess Income in Col. 7)				(Item No. 3f of Schedule BP)
D. Total (S	um of all Positive Ir Income f	ncomes of Capita	ll Gain in Col. 7)				(Item No. C2 of Schedule CG)
1 Gr	oss income chargeable	to tax at normal a	pplicable rates (1a+ 1b+	- 1c+ 1d + 1e)			1
а	Dividends, Gross				1a		
	i Dividend incon	ne other than (ii)			ai		
	ii Dividend incon	me u/s 2(22)(e)			aii		
b	Interest, Gross (bi +		7)		1b		
	i From Savings 1			bi			
			/ Co-operative) Society)				
	iii From Income-			biii			
		of Pass through inc	ome/Loss	biv			
	v Others			bv	-		
с			s, buildings, etc., Gross		1c		
d			ction 56(2)(x) which is ch	argeable to tax	1d		
	i Aggregate valu	+ dy) ie of sum of money	received without consid	leration	di		
SCES	ii In case immova	able property is re	ceived without consider	ation, stamp duty val	^{ue} dii		
		able property is re	reived for inadequate co	onsideration, stamp du	ity _{diii}		
OTHER SOURCES	value of proper	ty in excess of such	ived without consideration				

		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	JV			
	1e	Any	other income (please specify nature)				_
		SI. No	Nature		Amount		
	-	1		1			
-		Add	rows	1			
2	Inco	ome cl	hargeable at special rates (2a+2b+2c+2d+2e related to sl.no.1)			2	1
		a	Income by way of winnings from lotteries, crossword puzzles etc.	2a			
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b		-	
			i Cash credits u/s 68	bi		-	
			i Unexplained investments u/s 69	bii		-	
			iii Unexplained morey etc. u/s 69A	biii		-	
			iv Undisclosed investments etc. u/s 69B	biv		-	
			v Unexplained expenditure etc. u/s 69C	bv		-	
			vi Amount borrowed or repaid on hundi u/s 69D	bvi bvi		-	
		A				-	
	c	Апу	other income chargeable at special rate (total of ci to cxxii) Dividends received by foreign company chargeable u/ski	2c		-	
		i	115A(1)(a)(i)				
			Interest received from Government or Indian concern oncii				
		ii	foreign currency debts chargeable u/s 115A(1)(a)(ii)				
		iii	Interest received from Infrastructure Debt Fund chargeableciii				
		m	u/s 115A(1)(a)(iia)				
		iv	Interest referred to in section 194LC(1) - chargeable u/sciv				
			115A(1)(a)(iiaa) @ 5%				
		v	Interest referred to in Proviso to section 194LC(1) -cv chargeable u/s 115A(1)(a)(iiaa) @ 4%				
			Interest referred to in section 194LD - chargeable u/scvi 115A(1)(a)(iiab)				
		VII	Distributed income being interest referred to in sectioncvii 194LBA - chargeable u/s 115A(1)(a)(iiac)				
			Income from units of UTI or other Mutual Funds specified incviii section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)				
		ix	Income from royalty or fees for technical services received cix from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115(1)(b)(B)				
		x	Income by way of interest from bonds purchased in foreignex currency by non-residents - chargeable u/s 115AC				
		xi	Income by way of dividend from GDRs purchased in foreignexi currency by non-residents - chargeable u/s 115AC				
		xii	Income received in respect of units purchased in foreignexii currency by an off-shore fund-115AB(1)				
		xiii	Income (other than dividend) received by an FII in respect of exiii securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				
		xiv	Income by way of interest received by an FII on bonds or cxiv Government securities referred to in section 194LD – chargeable as per proviso to section 115AD(1)(i)				
		xv	Income received by non-residents sportsmen or sportscxv associations chargeable u/s 115BBA				
		xvi	Anonymous Donations in certain cases chargeable u/scxvi				
		xvii	ILED DC Income by way of royalty from patent developed and cxvii registered in India - chargeable u/s 115BBF				
		xviii	Income by way of transfer of carbon credits - chargeable u/scxviii 115BBG				
			Income from royalty where agreement entered betweencxix 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government.				
			Paragraph EII of Part I of first schedule of Finance Act				
		xx	Income being dividend received by an FII in respect of cxx securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				

		х	of	come being divid securities (other argeable u/s 1154	than u	nits referre							
			re 11	come (other than spect of securitie (5AB) - chargeab	es (other le u/s 11	r than unit 5AD(1)(i)	ts referred	to in sectio	n				
		d P	Pass th <i>rovide</i>	rough income in d)	the nat	ure of inco	me from of	her sources	charge	able at special	l rates (dro	p down to be	^e 2d
	6	e (.	(Moun (2) of to	nt included in 1 a able below)	nd 2 abo	ove, which	is chargeab	le at specia	l rates i	n India as per	DTAA (tot	tal of column	¹ 2e
		s	il. No.	Amount of income ar	em No. i,1b to 1 2a , 2c id 2d in which icluded	Country name and Code	Article of DTAA	Rate as per Treaty (enter NIL if not chargeable	obtain	C Section of ned I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
		(1)	(2) (3)		(4)	(5)	(6)	(7)	(8)	(9)	(10)	
		I	I										
3	1	Dedu	ctions	under section 57	(other th	an those re	lating to inc	ome charged	able at sp	pecial rates un	der 2a, 2b ,	,2c & 2d)	
		a		xpenses / Deducti					3a				-
		b		epreciation (avail terest expenditu		-			3b ne				-
		с	of	fered in 1a)	ie on e	aviacia a	5 57(1) (01	ny n meon	3c				
		с	i E	ligible Interest ex	penditu	re u/s 57(1)	– compute	d value	3ci				
4		d		otal	0				3d				4
4				ot deductible u/s 5									5
6				from other sour		rgeable at 1	normal app	licable rate	es [1(aft	er reducing in	come relat	ed to DTAA	6
		-		+ 4 + 5) (If negati			-		-				U
7		Incon negati		m other sources	(other t	than from	owning an	d maintain	ing race	e horses) (2 +	6)) (enter	6 as nil, if	7
8		r		n the activity of o	wning r	ace horses		8a					-
			Receip Deduct	ions under sectio	on 57 in	relation to	receipts at						-
			nly	ts not deductible	n/s 58			8c					-
				chargeable to tax				8d					-
		e E	Balanc	e (8a - 8b + 8c + 8c)	Bd) (if ne	gative take	the figure to	o 11xvi of Sc	hedule C	CFL)			8e
9				er the head "Inco					as nil if	negative)			9
1	0	Infor	natior	about accrual/re	eceipt of	income fro	om Other So				_		
		S. No.	Other	r Source Income	Upto 1		n 16/6 to 15/	9 15/12	.6/9 to	From 16/12 15/3	31/3	.6/3 to	
	-				(i)	(ii)		(iii)		(iv)	(v)		
	1	1	v lott puzz gam	come by way of vinnings from eries, crossword des, races, games, bling, betting etc. rred to in section 2(24)(ix)									
		2	Divid refer	end Incom red in 1a(i)	e								
	-	3	115A	end Income u/ (1)(a)(i) @ 20% uding PT ne)	6								
	4	4	115A	end Income u/ C @ 10% Iding PT ne)									
			1	,						1	1		

5	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)			
6	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)			
7	Dividend income chargeable at DTAA Rates			

Sche	dule C	YLA Details of Income after	Set off of current ye	ear losses			
	SI.No	Head/ Source of Income	•	loss of the current year set	(other than speculation or specified business loss) of	from race horses and amount	year's
			1	2	3	4	5=1-2-3-4
	i	Loss to be set off	>	(4 of Schedule – HP)	(2vi of item Eof Schedule BP)	(6 of Schedule-OS)	
	ii	House property	(4 of Schedule HP)				
MENT	iii	Business (excluding Income from life insurance business u/s 115B speculation income and income from specified business)	(A38 of Schedule BP)				
CURRENT YEAR LOSS ADJUSTMENT	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				
OSS AI	v	Speculation income	(3ii of item E of Sch. BP)				
EAR L	vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
ENT Y	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
CURR	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
	ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
	xi	Long-term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
	xii	Long-term capital gain taxable @ 20%	(9vii of item E of Schedule CG)				
	xiii	Long-term capital gains taxable at special rates in India as per DTAA	(9viii of item E of schedule CG)				
	xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				

	Profit from the activity of owning and maintaining race (8e of Schedule OS) horses		
xvi	Income from other sources taxable at special rates in (2e of Schedule OS) India as per DTAA		
xvii	Total loss set off		
xviii	Loss remaining after set-off (i – xvii)		

SI. No.	Head/ Source of Income	CYLA)	urrent	loss set off	de se	rought rward epreciation t off	allowance under section 35(4) set off	after set off
		1		2	3		4	5
i	House property	(5ii of Sc. CYLA)	hedule	(B/f house prop loss)	perty			
ii	Business (excluding Income from Insurance Business , speculation income and income from specified business)	(5iii of Sc CYLA)	hedule	(B/f business other than speculd or specified busi loss)	ation			
iii	Profit and gains from life insurance business u/s 115B	(5iv of Sc CYLA)	hedule	(B/f business other than specula or specified busi loss)				
iv	Speculation Income	(5v of Sc CYLA)	hedule	(B/f normal busi or speculation los				
v	Specified Business Income	(5vi of Sc CYLA)	hedule	(B/f normal busi or specified busi loss)				
vi	Short-term capital gain taxable @ 15%	(5vii of Sc. CYLA)	hedule	(B/f short-term cap loss)	ıpital			
vii	Short-term capital gain taxable @ 30%	(5viii of Sc. CYLA)	hedule	(B/f short-term cap loss)	ıpital			
viii	Short-term capital gain taxable at applicable rates	(5ix of Sc CYLA)	hedule	(B/f short-term cap loss)	ıpital			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Sc CYLA)	hedule	(B/f short-term cap loss)	ıpital			
x	Long-term capital gain taxable @ 10%	(5xi of Sc CYLA)	hedule	(B/f short-term long-term ca _j loss)	or ıpital			
xi	Long-term capital gain taxable @ 20%	(5xii of Sc. CYLA)	hedule	(B/f short-term long-term ca _j loss)	or ıpital			
xii	Long-term capital gains taxable at special rates in India as per DTAA	(5xiii of Sc CYLA)	hedule	(B/f short-term long-term cap loss)	or ıpital			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Sc CYLA)	hedule					
xiv	Profit from owning and maintaining race horses	(5xv of Sc. CYLA)	hedule	(B/f loss from h races)	horse			
	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Sc CYLA)	hedule					

	Total of brought forward loss set off				
xvii	Current year's income remaining after set off Total + 5xi +5xii+5xiii+ 5xiv + 5xv)	of 5i + 5ii + 5iii + 5iv	+ 5v + 5vi + 5vii	+ 5viii + 5ix + 5x	

	Assessme nt Year	Date of Filing (DD/MM/YY YY)	proper			eculative		ed	Loss from life insuran ce	Short-term capital loss	Long- term Capital loss	Loss from owning and maintaini ng rac
				ht forwar d	Amount as adjusted on account of opting for taxation section 115BAA	Brought forward Busines s loss availabl e for set off duri ng the year	DUSILIESS	ss	busines s u/s 115B			ng rac horses
1	2	3	4	5a	5b	5c=5a- 5b	6	7	8	9	10	11
i	2010-11											
ii	2011-12											
iii	2012-13		-									
iv	2013-14		-						-			
v	2014-15											
vi	2015-16											
vii	2016-17											
viii	2017-18											
ix	2018-19											
x	2019-20											
xi	2020-21											
xii	2021-22											
xiii	2022-23											
xiv	Total of earlier year losses b/f											
XV	Adjustme nt of above losses in Schedule BFLA		(2i of Schedul e BFLA)		chedule BF	FLA)	(2iv of Schedule BFLA)	(2v of Schedu le BFLA)	(2iii of Schedul e BFLA)			(2xiv Schedule BFLA)
xvi	2023-24 (Current year losses)		(2xviii of Schedul e CYLA)	(3xviii d	of Schedule	CYLA)	BP, if –	Schedu	Schedul e BP, (if	(2x+3x+4x+ 5x) of item E of Schedule CG)	\dot{x}) of item	1

xv i	Current year loss distribute d among the unit- holder (Applicab le for Investme nt fund only)					
xv i	Current year losses to be carried forward (xvi-xvii)					
xix	Total loss Carried forward to future years (xiv- xv+xviii)					

Schedul	e UD Unab	sorbed deprec	iation and allo	wance under sect	ion 35(4)			
Sl No	Assessment Year		Dep	reciation		Allowance und	ler section 35	5(4)
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation section 115BAA	Amount of depreciation set- off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	allowance	Carried forward to the next
(1)	(2)	(3)	(3 a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule	ICDS Effect of Income Computation Disclosure Standards on profit	
Sl. No.	ICDS	Amount (+) or (-)
(i)	(ii)	(iii)
Ι	Accounting Policies	
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)	
III	Construction Contracts	
IV	Revenue Recognition	
V	Tangible Fixed Assets	
VI	Changes in Foreign Exchange Rates	

VII	Government Grants	
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)	
IX	Borrowing Costs	
Х	Provisions, Contingent Liabilities and Contingent Assets	
11a.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (<i>if positive</i>)	
11b.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X) (<i>if negative</i>)	

Sched	lule	10AA Dedu	action under section 10AA				
	Ded	uctions in respect of	f units located in Special Economic Zone				
	SI	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
10AA	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
S/N NOI	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
DEDUCTION	c	Total deduction un	der section 10AA (a+b)	<u> </u>		с	

Sch	nedul	e 800	Details of donations	s entitled for deduction under s	ection 80G			
	Α		nations entitled for 100% deduction lifying limit	on without				
		Nai	ne and address of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
		i			Donation in cash	in other	Total Donation	
		ii						
SNO		iii						
DONATI		iv	Total					
DETAILS OF DONATIONS	В		hations entitled for 50% deduction lifying limit	n without			<u> </u>	
DETA		Nai	ne and address of donee	PAN of Donee	Amo	ount of don		Eligible Amount of donation
		i			Donation in cash	in other	Total Donation	
		ii						
		iii						
		iv	Total					

		ations entitled for 100% deduction subject to lifying limit						
]	Nan	ne and address of donee	PAN o	f Donee	Amo	ount of dona	ation	Eligible Amount of donation
-	i				Donation in cash	in other	Total Donation	
ŀ	ii							
-	iii							
	iv	Total						
		ations entitled for 50% deduction subject to lifying limit					1	
נ	Nan	ne and address of donee		ARN (Donation Reference Number)		ount of don	ation	Eligible Amount of donation
	i				Donation in cash	Donation in other mode	Total Donation	
	ii							
	iii							
	iv	Total						
E	Tota	al donations (Aiv + Biv + Civ + Div)		<u> </u>			<u> </u>	

Scl	ıedu	ile 80GGA	Details of do	nations for scientific	research	or rural d	levelopmer	nt		
	S. No.	which do claimed (dr	clause under eduction is rop down to be vided)	Name and address of donee	PAN of Donee		Amount of	donation	L	Eligible Amount of donation
						Donation in cash		Donation in other mode	Total	
	i									
	ii									
		Total donat	ion							

Sc R∤	hedu A	ıle	Details of donations to resea 35(2AA)]	rch associations etc. [ded	uction under secti	ions 35(1)	(ii) or 35	(1)(iia) or 35(1)(iii) or
		Nan	ne and address of donee	PAN of Donee	Amount	of donatio	n	Eligible Amount of donation
					Donation in cash	Donation in other mode	Total	
		i						
		ii						
		iii	Total					

Scho IA	edu	le 80- Deductions under section 80-IA				
		Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i)	a1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
80-IA		[Infrastructure facility]	a2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
		Deduction in respect of profits of an undertaking referred to in section 80-	b1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
DEDUCTION U/S		IA(4)(iv) [Power]	b2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
DED(Deduction in respect of profits of an undertaking referred to in section 80-	c1	Undertaking no. 1	(item 30 of Form No. 10CCB of the undertaking)	
		IA(4)(v) [Revival of power generating plant]	c2	Undertaking no. 2	(item 30 of Form No. 10CCB of the undertaking)	
	d	Total deductions under section 80-IA (a1 + a	2 + b	b1 + b2 + c1 + c2)		d

	Deduction in the case of undertaking which begin commercial production or refining of mineral oil	s a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	[Section 80-IB(9)]	a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
b	Deduction in the case of an undertaking developin		Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
~	building housing projects [Section 80-IB(10)]	b2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
с	Deduction in the case of an undertaking engaged i processing, preservation and packaging of fruits,		Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
·	vegetables, meat, meat products, poultry, marine dairy products [Section 80-IB(11A)]	or c2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	
	Deduction in the case of an undertaking engaged i integrated business of handling, storage and	in d1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)	
	transportation of food grains [Section 80-IB(11A)]] d2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)	

Sche	edu	le 80-IC or 80-IE Deductions under section 80-IC or 80-IE			
	a	Deduction in respect of undertaking located in Sikkim	a1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
·IC			a2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
DEDUCTION U/S 80-IC	b	Deduction in respect of undertaking located in Himachal Pradesh	b1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
UCTIO			b2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)
DED	c	Deduction in respect of undertaking located in Uttaranchal	c1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)
			c1	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)

		da1	Undertaking no.	(30 of Form No. 10CCB of the		
da .	Assam	uai	1	undertaking)		
		da2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dh	Arunachal	db1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
	Pradesh	db2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dc	Manipur	dc1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
		dc2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dd	Mizoram	dd1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
uu		dd2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
de	Meghalaya	de1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
		de2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
df	Nagaland	df1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
		df2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
dσ	Tripura	dg1	Undertaking no. 1	(30 of Form No. 10CCB of the undertaking)		
ug	111pu1a	dg2	Undertaking no. 2	(30 of Form No. 10CCB of the undertaking)		
an	Total deducti dg2)	on for u	indertakings locate	d in North-east (total of da1 to	dh	
Tata	l deduction u	nder se	ction 80-IC or 80-I	$\mathbf{E}(\mathbf{a} + \mathbf{d} + \mathbf{c} + \mathbf{d}\mathbf{h})$	e	

hedul	e VI-	A Dedu	ctions under Chapter	VI-A	Α			
1	Par	t B- Deduction i	n respect of certain pa	yme	ents			
	a	80G		b	80GGB		-	
	с	80GGA		d	80GGC			
2			der Part B $(a + b + c + b)$,	es		1	
	e	80-IA	(d of Schedule 80-IA)	f	80-IAB		-	
	g	80-IAC		h	80-IB	(e of Schedule 80-IB)		
		80-IBA		j	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)	-	
	i	00 ID:1		3				

	m	80LA(1)	(9 of Annexure to Form 10CCF)	n	80LA(1A)	(9 of Annexure to Form 10CCF)		
	0	80M- Details of distribution of dividend as provided in e-filing utility		р	80-PA			
	Tota	l Deduction under Pa	art C (total of e to) p)		•	2	
3	Tota	l deductions under C	hapter VI-A (1 +	2)			3	

	SI	Section/Description	Ø	Special rate	Income	Tax thereor
	No	Sector Description		(%)	(i)	(ii)
-	1	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)		15	(5vi of Schedule BFLA)	
-	2	115AD (STCG for FIIs on securities where STT not paid)		30	(part of 5vii of Schedule BFLA)	
-		112 proviso (LTCG on listed securities/ units without indexation)		10	(part of 5xof Schedule BFLA)	
	4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)		10	(part of 5x of Schedule BFLA)	
	5	115AB (LTCG for non-resident on units referred in section115AB)		10	(part of 5x of Schedule BFLA)	
Ī	6	115AC (LTCG for non-resident on bonds/GDR)		10	(part of 5x of Schedule BFLA)	
Ī	7	115AD (LTCG for FII on securities)		10	(part of 5x of Schedule BFLA)	
Ī	8	112 (LTCG on others)		20	(5xi of Schedule BFLA)	
-		112A (LTCG on sale of shares or units on which STT is paid) or section 115AD(1)(b)(iii)-Proviso		10	(5x) of Schedule BFLA)	
-	10	STCG chargeable at special rates in India as per DTAA			(part of 5ix of Schedule BFLA)	
		LTCG Chargeable at special rates in India as per DTAA			(part of 5xii of Schedule BFLA)	
-	12	115B (Profits and gains of life insurance business		12.50	(5iii of Schedule BFLA)	
ŀ	13a	115AC ((Income by way of interest received by non-resident from bonds purchased in foreign currency)		10	(part of 2cx of Schedule OS)	
-	13b	115AC (Income by way of Dividend received by non- resident on GDR purchased in foreign currency)		10	(part of 2cxi of Schedule OS)	
F	14	115BB (Winnings from lotteries, puzzles, races, games etc.)		30	(2a of Schedule OS)	
F	15	115BBH- Tax on Income from Virtual Digital asset				
ŀ		A Income under head business or profession		30	(3f of Schedule BP)	
ŀ		B Income under head Capital Gain		30	(C2 of Schedule CG)	
-	16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)		60	(2b of Schedule OS)	

	115A(1)(b)(A) and 115A(1)(b)(B) (Income of a foreign company from Royalty & Fees for Technical Services)	10	(part of 2cxix of Schedule OS)
18	115BBF (Income from patent)		
10		 10	
	a Income under head business or profession	10	(3d of Schedule BP)
	b Income under head other sources	10	(2cxvii of Schedule OS)
19	115BBG (Income from transfer of carbon credits)		
	a Income under head business or profession	10	(3e of Schedule BP)
	b Income under head other sources	10	(2cxviii of Schedule OS)
	Income from other sources chargeable at special rates in India as per DTAA		(part of 2e of Schedule OS)
	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 15%	15	(part of 5vi of Schedule BFLA)
22	Pass Through Income in the nature of Short-term Capital Gain chargeable @ 30%	30	(part of 5vii of Schedule BFLA)
23	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% u/s 112A	10	(part of 5x of Schedule BFLA)
24	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 20%	20	(part of 5xi of Schedule BFLA)
	Pass Through Income in the nature of Long-term Capital Gain chargeable @ 10% other than section 112A	10	(part of 5x of Schedule BFLA)
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)		(2d of Schedule OS)
	Income received in respect of units purchased in foreign currency by an off-shore fund-115AB(1)	10	(2cx of Schedule OS)
28	Income from royalty where agreement entered between 31.3.1961 to 31.3.1976 and income from fees for technical services where agreement entered between 29.2.1964 and 31.3.1976, and agreement is approved by the Central Government.	50	(2cxix of Schedule OS)
	Paragraph EII of Part I of first schedule of Finance Act		
	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)		(part of 2c of Schedule OS)
		Total	

Schedu				ion regarding inves		rporated entities	8			
ENTTIES IN WHICH INVESTMENT IS HELD	SI. No.	Name of the entity	Type of the entity	which investment i PAN of the entity	Whether the	Whether section 92E is applicable to entity? (Yes/ No)	Percentage Share in the profit of the entity	Amount of share in the profit i	Capital balance on 31st March in the entity ii	
	1									
	2									
	3									
	4	Total				1	1			

Schee	lule	BI		Details of Exen	npt Income (In	come not to be in	ncluded in Tota	l Incon	ne or	not chargeable to	ax)	
	1	Inter	est i	ncome							1	
	2	i	Gross Agricultural receipts (other than income to be excluded under rules 7A, 7B or 8)									
		ii	ii Expenditure incurred on agriculture ii									
		iii	i Unabsorbed agricultural loss of previous eight assessment years iii									
		iv	Agricultural income portion relating to rules 7, 7A, 7B(1), 7B(1A) and 8 (from SI. No. 39 of Sch. BP) iv									
		v	Net .	Agricultural income f	or the year (i –	ii – iii + iv) (ente	er nil if loss)					
		vi		ase the net agricultura up details separately								
EXEMPT INCOME			a Name of district along with pin code in which agricultural land is located									
			b Measurement of agricultural land in Acre c Whether the agricultural land is owned or held on lease (drop down to be provided) d Whether the agricultural land is irrigated or rain-fed (drop down to be provided)									
E												
COM												
PT IN	3	Othe	her exempt income (please specify) (3a+3b)									
		a	Income u/s 10(23FB), 10(23FBA), 10(23FC), 10(23FCA), 10(23FE),10(23FF), 10(4D) (Please provide details of Acknowledgement Number and Date of Form Filed if 10(23FF) and 10(4D) is claimed)3aAdd row option and dropdown to be provided in utility									
		b	Any other Income (Specify nature) – Add row option to be provided in 3b utility									
	4	Income not chargeable to tax as per DTAA										
		SI.	No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income		Whether TRC obtained (Y/N)		
		<u> </u>										
	5	Pass	thro	ugh income not charg	eable to tax (Se	chedule PTI)					5	
	6											
	v										6	

Sched	ule PTI	Pass Thro	ugh Income de	etails from bus	siness tr	ust or i	investment	t fund as per	section 115UA	, 115UB		
E	S.No	Invested in section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	S.No	Head of income		Current year income	Share of Current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any	
MOC	(1)	(2)	(3)	(4)	(5)	(6)		(7)	(8)	(9)	(10)	
PASS THROUGH INCOME	1.	(drop down to be provided)			i	House property						
sou					ii	Capi	ital Gains	1	1		1	
THI						A	Short-term					
PASS						Ai	Section 111A					
						Aii	Others					
						В	Long-term					
						Bi	Section					

							112A				
						Bii	Section				
							other than 112A				
					iii	Othe	er Sources				
						Α	Dividend				
						В	Others				
					iv	Inco	me claimed to	be exem	pt		
						Α	u/s				
							10(23FBB)				
						В	u/s				
						~					
						С	u/s				
	2.				i	Ноци	se property				
	2.										
					ii	Capi	tal Gains				
						a	Short- term				
						ai	Section 111A				
						aii	Others				
						b	Long-term				
						bi	Section			 	
							112A				
						bii	Other than 112A				
						0.1					
					iii		er Sources			 	
						а	Dividend				
						b	Others				
					iv	Inco	me claimed to	be exem	pt	 	
						a	u/s				
							10(23FBB)				
						b	u/s			Γ	
						с	u/s				
						L	u/s				
NOTE		Please refer to th	e instructions	for filling out	this sche	dule.					

Sche	edul	e MAT Computation of Minimum Alternate Tax payable under section 115JB
		Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II of Schedule III to the Companies Act, 2013 (If yes, write 'Y', if no write 'N')
	2	If 1 is no, whether profit and loss account is prepared in accordance with the provisions of the Act governing such company (If yes, write 'Y', if no write 'N')
Alternate Tax	3	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write 'Y', if no write 'N')
Minimum		Profit after tax as shown in the Profit and Loss Account (enter item 56 of Part A-4 P and L) // (enter item 56 of Part A- P&L Ind AS) (as applicable)
M	5	Additions (if debited in profit and loss account)
		Income-tax paid or payable or its provision a including the amount of deferred tax and the provision thereof

b	Reserve (except reserve under section 33AC)	5b			
с	Provisions for unascertained liability	5c			
d	Provisions for losses of subsidiary companies	5d			
e	Dividend paid or proposed	5e			
f	Expenditure related to exempt income under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5f			
50	Expenditure related to share in income of AOP/ BOI on which no income-tax is payable as per section 86	5g			
h	Expenditure in case of foreign company referred to in clause (fb) of explanation 1 to section 115JB	5h			
i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of explanation 1 to section 115JB	5i			
j	Expenditure relatable to income by way of royalty in respect of patent chargeable to tax u/s 115BBF	5j			
k	Depreciation attributable to revaluation of assets	5k			
1	Gain on transfer of units referred to in clause (k) of Explanation 1 to section 115JB	51			
m	Others (including residual unadjusted items and provision for diminution in the value of any asset)	5m			
n	Total additions (5a+5b+5c+5d+5e+5f+5g+5h+5i+	-5j+5	k+5l+5m)	5n	
De	ductions				
a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	6a			
b	Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	6b			
с	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	6c			
d	Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	6d			
e	Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB	6e			
f	Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB	6f			
g	Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB	6g			
h	Income by way of royalty referred to in clause (iig) of Explanation 1 to section 115JB	6h			
i	Loss brought forward or unabsorbed depreciation whichever is less or both as may be applicable	6i			
j	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	6j			
k	Others (including residual unadjusted items and the amount of deferred tax credited to $P\&LA/c$)				
1	Total deduction	56I			

	Book profit under section 115JB (4+ 5n - 6l)		-		,	
;	Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards (Ind-AS) specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015. If yes, furnish the details below:-		□ Yes	□ No		
	A. Additions to book profit under sub-sections (2A) to (2C) of section 115JB					
	Amounts credited to other comprehensive income in statement of profit & loss under the head <i>"items that will not be reclassified to profit and</i> <i>loss"</i>					
	Amounts debited to the statement of profit & loss on distribution of non-cash assets to shareholders in a demerger					
	c One fifth of the transition amount as referred to in section 115JB (2C) (<i>if applicable</i>)	8c				
	d Others (including residual adjustment)	8d				
	e Total additions (8a + 8b + 8c + 8d)	8e				
	B. Deductions from book profit under sub-sections (2A) to (2C) of section 115JB					
	Amounts debited to other comprehensive income in statement of profit and loss under the head <i>"items that will not be reclassified to profit and</i> <i>loss"</i>					
	Amounts credited to the statement of profit and g loss on distribution of non-cash assets to shareholders in a demerger					
	h One fifth of the transition amount as referred to in section 115JB (2C) (<i>if applicable</i>)	8h				
	i Others (including residual adjustment)	8i				
	j Total deductions (8f + 8g + 8h + 8i)	8j				
)	Deemed total income under section 115JB (7 + 8e - 8j)	9				
	a Deemed total income u/s 115JB from Units located in IFSC, if any	9a				
	b Deemed total income u/s 115JB from other Units (9-9a)	9b				

Scl	hedu	le MA	TC Comput	ation of tax cre	dit under section 115JAA	4								
	1	Taxu	under section 115J	1										
	2	Tax	under other provisi	24 (2f of Part-B-TT)	I) 2									
	3		Amount of tax against which credit is available [enter $(2 - 1)$ if 2 is greater than 1, otherwise 3 <i>nter 0</i>]											
IT	4		sation of MAT cre ioned in 3 above an	ent year is subj	iect to maximum of amount									
CREDIT		S.No	Assessment Year	MAT Credit		-	CreditBalance MAT Credit							
MAT C			(A)	Gross (B1)	Set-off in earlier year (B2)	sBalance Brough forward (B3)=(B2)-(B1)	Utilised durin Current Year (C)	Carried Forward (D)= (B3) – (C)						
		i	2008-09											
		ii	2009-10											
		iii	2010-11											

	iv	2011-12					
	v	2012-13					
	vi	2013-14					
	vii	2014-15					
	viii	2015-16					
	ix	2016-17					
	x	2017-18					
	xi	2018-19					
	xii	2019-20					
	xiii	2020-21					
	xiv	2021-22					
	xv	2022-23					
	xvi	2023-24[(Sl no 1-Sl no 2 of) -(Sl No 6c -2f of Schedule Part B-TTI, only if positive)]					
	xvii	Total					
5	Amo	unt of tax credit und	ler section 115JA	A utilised during the	year [enter 4(C)xvii]	5	L
6	Amo	ount of MAT liability	v available for cre	edit in subsequent ass	essment years [enter	4(D)xvii]6	

S 1	Descriptio	on	Details of 1 st buy-back	Details of 2 nd buy- back	Details of 3 rd buy- back
(i)	(ii)		(iii)	(iv)	(v)
1	Date of pa considerat sharehold back of sh	er on buy	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)
2		of tion paid by pany on buy- pares			
3		eceived by the for issue of es			
4	Distribute the compa	ed Income of any $(2-3)$			
3	Tax payable on distribut	a Additio nal income- tax @20% payable under section 115QA on 4			
5	ed income	b rge on 'a'			
		c Health & Educati on cess on (a+b)			

			d	Total tax payable (a+b+c)						
-	6	Interest pa section 115	ayal QB	ble under						
	7	Additional and interes + 6)								
Ī	8	Tax and in	tere	est paid						
-	9	Net payable/refundable (7-8)								
	1 0	Date(s) of on distribu			Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)	Date 1 (DD/MM/Y YYY)	Date 2 (DD/MM/Y YYY)
	1 1	Name of Branch	B	ank and						
_	1 2	BSR Code								
	1 3	Serial r challan	um	ber of						
	1 4	Amount de	pos	ited						

Sched TPSA						_	E(2A) as per the sci	hedule provided in	n e-filing utility
	1	exc	ess money	has not been rep	ts on which optior patriated within the n respect of all the	ne prescribed time			
Ē		а	Additiona	l Income tax pay	able @ 18% on ab	ove			
	2	b	Surcharge	e @ 12% on "a"					
	4	с	Health &	Education cess or	n (a+b)				
		d	Total Add	litional tax payab	le (a+b+c)				
(2A)	3	Tay	xes paid						
2CE	4	Net	tax payab	le (2d-3)					
SNOI	5		te(s) of osit of	Date 1	Date 2	Date 3	Date 4	Date 5	Date 6
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)		tax seco adj as seco		(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)	(DD/MM/YYYY)
IMTSULUA	6	Nai Bai Bra							
RY A	7	BSI	R Code						
SECONDA	8		ial nber of llan						
TAX ON	9		ount oosited						

			(included in PART B-TI)	outside India	under normal provisions in India	India	article o DTAA i relief claime u/s 90 or 90 <i>A</i>
		(a)	(b)	(c)	(d)	(e)	(f)
	i	House Property					I
	iii	Capital Gains					I
	iv	Other sources					
	Tota	al					
	i	House Property					
	11						
	iii	Capital Gains					I
	iv	Other sources					
	Tota	al					
		ii iii iv Tota i ii iii iv Tota	II Profession iii Capital Gains iv Other sources Total i House Property ii Business or Profession iii Capital Gains iv Other sources Total	ii Business or Profession iii Capital Gains iv Other sources Total i House Property ii Business or Profession iii Capital Gains iv Other sources Total	ii Business Profession or Profession iii Capital Gains iv Other sources Total i i House Property ii Business Profession iii Capital Gains iii Capital Gains iv Other sources Total i	ii Business or Profession iii iii Capital Gains iiii iv Other sources iiii Total iii Business or Profession ii House Property iii iii Business or Profession iiii iii Capital Gains iiii iii Capital Gains iiii iii Capital Gains iiii iv Other sources iiii iii Capital Gains iiii iv Other sources iiii	ii Business or Profession or iii Capital Gains or iv Other sources or Total or or ii Business or Profession or iii Capital Gains or iii Business or Profession or iii Business or Profession or iii Capital Gains or iii Capital Gains or iii Capital Gains or iii Capital Gains or iv Other sources or Total or or

	1	Details of Tax re	lief claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid ((total of (c) of S respect of each co	chedule FSI i	Total tax relief available in(total of (e) of Schedule FS in respect of each country)	Section under which relief claimed I (specify 90, 90A or 91)
		(a)	(b)	(c)		(d)	(e)
-		Total					
	,	Total Tax relief of total of 1(d))	available in respe	ct of country where D	OTAA is applic	cable (section 90/90A) (Part 2	
		Total Tax relief a total of 1(d))	available in respec	t of country where D	ГАА is not app	plicable (section 91) (Part of 3	
						lowed in India, has been 4 provide the details below	Yes/No
		a Amount of ta	ax refunded	b	Assessment India	year in which tax relief all	owed in

Schedule FA

Details of Foreign Assets and Income from any source outside India

	A1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st day of December, 2022											
ASSETS	Sl No	Country name	Country code	Name of financial institu- tion	-	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	

(i)																
ii)																
A2	Details on 31 st	of Fo day o	oreign C of Decen	ustodia ıber, 20	l Accou 22	ints held (i	ncludiı	ng any b	eneficia	ll interest)	at any	time d	uring	the ca	alendar	year ending a
SI No	Countr		Counti	ry Na fin		Address of financial institutio n	ZIP code	Accou nt numbe r	Status	Accoun opening date		ance ing	Closi balar	nce p a p (d p n i i d r	ccount beriod drop a provided pature o nterest/d s from edemptic	amoun lited to th during th lown to b specifying f amount viz ividend/procee n sale o on of financia her income)
(1)	(2)		(3)	(4)		(5)	(6)	(7)	(8)	(9)	(10))	(11)	(1	12)	
(i)	+		1													
(ii)	+		1													
A3	Details calenda	of F ir yea	oreign I ar endin	Equity a g as on	and De 31 st day	bt Interest	held (ber, 20	includi)22	ng any	beneficial	interes	t) in a	ny en	tity at	t any tir	ne during the
SI No	Countr name	у	Countr code		me of lity		ZIP code	Nature of entity	acquir	of Initial in value he the st investm nt	inve	ue of estme luring	g val	ue am pai ed res the du	iount id/credit wit spect t e holdin	s Total gross proceeds from sale on redemption o of g investment e during the period
(1)	(2)		(3)	(4)		(5)	(6)	(7)	(8)	(9)	(10))	(11)	(12	2)	(13)
(i)																
(ii)																
A4						urance Co s on 31 st da				ntract held	(inclue	ding a	ny ber	neficia	l interes	st) at any time
SI No	Countr name	у	Countr code	ins	titution urance	financia in which contrac	n finan	cial	ZIP code	Date contract	of	surre		value	with the	
(1)	(2)		(3)	(4)			(5)	((6)	(7)		(8)			(9)	
(i)	+		1													
(ii)	+		1													
3	Details ending a						neld (in	ncludinş	g any b	eneficial in	terest)	at an	y time	e duri	ing the	calendar yea
	•	Cod	of	Name Addres the En	ss of Ir		of Dat sinc hel	ce Inv	estmen a	Income accrued from such	Incom		ncome eturn	taxal	ble and	offered in thi
		Ċ	chuty	uie Eil	D	irect/	nelo	(in	ĺ	nterest			amou It	Sche whei		tem number f schedule
SI No	and code				07	eneficial wner/ eneficiary		rup	ees)					offer		
	and code	2b	(3)	(4)	ov B	wner/	(6)	-	-	8)	(9)				ed	12)

-

(ii)																				
С	Details o	of Im	mova	able	Prope	erty	held (in	ncludiną	g any	y benef	ficial ii	nterest) at a	any t	ime d	uring	the	cale	ndar yea	ar er	ding as on 3
	day of D	Decem	ber,	2022	2															
SI. No.	Country Name	-	Add the		s of perty		nershi	Date acquisi		Total Investi	ment	Income derived		ture ome	-	com turn		xable a	nd o	offered in th
	and code	e				owi	ect/ neficial ner/ neficiar	n		(at co rupees)		from the property	9		Aı	nou		Schedul where offered		item numbo of schedule
(1)	2a	2b	(3)			(4)		(5)		(6)		(7)	(8)		(9)	((10)	(11)
(i)																				
(ii)																				
D	Details o 31 st day	-			-	l As	set held	l (includ	ling	any be	eneficia	al interest)	at ai	ıy tim	e dur	ing	the c	calendaı	r yea	r ending as o
SI No	Country Name and code	Cod	Nat Ass		of	Dir	nership ect/ neficial				tment ost) (in			ature come	r	ncor etur	n	xable a Schedu		offered in th
							ner/ neficiary	y		rupee:	8)	asset						where offered		of schedule
(1)	(2a)	(2b)	(3)			(4)		(5)		(6)		(7)	(8))	(9)		(10)	(11)
(i)																				
(ii)																				
Е								-	-			ld (includin ch has not	-						ny ti	me during tl
Sl No	Name Instituti which account	on	in o the I	f	ess Zi the Co uti	ode				r Balaı Inves nt dı	nce/ stme uring year	Whether income accrued taxable in y hands?		yes, Inco	me ued i	th	(7) iis ret	• ·	Inco	ome offered :
	-							I							Amo	unt	Sche whei offer	re		n number edule
(1)	(2)			(3 a)	(3b)	(4)	((5)	(6)		(7)	(8)		(9)		(10)		(11)	
(i)																			1	
(ii)					1				1				Ì						l	
F	Details of	trust	s, cre	eateo	l und	er tl	he laws	of a cou	intry	v outsi	de Indi	ia, in which	ı you	are a	trust	ee, l	benef	iciary o	r set	tlor
SI No		Zip Code			Namo and	:	Name and	Name addre	SS	nd Dat of sine	ce ii	ncome	yes,		If (8 retu	<i>,</i>	yes	, Incon	ne a	ffered in th
	and code			the	of		address of Settlor	s Benef	iciar	ie pos n h	eld ta y	axable in our	Inco deri fron trus	ved 1 the		ount	Sche whe offer			n number edule
(1)	(2a)	(2b)	(3)		(4)	((5)	(6)		(7)	(8)	(9)		(10)		(11)		(12)	

भारत का राजपत्र : असाधारण

(i)													
(ii)													
G		·		come derived business or j		•	outside	India v	which	is not inc	luded in,	(i) items A t	o F above and, (ii)
SI	Country	Zip	Name	e and addr	ess T	ncome	Nature	of	Whe		If (6) is return	yes, Incom	ne offered in this
No	Name and code	Code		e person fro 1 derived	om	lerived	income	01	taxal your	ble in hands?	Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)		(4)	(5)		(6)		(7)	(8)	(9)
(i)													
NOTI	E 🕨 Pl	ease rej	fer to i	nstructions fo	or fil	ling out this sci	hedule		•				

If you are an unlisted company, please furnish the following details;-

Details of shareholding at the end of the previous year

Residential status in India	Type of share	PAN /Aadhaar No.	 Number of shares held	Issue Price per share	Amount received

Details of equity share application money pending allotment at the end of the previous year

Name of the applicant	Residenti al status in India	Type of share	PAN/Aadha ar No.	Number of shares applied for	ion	Face share	value	per	Proposed price	issue

Details of shareholders who is not a shareholder at the end of the previous year but was a shareholder at any time during the previous year

Name of the sharehol der	Residenti al status in India	Type of share	Number shares held	of	Face value per share	Issue Pric e per shar e	Amount received	Date of allotm ent	which	to	cessatio	In case of transfer/s ale, PAN of the new sharehol der

SCHEDULE SHAREHOLDING OF START-UPS

If you are a start-up which has filed declaration in Form-2 under para 5 of DPIIT notification dated 19.02.2019, please furnish the following details of shareholding;-

Details of shareholding as at the end of the previous year

Name of the shareholder	Category of shareholder (drop down to be provided- non-resident/ venture capital company/ venture capital fund/ specified company/ any other person)	5	PAN/Aadh aar No.	Date of allotment	Numb er of shares held	Face value per share	Issue Price per share	Paid up value per share	Share premiu m

me 9 plican	t (d re ve	ategory of l'rop down vsident/ ve enture ca ompany/ an	to bo ture pital	e prov capita fund/	l compa ' specif	<i>iny</i> / p	ne N f h r	AN/Aadhaar o.	Date o applica ion	t of s	mber shares olied	Face valu e per shar e	Propos d issu price per share		
tails c			who is	s not a	a shareh	older a	at the	e end of the	previous y	year bu	ut was	a shar	eholder	at any tim	e during the
me e e arehol	of de	Category of sharehol der (drop down to be provided- non- resident/ venture capital company/ venture capital fund/ specified company/ any other	Typ e of shar e	PAN aar 1	J/Aadh no.	Date allotn	of nent	Number of shares held	Face value per share	Issue Price per share	Pai up valı per sha e	ue cea be	nich ased to	Mode of cessation	In case of transfer, PAN of the new sharehold er
)TE hedule	For DPI e AL-	IT notifica Asse than	ation dans	ated 19 liabili -up for	9.02.2019 ities as a which So	9. t the en chedule	nd of e AL-2	I company", I the year (ma It is to be filled	ndatorily up)	require	d to be				
hedule AD Sl.	For DPI e AL-	definition IT notifics 1 Asse than s of buildin	ts and a start- ng or la	ated 19 liabili -up for	9.02.2019 ities as a which So purtenar	9. t the en chedule nt there	nd of e AL-2 e to, o	the year (mo	ndatorily up) a resident	require tial hou	d to be 1se	filled ı	up by an		npany) (othe
hedule A D Sl. No	For DPI e AL- etails Addr	definition IT notifics 1 Asse than s of buildin	ts and a start- ng or la	liabili up for nd ap	9.02.2019 ities as a which So purtenar	9. t the en chedule nt there	nd of e AL-2 e to, o Date	the year (ma is to be filled or both, being	ndatorily i up) a resident Cost of i	require tial hou	d to be 1se	filled ı	up by an Purpos (dropdo	unlisted con	npany) (othe used
A D Sl. No (1) (For DPI e AL	definition IT notifics 1 Asse than s of buildin	ts and a start- ng or la	liabili up for	9.02.2019 ities as a which So purtenar	9. t the en chedule nt there	nd of e AL-2 e to, o	the year (ma is to be filled or both, being	ndatorily up) a resident	require tial hou	d to be 1se	filled ı	p by an Purpos	unlisted con	npany) (othe used
AD Sl. No (1) ((i)	For DPI e AL- etails Addr	definition IT notifics 1 Asse than s of buildin	ts and a start- ng or la	liabili up for nd ap	9.02.2019 ities as a which So purtenar	9. t the en chedule nt there	nd of e AL-2 e to, o Date	the year (ma is to be filled or both, being	ndatorily i up) a resident Cost of i	require tial hou	d to be 1se	filled ı	up by an Purpos (dropdo	unlisted con	npany) (othe
A D Sl. / No (1) ((i)	For DPI etails Addr	definition IT notifica 1 Asse than s of buildin ress	ts and a start- ng or la (3	liabili up for ind ap in cod	9.02.2019 ities as a a · which Sc purtenan	9. t the echedule nt there	nd of e AL-2 e to, o Date (4)	the year (ma e is to be filled or both, being of acquisition	ndatorily i up) a resident Cost of i (5)	required tial hou acquisi	d to be 1se	filled ı	up by an Purpos (dropdo	unlisted con	npany) (othe
A D Sl. / No (1) ((i) B I	For DPI etails Addu (2)	definition IT notifica 1 Asse than s of buildin ress	ts and a start- ng or la P (() () ()	liabili up for nd ap in cod 3)	9.02.2019 ities as a a which Sc purtenar le	9. t the enclosed of the second seco	e to, o Date (4)	the year (ma e is to be filled or both, being of acquisition he nature of r	ndatorily (up) a residential	required tial hou acquisi	d to be ise tion Rs	filled ı	p by an Purpos (dropdc (6)	unlisted con e for which wan to be pro	upany) (othe used wided)
A D Sl. / No (1) ((i) B I	For DPI etails Addr	definition IT notifica 1 Asse than s of buildin ress	ts and a start- ng or la P (() () ()	liabili up for ind ap in cod	9.02.2019 ities as a a which Sc purtenar le	9. t the enclosed of the second seco	e to, o Date (4)	the year (ma e is to be filled or both, being of acquisition	ndatorily (up) a resident Cost of ((5) (5) esidential	required tial hou acquisi	d to be 1se	filled ı	Purpos (dropdc (6) Purpos	unlisted con	used used used
A D Sl. / No (1) ((i) B I Sl. /	For DPI etails Addr (2)	definition IT notifica 1 Asse than s of buildin ress	ts and a start- ng or la P (() () ()	lliabili up for nd ap in cod 3)	9.02.2019 ities as a a which Sc purtenar le	9. t the enclosed of the second seco	nd of e AL-2 e to, c Date (4) g in t	the year (ma e is to be filled or both, being of acquisition he nature of r	ndatorily (up) a resident Cost of ((5) (5) esidential	required tial hou acquisi	d to be ise tion Rs	filled ı	Purpos (dropdc (6) Purpos	unlisted con e for which own to be pro-	used used wided)
A D SI. / No (i) (ii) B I SI. / No	For DPI etails Addr (2)	definition IT notifica 1 Asse than s of buildin ress	ation di ts and a start- ng or la p or build or build	lliabili up for nd ap in cod 3)	9.02.2019 ities as a a which Sc purtenar le	D. t the enclosed of	nd of e AL-2 e to, c Date (4) g in t	the year (ma e is to be filled or both, being of acquisition he nature of r	ndatorily (up) a resident Cost of ((5) esidential Cost o	required tial hou acquisi	d to be ise tion Rs	filled ı	p by an Purpos (dropda (6) Purpos (dropda)	unlisted con e for which own to be pro-	used used wided)
AD SL No · (1) ((i) B I SL . No · (1) ((i) (i)	For DPI etails Addr (2) Detai Addr 2)	definition IT notifica 1 Asse than s of buildin ress	ation diatantian diatante di astarto di asta	liabili up for nd ap in cod 3)	9.02.2019 ities as a a · which Sc purtenan le r both no	D. t the enclosed of	nd of e AL-2 e to, c Date (4) g in t	the year (ma e is to be filled or both, being of acquisition he nature of r	ndatorily (up) a resident Cost of ((5) esidential Cost o	required tial hou acquisi	d to be ise tion Rs	filled ı	p by an Purpos (dropda (6) Purpos (dropda)	unlisted con e for which own to be pro-	used used wided)
A D SI. . No . (1) ((ii) . SI. . (1) ((ii) . (1) ((ii) . (1) ((i) . (1) .	For DPI etails Addr (2) Detai Addr 2)	definition IT notifica 1 Asse than s of buildin ress	ation di ts and a start- ng or la p or build or build (3 (3 (3) (1 equity	liabili up for ind ap in cod 3) ding ou in cod	9.02.2019 ities as a a · which Sc purtenan le r both no	9. t the er chedule nt there pt being (4	nd of e AL-2 e to, o Date (4) g in th Date o	the year (ma e is to be filled or both, being of acquisition he nature of r	ndatorily (up) a resident Cost of ((5) esidential Cost o	required tial hou acquisi house f acqui	d to be	filled i	p by an Purpos (dropda (6) Purpos (dropda)	unlisted con e for which own to be pro	used used wided)
A D SL , No . (1) ((i) (ii) B I SL , (1) ((1) (1) ((1) (1) (1) ((1) (For DPI etails Addr (2) Detai Addr 2)	definition IT notifica 1 Asse than s of buildin ress ls of land o ress ils of listed ning balance Type of shares	ation di ts and a start- ng or la p or la (3 or build p P (3 l equity ce	liabili up for nd ap in cod 3) ling ou in cod	9.02.2019 ities as a a · which Sc purtenan le r both no le 28 Shares ao	Description of Type	nd of e to, c Date (4) g in t Date o	the year (market is to be filled or both, being of acquisition he nature of r f acquisition	ndatorily j up) a resident (5) (5) (5) (5) (5) (5) (5) (5) (5) (5)	required tial hou acquisi house f acqui transfor	d to be ise tion Rs isition l erred d Sale consid	filled i	p by an Purpos (dropdc (6) Purpos (dropdc (6) Closing No. of	e for which wwn to be pro- e for which wwn to be pro- balance Fype of	used used wided)
hedule SI No (1) ((i) B I SI (1) ((i) C 1 1 0 2 2 2 2 2 2 2 2 2 2 2 2 2	For DPI etails Addr (2) Detai Addr 2) Detai Oper No. of	definition IT notifica 1 Asse than s of buildin ress ls of land o ress ils of listed ning balance Type of shares	ation di a start- ing or la p or la p or build or build or build p P (3 l equity ce Cost	liabili up for nd ap in cod 3) in cod in cod	9.02.2019 ities as a a · which Sc purtenan le r both no le 28 Shares ao	Description of Type	nd of e to, o Date (4) g in t Date o (4) d dur pe	the year (ma bis to be filled or both, being of acquisition he nature of r f acquisition ing the year of Cost acquisiti	ndatorily j up) a resident (5) (5) (5) (5) (5) (5) (5) (5) (5) (5)	tial hou acquisi house f acqui transfor Type of share	d to be ise tion Rs isition l erred d Sale consid	filled 1	<pre>up by an Purpos (dropdc (6) Purpos (dropdc (6) (6) Closing No. of shares s</pre>	e for which way to be pre- e for which way to be pre- balance Fype of shares	npany) (othe used ovided) used ovided)

	Name o company	ΡΔΝ	Open	ing balance	Shares	acquire	d duri	ng th	e yea	r		Share transf durin		Closing	balance
			No. of sha -res	Cost of acquisition		Date of subs ption purc	cri- 1 /	Face valu per shai	e I le S le (re f	lssue price per share in case of resh ssue)	Purchase price pe share (i case o purchase from existing sharehold er)	r n f No. of shares	Sale considerat ion	No. of shares	. Cost acquisi on
E	Details o	fother	securitie	s											
	Type of securiti es	Wheth er listed or unliste d	Openin	g balance S	Securitie	s acqui	red du	ring	the ye	ar		Securities transferr the year		Closing	balance
			No. o securiti es	-	No. of securiti es	Date subscr on/ purcha	of v ipti e p	alu s y er c har f	orice (ecurit 7 (i ase (of t case n of from exis	urity (in e of chase		Sale considerati on	No. of securiti es	
F	Details o	f capita	l contrib	oution to oth	er entity										
	Name entity	of PAN		Opening alance	Amour contril during year	outed	Amo with e duri year	draw ng		profit divid intero debit credi	est ed or	osing bala	nce		
G	Details o	f Loan	s and Ad	lvances to ar	y other	concern	ı (If m	oney	lendi	ng is n	not assessee	's substa	ntial busines	is)	
	Name o person	f the P	AN	Openir	ng Balano		nount ceived				Interest debited, if a		ing balance	Rate of (%)	f intere
H			sset Reg	aircraft, yad istration n ehicle				-		ate of	acquisition		pose for whi pdown to be)
I			•	haeological c	collection		0.71		0 /	•					
	Particu	lars of	asset	Quantity		Cost	of acc	luisit	ion	Date	of acquisit	ion	Purpos (dropda provide	own	f u
т	Details	of Bet	litica												

		Name of the person	PAN	Opening Balance	paid	Closing balance	Rate of interest (%)
NOT	E	Please refer to	instructions for filling	g out this schedule.			

Schedule AL-2 Assets and liabilities as at the end of the year (applicable for start-ups only)

Α	Details of build	ng or land	annur	tenant there	to, or	both bei	ng a res	iden	tial hous	e acquired s	ince inco	rnora	tion
A Sl. No.	Address	Pin code		te of acquis		Cost	tion Rs	of	Purpose	for wh ropdown to	ich Whe be or be previ	ther t efore	ransferred of the end
(1)	(2)	(3)	(4))		(5)			(6)		(7)		
(i)													
(ii)													
В	Details of land o	r building	or botl	h not being	a reside	ential hou	se acqu	ired	since inc	corporation			
SI. No.	Address	Pin code	e Da	te of acquis	ition	Cost acquisi	tion Rs		Purpose used (dr provided	ropdown to	be or be previ	efore	ransferred of t the end of t ear, if Yes da
(1)	(2)	(3)	(4)			(5)			(6)		(7)		
(i)													
С	Details of Loans	and Adva	nces m	nade since ir	corpor	ation (If	lending	of n	noney is 1	ot assessee'	s substar	usiness)	
	Name of H person]	Date loans advanc been m	and tes has	Amoun loans advand	and	f Amou	nı	been rep	ances has a aid, if Yes t of such y		end o reviou	of interest,
D	Details of capita	l contribu	tion ma	ade to any o	ther en	tity since	incorpo	orati	ion				
	Name of entity		Date	e on which tribution	h cap	-	unt o	f Ar 1 wi	nount		;/ interest	at th	ng balance e end of t ous year,
E	Details of acqui	sition of sh	ares ar	nd securities									
	Name company/entity	of F	PAN	Type shares/secu	of N rities s	Number hares/sec acquired		Cost acqu		Date o acquisition	transfe if Yes	Whether transferred, if Yes date of transfer	Closing balance as a the end of th previous yea if any
F	Details of moto acquired since i	r vehicle, ncorporati	aircraf	ft, yacht or	other	mode of	transpo	ort, 1	the actua	l cost of w	nich exce	eeds te	en lakh rupe
	Particulars of asset	of Registra number			of acqu	usition	Date acqu		on ı	Purpose fo ised (dropdo provided)		trans	ther ferred, if Y of transfer
	1	1					1					1	

	Particulars asset	of Quantity	Cost of a	cquisition	Date acquisition	of	Purpose which used (dropdown be provided)	to		Closing balance as at the end of the previous year, if any
н	Details of arch incorporation	haeological	collections, drawiną	gs, paintings	, sculptures, a	any	work of a	rt o	r bullion a	cquired since
	Particulars asset	of Quantity	Cost of a	cquisition	Date acquisition	of	Purpose which used (dropdown be provided)	to		Closing balance as at the end of the previous year, if any
I	Details of liabili				A. A. C.					
		· •	d advances taken fro	-	ther than finar					
	Name of the l person	PAN	Opening Balance	Amount received	Amount paid	cı	nterest redited, if ny			Rate of interest (%)
1										

Sch GS	edule T	INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST										
	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed									
GST	(1)	(2)	(3)									
OF												
NC	DTE 🕨	Please furnish the information al	bove for each GSTIN No. separately									

Sche	edul	Break-up of payments/receipts in Foreign currency <i>accounts audited u/s 44AB</i>)	(to be filled up by the assessee who is not liable to get
Currency	S. No.).	Amount (in Rs.)
Cur	i	Payments made during the year on capital account	
ion	ii	Payments made during the year on revenue account	
Foreign Transaction	iii	Receipts during the year on capital account	
For Tra	iv	Receipts during the year on revenue account	
NO ►	TE	B Please refer to instructions for filling out this schedule.	

Part B

Par	rt B -	– TI	Computation of total income
	1	Inco	ome from house property (4 of Schedule-HP) (enter nil if loss) 1
	2	Pro	fits and gains from business or profession
INCOME		i	Profits and gains from business other than speculative2i business and specified business (A 38 of Schedule BP) (enter nil if loss)
TOTAL II		ii	Profits and gains from speculative business (3(ii) of Table E 2ii of Schedule BP) (enter nil if loss and take the figure to schedule CFL)

THE GAZETTE OF INDIA : EXTRAORDINARY

	iii		Ats and gains from specified business (3(iii) of Table E 2iii dule BP)(enter nil if loss and take the figure to schedule)		
	iv		me chargeable to tax at special rates (3d, 3e, 3f & 4b of 2iv le E of Schedule BP)		
	v	Tota	al (2i + 2ii+2iii + 2iv)	2v	
3	Car	oital g			
	a		rt-term		
			Short-term chargeable @ 15% (9ii of item E of schedule ai		
		i	CG)		
		ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)		
		iii	Short-term chargeable at applicable rate (9iv of item E aiii of schedule CG)		
		iv	Short-term chargeable at special rates in India as aiv per DTAA (9v of item E of Schedule CG)		
		v	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) 3av		
	b	Lon	g-term		
		i	Long-term chargeable @ 10% (9vi of item E of schedule CG)		
		ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)		
		iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)		
		iv	Total Long-term (bi + bii + biii) (enter nil if loss) 3biv		
	с	Sun	of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)	3c	
	d	Сар	ital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d	
	e	Tota	al capital gains (3c + 3d)	3e	
4	Inco	ome f	rom other sources		
	-	Net	income from other sources chargeable to tax at		
	a	nor loss	mal applicable rates (6 of Schedule OS) (enter nil if 4a		
	b	OS)	ome chargeable to tax at special rate (2 of Schedule 4b		
	с	Inco hors	the activity of owning and maintaining race 4c		
	d	Tota	al(4a + 4b + 4c)	4d	
-	Tot	al of	head wise income $(1 + 2v + 3e + 4d)$	5	
,				4	
; ;	Los	ses of	f current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)	U	
5	Bala	ance	f current year to be set off against 5 (total of $2xvii$, $3xvii$ and $4xvii$ of Schedule CYLA) after set off current year losses (5 – 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv)		
1	Bal Sch	ance edule ught	after set off current year losses $(5 - 6)$ (Also total of (ii, iii, v to xv of column 5of	7	
7 8	Bala Scho Bro BFI	ance edule ught (A)	after set off current year losses $(5 - 6)$ (Also total of (ii, iii, v to xv of column 5 of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule	7	
7 3	Bala Scho Bro BFI Gro	ance edule ught (A)	after set off current year losses $(5 - 6)$ (Also total of (ii, iii, v to xv of column 5 of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule	7 8	
7 3) 10	Bala Scho Bro BFI Gro Inco Ded	ance edule ught (A) oss To ome o	after set off current year losses (5 – 6) (Also total of (ii, iii, v to xv of column 5of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule otal income (7 – 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv) chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9 ons under Chapter VI-A	7 8 9 10	
7 8 9 10	Bala Scho Bro BFI Gro Inco Ded	ance edule ught (A) oss To ome o luctio	after set off current year losses $(5 - 6)$ (Also total of (ii, iii, v to xv of column 5 of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule otal income $(7 - 8)$ (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv) chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	7 8 9 10	
5 6 7 8 9 10 11	Bala Scho Bro BFI Gro Inco Ded	ance edule ught (A) oss To ome o luctio <i>Part</i> <i>xiv</i>)	after set off current year losses (5 – 6) (Also total of (ii, iii, v to xv of column 5 of CYLA+4b+2iv) forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule otal income (7 – 8) (Also total of (i,ii,iv to xiv of column 5 of schedule BFLA+4b+2iv) chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9 ons under Chapter VI-A -B of Chapter VI-A [1 of Schedule VI-A and limited upto total of (i, ii, iv, v, viii, xiii of column 5 of Schedule BFLA]	7 8 9 10	

12	Deduction u/s 10AA (Total Sch. 10AA)	12	
13	Total income (9 - 11c - 12)	13	
14	Income chargeable to tax at special rates (total of (i) of Schedule SI)	14	
15	Income chargeable to tax at normal rates (13 - 14)	15	
16	Net agricultural income(2v of Schedule EI)	16	
17	Losses of current year to be carried forward (total of xviii of Schedule CFL)	17	
18	Deemed total income under section 115JB (9 of Schedule MAT)	18	

Part B	3 – T	Computation of tax liability on total income			
1	a	Tax Payable on deemed total Income under section 115JB (10 of a	Schedule M	(AT) 1 :	a
	b	Surcharge on (a) above (if applicable)		11	b
	с	Health and Education Cess @ 4%on (1a+1b) above		10	c
	d	Total Tax Payable u/s 115JB (1a+1b+1c)		10	d
2	Ta	x payable on total income			
	a	Tax at normal rates on 15 of Part B-TI			
	b	Tax at special rates (total of col. (ii) of Schedule-SI)			
	с	Tax Payable on Total Income (2a + 2b)		20	c
	d	Surcharge			
		25% of 16(ii) of Schedule SI			
			2g(ii)		
		ii On [(2c) – (16(ii) of Schedule SI)]			
		iii Total (i + ii)	20	diii	
λIJ	e	Health and Education Cess @ 4% on (2c+2diii)	20	e	
COMPUTATION OF TAX LIABILITY	f	Gross tax liability (2c+2diii+2e)	21	f	
ATT 3	Gr	oss tax payable (higher of 1d and 2f)	3		
KAT 4	Cr	edit under section 115JAA of tax paid in earlier years (if 2f is more	4		
IOF.	(5	of Schedule MATC)			
JOII	Ta	x payable after credit under section 115JAA [(3 - 4)]		5	
PTA7	Ta	x relief			
MPL	a	Section 90/90A(2 of Schedule TR) 6a			
CO	b	Section 91(3 of Schedule TR) 6b			
	с	Total (6a + 6b)		60	c
7		t tax liability $(5 - 6c)$ (enter zero if negative)		7	
8	Int	erest and fee payable			
	a	Interest for default in furnishing the return (section 234A)			
	b	Interest for default in payment of advance tax (section 234B)			
	с	Interest for deferment of advance tax (section 234C)			
	d	Fee for default in furnishing return of income (section 234F)			
	e	Total Interest and Fee Payable (8a+8b+8c+8d)		80	e
9	Ag	gregate liability (7 + 8e)		9	

	10	Taxe	es Paid						
		a	Advance Tax (from column 5 of 15A)		10a				
		b	TDS (total of column 9 of 15B)		10b				
U		с	TCS (total of column 7 of 15C)		10c				
TAXES PAID		d	Self-Assessment Tax (from column 5 of	of 15A)	10d				
AXF		e	Total Taxes Paid (10a+10b+10c + 10	d)				10e	
T	11	Amo	ount payable (9 - 10e) (Enter if 9 is gr	eater than 10e,	else e	enter 0)		11	
	12	Refu acco	and (If 10e is greater than 9) (Refu unt)	end, if any, will	l be	directly	credited into the bank	12	
	13	Do y	ou have a bank account in India (No	n- Residents cla	aimin	ng refund	l with no bank account	in Iı	ndia may select No)
	(a)	Deta	ils of all Bank Accounts held in India	a at any time du	iring	the prev	vious year (excluding de	orma	nt accounts)
BANK ACCOUNT		SI.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Ba	ink		Account Number)		Indicate the account in which you prefer to get your refund credited, if any (<i>tick one account 1</i> 2)
BA		i							
		ii							
		Note							
		2) Iı deci	linimum one account should be select n case of refund, multiple accounts ded by CPC after processing the retu r can be added as required	are selected fo			dit, then refund will b	e cre	dited to one of the account
	(h)	Non	- residents, who are claiming income	e-tax refund an	d not	t having	bank account in India	may	, at their option, furnish the
	(b)	deta	ils of one foreign bank account:			_		-	-
		S. No.	SWIFT Code	Name of the Ba	ink		Country of Location		IBAN
		Row	can be added as required						
	14	Do y	ou at any time during the previous y	ear,-					
			old, as beneficial owner, beneficiary y) located outside India; or	or otherwise,	any a	asset (inc	cluding financial intere	est in	
		(ii) h	ave signing authority in any account	located outside	e Indi	ia; or			□ Yes □ No
		(iii)]	have income from any source outside	India?					
		[app	licable only in case of a resident]	[Ensure Schedu	le FA	A is filled	up if the answer is Yes]	

15		TA	XI	PAY	ME	NTS																								
A		Det	Details of payments of Advance Tax and Self-Assessment Tax																											
	×	SI No								Date of DepositSerial Number (DD/MM/YYYY)									nber	of Ch	hallan Amount (Rs)									
ADVANCE/ SELF SSESSMENT TAX		(1)	(2)						(3)						(4)				(5)											
CE/S	IEN	i																												
VAN	ASSESSMENT	ii																												
ЧD	ASS	iii																												
		NO	TE		Ent	er th	e tota	ls of	Adva	nce t	tax c	and S	Self-	Ass	essn	ient t	ax in	Sl No	o. 10a	& 10	d of P	art B-	TTI							

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SI No	TDS	PAN/A	TAN	Unclaim	ned	TDS of	the cu	irrent	TDS credi	t being	clair	ned this	Corres	ponding	TDS
	credit	adhaar	of the	TDS bro	ought				Year (onl	0					credit
	relating								income is	•			-		being
			or/			FY 2022			this year n						carried
	/other	Person	PAN/a						deducted u/	/s 194N)					forwar
	person	(if TDS	adhaar												
	[other	credit	No, of												
	person as	related	Tenant												
	per rule	to	/ Buyer												
	37BA(2)]	other													
		person													
)													
				Fin.	TDS	Deduct	Deducte	d in	Claimed in	Claimed	l in t	he hands	Gross	Head	
				Year in	b/f	ed in	the han	ds of	own hands	of any	othe	r person	Amou	of	
				which		own	any	other		as per	rule	37BA(2)	nt	Income	
				deduct		hands	person a	is per		(if appli	cable	e)			
				ed			rule 37	BA(2)							
							(if applic	able)							
1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)			(11)	(12)	(13)
							Income	TDS		Income	TD	PAN/			
											S	Aadhaa			
												r No.			
												1 110.			Ļ

NOTE ► Please enter total of column 9 in10b of Part B- TTI

	Sl	TCS credit	Tax Deduction	PAN of	Other	Unclaime	d TCS	TCS of	the current	TCS cr	edit being	TCS
	No	relating to	and Tax	Person	(if	brought f	orward (b/f)	financial	Year (TCS	claimed t	this Year	credit
		self /other	Collection	TCS	credit			collected	during the FY			being
		1		related	to			2022-23)				carried
		-	Number of the	other pe	rson)							forwar
		person as	Collector									
		per rule										
		37i(1)]										
						Fin.	Amount b/f	Collected	Collected in	Claimed	Claimed in	1
						Year in		in own	the hands of	in own	the hands	5
						which		hands	any other	hands	of any	7
						collected			person as per		other	
									rule 37i(1) (if	•	person as	5
									applicable)		per rule	e
											37i(1) (i	f
ME											applicable)
TCS ON INCOME	(1)	2(i)	(2)(ii)	(3)		(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)
INO											TCS PAN	
CCS	i											
L	-											

VERIFICATION

I,	son/	daughter of			, solemnly declare that to the best of my
knowledge and bel	ief, the information given in the retur	n and the sc	hedules thereto is correct	and complete is in	n accordance with the provisions of the
Income-tax Act, 19	61.				
	at I am making this return in my capac ng permanent account number	•			also competent to make this return and
	at the critical assumptions specified in plicable, in a case where return is furni	U		all the terms and	conditions of the agreement have been
Date		Place		Sign here 🗲	

FORM ITR-V	INDIA V		Assessment Year 2023-24				
	[Where the o (ITR-1), ITR but NOT ver (See rule 12)						
Name							
PAN		Form Number					
Filed u/s		e-Filing Acknowledgement Number					
VERIFICAT	TION						
I,, solemnly declare that to the best of my knowledge and belief, the information given in the return which has been submitted by me vide acknowledgement number is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.							
I further declare that I am making this return in my capacity asand I am also competent to make this return and verify it. I am holding permanent account number							
Signature	→						
Date submission	of	Source IP address					
System Generated Barcode/QR Code							
Instructions:							
1. Please e- verify the electronically transmitted return data using Aadhaar OTP or Login to e-Filing account through Net-Banking login or EVC generated using Pre-Validated Bank Account/ Demat Account or EVC generated through Bank ATM. Alternately, you may send the duly signed (preferably in blue ink) Form ITR-V to "Centralized Processing Centre, Income Tax Department, Bengaluru 560500", by SPEED POST ONLY.							
2. Form ITR-V shall not be received in any other office of the Income-tax Department or in any other manner.							

The confirmation of receipt of this Form ITR-V at ITD-CPC will be sent to the e-mail Id registered in the e-Filing account.

- **3.** On successful verification, the return filing acknowledgement can be downloaded from e-Filing portal as a proof of completion of process of filing the return of Income
- 4. Please sign only in the box provided for signature. Signature anywhere else other than the box provided can render the ITR-V invalid.

"Please note that if the ITR-V is received beyond the time specified, from the date of uploading the data, the date of receipt of ITR-V will be taken as the date of filing of return and all provisions of the Act will apply accordingly."

	IN	Assessment Year				
	[W	2023-24				
(See rule 12)						
PAN						
Name						
Address						
Status			Form Number			
Filed	u/s		e-Filing Acknowledgement Number			
Taxable Income and Tax details	Curr	Current Year business loss, if any				
	Tota	l Income				
	Book	x Profit under MAT, wl	nere applicable	2		
	Adjı	usted Total Income u	nder AMT, where applicable	3		
	Net t	ax payable		4		
	Inter	est and Fee Payable		5		
	Tota	l tax, interest and Fee p	ayable	6		
	Taxe	es Paid		7		
Tax	(+) T a)Tax Payable /(-)Refundable (6-7)				
Tax	Accr	ccreted Income as per section 115TD				
Accreted Income & T Detail	Addi	ditional Tax payable u/s 115TD				
	Inter	erest payable u/s 115TE				
	Addi	tional Tax and interest	payable	12		
creted	Tax a	and interest paid		13		
Accret Detail	(+) T a)Tax Payable /(-)Refundable (12-13)				

Income	Tax	Return	electronical	llv trans	mitted or	DD-M	M-YYYY	00:00:00	from	IP	address
meenie	1		and verified					aving PAN_			
				*				6			
			U					/Electronic		tion	Code
generated through								mode			
System (Genera	ated Barc	ode/QR Cod	le							

*Strike of whichever is not applicable <u>DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU</u>.

> [Notification No. 04/2023/F.No. 370142/51/2022-TPL] RAMAN CHOPRA, Jt. Secy.

Note : The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification GSR 769(E), dated the 7th October, 2022.

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